LOK SABHA DEBATES (English Version)

Eighth Session
(Eighth Lok Sabha)



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CONTESTS

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LOK SABHA

Tuesday, March 31, 1987 Chaitra 10, 1909 (Saka)

> The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

[Translations]

MR. SPEAKER: What is Shri Bairagi saying?

SHRI BALKAVI BAIRAGI: I have got my attendance marked.

MR. SPEAKER: I thought you were holding Kavi Sammelan here; that is what it looked like.

(Interruptions)

[English]

MR. SPEAKER: Shri D. B. Patil—He is not there. Then Q. No. 470 Shri Aslam Sher Khan—No. Next Question No. 471—Shri Ram Pujan Patel—He is also not present. Then Q. No. 472—Shri Mullappally Ramachandrin, Absent. Shri V. Sobhanadreeswara Rao, He is not here. Then Q. No. 473—Shrimati Patel Rama Ben Ramjibhai Mavani—Not present.

[Translation]

How is it so Professor Sabab?

[English]

MR. SPEARER: Q. No. 473—Dr. B. L. Shailesh.

DR. B. L. SHAILESH : Yes, Sir.

MR. SPEAKER: Should I thank you?

[English]

Review of Policy Frame-work for Industries

*474. DR. B. L. SHAILESH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether his Ministry has initiated a systematic review of the total policy frame work for selected industries in order to stimulate growth and modernisation, as envisaged in the Budget proposals for 1987-88.
- (b) if so, the particulars of the industries thus selected; and
 - (c) the outcome of the review ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) Yes, Sir.

- (b) The industries selected for the systematic review of the total policy framework are: Cement, Paper, Pood Processing, Ball and Roller bearings, Agricultural Tractors, Agricultural Pumpsets, GLS Lamps and Fluorescent Tubes, and Soaps and Detergents.
- (c) The reviews have not yet been completed.

[Translation]

DR. B. L. SHAILESH: Will the hon. Minister be pleased to state as to how the people are going to be benefited by the proposed modernisation of consumer-based industries not only on the basis of supply alone, but also on the basis of price?

[English]

SHRI M. ARUNACHALAM: Sir, as far as the industries are concerned, it is a continuing exercise of the Government to undertake systematic review of the policy framework for selected industries and take necessary steps to stimulate growth and modernisation of the industries. As far as consumers are concerned, we are making efforts to stimulate growth of the industries as also production and thereby the consumers are benefited.

[Translation]

DR. B. L. SHAILESH: The hon-Minister might be aware that the Bureau of Costs and Prices has set up a Committee for determining the price of man-made fibre, but the big fibre manufacturers are engaged in manoeuvres to see that the efforts of the committee are flopped. Will the hon. Minister be pleased to state what steps Government are going to take in this regard so that the big manufacturers do not succeed in their conspiracy to earn more profits at the cost of the consumers?

[English]

SHRI M. ARUNACHALAM: As far as we are concerned, we have not received any complaints of this sort. If the hon. Member gives any specific complaints, we will look into it.

DR. K. G. ADIYODI: Is there any industry taken up for modernisation in Kerala, like Gwalior Rayon and all that?

SHRI M. ARUNACHALAM: It is for the industrialists and the entrepreneurs who have to come forward for modernisation of the industries. It is not for us to do this work.

Action Plan to Distribution Foodgrains in Tribal Areas

+

*475. DR. G. S. RAJHANS :

SHRI V. SREENIVASA PRASAD ; Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government have recently prepared an action plan to improve the distribution of foodgrains in the tribal areas of the country;
 - (b) if so, the details thereof;
- (c) whether the proposed action plan has been brought under implementation; and
- (d) if so, to what extent the tribals in the different parts of the country will be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) to (c). Government have introduced a scheme for the supply of wheat and rice at specially subsidised living in prices to the prople Integrated Tribal Development Project areas and the tribal majority States. Under this scheme, wheat is supplied to the consumers at Rs. 1.50 per kg. and rice (common) at Rs. 1.85 per kg. The scheme is under implementation in all the ITDP areas and tribal majority States.

- (d) Under the scheme, the benefit of concessional foodgrains is available to about 57 million pepole of which the tribals constitute the majority.
- DR. G. S. RAJHANS: Sir, has the Government ensured that the subsidised foodgrains reach the tribals for whom they are meant? My information is that a substantial portion of the subsidised foodgrains do not reach the tribals. They are taken away by the officials. I want to know what is the system of monitoring.

MR. SPEAKER: Are the officials so hungry?

SHRI GHULAM NABI AZAD: Sir, it is not true that the foodgrain as such which is meant for the tribals is being taken by the officials. The Union Government and the Food Corporation of India are in constant

touch with the State Governments and the State Governments, in turn, are in touch with the district administrations. Of course, there were some reports here and there about which the State Governments have also been informed and they have already taken due care of it.

DR. G. S. RAJHANS : Sir. it is not enough to say that majority of the tribals have been benefited by this scheme. I want to know the exact percentage of tribals out of 57 million which you have mentioned in the reply. I want to know the exact percentage of the tribals who have been benefited by the subsidised foodgrains distribution.

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES 'SHRI H. K. L. BHAGAT) : Sir, if I understand the hon, Member correctly, what I would say is that about the grains which are for delivery in the tribal area, by and large, the impression given to us is that they, through various devices, are being given to the tribal areas to reach the persons concerned. Now we have got some studies made also and the inter-ministerial team also made studies, and in various States a number of studies were made and a number of steps were taken so that these foodgrains are available to the tribals through various devices. In the far-flung areas we are giving them, some vans. Then there is provision for distribution through hatts and so on. So, a number of steps are taken as a result of these studies being made so that the benefit is considerably substantial. has been some increase in the offtake also. And I have some figure of about 2 million tonnes. We expect that this would be picked up now and they got a lot of subsidy. So are taking all possible and we have asked the precautions Governments also, I have written to the Chief Ministers personally to see that this is not misused.

SHRI BHADRESWAR TANTI: S ir, I would like to state that the tea garden labourers in Assam constitute about 15 lakhs. These working class people have been given subsidised rations which are not

fit for human consumption. Most of the foodstuffs are spurious. On 3rd Febraury 1987, being accompanied by some officers I have been to Sonapur tea estate where the management do not give subsidised rations to the workers. Instead of the subsidised ration, they pay 30 paise per worker per day. I want to know what action has been taken by the Government in this connection.

SHRI H. K. L. BHAGAT : So far as we are concerned, we got these records : some inquiries were made and we were told then-I think if I am not wrong the hon. Member has pointed it out to me earlier May be I cannot exactly remember, but I am still prepared to send a team of officials along with the hon. Member so that it can be sorted out there on the spot with the State Government so that if there are any difficulties and if there are any genuine grievances, they can be sorted out.

SHRI BHADRESWAR TANTI : I would like to say that it is your officers who accompanied me on the said day to Sonapur Tea Estate and some other tea gardens as well, and we found those spurious rations.

[Translation]

MR. SPEAKER: You take it and meet him.

SHRI BHADRESWAR TANTI : I want a specific answer to my question. What action has been taken in this connection?

MR. SPEAKER : Mr. Tanti, you please see him.

SHRI UTTAM RATHOD : Sir. in reply to part (d) of the question, it is stated: "Under the scheme, the benefit of concessional foodgrains is available to about 57 million people of which the tribals constitute the majority." It is a fact that the foodgrains at subsidised rate can be supplied to the tribals if proper steps are taken. I have seen in my tribal area which fortunately enough Shri Ghulam Nabi Azad also visited that fair price shops are set up there. But these fair price shops just take the quota of sugar and they sell it.

of the things are not sold and that is why in weekly markets, you will find the prices of jowar have gone up to Rs. 2 per kilo. May I know how are you going to ascertain whether the quota that is allotted to them of wheat and rice or jowar is lifted properly? Do you have any agency?

SHR1 H. K. L. BHAOAT : The first course open to us is to direct the State Government to study it because they are supposed to implement it.

The second course is that we send certain interministerial teams. If the hon. Member feels that it is not being done properly in his area, I am prepared to associate him with the team of the State Government and Central officials, so that we get the correct feed-back.

[Translation]

SHRI ANADI CHARAN DAS: Mr. Speaker, Sir it is heartening to note that the Government are supplying wheat and specially subsidized price Rs. 1.50 and Rs. 1.85 per kg respectively in the tribal areas and 57 million tribals are being benefited through these programmes. But I would like to point out to the hon Minister that apart from the tribal areas, there are other areas also where tribals live. May I know from him as to how the distribution of wheat and rice in such areas is being undertaken? For example, supposing our area is located 100 miles away from the T. D. Block and the tribals in our area are not being benefited through such programmes. How then he can claim that 57 million tribals are being benefited by the said programme? From what he says, it can be construed that the benefit of the scheme is also available to our area also. Therefore, I would like to know as to how the Government propose to extend the scheme to the areas which are not yet covered by it? Are some steps being contemplated in this regard ?

[English]

SHRI H. K. L. BHAGAT : So far as the scheme is concerned, it covers all the population of 57 million according to 1981

census, the tribals as well as non-tribals living in 181 Integrated Tribal Development Project areas and six tribal majority States i. c. Meghalaya, Nagaland. Arunachal Pradesh. Mizoram, Lakshadweep, Dadar and Nagar Haveli There is a question which is raised that in other areas where Adivasis are living which are not covered by these blocks or states, why should not the scheme be extended. started the scheme in this area. It also means a huge subsidy of crores and crores of rupees. Let us see how it is going on. It means a lot of financial strain because, as I said, the food is much cheaper and, therefore, this question is a policy question, which is being asked as to why the scheme should not be extended to non-tribals also wherever tribals live in the country. It is a policy question which requires very careful examination.

[Translation]

SHRI SHIV PRASAD SAHU: Mr. Speaker, Sir, through you I would like to point out that the hon. Minister knows nothing about how the foodgrains, kerosene and sugar reach the Adivasis, especially to those living in hilly areas. They do not have money even to run a ration shop and hence all the rationed items, such as, foodgrains, kerosene and sugar are sold in the black market in the city itself which is located 30 miles away. I would like to know from the hon. Minister whether he would take steps to ensure availability of these commodities to the Adivasis living in jungles and hills, those of the Munda Community or those living in other parts of Orissa through the Block Development Officer or some other officer ?

[English]

SHRI H.K.L. BHAGAT : I would like to give an assurance to the hon. Member that so far as we are concerned, this is our very clear efforts. The question which is being raised is very relevant. The Prime Minister himself has emphasised that these foodgrains should be made available to farflung areas, hilly areas. He said : "how are you enabling them to run the Fair Price Shops ?" Now, it has been decided that Fair Price Shops can be given financial loans by the Banks and for that purpose, I have written to the Chief Ministers that they should ask their District Magistrates some of them have acted-that wherever they are not able to run the Fair Price Shops, some loans are given to them. The second point is that in certain areas, we have accepted the requirements forever. In some cases, we asked them to have their Civil Supplies Corporation. We give them some transport subsidies. Somewhere they are distributed. I have myself taken some meetings. We are very keen that these grains reach the farflung and hilly areas. The Prime Minister has specially emphasixed that. We are trying to take special care. I have discussed this matter with the concerned Ministers; sometimes with the Chief Ministers concerned also. Then, in those areas, even when there is back-down because of rain, road etc, sufficient quantity of foodgrains should be made available. All these steps are under consideration of the Government.

> Special Quota of Kerosene for Kerala

> > +

*476. SHRI A. CHARLES : SHRI K. KUNJAMBU:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether for a proposal has been received from Governmet of Kerala for the supply of special quota of kerosene for the use of outboard engines supplied to the traditional fishermen for fishing; and
- (b) if so, the details thereof and the stage at which the matter stands at present ?

THE MINISTER OF STATE OF THE OF PETROLEUM AND MINISTRY NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) and (b). Government of Kerala's request for increasing the allocation of kerosene for outboard engines supplied to the traditional fishermen for fishing from 1000 KL to 3000 KL per month is under consideration.

SHRI A. CHARLES : Sir, recently kerosene was alloted to the States to meet the requirements for agricultural purposes. So, there was a specific request from the Government that a quantity sufficient for the use of the outboard engines for the traditional fishermen shall have to be given. May I know from the hon. Minister whether any special quota has been allotted to the Government of Kerala for the use of the outboard engines for traditional fishermen and if so what is the requirement of the State and how much is being given now.

SHRI BRAHMA DUTT : Generally we allot kerosene to the States taking care of all their requirements Allocation of kerosene to kerala in 1982 was 1,50,700 kilo litres. In 1986, it has gone up to 2,00,771 kilo litres. It is for the Government to allot to the various sectors in turn.

SHRI A. CHARLES: This is a very unfortunate position in Kerala. You know that the traditional fishermen are one of the weakest sections of the society. It is only to uplift them that a number of schemes were chalked out by the Government of Kerala during the last two years. Fishing nets, small boats and outboard engires are given to the fishermen. It is unfortunate, that on kerosene is being supplied to the traditional fishermen. They have to repay the loan in a few years and outboard engines have become a liability to the fishermen than a blessing to them because the are not able to get any kerosene from outside, open market. May I know from the hon. Minister whether he will ensure that in view of the peculiar circumstances of this case, Government will consider favourably the question of alloting kerosene only to the fishermen as a special case for the use of the outboard engines taking into consideration their real need in that area.

SHRI BRAHMA DUTT : As I have already submitted, normally it is the task of the State Government to allot to verious sectors. But I have given it in my answer that this question of special allotment is under the consideration of the Government But I would like to submit that kerosene is a scarce commodity which we import. It is desirable to advise the fishermen also not to start with new engines using kerosene. But, up to the extent possible, we will be doing our best ...

SHRI A. CHARLES : It is the duty of the Government to supply...

(Interruptions)

PROF. P.J. KURIEN: As Mr. Charles has quoted, the outboard engine has become a liability for the poor fishermen. Not only that the kersone is not available: but also the engine itself has become very costly. I would like to know from the Hon. Minister whether he will take some steps to see that the price of these engines is reduced and kerosene is also made available. He being in charge of the Finance portfolio also, can consider it.

SHRI BRAHMA DUTT : I can take care of kerosene. The Finance Ministry does not take care of the engines and does not fix the price of the engines. A request be passed on to the Minister of Industry He is a very generous man, he is sitting here.

PROF. P.J. KURIEN : You know that the import duty on the outboard engines which are used by the poor people is 40% whereas you allow big trawlers free. You should know that. This is used by poor people and the import duty is 40%. The outboard motor is used by very poor people.

SHRI BRAHMA DUTT : I well request the Hon. Member to give it in writing.

PROF. P.J. KURIEN: Will you consider this aspect ?

SHRI BRAHMA DUTT : We will definitely consider.

MR. SPEAKER: No running commen-(Interruptions) tary.

PROF. SAIFUDDIN SOZ : I understand that the Ministry has under consideration to dump kerosene in hilly areas. If there is such an aspect under the consideration of the Ministry, will Jammu and Kashmir receive special consideration ? As the Hon. Minister himself knows, during winter Leh, Kargil, Gurez, Karnah Karan remain cut off for a long period of time. So, we should dump kerosene in enough quantity in these areas so that people who remain on the other side of the hill do not suffer during winter time. I want to know whether J and K will receive special consideration.

SHRI BRAHMA DUTT : Sir, we always have a special consideration for J and K.

PROF. SAIFUDDIN SOZ: Thank you very much for that.

(Interruptions)

SHRI BRAHMA DUTT : But there is a problem of environment also. We always try to keep the quantity adequate. I am also considering a proposal for the billy areas, including Jammu and Kashmir and other remote areas where forests are being destroyed due to the consumption of timber to have some other arrangment.

Role of Small Scall Bulk Drug Manufacturers

478. SHRI JANAK RAJ GUPTA: Will the Minister of INDUSTRY be pleased to state :

- (a) the role that independent small scale bulk drug manufacturers are expected to play in the context of policy statements on the drug industry recently announced by Government; and
- (b) the concessions and protections being granted to them in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY INDUSTRY (SHRI R.K. JAI-CHANDRA SINGH): (a) and (b), small scall sector will continue to play the role that it has been playing so far in the development of drug industry. At present the small scale bulk drug manufacturing units enjoy the following concessions:

(i) Exemption from provision of licensing under the Industries (Development and Regulation) Act

- (ii) Freedom to manufacture any bulk drug from any stage if it is technically and economically feasible
- (iii) Reservation of 17 drugs exclusively for the small scale sector.
- (iv) A price preference in respect of purchase of drugs from the small scale sector by DGS and D and other Govt, institutions.
- (v) Non-applicability of ratio parameters between bulk drugs and formulations.

[Translations]

Demand for Gas-Based Petrochemical Complex in Madhya Pradesh

*479. SHRI DILEEP SINGH BHURIA: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state:

- (a) whether Madhya Pradesh Government have requested to set up in the State a petrochemical complex based on the natural gas available from Bombay High; and
- (b) if so, the present position in this regard?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) Government of Madhya Pradesh have requested for allocation of gas for LPG extraction and for eracking and downstream industries.

(b) From the South Bassein gas to be transported through the HBJ pipeline it is proposed to extract LPG and some petrochemical fractions. The location of the plant is yet to be decided.

[Translations]

SHRI DILEFP SINGH BHURIA: Mr. Speaker, Sir, I would like to know from the hon. Minister the dates on which the industry made a demand for gas and whether he would release connections according to the demand; if so, the time by which it will be done?

SHRI BRAHMA DUTT: I would like to inform the hon. Member that we shall be able to supply gas to his state in July from H.B.J. Pipeline and for this purpose we have asked the buyers, who can make use of that gas, to furnish their requirements. We have recived demand applications from 8 presons. Besides, there are about four petrochemical units in Madbya Pradesh which we have approved.

SHRI DILEEP SINGH BHURIA: May I know the locations where these units would be set up?

SHRI BRAHMA DUTT: The selection of location depends on the people who want to set up these units or it is for the State Government to decide. It also depends on you to attract one of these units.

SHRI PRATAP BHANU SHARMA; Sir, largest portion of H.B.J. Pipeline passes through Madhya Pradesh and a good number of petro-chemical complexes based on gas can be set up there, because there is scope for such complexes. I would like to know the present carrying capacity of H.B.J. Pipeline and the quantum of natural gas that will be used in the gas-based fertilizer plants which are being set up? Will the rest of the natural gas from the H.B.J. Pipeline be supplied for the petro-chemical complexes?

SHRI BRAHMA DUTT: Sir, gas is not used in petro-chemical complex; it is napths that is used. There are four components of gas.

SHRI PRATAP BHANU SHARMA: It has four components-Methyl, Ethene, Propane and Butine. Only Methyl is being used for the time being. When Ethane, Propane and Butime are put to use, it is certain that the industries which are plastic-based and those which are developing items based on plastics will come forward with demand for these components also.

SHRI BRAHMA DUTT: I have already said that on the suggestion of Madhya Pradesh Governmet feasibility report in respect of evtraction of L.P.G. and down stream industries has been prepared and B2, B3, the names of which you have meritioned above, will be extracted therefrom. We shall meet their requirement more than the actual demand, because right now we are short of buyers.

[English]

Petrochemical Project at Dhamankhol near Jaigad Port (Maharashtra)

- *481. SHRI HUSSAIN DALWAI: Will the Minister of INDUSTRY be pleased to state:
- (a) whether a proposal to develop a petrochemical project at Dhamankhol near Jaigad Port in Ratnagiri district of Maharashtra has been submitted to Union Government! and
- (b) when the central clearance is likely to be given?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OP INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) and (b) Some proposals for the setting up of a petro-chemical project near Jaigad Port in Rantnagiri district of Maharashtra have been received No final decision has yet been taken in respect of these proposals.

SHRI HUSSAIN DALWAI; In the reply the hon. Minister has stated that some proposals has been recommended. I would like to know from the hon. Minister

what is the exact proposal recommended by the Government of Maharashtra?

SHRI R. K. JAICHANDRA SINGH:
As I said we have some proposals coming from individuals and one of them has been supported by the Government of Maharashtra. There is an application by M/s Fuiolex Pipes Ltd. for the issue of industrial licence for the manufacture of PVC. This has been supported by the Government of Maharashtra.

SHRI HUSSAIN DALWAI: What is the reaction of the Government of Maharashtra to this proposal? If at all is it going to consider this or not?

SHRI R, K. JAICHANDRA SINGH: They have supported this and the matter is under our consideration.

Allocation of Essential Commodities to Madhya Pradesh

- *43 SHRI PRATAP BHANU SHARMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) the total quantity of essential commodities namely wheat, rice, kerosene, sugar and edible oil allocated quarterly to Madhya Pradesh during the last two years i. c. 1985-86 and 1986-87; and
- (b) the quantity actually lifted by the State Government against the allocation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) and (b). A statement is given below.

Statement

Statement showing Allocation and lifting of Essential Commodities, namely wheat, rice kerosen, Sugar and edible oils to Madhya Pradesh during 1985-86 and 1986-87

| WHEAT | | | (In '000 tonne | | |
|-------|-----------|------------------------|----------------|----------------------|--|
| Montb | Allotment | Quarterly Allotment | Offtake | Quarterly Offtake | |
| 1 | 2 | 3 | 4 | 5 | |
| 1985 | 25.0 | | 2.0 | | |

| 1 | 2 | 3 | 4 | 5 |
|-----------|------|-------|------|-------|
| February | 25.0 | | 1.8 | |
| March | 25.0 | 75.0 | 1.2 | 5.0 |
| April | 25.0 | | 0.7 | |
| May | 25.0 | | 0.6 | |
| June | 25.0 | 75.0 | 1.4 | 2.7 |
| July | 25.0 | | 9.2 | |
| August | 25.0 | | 23.7 | |
| September | 35.0 | 85.0 | 21.5 | 54.4 |
| October | 35.0 | | 28.7 | |
| November | 35.0 | | 24-0 | |
| December | 35.0 | 105.0 | 30.7 | \$3.4 |
| 1986 | | | | |
| January | 50.0 | | 34.2 | |
| February | 50.0 | | 30.6 | |
| March | 50.0 | 150.0 | 22.3 | 87.1 |
| April | 50.0 | | 19.4 | |
| May | 50.0 | | 14.4 | |
| June | 50.0 | 150.0 | 16.6 | 50.4 |
| July | 50.0 | | 15.7 | |
| August | 50.0 | | 13.9 | |
| September | 50.0 | 150.0 | 14.9 | 44.5 |
| October | 50-0 | | 11.4 | |
| November | 50.0 | | 10.8 | 98.0 |
| December | 50.0 | 150.0 | 14.8 | 37.0 |

| 19 | Oral Answers | MARCH 51, 1 |
|----|--------------|-------------|
| | | |

| ARCH 51, 1987 | Oral Answers | 20 |
|---------------|--------------|----|
| | | |

| 1 . | 2 | 3 | 4 | 5 |
|-----------|------|-------|------|-----|
| 1987 | | | | |
| January | 50.0 | | 22.2 | |
| February | 50.0 | | 22.2 | |
| March | 50.0 | 150 0 | N.A. | 44. |
| RICE | | | | |
| 1985 | | | | |
| January | 18.0 | | 13.0 | |
| February | 18.0 | | 12.8 | |
| March | 18.0 | 54.0 | 15.1 | 40. |
| April | 18.0 | | 14.8 | |
| May | 18.0 | | 16.2 | |
| June | 18.0 | 54.0 | 16.5 | 47 |
| July | 18.0 | | 17.6 | |
| August | 18.0 | | 17.6 | |
| September | 23.0 | 59 0 | 19.2 | 54 |
| October | 25.0 | | 21.0 | |
| November | 30.0 | | 17.8 | |
| December | 25.0 | 80.0 | 11.1 | 49 |
| 1986 | | | | |
| January | 25.0 | | 19.4 | |
| February | 25.0 | | 17.9 | |
| Mesch | 25.0 | 75.0 | 14.4 | 51 |

| 21. Oral An:wers | CHAITRA 10, 1909 (\$AEA) | Oral Answers | 22 | |
|------------------|--------------------------|--------------|----|--|
| | | | | |

| S | - 4 | | | |
|-----------|-------|-------|-------|-------|
| 1 | 2 | 3 | 4 | 5 |
| April | 25.0 | | 16.3 | |
| May | 25.0 | | 12.2 | |
| June | 25.0 | 75.0 | 17.4 | 45.9 |
| July | 25.0 | | 15.7 | |
| August | 25.0 | | 15.8 | |
| September | 25.0 | 75.0 | 15.0 | 46.5 |
| October | 25.0 | | 17.8 | |
| November | 25.0 | | 15.3 | |
| December | 25.0 | 75.0 | 12.8 | 45.9 |
| 1987 | | | | |
| January | 25.0 | | 15,6 | |
| February | 25 0 | | 15.6 | |
| March | 25.0 | 75.0 | N.A. | 31.2 |
| KEROSENE | | | | |
| 1985-86 | | | | |
| April | 22000 | | 21750 | |
| May | 20690 | | 20639 | |
| June | 20690 | 63380 | 19678 | 62067 |
| July | 21030 | | 19637 | |
| August | 21030 | | 21903 | |
| September | 21030 | 63090 | 21873 | 63413 |
| October | 22250 | | 21030 | |
| November | 25000 | | 24080 | |
| December | 25000 | 72250 | 24751 | 69861 |
| | | | | |

LEVY SUGAR

Monthly Quota (In tonnes)

(i) From January, 1985 to January, 1987 23, 276 tonnes (ii) February, 1987 onwards 25,031 topnes

In addition, Madhya Pradesh Govt. was also allotted festival quotas of 3721 tonnes each for the months of June, August, September and November, 1985 and for September and October, 1986.

EDIBLE OIL

| Month | Allocation | Quarterly Allocation | Off-take | Quarterly Off-take |
|--------------|------------|-------------------------|----------|-----------------------|
| 1 | 2 | 3 | 4 . | 5 |
| November, 85 | 1500 | | 548 | |
| December, 85 | 1200 | | 786 | |

| Oral | Answers | 26 |
|------|--------------|----|
| 0,44 | ARECO PER DE | ~~ |

| 1 4 | nswer | • |
|-----|---------|---|
| | SES PER | |

| 1 | 2 | 3 | 4 | 5 |
|---------------|-------|------|-------|------|
| January, 86 | 1000 | 3700 | 872 | 2206 |
| Pebruary, 86 | 1000 | | 909 | |
| March, 86 | 1000 | | 623 | |
| April, 86 | 1000 | 3000 | 749 | 2281 |
| May, 86 | 1500 | | 143 | |
| June, 86 | 1500 | | 1099 | |
| July, 86 | 1500 | 4500 | 1573 | 2815 |
| August, 86 | 3000 | | 1605 | |
| September, 86 | 3000 | | 2233 | |
| October, 86 | 3000 | 9000 | 2432 | 6270 |
| | 20200 | | 13573 | |
| 1986-87 | | | | |
| November, 86 | 3000 | | 1903 | |
| December, 86 | 2000 | | 2979 | |
| January, 87 | 2000 | 7000 | 2067 | 694 |
| February, 87 | 2000 | | 1947 | |
| March, 87 | 2000 | 4000 | NA. | |
| | 11000 | | 8896 | |

Note: N. A. stands for Not Available'.

[Translation]

SHRI PRATAP BHANU SHARMA: The hon. Minister has given a detailed reply to the question for which I would like to thank him. The only thing that I want to know is whether full quota of kerosene and edible oil allocated to Madhya Pradesh during that quarter of 1985-86, in which they lifted less quantities, was not available with the Centre ?

SHRI GHULAM NABI AZAD : Our job is to make allocation according to the demand made by the State Government. It is for them to lift the allocated quota.

[English]

MINISTER OF MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : Sir, I may add that I will have to particularly go into this particular case. But sometimes this happens that we allocate certain quantities and there are some problems in supplies also. Generally, in some States, more kerosene is required and sometime we allocate it. The problem of supplies has also come in. In this particular case, whether the Madhya Pradesh Government was to be blamed for it or whether there were any disruption in the supply or anything, that I will have to find out.

[Translation]

SHRI PRATAP BHANU SHARMA:

Mr. Speaker, Sir the hon. Minister has said
that the responsibility of allocation is
that of the Central Government whereas the
responsibility with regard to the distribution
is that of the State Government. In my
second supplementary, I would like to
know from the hon. Minister whether in
view of the complaints and irregularities in
the distribution system, the Central Governments have issued some guidelines to the
State Government so as to make the
Public Distribution System more effective
upto Panchayat level?

[English]

H. K. L. LilAGAT : Let me SHRI make my impression clear. I am very much conscious of the shortcomings which the hon, member has pointed out. Otherwise also, through various ways, we get the feed-back so that we know the fault that lies in the distribution system. I won't say, everything is all right and perfect. At the sametime, we have been making studies and also taking steps. My colleague Shri Azad had visited various States and had discussions on the spot with the officials. He visited certain shops also. I also visited certain States and discussed with them. The idea is to strengthen it. I have written to them from time to time. We have asked them to monitor it and take further steps. With all these shortcomings and constraints which are there, yet, I feel that the distribution system in the country is unique. It serves on the one hand with a huge subsidy of about roughly Rs. 2000 crores the consumers and, at the same time, if there is a glut in production, it does very much help the farmers also.

[Translation]

SHRI MANKURAM SODI : The hon. Minister has stated that financial assistance would be made available to the villages in far flung areas. Will the rationed Commodities be made available to the people in remote villages, where LAMPS or small panchayats are not in a position to handle publib distribution system properly weekly markets through mobile vans ? This system will ensure smooth distribution of ration to the people in rural areas throughout the country as per the directives of the Prime Minister. I would like to know whether the Central Government would issue directives to the States in this regard and give them financial assistance for this purpose?

SHRI H. K. L. BHAGAT: I agree with what the hon. Member has said about the ground situation. The foodgrains can be made available to the people at the weekly market place where such markets are held. So far as Madhya Pradesh is concerned, an amount of Rs. 37 lakhs was given for buying 20 mobile vans so that ration could be made available at places of weekly markets in tribal areas.

The distribution is the responsibility of the State Governments; we make the commodities available to them. Some of the items are supplied to their Civil Supplies Corporations direct and some items are supplied through the Food Corporation of India. It is our endeavour to see that these items are made available at the weekly market place.

[English]

SHRI K. S RAO: The hon Minister said that there was a glut in the production of wheat and the statement that is given to Shri Bhanu Pratap Sharma also indicates that the Madhya Pradesh Government itself is not drawing the allotted quantity. The Andhra Pradesh Government is also time and again requesting that they do not want wheat; they want rice. This obviously indicates that there is shortage of rice in this country, and surplus of wheat. So, will the hon. Minister recommend, through the Minister of Agriculture, to increase the support price and remunerative price for

rice, so that there will be an incentive for growers both in North India and South India to produce more and more rice, and reduce wheat?

SHRI H. K. L. BHAGAT: No, Sir. I would say that it is not true that we are short of rice. We are marginally surplus in rice. We are much more surplus in wheat. That is true. But in respect of rice requirements of all States also, there have been difficulties. For example, there were floods in Andhra Pradesh itself, and problems arose. But we have been meeting the requirements of rice. Also, we are marginally surplus in it. Certainly we are very keen that we should have more rice in this country; and the Ministry of Agriculture is already conscious of his suggestion.

[Translation]

SHRI BHAGWAT JHA AZAD: In reply to every question, the Government emphasises the point that whether it is kerosene, wheat or some other essential commodity, the Central Government makes only allotment and that their further distribution is the responsibility of the State Governments. I want to know from the hon. Minister whether the responsibility of Central Government is limited only to allotment of the commodities on the demand of the State Governments or is it also responsibility to ensure that the supply of these seven essential commodities reaches the common man. In a situation where the Governments do not lift these items in spite of their allotment by the Central Government, will the Central Government stop at only laying emphasis by saying that the distribution is the responsibility of the State Governments or the State Governments did not lift the items or will it make some other efforts too ?

SHRI H. K. L. BHAGAT: In reply to the hon. Member's question, I would like to say that the main objective of the Central Government is to ensure actual availability of the essential commodities to the people and not to complete the formalities. This objective in itself is very big, and it is good that we have taken up this operous task in our country. Moreover,

the hon, Member has been the Minister of the Department himself.....

SHRI BHAGWAT JHA AZAD: I wanted to ask this question only because no wrong impression should be created in the country....

SHRI H. K. L. BHAGAT: I want to remove that impression.....

SHRI BHAGWAT JHA AZAD: From the reply given by the hon. Minister, an impression was created that the responsibility of the Central Government was limited only to making allotment of essential commodities, However, as a former Minister I know that the objective of the Government is not only to make allotment, but also to ensure that these commodities reach the people.

SHRI H. K L BHAGAT: I would like to thank my former colleague and would clarify that the objective of the Central Government is to ensure the availability of the commodities to the common man.

SHRI BHAGWAT JHA AZAD: I would like to humbly submit to the present hon. Mirister:—

Mantri ke pad ki yeh shaan, Naheen deekhta dosn kaheen Shasan mein.

SHRI H. K. L. BHAGAT: I went to repeat what I have said earlier that the objective of the Government is not only to make allotment, but also to ensure that these essential goods reach the people. It is because of this that the Government bears the burden of such huge subsidies on it. Neverthless, the responsibility in regard to the distribution is that of the State Governments. We cannot take direct responsibility for this. However, we conduct studies and advise the hon, representatives of this House and use our possible influence in a democratic way. However, the cooperation of the State Governments is a must, because they too have to discharge their responsibility and this objective can be achieved only through mutual cooperation.

[Translation]

Supply of Essential Commodities in Uttar Pradesh

*484. CHOWDHRY AKHTAR HASAN: SHRI DEEP NARAIAN BAN:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) whether Government are aware that in most cities and towns of Uttar Pradesh, fair price seops supply sugar and kerosene oil only;
- (b) if to, the reaction of Government thereto;
- (c) the items meant for supply through fair price shops in Uttar Pradesh; and
- (d) the quantity of each item allotted to Uttar Pradesh from January 1986 to February; 1987, month-wise for distribution through fair price shops ?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM AZAD): (a) The Government of Uttar Pradesh has reported that no such complaint has been received.

(b) Does not arise.

- (c) Fair price shops in Uttar Pradesh are required to sell wheat, rice, levy sugar kerosene, imported edible oils, controlled clotp and soft coke.
 - (d) A statement is given below.

Statement

Allocotion of wheat, rice, kerosene imported edible oils, levy sugar, controlled cloth and soft coke to Uttar Pradesh during January, 1986 to February, 1987.

WHEAT

| Month | Allocation (in '000 tonnes) |
|-----------|--------------------------------|
| 1986 | |
| January | 45.0 |
| February | 45.0 |
| March | 45.0 |
| April | 45.0 |
| May | 45.0 |
| June | 45.0 |
| July | 45.0 |
| August | 45.0 |
| September | 45.0 |
| October | 45.0 |
| November | 45.0 |
| December | 45.0 |
| 1987 | |
| January | 45.0 |
| February | 45.0 |

RICE

| Month | (In '000 Tonnes) Allocation |
|----------|--------------------------------|
| 1 | 2 |
| 1986 | |
| January | 50.0 |
| February | 50.0 |
| March | 50.0 |
| April | 50.0 |
| May | 50.0 |
| June | \$0.0 |

| 1 | | 2 | Imported Edible Oil Month | (In M. tonnes) |
|-------------------------------------------|-----------|------------|---------------------------------------------------------|-------------------|
| July | | 50.0 | 1986 | Allocation |
| August | | 50.0 | January | 700 |
| September | | 50.0 | February | 700 |
| October | | 50.0 | March | 700 |
| | | 8765959 | April | 700 |
| November | | 50.0 | May | 1000 |
| December | | 50.0 | June | 1300 |
| 1987 | | | July | 15/5/5/5 |
| January | | 50.0 | 10 = 0- | 1300 |
| 200-700-00-00-00-00-00-00-00-00-00-00-00- | | | August | 1500 |
| February | | 50.0 | September | 1500 |
| KEROSENE | | 2001 | October | 1500 |
| | (In M. | Tonnes) | November | 1500 |
| Month | 337776773 | Allocation | December | 900 |
| 1986 | | | 1987 | |
| January | | 59500 | January | 900 |
| February | | 59000 | February | 900 |
| March | | 55960 | LEVY SUGAR | |
| April | | 55000 | Monthly quota of le | awy sugar in case |
| May | | 54500 | of Uttar Pradesh was 50 | 466 tonnes from |
| June | | 54500 | January, 86 to January increased to 52926 tonner | |
| 33333 | | | 87, onwards. Besides an | additional festi- |
| July | | 55405 | val quota at the rate of I for the months of Septemi | |
| August | | 57000 | 86 was alloted to Uttar P | |
| September | | 57000 | CONTROLLED CLOTH | : |
| October | | 61253 | Annual entitlement of | |
| November | | 62148 | for the year 1985-86 March 1986) is 255.130 | |
| December | | 62148 | SOFT COKE : | |
| 1987 | | | The allocation of so | t coke to Utter |
| Japuaary | | 62148 | Pradesh has been 30,000 of the months from Jan | tonnes for each |
| Janoneri | | | | |

[Translations]

SHRI AKHTAR HASAN : Mr. Speaker, Sir, 9 items, nemely, wheat, stta, maida, rice, sugar, edible oil, kerosene and coal are supplied to the people through the fair price shops in Delhi, whereas no other item except sugar and kerosene is available at fair price shops in Uttar Pradesh. The hon. Minister has stated in his reply that 7 items are supplied, but the fact is that no item except the two mentioned above are available there.

SOME HON, MAMBERS : This is true of everywhere.

SHRI AKHTAR HASAN : The hon. Minister has also stated in his reply that no such report has been received from Uttar Pradesh. Let me tell him that I am making the complaint and I do not come from England.

MR. SPEAKER: Your complaint does not seem to have evoked any response from him.

THE MINISTER OF PARLIA. MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H K.L. BHAGAT) : I am thankful to the hon. Member that he has mad a complaint. In view of his complaint, we shall depute a special team to Uttar Pradesh to make a study in respect of some shops in consultation with the State Government. I am going to personally speak to the State Government in regard to the distribution of essential commodities in the State. In view of the complaint made by the hon Member, we shall get it investigated and shall also order a sample survey.

SHRI RAM SWAROOP RAM : The hon. Minister has stated that the central Government supply essential commodities, such as, cloth, coal, kerosene etc. for distribution through fair price shops, but I can say for certain about Bihar that only wheat and sugar are supplied through the Public Distribution Centres in the State. Neither cloth nor coal or kerosene is supplied. In regard to the commitment made by the Government to supply essential commodities to the poor, I would like to

know from the hop. Minister as to how he is going to ensure supply of the rest of the items?

SHRI H.K.L. BHAGAT : I had myself gone to Bihar and had discussed with the State Government the difficulties being faced in the public distribution system. So far as shortage of coal, kerosene and other items is concerned, the matter has been taken up with the concerned Ministries. Iwo teams, one for the metropolitan towns and the other for the villages, have been set up to study the overall public distribution system. These teams include some Members of Parliament also. I had visited Bihar and held on the spot discussion. We shall certainly do whatever is possible at our end in regard to the complaints from Bihar as also from other States which have the similar complaints.

SHRI MADAN PANDEY: My supplementary relates to the reply given by the hon, Minister to Shri Azad This is certain that allotment is made by the Centre and the distribution is done by the State Governments.

MR. SPEAKER: You have put it in the revers gear, Mr. Pandey-

SHRI MADAN PANDEY : Complaints are there almost everywhere. To say that we shall overcome these difficulties by blending the past experience with the new one, will not be enough.

Will the hon. Minister consider evolving a system comprising of the member of Parliament of the respective and some monitoring on his behalf to examine the existing system and shortcomings, if any, noticed are brought to the notice of the hon. Minister as well as the local administration? Is there any such proposal under consideration of the Government?

SHRI H.K L. BHAGAT : I my view, the efficient functioning of the public distribution system depends on the extent of vigilance the people keep over it. We have told all the State Governments that there should be vigilance over each fair price

shop irrespective of whether it is in the village or elsewhere and that there should be a vigilance committee for this purpose. At some places, they have formed vigilance committees, some at taluka level and some at the district level. We have asked M.Ps. to associate the such committee. It is very good to associate them for this purpose. We shall ask the State Governments that M. Ps. must be associated with such committees.

[English]

Pault rate in Telephone Network

- *487. PROF. NARAIN CHAND PARASHAR : Will the Minister to COMMUNICATIONS be pleased to state :
- (a) the average fault rate in Indian telephone network:
- (h) how does it compare with the fault rate in other countries like Japan, Australia and Ireland:
- (c) if Indian's rate does not compare favourably, the corrective steps taken to bring down the fault rate; and
- (d) any time bound programme fixed for this purpose?

THE MINISTER OF COMMUNICA-TIONS (SHRI ARJUN SINGH) : (a) to (d): A Statement is given below.

Statement

- (a) Average number of faults per 100 station per month in our country for Metro, Major, Minor Telephone Districts and Telecom Circles is 28.4, 26.5, 33.6 36.1 respectively which comes to 31.9 as All India Average.
- (b) Fault rate in Australia for Metro and Country areas is 5.9 and 5.6 per 100 telephones per 4 weeks, in Ireland 7.4 per 100 station per month, in Japan it is 0.5
- (c) Steps taken to bring down the fault rate are in two parts-one for external plant including subscribers installations and the other for exchange equipment itself.

- (i) The majority of telephone faults are due to external plant. Steps being taken are
 - -cleaning, dressing up and locking of distribution points.
 - -Replacement of overhead barewire subscriber loops by insulated drop wires.
 - -Rehabilitation of subs fittings and replacement of fault prone telephones.
 - -tighter control of quality in production of telephone instruments
 - -Use of Jelly filled cables in the distribution network to prevent entry of water in telephone cables to avoid faults.
- (ii) Steps being taken to improve the telephone equipments are
 - -progressive replacement of life expired telephone exchanges.
 - -Introduction of reliable electronic telephone exchanges.
- (d) It has been planned to reduce the number of faults per 100 stations per month from 35 in 1986 to 10 by 1990 and 5 by 1995.

PROF. NARAIN CHAND PARASHAR : I have gone through the statement and it has been indicated by the hon. Minister that the fault rate in other countries is lower as compared to India and that they plan to reduce the number of faults to ten by 1990 and to five by 1995. This is a very dismal position. May I ask the hon. Minister through you if it is not possible to reduce the faults to five by the end of the Seventh Five Year Plan and if so what would be the special steps taken to provide a satisfactory and reliable telephone service in the country ?

THE MINISTER OF STATE IN THE COMMUNICATIONS MINISTRY OF (SHRI SONTOSH MOHAN DEV) : We have already started the process and major schemes are being taken in hand and we feel that with the improvement of the telephone exchanges and also with the improvement of the external equipments which are monitored continuously we will be able to achieve the target which we have given in our answer.

PROF. NARAIN CHAND PARASHAR: I have asked for a lower rate, that is, five. Their target is ten. If it continues to be ten it will be quite an unsatisfactory service. In fact, due to connecting of various stations to the S.T.D. what happens is there is a greater amount of pressure on the consumer and harassment by wrong connection of numbers, by delayed calls and by so many other things and in view of that is it proposed to give special attention to the climination of these faults and bring down the rate of faults per hundred telephones per month to five, not to ten, because that would be better ?

SHRI SONTOSH MOHAN DEV: We do not want to project something which may not be posible at this stage because of the constraint of resources and equipment availability but if the funds constraint is removed, we will be able to achieve it.

PROF MADHU DANDAVATE : I would like to know from the Minister whether he is aware of the fact that besides some faults in the equipment it has been found out that a very different type of fault is observed in the system. Many Members of Parliament some times when they go out of Delhi somebody checks that they are not in their quarters, you will be surprised to find that during that period actually the bill goes up because in the exchange they are connected to somebody else's connections and as a result of that, the bills 90 up. (Interruptions) I am sure that this is a complaint which cuts across the part lines and I am sure that the Hon. Speaker will also agree with this.

SHRI ARJUN SINGH: I am fully aware of this complaint and I can assure Prof. Dandabate that our efforts to remedy it will also out across party lines and we will like to see that such type of wrong billssome hon. Members have already sent their complaints and we are looking into themand if we find that there seems to be a pattern in it, we look into that also because after all (Interruptions)

PROF. MADHU DANDAVATE : It is not a socialistic pattern.

SHRI ARJUN SINGH : Socialistic pattern would work, otherwise. I am quite aware of that. But we will try to see to it and I am sure that we will be able to remedy the grievances of the hon. Members.

Translation

SHRI RAM NAGINA MISHRA: Mr. Speaker, Sir, I do not know the condition of telephones in other parts of the country but I do know that the condition of telephone in Uttar Pradesh is very bad. No telephone call is put through from there. I would like to give my own case, for instance. My telephone at Lucknow is out of order for the last four monts. I have written to both the Ministers. The hon-Minister did give the orders, but my telephone has not yet been set right. On the mercy of the God, the telephone call materializes once in a while, but generally, the calls do not materialize. I would like to know from the hon. Minister whether he would take steps to bring about improvement in the telephone service in Uttar Pradesh, which is really bad and would, in particular, get the fault in my telephone connection removed ?

[English]

SHRI SONTOSH MOHAN DEV : In stead of having Bharosa on the God, he can have Bharosa on me and I have already taken up his case and it is being monitored, and it will be rectified.

[Transation]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : You will get Sontosh (satisfaction) from Santosh.

[English]

SHRI P.R. KUMARAMANGALAM: Mr. Speaker, Sir, I would like to know from the hon. Minister for Communications whether the Department and the union of the employees have come to a specific understanding on a time-bound programme to improve the functioning of the telephones and whether this understanding involves all the cadres or is it restricted only to one cadre.

SHRI ARJUN SINGH : Sir, the hon. Member is himself aware of all those who are involved in this effort because he is also working as one of the yeary important trade union leaders. The fact is-1 am making a statement today in that regardthat the effort is not to involve only one sec ion but the effort is to involve all sections of the workers in Telecom Department because unless we have everyone's cooperation, one section cannot do anything. I am sure that with the influence that the bon. Member exercise and with the cooperation of all other trade union leaders who have also assured us, we shall take everyone's cooperation and implement this plan.

SHRI ASUTOSH LAW : Sir, at the beginning of the session, we were assured that the Calcutta Telephone's position will be improved. Since then, all utility lines. such as, 199 which is for Assistance and 181 which is for Trunk Calls, are not working and are not functioning at all Even in the mid night if somebody wants to make a trunk call anywhere, nobody will attend to 181 or 180 which are the code number for the trunk calls So, may I know from the Communications Minister that one month after the assurance given to us for improving the Calcutta Telephones, what positive steps they have taken to improve the Calcutta Telephones?

SHRI SONTOSH MOHAN DEV: Sir, at one stage there was some difficulty with regard to the Assistance service of the Calcutta Telephones. The position has since improved. The employees have started working. Most of them have joined their duties As regards improvement, when we assured this House, there were about 10,000 telephone lines dead in Calcutta. Now the number has come down to 562 only. So, the improvement has taken place and further improvements will take place.

[Translation]

SHRI DAMODAR PANDEY: Mr. Speaker, Sir, there are still many exchanges in the country which are manual. For example, Ramgarh Exchange has over 200 lines and it has been announced a number of times that the exchange would be converted into an automatic one. The Government was prepared to give land too for this purpose, but in spite of all this, automatic telephone exchange has not been set up there. I would like to know from the hon Minister the time by which all major manual exchanges would be replaced by automatic exchanges?

[English]

SHRI SONTOSH MOHAN DEV: Sirguring the Seventh Plan, our target is first to give consideration to district head-quarters which are having manual exchanges. After that those manual exchanges, which are large in size, will also be taken into consideration. About the particular case mentioned by the hon. Member, I do not know, but I shall inform the Member concerned.

[Transla ion]

SHRI G. M. BANATWALLA: Mr. Speaker, Sir, we have a good system in Delhi. The bell rings early in the morning and an behalf of the telephone exchange, it is asked if our telephone is working all right or not. While congratulating the hon. Minister for this, I have to ask a question also. (Interruptions) I praise the Government once in a while, so let me praise.

SHRI ARJUN SINGH: Also pray besides praising.

SHRI G. M. BANATWALLA: Is this practice confined to the telephones of M. Ps. only? Will it not be good if besides M. Ps., others' telephones are also taken at random to ask whether they are functioning properly or not? Besides, this practice should be followed at other places also and should not be limited to Delhi only.

[English]

SHRI SONTOSH MOHAN DEV :I fully agree with the hon, Member. This

is a system which has been introduced not only in Delhi but in other parts of the country and not only with M. Ps., at random certain numbers are taken in exchanges areas and these are being checked.

[Translation]

SHRIMATI VIDYAVATI CHATUR-VBDI: Mr. Speaker, Sir, from my experience I must say that whenever I am asked on telephone whether my telephone is working properly, I get frightened because the next moment the telephone goes out of order. This has happened not just once but several times. As a matter of fact, they ask jast before the telephone goes out of order simply to keep their records complete... (Intercuptions)

MR. SPEAKER: The hon. Member should not be put to danger. If such a thing happens daily, there can be a danger of heart attack.

SHRI ARJUN SINGH : Some people may be asked about it in the evenings.

SHRIMATI VJDYAVATI CHATUR-VEDI: Whether it is in the morning or in the evening, simply asking will not be of any use if the telephones do not work properly.

[English]

MR. SPEAKER: Next question; Shri R. S. Mane—not present; Chaudhary Ram Parkash—not present.

I will have second round now.

Sbri D B. Patil—not present; Shri Aslam Sher Khan—not present; Shri Ram Pujan Patel—not present.

Shri Mullappally Ramachandran.

Participation of N. R. I. and other private Entrepreneurs in Manufacture of Electronomic Items by Hindustan Teleprinters Ltd.

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*472. SHRI MULLAPPALLY RAMACHANDRAN: SHRI V. SOBHANDREE-SWARA RAO: Will the Minister of COMMUNICA-TIONS be pleased to state :

- (a) The details of the proposals for allowing participation of Non-Resident Indians or the private sector entrepreneurs in manufacturing electronic and electrical communication items by the Hindustan Teleprinters Ltd.
- (b) the reasons for permitting the private sector participation; and
- (c) the net peofit earned by the Hindustan Teleprinters Ltd. during 1985-86 and 1986-87, separately?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). There is no specific proposal under consideration for participation of Non-Resident Indians (NRI) or other private sector entrepreneurs in manufacturing electronic and electrical communication items by the Hindustan Teleprinters Ltd.

(c) 1985-86

Rs. 83 lakhs

1986-87

Not yet available

SHRI MULLAPPALLY RAMA-CHANDRAN: There are proposals for allowing participation of non-resident Indians in manufacturing electronic as well as electrical communications and devices in the Hindustan Teleprinters Limited. However, the answer given by the Ministry is evasive and he says that there is no specific proposal like that. Often there is a cry from the hon. Minister that Non-Resident Indians are not coming forward to start industries in private as well as public sector. In this connection may I know from the hon. Minister, what are the reasons that prevent the Government from starting industries by investment of the Non-Resident Indians in the Communication Department ?

SHRI SONTOSH MOHAN DEV: There is confusion in the question and the answer as stated by the hon, Member. He has asked involvement of the NRI in the HTL. It is not as such. But as regards industrial policy of the Government of India NRI or the Private Sector can involve themselves in electronic field and they are being given licence as per industrial policy of the Government of India. There is no restriction. But there is no collaboration with the HTL. Your question was about collaboration with HTL. NRI are involved in mechanism field. They are being given licence on merit basis. There is no restriction on that.

RAMA-SHRI MULLAPPAILY CHANDRAN: The Hindustan Teleprinters Ltd. is one of the few public sector companies which is running at a profit. In this connection may I know from the hon. Minister what prevents the Government from expanding it by granting facilities and also from starting more such industries in the public sector ?

SHRI SONTOSH MOHAN DEV : AL the moment we have no scheme of expansion.

PROF. N. G- Ranga: Why?

SHRI SONTOSH MOHAN DEV : It is because various private sector and State Governments have been given permission. we have a Industrial In West Eengal Development Corporation. In Punjab there is State Industrial Development Corporation. We have Hindustan Tele-Communi-These are also joint sector undertakings of the State Government. They have been given permission and from our side there is no scheme of expansion this moment.

WRITTEN ANSWERS TO QUESTIONS

[English]

Distribution of Controlled Cloth to Economically Weaker Sections

SHRI D. B. PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) whether the demand for controlled cloth to be distributed to economically weaker sections and villagers through public distribution system had been met fully from April 86 to January 87 : and
 - (b) if not, the reasons therefor?

THE MINISTER OF PARLIA-ENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) and (b). On

the basis of the production level of the controlled cloth, yearwise quota for each state/union territory is fixed by the Textile Commissioner. The state-wise quota of controlled cloth for the year 1986-86 and release of controlled cloth made during the period from April, 1986 to January, 1987 is given in the statement below.

Controlled cloth has been released during the said period to all the states/ UTs according to their entitlement except in the case of Maharashtra, Orisan, Tamil Nadu and Tripura where there has been a shortfall in the release. Govt. of Tripura has indicated that there is no much demand for controlled cloth in the state. With regard to the other three states, NCCP. which is the apex level nodal agency for distribution of controlled cloth, has reported that the supply of the allotted quota of controlled cloth had to be suspended due to the non-payment of dues and accumulation of huge outstandings against the state agencies of duet to the NTC, the manufacturers of the controlled cloth.

Distribution of controlled cloth is primarily the responsibility of the State Governments/UTs and they have been requested to streamline and strength the distribution arrangements to ensure that the controlled cloth reaches the target group. According to the information received from the States/UTs, more than 50% of the controlled cloth is reaching the target group in rural areas.

Arunachal Pradesh

Dadra and Nagar Haveli

Chandigarh

Delhi

24.

25.

26.

27.

Statement

| | | Statement | | | |
|-----------|-------------------------------|-----------------------------------------|----------------------|-------------------------------|-----------------|
| | | | | (Figure in La | akh Metres |
| SI. No | Name of the State/UT | | Controlled (85%)* | Polyester Controlled Cloth | |
| | | Yearly entitlement | Release made | Yearly entitlement | Release made |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 98.81 | 107.60 | 13.55 | 8.11 |
| 2. | Assa m | 39.22 | 39.41 | 5.41 | 5.26 |
| 3. | Bihar | 142.52 | 164.37 | 19.66 | 19.62 |
| 4. | Gujarat . | 61.45 | 64.56 | 8.44 | 8.44 |
| 5. | Haryana | 20.77 | 21.64 | 2.89 | 1 98 |
| 6. | Himachal Pradesh | 6.99 | - | 1.00 | 0.71 |
| 7. | Jammu and Kashmir | 10.36 | 10.64 | 1.46 | 0.90 |
| 8. | Karnataka | 71.62 | 82 27 | 9.83 | 6.90 |
| 9. | Kerala | 48.40 | 55.14 | 6.66 | 4.10 |
| 10. | Madhya Pradesh | 107.30 | 121.27 | 14.70 | 13.46 |
| 11. | Mabarashtra | 120.68 | 94.98 | 16 53 | 3.75 |
| 12. | Manipur | 2.41 | 2.84 | 0.38 | 0.37 |
| 13. | Meghalaya | 2.50 | 2.94 | 0.39 | 0.39 |
| 14. | Nagaland | 1.01 | 1.19 | 0.19 | 0.21 |
| 15. | Orissa | 57.14 | 6.96 | 7.86 | 0.50 |
| 16. | Punjab | 24.81 | 26.91 | 3.44 | 2.44 |
| 17. | Rajasthan | 59.29 | 60.47 | 8.15 | 5.91 |
| 18. | Sikkim | 00.44 | 00.52 | 0.14 | 0.14 |
| 19. | Tamil Nadu | 95.79 | 66.76 | 13,13 | 7 35 |
| 20. | Tripura | 4.30 | 00.50 | 0.54 | - |
| 21. | Uttar Pradesh | 216.86 | 242.88 | 29.68 | 29.68 |
| 22. | West Bengal | 108.38 | 117.76 | 14.85 | 16 07 |
| 23. | Andaman and Nicobar Island | 0.31 | 00.35 | 0.10 | 0.06 |
| | 당 선생 등 사 | 100000000000000000000000000000000000000 | 7575 | | |

00.97

00.65

00.22

9.79

01,14

00.56

00.21

10.44

0.18

0.08

0.10

0.18

0.01

0.09

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------------|---------|---------|----------|--------|
| 28. | Goa, Daman and Diu | 1.71 | 1.81 | 0.28 | 0.27 |
| 29. | Lakshadweep | 0.09 | 00.10 | 0.07 | 0,03 |
| 30. | Mizoram | 0.74 | 00.87 | 0.15 | 0.14 |
| 31. | Pondicherry | 0.97 | 1.14 | 0.06 | 0.03 |
| | Total | 1317.50 | 1311.14 | 180.00** | 137.10 |

^{*}Remaining 15% is marketed by NTC direct through its own retail outlets.

[Translation]

World Band Assistance for Bodhghat Project, Madbya Pradesh

- *470. SHRI ASLAM SHER KHAN : Will the Minister of ENERGY be pleased to state :
- (a) whether World Bank has declined to provide assistance for Bodhghat Project;
- (b) whether any new thermal power project is proposed to be set up in Madhya Pradesh with foreign financial assistance; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) Agreement have been signed with the World Bank for financial assistance for the Bodhghat Project. These agreements are still in force.

(b) and (c). There is no proposal at present to set up another power project in Madhya Pradesh in the Seventh Plan period with external assistance.

Setting up of Telephone Exchanges in Robini Area of New Delhi

- *471. SHRI RAM PUJAN PATEL: Will the Minister of COMMUNICATIONS be pleased to State:
- (a) whether Government propose to set up telephone exchanges in Rohini residential area, New Delhi;
- (b) if so, the number of exchanges proposed to be set up and their locations;
- (c) the time by which these exchanges are likely to be set up; and
 - (d) if not, the reasons therefor ?

THE MINISTER OF COMMUNICA-TIONS (SHRI ARJUN SINGH): (a) Yes, Sir.

- (b) One. The proposed telephone exchange is likely to be set up near Sector III at Robini.
 - (c) By 1988-89.
 - (d) Does not arise.

^{**180} lakhs Mts. of Polyester cloth is equivalent to 450 lakhs Sq. Mts. of cotton controlled cloth.

[English]

Pricing of Indian Petrochemicals Corporation Ltd. Products

*473. SHRIMATI PATEL RAMABEN
RAMJIBHAI MAVANI: Will the Minister
of INDUSTRY be pleased to state:

- (a) the considerations which weigh with the Indian Petrochemicals Corporation Limited in fixing prices of its products;
- (b) whether these considerations have been followed by the IPCL in fixing price of MEG; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) The pricing policy of Indian Petrochemicals Corporation Limited (IPCI) is based on factors such as return on ner worth for the company, landed cost, market environment, price of competing products, etc.

- (b) The price of MEG is also governed by the genaral criteria as stated above.
 - (c) Does not arise.

Criteria for fixing Quota of Levy Sugar for States

*477 SHRI MOHANBHAI PATEL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the per capita quantity of levy sugar allotted for each State;
- (b) whether it is a fact that per capita allotment of leavy sugar differs from State to State;
 - (c) if so, the reasons therefor ; and
- (d) the criteria adopted for fixing the quota of levy sugar for various States in the country?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT); (a) to (d). The State Governments/Union Territories are allocated levy sugar quotas generally on the basis of 425 grams per month per head of population.

This alocation on population basis is calculated with reference to the population of each State/Union Territory as on 1.10.1986. The pattern of distribution within the State is decided on the basis of norms fixed by the State Governments/Union Territories themselves.

Amount Collected and distributed to States from Sugar Development Fund

- *480. SHRI S. G. GHOLAP: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) whether Government have created a Sugar Development Fund;
- (b) if so, the total amount collected, State-wise and year-wise during the last three years; and
- (c) the amount given from the Fund to various States in the years 1984-85 to 1986-87, particularly to Maharashtra?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) Yes, Sir,

(b) A sugar cess is being collected on sugar producted in India under the provisions of Sugar Cess Act, 1982. The cess is being collected through the offices of the Central Board of Excise and Customs. As the jurisdiction of some of their Pay and Accounts offices, covers more than one State/Union Territory, the amount of cess collected for each State separately, is not available. The amount of cess collected is transferred to the Sugar Development Fund. Upto February 28, 1987, a sum of Rs. 361 crores has been transferred to the Fund. The details are as follows for the last 3 years :

54

| Year | Amount transferred to Sugar Develop- ment Fund (Rs. in crores) |
|----------------------------------|-------------------------------------------------------------------------|
| 1983-84 | 76 |
| 1984-85 | 95 |
| 1985-86 | . 110 |
| 1986-87 (upto February, 1987) | 40 |

(c) The Sugar Development Fund is to be applied for grant of loans to sugar undertakings for the purposes of;

- (i) modernisation/rehabilitation of plant and machinery;
- (ii) development of sugarcane in the area under the sugar undertaking;
- (iii) grants-in-aid for research connected with sugar industry;
- (iv) payment of subsidy on interest, storage and insurance charges in accordance with the principles laid down in the Sugar Development Fund Rules; and
 - (v) the administration of the Sugar Development Fund Act.

Details of disbursements are given below:

| | | Total | (Rs. in crores) of which in Maharashtra |
|----|-----------------------------------------------------------------------------------------------|-------|--------------------------------------------|
| 1. | Loan for sugarcane development. | 21.73 | 9.22 |
| 2. | Loan for modernisation/rehabilitation. | 6.25 | 2,10 |
| 3. | Payment of interest, storages and insurance charges for maintenance of buffer stock of sugar. | 60.03 | 23.56 |
| 4. | Administration of sugar Development Fund Act. | 0.10 | - |
| | Percentage of Utilisation. | | 24.41 |

Higher Royalty Rates on Foreign Collaborations

*482. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have decided to allow higher royalty rates on foreign collaborations involving the transfer of high technology; and
- (b) if so, the details thereof and the objective in view?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b).
As a general policy of the Government.

royalty payment to foreign companies in respect of foreign collaborations is normally limited to the maximum extent of 5%, for a period of five years. However, a higher rate of royalty may be considered on merits in exceptional cases, where the technology involved is sophisticated or a major part of the production is exported or where the sources of foreign technology are limited and the foreign suppliers are not ordinarily willing to part with their technology.

Exploration by Gil India Ltd. in Mahanandi Basin at Cuttuck Orissa

*485. SHRI K. PRADHANI : Will the Minister of PBTROLEUM AND NATU-RAL GAS be pleased to state :

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMADUTT): (a) Yes, Sir. The cost of the project is Rs. 12.20 crores.

(b) Drilling of eight exploratory wells is planned. Surveys have been conducted in Balasore, Cuttack and Puri. The first well has been drilled near village Balilutha District Cuttack.

> Awarding of Contracts by National Thermal Power Corporation for Purchase of Power Equipments

*486 SHRI C. K. KUPPUSWAMY: Will the Minister of ENERGY be pleased to state:

- (a) whether the National Thermal Power Corporation has adopted the method of shortlisting the lowest and the second lowest bidders for the purchase of epuipments for its three power projects; and
- (b) if so, whether all aspects of suitability and feasibility will be examined before final decision for awarding the contract to the tenderer is taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). No. Sir. The National Thermal Power Corporation is in the process of procuring equpments for several power projects. The offers received are evaluated from the point of view both of technical suitability and competitiveness as per normal procedures. In view of this, shortlisting of only the lowest and the second lowest bidders is not resorted to. In the case of World Bankassisted projects, offers are evaluated with due regard to the Bank's procurement guidelines.

Management Techniques in Maruti Udyog Ltd.

*488. SHRI R. S. MANE: CHAUDHARY RAM PARKASH:

Will the Minister of INDUSTRY be pleased to state:

- (a) Whether Messrs Maruti Udyog Ltd. has been meticulously following the management techniques of its Japanese collaborator in all its spheres including planning, production, sales and after-sales service,
- (b) whether Japanese management techniques include periodical visits by the senior officers to the dealers and service centres to ensure customers satisfaction and maintenance of quality standards; and
- (c) if so, the number of times the Chairman and other senior officers of Maruti Udyog Ltd. visited dealers and service centres in Delhi and other major cities during the last three months?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) Maruti l'dyog Ltd. have evolved their own management techniques incorporating the management practices of their collaborator wherever suited to their objectives and requirements,

- (b) Yes, Sir.
- (c) Senior officers of Maruti Udyog Ltd. Including Managing Director and General Managers, frequently visit Maruti dealers and service-centres.

Contract with Italian Firm for Supply of Radio Digitals for Telicommunications Department

- 4852. SHRI S. PALAKONDRA-YUDU: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether his Ministry has signed a contract with an Italian firm for the supply of radio digitals for the Telecommunications Department;

- (b) if so, the details thereof;
- (c) weether the Ministry had called global tenders for this purpose;
- (d) if so, the names of the national/ multinational companies that submitted tenders; and
- (e) whether the Italian tender was the lowest, if not, the reasons for accepting it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) to (e). The question is about the contract with an Italian firm for the supply of Radio Digitals presumably the Digital Microwave Equipment of Telecom. Department.

Department of Telecom. had earlier placed the following purcebse orders on Italian firm for the supply of Digital Microwave Equipment,

| SI. No. | Date of order | Name of the item | value of contract | Name of Company. |
|------------|---------------|-------------------------------------------------------------|----------------------------------------------|------------------------|
| 1. | 29.10.85 | 13 GHz Digital M/W Equipment | 3426 Million Italian Lira (FOB) | M/S Telettra Italy. |
| 2. | 18.7.86 | —do— | 3187 Million Italian Lira (FOB) | -do- |
| 3. | 16 9.86 | 140 Mb/S RBPSK and 16 QAM Digital M/W Equip- ment. | 402 Million Italian Lira + \$ Sterling 28882 | -do- |

Global tenders were called for the above procurement. In case of 13 GHz tenders a total of 15 firms participated, out of which one was Indian firm. In case of Sl. No. 3 above 9 firms participated and there was no bid from the Indian companies. The names of the firms who participated in the tenders are given in the statement I and II below respectively. Both the tenders were evaluated by a duly constituted tender evaluation committee and the offer of M/S Telettra, Italy was found to be most acceptable, techically and financially.

Clobal tenders were recently issued for the import of Digital Microwave equipment under various loans with the following details.

| SI. No. | Name of the item | Date of open- ing tender. | No. of firms National | Participated Foreign |
|------------|--------------------|------------------------------|--------------------------|-------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | 13 GHz Digital M/W | 21-7-86 | 2 | 22 |
| 2. | 6 GHz Digital M/W | 12-8-16 | 3 | 19 |

| 39 Wri | tton Answers | MARCH 31, 198 | i | Writton Answers | 66 |
|--------|-------------------|---------------|------|----------------------------|----|
| 1 | 2 | 3 | 4 | 5 | |
| 3. | 7 GHz Digital M/W | 5-2-87 | 3 | 8 | |
| 4. | 6 GHz Digita: M/W | 25-3-87 | - (2 | 9(2) coffers are partly | |

All these tenders are under evaluation. Italian firms have participated in the first two tenders. The details of the firms are given in the statement III, IV, V and V below respectively.

indigenous)

Statement-I

Name of Firms Who P articipated in 13 GHz Digital Microwave Tender for which order was placed on 29.10.85.

| SI. No. | Name of Indian Agent | Name of Foreign firm |
|------------|----------------------------------------------------|----------------------------------------------------------------|
| 1 | 2 | 2 |
| 1. | M/S Trans Marketing P. Ltd., Bombay | M/S EIP Microwave; U.S.A. |
| 2. | M/S F.F.C. & Co., Bombey | M/S Wandel and Goltermann, Wes |
| 3. | - | M/S GFC Telecommunication U.K.Ltd |
| 4. | M/S Motwana Pvt. Ltd New Delhi | i) M/S Andrew Corpn. U S A. ii) M/S Aydin M/W Division, U.S.A. |
| 5. | M/S Inde Associates. | M/S Tekelec Instruments, France. |
| 6. | M /S Electric Corpn., of India Ltd., Hyderabad. | M/S Electric Indian offer |
| 7. | M/S Josts Engg. Ltd , New Delbi | M/S SEL, West Germany |
| 8. | M/S Blue star Ltd., New Delbi | M/S Newlett Packard, USA |
| 9 | - | M/S Mitsubishi Corpn. Japan. |
| 10. | M/S Mekaster Corpn., New Delhi | M/S CIT Alcatel, France. |
| 11. | - | M/S NEC Corporation, Japan |

| t | 2 | 3 |
|-----|----------------------------------------------|-----------------------------------------------------------|
| 12. | M/S Ainil, New Delhi | M/S Microni Instruments, U.K. |
| 13. | = | M/S Budavox, Hungary |
| 14. | M/S Indo Pacific Trade Corpn., New Delhi. | M/S Telettre Telephonics Electronics Radio Spa, Italy. |
| 15. | M/S Photophone Ltd., New Delhi | (i) M/S Anritsu Electric Co., Japan. |
| | | (ii) M/S Kabel Metal Pleetro, West Germany |
| | | (iii) M/S Elektrisk Duvebe, Norway. |

Statement-II

Name of the Firms who Participated in 140 Mb/s RBPSK and 16 QAM Bigital Microwave Equipment for TRC for Which Purchase Order was Placed on 16.9.86.

| | | | V |
|--|------------|--------------------------------------------------------------------|----------------------------------------------|
| | SI. No. | Name of Foreign firms | Name of Indian Agent |
| | 1. | The General Electronic Co. Telecommunications., Ltd. England | M/S GEC of India Ltd., New Delhi |
| | 2. | M/S Newlett Packard Co., U.S.A | M/S Blue ster Ltd., New Delhi |
| | 3. | M/S Kabelmetal Electro. West Germany | M/S Photphone Ltd., New Delhi |
| | 4. | M/S Anritsu Electronic Co. Ltd., Japan | |
| | 5. | M/S NEC Corporation, Japan | - |
| | 6. | M/S T.B.T. 28 Pue Brillat- Savarin, France. | M/S D.S.S.I. Pvt. Ltd., New Delhi. |
| | 7. | M/S Lelettra Telefonia Italy | M/S Indo Pacific Trade Corpn., New Delhi. |
| | 8. | M/S Aydin Miorowave Ds., USA | M/S Motwane Pvt. Ltd., New Dolhi. |
| | 9. | M/S international Techno- logies, USA | M/S Advance Technologies, New Delhi. |

Statement-III

Name of Firms Which Participated in 13 GHz Digital Microwave Tender Opened on 21.7.86.

| 81. No. | Name of Indian Agent | Name of Foreign Supplier. |
|------------|---------------------------------------------------|----------------------------------------------------------|
| 1 | . 2 | 3 |
| 1. | M/S B.M.T. Engineering Co., Bombay | M/S Lear Sieglar, USA. |
| 2. | M/s — | M/s Plessay Radio System, UK. |
| 3. | M/s Vicky Enterprises, New Delhi | M/s Vicky Enterprises, New Delhi |
| 4. | - | M/s Orital, Franch. |
| 5. | M/s Aimil Sales Agency (p) Ltd. New Delhi. | M/s Marconi Instruments Ltd, UK |
| 6. | M/s Photophone Ltd, New Delhi. | M/s Anritsu Corporation, Japan. |
| 7. | M/s Mekaster Pvt. Ltd. New Delbi. | M/s Alcatel, France. |
| 8. | M/s Siemens (INDIA) Ltd. New Delhi. | M/s Siemence, West Germany. |
| 9. | M/s Avanti Overseas, New Delhi. | M/s C Itoh & Co Japan. |
| 10. | M/s F.F.C. Co. (p) Ltd, Bombay. | (i) M/s W. & G., West Germany. (ii) M/s Eaton, U.S.A. |
| 11, | M/s Hinditron Services (p) Ltd, Bombay. | M/s Tektronix, USA, |
| 12. | M/s I.T.T., New Delhi. | M/s S.T.C., Australia. |
| 13. | M/s Josts Engineering Co. Faridabad. (Haryana) | M/s S E.L., West Germany. |
| 14. | M/s Indo Pacific Trade Corp., New Delhi. | M/s Telettra, Italy. |
| 15. | M/s Shivam Agencies, New Delhi. | M/s Telettra, S.A. Switzerland. |

| 1 2 | | 3 |
|-----|----------------------------------------------------|--------------------------------------|
| 16. | M/s G.E C., India Ltd., New Delhi. | M/8 G.E.C. (UK). |
| 17. | M/s Mitsubishi Corp., New Delhi Liaison office. | M/s OKI. Japan. |
| 18. | M/s Greaves Cotton & Co Ltd, New Delhi, | M/s Morconi Italiana (Italy). |
| 19. | M's Blue Star Ltd., New Delhi, | M/s Hewlett Packard Ltd, USA. |
| 20. | M/s NEC Corporation, New Delhi, Liasion office. | M/s NEC Corporation, Japan. |
| 21. | M/s Hindustan Instruments Ltd, New Delhi. | M/s Advantest Corporation (Japan) |
| | | (ii) M/s Iwatsu Electric Co (Japan). |
| 22. | M/s Hindustan Instruments Ltd. New Delhi. | M/s Enertec Instruments, France. |
| 23. | M/s Hindustan Instruments Ltd. New Delhi. | M/s Giga Instruments, France. |
| 24. | M/s Aimil sales Agency (P) Ltd. New Delhi. | M/s English Electric Co. Madras. |

Statement-IV

Name of Firms which Participated in 6 GHz Digital Microwave Tender Opened on 12.8.86.

| SI. No. | Name of Indian Agen | Name of Foreign Supplier. |
|---------|-----------------------------------------|-------------------------------------------------|
| 1 | 2 | 3 |
| 1. | _ | M/s Oritel, France. |
| 2. | M/s Punjab Communication Chandigarh | M/s Punjab Communications, Ghandigarb |
| 3. | M/s Forbes Forbes Campbell, Bombay | (i) M/s W.G. West Germany. (ii) M/s EATON, USA. |
| 4. | M/s Aimil Sales Agencies, New Delhi. | M/s Marconi Instruments, UK. |

| 1 | 2 | 3 | |
|-----|--------------------------------------------|------------------------------------------------------------------------------------------|--|
| 5. | M/s EMT Engg Company. Bombay. | M/s Lear Sieglar, UFA. | |
| 6. | M/s Aimil Sales Agency, N w Delhi. | M/s English Electric Co., Madras. | |
| 7. | M/s Photophone Ltd, New Delhi | M/s Anritsu Corporation, Japan. | |
| 8. | M/s Vicky Enterprises: New Delhi | M/s Vicky Enterprises, New Delhi. | |
| 9. | M/s Siemen (India), New Delhi. | M/s Siemen, West Germany, | |
| 10. | M/a Blue Star Ltd, New Delhi | M/s Hewlett Pacard, USA. | |
| 11. | M/s GEC (INDIA) New Delhi. | M/s G.E.C. Telecommunication Ltd.UK. | |
| 12. | M/s Mekaster Ltb, New Delhi. | M/s CIT Atcatel, France. | |
| 13. | M/s Indo Pacific Trade Corp, New Delhi. | M/s Telettron, Italy. | |
| 14. | M/s Shivam Agencies, New Delhi. | M/s Telettra SA Switzerland. | |
| 15. | M/s Awanti Overseas, New Delhi. | M/s C Itoh & Co., Japan. | |
| 16. | M/s Josts Engg. Co., Faridabad. | M/s SEL (FRG), West Germany. M/s STC, Australia. | |
| 17. | M/s DEC Corporation, New Delhi. | M/s NEC Corporation, Jaban. | |
| 18. | M/s ITT, New Delhi, | M/s STC, Australia. | |
| 19. | M/s Hindustan Instruments, New Delhi. | M/s Advantest Corp., Japan. M/s Iwatsu Eleatric Co., Japan. | |
| 20. | M/s Hindustan Instruments, New Delhi. | M/s Giga Instrumentation, France. | |
| 21. | M/s Hindustan Instruments, New Delhi. | M/s Enerterc, France. | |
| 22. | M/s Hinditron Services Ltd., Bombay. | M/s Tektronix USA. | |

Statement-V

Name of the Firms who Participated in 7 GHz Digital Microwave Equipment Opened on 5.2.87.

| SI. No. | Name of Indian Agent | Name of Foreign firms |
|---------|--------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | M/s Photophone Ltd New Delhi. | M/s Anritsu Corpn., Japan |
| 2. | M/s Vicky Enterprises Jaipur | Indian Firm. |
| 3. | M/s Abmil Sales and Agencies P. Ltd., New Delhi. | (i) M/s Rikei Corpn., Japan (ii) Indigneous |
| 4. | M/s Mitsubishi Corpn., New Delhi | M/s Oki, Japan |
| 5. | M/s IPTC., New Delhi. | M/s Teletra, Mexico |
| 6. | M/s Mitsui and Co., New Delhi. | M/s Mitsui Japan |
| 7. | M/s Unitron Ltd., New Delhi. | M/s Solid Corpn., Japan |
| 8. | M/s NIL New Delhi | (i) M/s Iwatsu Electric Co. Japan (ii) M/s Advantest Corpn., Japan (iii) M/s HIL New Delhi. (Indigeneous) |
| 9. | M/s NEC Corpn., New Delhi. | M/s NEC Corpn., Japan |
| 10. | M/s Avanti Overseas P. Ltd., New Delhi | M/s C. Itoh & Co. Ltd., Japan |
| 11, | M/s Hinditron Services P. Ltd., New Delhi. | (i) M/s Tektronix Inc., USA (ii) M/s Wiltron Co., USA (iii) M/s Motorola Inc., USA. |

Statemen -VI

Name of the Firms who participated in 6 GHz 140 Mb/s Digital M/W EQPT. Opened on 25.3.87.

| SI, No. | Name of the Indian Agent | Name of the Foreign firm | |
|---------|-----------------------------------|---------------------------|--|
| 1 | 2 | 3 | |
| 1. | M/s Photophone Ltd., New Delhi | M/s Anritsu Corpn., Japan | |

| 1 | 2 | 3 |
|----|-----------------------------------------------|-------------------------------------------------------------------------------|
| 2. | _ | M/s NEC Corporatian, Japan |
| 3. | | M/s Mitsubishi Corpr., Japan |
| 4. | M/s Aimil Sales and Agencies, New Delhi. | (i) M/s Rikei Corpn Japan (ii) Indigenous |
| 5. | M/s Indo Pacific Corpa. New Delhi. | M/s Telettra, Mexico |
| 6. | M/s Unitron Ltd., New Delhi. | (i) M/s Solid Corpn., Japan(ii) Indigenous, |
| 7. | M/s Hindustan Instruments Ltd., New Delhi. | (i) M/s Iwatsu Electric Co., Ltd., Japan (ii) M/s Advantest Corpn., Japan. |
| 8. | M/s Avanti Overseas P. Ltd., New Delhi, | M/s C. Itoh & Co., Japan |
| 9. | M/s Hinditron Services P. Ltd., New Delhi. | (i) M/s Tektronix, U.S.A. (ii) M/s Wiltron, U.S.A. (iii) M/s Motorola, U.S.A. |

Enquiry into Missing FCI Foodgrain Wagon in Delhi

4853. SHRI KALI PRASAD PANDEY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether one full wagon of wheat of Food Corporation of India could not be accounted for at Subzi Mandi railhead in Delhi during 1983;
- (b) if so, whether an enquiry was instituted into the matter; and
- (c) the result of the enquiry and action taken in the matter?

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) No, Sir. However during investigation by FCI, 178 made-up unaccounted bags of wheat were found at the rail head.

(b) Yes, Sir.

(c) FCl held three of its employees prima facie responsible for the unaccounted bags and disciplinary proceedings were initiated against them. The disciplinary authority after taking into consideration the findings of the Inquiry Officer, the records and facts of the case exonerated these officials.

Steps to increase orders for Mining and Allied Machinery Corporation Limited

4854. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the public sector undertakings, particularly Coal India Limited, are reluctant to place order on Mining and Allied Machinery Corporation Limited Durgapur for the items which are within the range of Mining and Allied Machinery Corporation's product;
 - (b) if so, the reasons therefor ; and
- (c) the steps taken by Government to ensure sufficient orders to the Mining and

Written Answers . 74

Allied Machinery Corporation from public sector undertakings?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) No. Sir.

- (b) Does not arise.
- (c) As a result of regular inter-action MAMC, user Public Sector Undertakings and the concerned Departments of the Government, it has been possible to procure sufficient orders for MAMC.

Privatisation of Public Enterprises

- 4855. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state :
- (a) whther the International Chambers of Commerce Congress came out strongly in favour of privatisation of public enterprises as a means of economic expansion and more job creation when they met in New Delhi recently; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) As per newspaper reports, the 29th Congress of the International Chamber of Commerce (ICC) which held its session in February, 1987 in New Delhi, inter alia, is reported to have expressed the view that the worldwide trend of privatising state-owned companies and contracting out state or municipal services should be encouraged can add to the competitive since it efficiency of national economics etc.

(b) Government is not considering privatisation of the Public Sector Enterprises.

Industrial Units set up in Karnataka

4856. SHRI H. B. PATIL: Will the Minister of INDUSTRY be pleased to state :

- (a) the details of the industrial units in the Central or centrally sponsored sectors set up in the State of Karnataka during the last three years; and
- (b) the investment made in these units during the above period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) and (b). Though no new Central Enterprise as such has been set up in the State of Karnataka during the last three years, there has been substantial increase in investment in Central Public Enterprises located in Karnataka during the 3 year period ending 31.3.1986. The additional investment includes investment on account of expansion/modernisation/new units etc. of the existing Central Public Enterprises. the investment as on 1.4.83 in Central Public Enterprises in Karnataka in terms of Gross Block was Rs. 1064.82 crores and as on 1 4 86 the figure stood Rs. 1: 42.14 crores, showing an increase of Rs. 477.32 crores.

Performance of R and D Centre for Electronic Telecommunication -

- 4857. SHRI JAGANNATH PATNAIK : Will the Minister of COM-MUNICATIONS be pleased to state:
- (a) whether the Department of Electronics is in a position to offer technical expertise to telecommunications and telephone districts to improve the linkings between various telephone exchanges within same city/district by short distance microwave or pulse code amplification; and
- (b) Whether the performance of the new Research and Development Centre for Electronic Telecommunications has been satisfactory and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY COMMUNICATIONS OF SONTOSH MOHAN DEV): (SHRI (a) Adequate technical expertise is available in Department of Telecom. for providing junction lines between telephone exchanges within the same city using PCM techniques.

(b) Yes, Sir. The Centre for Development of Telematics (C-DOI) is progressing well with the design of Digital Electronics Switching System for large Exchanges. As a step towards this they have completed the design of a 128-port module which can also be used by itself for small exchanges.

Demand for Security and Transport by Delhi Judicial Officers

4858. SHRI SOMNATH RATH:
Will the Minister of LAW AND JUSTICE
be pleased to state:

- (a) whether the officers of the Delhi Judicial Service have requested for providing security and transport in view of the sensitive nature of their duties; and
- (b) if so, the reaction of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) Individual Judicial Officers were provided security and trrnsport whenever request was received and found to have merit. All such cases will be considered on merits of each case in future.

Issue of Bonds by F. C. I.

4859. SHRI LAKSHMAN MALLICK: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that Food Corporation of India has decided to enter the capital market and issue bonds as well as to raise deposits from the public;
- (b) if so, whether it has sought the approval of Government in this regard; and

(c) if so, the dotails regarding the plan of FCI and reaction of Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) to (c). At this stage it is only proposed to amend Section 27 of the Food Corporations Act, 1964; for enabling the FCI to raise funds from public, from institutions, or through issue of bonds if considered necessary.

Construction of Quarters for P and T Staff

- 4860. SHRI ANANTA PRASAD SETHI: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) the total number of Post and Telegraph staff quarters constructed in different parts of the country during the last there years, State-wise;
- (b) whether some more quarters for the P and T staff are proposed to be constructed during the current financial year; and
- (c) the total number of such P and I quar ers proposed to be constructed in different districts of Orissa during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONFOSH MOHAN DEV): POSTAL (a) The total number of Postal Staff Quarters constructed in different parts of the country during the last three years state-wise is given in the Statement given below. Besides, 2328 staff Quarters are under construction in various stages.

- (b) Few mors Quarters will be constructed after making a review of the utilisation of Quarters already under construction.
- (c) No. of quarters already under construction in Orissa is shown below, District-wise:

| 0.110 | 1. | Berhampur (Ganjam Distt.) | - | 90 | Additional Quarters to be constructed in Orissa will be decided after reviewing |
|-------|----|------------------------------------|---|-----|------------------------------------------------------------------------------------|
| | 2, | Bhawanipatna (Kolahandi Distt.) | | 24 | utilisation of Quarters under construction. |
| | 3. | Borbil (Keonjhrgarh Distt.) | - | 14 | TELECOM. |
| | 4. | Keonjhrgarh (-do-) | - | 20 | (a) to (c). The information is being |
| | 5. | Banki (Cuttack Distt.) | _ | 8 | collected. The same will be placed on the table of the house as soon as the same |
| | 7 | Total | | 156 | is available. |

Statemnet

No. of Staff Quarters Campleted in last 3 years State-wise

| Name of the State | | 1983-84 | 1984-85 | 1985-86 | On-going |
|-------------------|-------------------|---------|---------|---------|----------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra | 12 | 35 | 97 | 127 |
| 2. | Bihar | 58 | 80 | 158 | 28 |
| 3. | Gujarat | 22 | 44 | 57 | 428 |
| 4. | Jammu & Kashmir | 24 | 20 | 1 | 44 |
| 5. | Kerala | 33 | 40 | 17 | 74 |
| 6. | Karnataka | 55 | 55 | 46 | 252 |
| <i>t</i> . | Madhya Pradesh | 56 | 239 | 49 | 12 |
| 8. | Maharashtra | 113 | 330 | 171 | 158 |
| ٠. | Assam | 2 | 28 | 14 | 59 |
|). | Arunachal Pradesh | 17.7 | _ | 3 | 16 |
| ١. | Haryana | 2 . | 1 | 1 | |
| 2. | Himachal Pradesh | 3 | 1 | - | 12 |
| 3. | Manipur | - | - | - | 16 |
| 4. | Meghalaya | 24 | - | 10 | i . |
| 5. | Nagaland | _ | - | 3 | _ |
| 6. | Mizoram | - | 1-0 | _ | 88 |
| 7. | Orissa | 58 | 17 | 26 | 156 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---------------|-----|------|-----|------|
| - | | | | | |
| 18. | Punjab | 2 | 1 | 4 | 1 |
| 19. | Rajasthan | 67 | 142 | 140 | 352 |
| 20. | Sikkim | 16 | - | - | - |
| 21. | Tamil Nadu | 80 | 59 | 13 | 309 |
| 22. | Tripura | 48 | - | _ | 57 |
| 23. | Uttar Pradesh | 25 | 86 | 50 | 140 |
| 24. | West Bengal | 16 | 183 | 57 | 136 |
| | Total: | 725 | 1361 | 917 | 2328 |

MARCH 31, 1987

Import of Technology

Written Answers

4861. SHRI AMARSINH RATHAWA: SHRI MOHANBHAI PATEL:

Will the Minister of INDUSTRY be pleased to state :

- (a) whether Government have recently announced measures te liberalise import of technology and investment from abroad to further develop India's industrial capabilities;
 - (b) if so, the details thereof ;
- (c) what is the response from foreign countries:
- (d) the names of new foreign companies which have shown their interest to instal industries in India; and
- (e) the action taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): had recently (a) and (b). Government delegated powers of the enhanced the Administrative accord Ministries to collaboration approvals for foreign

proposals. Under the new procedure an Administrative Ministry can now decide the foreign collaboration proposals which do not involve a foreign exchange outgo of more than Rs. one crore, in the aggregate, in terms of know-how and royalty as compared to Rs. 50 lakhs earlier. Besides, as a further liberalisation of import of technology, Government have decided to allow hi8her rate of royalty and foreign equity in Indian companies where technology is sophisticated and closely guarded.

Written Answers

(c) to (e). Government approved 1024 and 957 proposals for foreign collaboration in 1985 and 1986 respectively as compared to 752 proposals approved in 1984.

In fact, Government approvals are in response to the proposals submitted by the Indian companies, as the initiative for selection of technology for modernisation and development is left to the Indian entrepreneurs. Their proposals when received are examined in consultation with various technical authorities and the Ministries/Departments concerned with the item in question.

Construction of Bnildings for Postal and Telecommunications Departments in Chirala, Andhra Pradesh

4862. SHRI C. SAMBU: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposals to construct permanent buildings for Postal and Telecommunications Departmen's in Chirala. Prakasam District. Andhra Pradesh :
- (b) the steps taken by Government to construct permanent buildings for Postal and Telecommunications Departments and also for staff quarters, and
 - (c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (2) No. Sir.

(b) and (c). POSTAL:

A plot of land measuring 30 cents is under acquisition. The project for construction of Departmental building for the Head Post Office at Chirala with some staff quarters will be considered after this plot of land is acquired and possession taken.

TELECOM:

61 cents of land belonging to Municipality allotted by State Government for construction of Telephone Exchange is under dispute in the Court. The project for construction of Telephone Exchange building and some staff quarters will be considered after Court case is settled and land comes into the possession of the Department.

[Translation]

Transfer of Employ ees of Khadl and Village Industries Commission from Hill and Border Areas

- 4863. SHRI RAJ KUMAR RAI: Will the Minister of INDUSTRY be pleased to state :
- (a) the policy of Khadi and Village Industries Commission in regard to transfer of the employees working in hill and border areas to the plains, and
- (b) the number of employees transferred to the plains so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUS. TRY (SHRI M. ARUNACHALAM): (a)

The Khadi and Village Industries Commission being an all-India organisation, any employee of the Commission is liable to be transferred anywhere in India. However, in the case of ministerial staff upto the level of Upper Division Clerk, transfers from place to place are normally avoided. Superintendents and above as well as technical staff are however, transferable anywhere in India, with the exception that such staff borne on Hill, Border and Tribal Areas cadre are normally transferred within such special arees.

(b) Information is not readily available.

[English]

Power Deficit States

DR. A. K. PATEL : 4864 SHRI C. JANGA REDDY :

Will the Minister of ENERGY be pleased to state :

- (a) the power deficit in 1985-86 in each State and Union Territory and estimated in 1986-87 and 1987-88;
- (b) the present Plant Load Factor in the country as compared to that in 1978; and
- (c) the power deficit left at present, if the 1978 PLF was maintained?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) The State-wise deficit in 1985-86 and estimated deficit in 1986-87 is given in the statement below. The State-wise estimated deficit during 1987-88 will be known after the assessment has been completed by Central Electricity Authority. However, from the tentative estimates made, it is expected that the power shortage in the country will be of the order of 9% during 1987-88.

- (b) The Plant Load Factor during April, 1986-February, 1987 was 53.1%. The Plant Load Factor in 1977-78 was 50.9%.
- (c) The present Plant Load Factor is better than that in 1977-78.

Statement

Statement showing the State-wi e power deficit during 1985-86 and 1986-87 (Anticipated)

| Name of the State | 1985-86 Deficit (%) | 1986-87 (Anticipated) Deficit (%) |
|-------------------------|------------------------|--------------------------------------|
| 1 | 2 | 3 |
| NORTHERN REGION | | |
| Haryana | 233 | 15.15 |
| Himachal Pradesh | 0.4 | 10.57 |
| Jammu & Kashmir | 15.2 | 20.53 |
| Punjab inc. NFF | 8.9 | 1.31 |
| Rajasthan | 7.4 | 21.14 |
| Uttar Pradesh | 12.2 | 19.15 |
| Delhi | 0.2 | - |
| Chandigarh | 3.9 | _ |
| Total (Northern Region) | 10.7 | 12.96 |
| WESTERN REGION | | |
| Gujarat | 1.8 | 5 1 |
| Madhya Pradesh | 0.1 | 1.5 |
| Maharashtra Inc. Goa | 1.7 | 3.7 |
| Total (Western Region ' | 1.4 | 3.6 |
| SOUTHERN REGION | | \$ (LAZE W) |
| Andhra Pradesh | 1- | 7.9 |
| Karnataka | 22.2 | 19.7 |
| Kerala | 9 2 9 | (+) 6.6 |
| Tamil Nadu | 10.5 | 6.0 |
| Total (Southern Region) | 9.3 | 8.9 |

| 1 | 2 | 3 |
|------------------------|------|------------|
| EASTERN REGION | | |
| Bihar | 28.0 | 18.16 |
| West Bengal | 5.4 | 4.98 |
| D. V. C. | 9.5 | 14.72 |
| Orissa | 19.2 | 30.1 |
| Total (Eastern Region) | 13.8 | 15.7 |
| | | 1 |
| North-Eastern Region | | 23.76 |
| | | - <u> </u> |
| All-India | 7.9 | 9.09 |

Overtime Allowance to Employees of FCI

4865. DR. G. VIJAYA RAMA RAO: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) whether it is a fact that in the Food Corporation of India employees are being paid over time allowance by two sets of rules:
- the reasons for disparity (b) if so. prevalent in over time allowance rule; and
- (c) the remedial steps proposed to be taken to formulate uniform rule?

OF PARLIA-MINISTER THE MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES SHRI H. K. L. BHAGAT): (a) Yes, Sir.

(b) FCI employees are paid over time allowance as per its rules. In some cases, employees working at depots, godowns and ports are paid overtime allowance as per the provisions of the Shops and Establishments Acts of the respective State Governments, where an exemption in the matter has not been granted to the establishments of the PCI,

(c) In order to bring un formity in the payment of overtime allowance to FCI employees, the matter has been taken up with the State Governments and all except Delhi, Punjab, Haryana and J and K have granted exemption to the establishments of the FCI from the provisions of the overtime allowance under their shops and Establishments Acts.

Telephone Connections in Delhi on Medical Grounds

4866. SHRI ANADI CHARAN DAS: Will the Minister of COMMUNICATIONS be pleased to state the number of new connections provided in Delhi during 1986-87 on medical grounds?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN New telephone connections are released from the waiting list on maturity of their turn. There is no provision for releasing new connections on medical However, temporary telephones are provided for requirements of temporary nature like sickness in the family and other exigencies. No separate record is maintained for temporary telephones sanctioned on medicial grounds. However, the total number of temporary connections provided in Delhi during 1986-87 is 4,434 upto 28.2.1987.

Natural Gas for Setting up Gas Based Power Plants

4867. SHRI R. M. BHOYE: Will the Minister of ENERGY be pleased to state:

- (a) whether Government have drawn up any scheme for exploiting natural gas for the purpose of setting up gas based power plants;
- (b) if so, the details thereof and when the scheme is likely to be implemented; and
- (c) the quantity of energy likely to be available as a result thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) to (c). Commitments have been made for supply of gas for the new Central power projects at Kathalguri in Assam (280 MW), Anta in Rajasthan (430 MW) and Auraiya in Uttar Pradesh (600 MW). The Central Power project at Kawas in Gujarat (600 MW) would receive gas on fall back basis, Gas has also been committed for 15 MW new capacity in Tripura.

In view of the limited availability of natural gas, further proposals for setting up of gas-based power plants have to be considered keeping in view the availability position, alternative uses and other relevant techno-economic factors.

Ralsing of Capacity to Manufacture Polyester Fibre and Filament yarn

4868. SHRI SANAT KUMAR MANDAL: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether the capacity for the manufacture of polyester fibre and polyester filament yain during the Seventh Five Year Plan has been raised;
- (b) if so, the number of letters of intent issued to various parties during 1986-87, and
- (c) the additional licensed capacity and the time likely to be taken for implementation of the projects?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) Yes, Sir,

(b) and (c). The information is given below;

| Item | No. of Letters of Intent issued during 1986-87 (upto 15.3.1987) | Total capacity approved (tonnes/ annum) | |
|------------------|--------------------------------------------------------------------------------|-----------------------------------------------------|--|
| Polyester Staple | | | |
| Fibre | 1 | 15,00 | |
| Polyester Filan | nent | | |
| Yarn | 10 | 1,20,000 (approx) | |

Normally, it would take around four years to implement each project.

Complaints against Development Commissioner (DRUGS)

4869. PROF. MADHU DANDAVATE:
Will the Minister of INDUSTRY be
pleased to refer to the reply given to
Unstarred Question No. 2315 on 18th
November, 1986 regarding complaints
against Development Commissioner (Drugs)
and state:

- (a) whether the examination of alleged irregularities and complaints against the office of the Development Commissioner (Drugs) has since been completed; and
 - (b) if so, the results thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHR1 R. K. JAICHANDRA SINGH): (a) Not Yes, Sir.

(b) Does not arise.

CHAITRA 10, 1909 (SAKA)

Incentives given by KV:C to Village Industries

4870. SHRI S. ED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state :

- (a) whether it is proposed to widen the scope of activities of the Khadi and Village Industries Commission:
- (b) if so, the revised definition of 'Village Industry' :
- (c) the rise in the level of production by village industries during the last three years; and
- (d) the incentives provided to the village industries by Government at the Centre and the States, through the Commission or otherwise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM) (a) Yes, Sir. A Bill to amend the Khadi and Village Industries Commission Act to this effect is currently under consideration in Parliament.

- (b) A statement is given below.
- (c) The Village Industries production in terms of value has increased from Rs. 722.16 crores in 1983-84 to Rs. 807.06 crores in 1984-85 and to Rs. 929.03 crores in 1985-86.
 - (d) Funds in the form of loans and grants for the development of Khadi and village industries are allocated under the plans by the Central Government to the Khadi and Village Industries Commission (KVIC) which in turn allocates them to the State KVI Boards, registered institutions and voluntary agencies as per the approved pattern for the development of industries. The form of financial assistance includes both loan and grant which varies from industry to industry. KVIC assistance is infrastructure facilities, available for capital expenditure on tools and equipment, working capital, interest subsidy on bank loans etc. Village industries products are

marketed through also the Khadi Gramodyog Bhavans and other sales outlets set up by KVIC State Boards and registered institutions. Training facilities are also available for the artisans in various village industries Most of these industries are also enjoying fiscal and financia; concessions offered by Central and State Governments. In the matter of stores purchase for developmental consumption, various state governments are also offering price and purchase preference for the products of these industries.

Statement

- (b) The definition of "Village Industry" is proposed to be re-defined to mean:
 - (i) any industry located in a rural area which produces any goods or renders any services with or without the use of power and in which the fixed capital i vestment per head of an artisan or a worker does not exceed fifteen thousand rupees or such other sume as may. by notification in the Official Gazette, be specified from time to time by the Central Government :

Provided that any industry specified in the Schedule and located in an area other than a rural area and recognised as a village industry at any time before the commencement of the Khadi and Village Industries Commission (Amendment) Act, 1987 shall, notwithstanding anything contained in this sub-clause, continue to be a village industry under this Act;

(ii) Any other non-manufacturing unit established for the sole purpose of promoting, maintaining, assisting, servicing (including mother units) or managing any village industry.

ONGC to Pay over \$ 2.5 Million to an American Company

4871. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Commission has been directed by the Court to pay over \$ 2.5 million to an American Company for the use of drilling unit supplied by it;
- (b) the brief particulars of the dispute between the Oil and Natural Gas Commission and the American Company?
- (c) the claim made by the American Company against the Oil and Natural Gas Commission; and
- (d) whether Government propose to hold an enquiry in order to establish the responsibility for the loss?

THE MINISTER OF STATE IN THE MINISTRY OP PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT); (a) Yes Sir.

- (b) ONGC negotiated the extension of the contract of jackup rig, Triton II, with M/s. Western Company of North America at a reduced charter hire rate of US \$ 18,500 per day for one year w.e.f. 17.7. 1984 as against the original day rate US \$ 41,600, M/s Western Company withdrew their offer of reduced rate on 8-10-1984 and made a revised offer at a higher rate. Having failed to agree to a mutually acceptable rate. ONGC debired the rig on 4-12-1984 after completion of the well in progress. The matter is now in the Supreme Court, and the Court has given an interim direction to ONGC to make payment at the undisputed rate of US \$ 18,500 plus interest @ 12% till the date of payment.
- (c) The initial claim was for \$ 6,962,895.82 Plus interest plus cost of legal proceedings.
 - (d) No Sir.

Setting up of Industries in Tamil Nadu

- 4872. SHR1 P.R.S. VENKATESAN:
 Will the Minister of INDUSTRY be
 pleased to state:
- (a) the number of proposals for setting up new industries and expansion received from Government of Tamil Nadu which are under consideration of Union Government; and
- (b) the reasons for the delay in their clearance?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL. DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). As on 25/03/1987, 59 Industrial Licence applications received under the provisions of Industries (Development and Regulation) Act, 1951 for the grant of Letters of Intent for locating industries in Tamil Nadu were at various stages of processing. It is the constant endeavour of the Government of dispose of all pending Industrial Licence applications as expeditiously as possible.

Installed Capacity of States

- 4873. SHRI SUDHIR ROY: Will the Minister of ENERGY be pleased to state:
- (a) the total installed MW capacity added in Madhya Fradesh, Uttar Pradesh, Haryana, Rajasthan, Gujarat, Maharastra, West Bengal and Kerala during Fifth and Sixth Five Year Plans, Statewise; and
- (b) the details with percentage increase for each State?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). Required information is given below:

| | | 141 | | | - |
|------------|----------------------|---------------------------------------------------|----------------------------------------------------------------------------------------------------|-----------------------------------------------|----------------------------------------------------------------------------------------------------|
| SI. No. | Name of the State | Capacity added in the Fifth Plan (MW) | Percentage increase with respect to existing capacity at beginning of Fifth Plan | Capacity added in the Sixth Five Year Plan MW | Percentage increase with respect to existing capacity at beginning of Sixth Plan |
| 1. | Madhya Pradesh | 560 | 73.88% | 1170 | 77.46% |
| 2. | Uttar pradesh | 1518 | 97.45% | 902 | 28.60% |
| 3. | Haryana | 481.04 | 96.85% | 186 | 16.53% |
| 4. | Rajasthan | 272.4 | 49.78% | 356 | 43 21% |
| 5. | Gujarat | 1290 | 139.28% | 950 | 44.18% |
| 6. | Maharashtra | 1505 | 82.82% | 2452 | 69.03% |
| 7. | West Bengal | 242 | 19.08% | 788 | 50.85% |
| 8. | Kerala | 390 | 62.75% | \sim | - |

Note: - Capacity added and installed capacity of jointly owned projects have been shown divided between pertner States, as per their approved shares.

Replacement of Southern Generation Station of Calcutta Electricity supply Corporation

4874. SHRI SAIFUDDIN CHOW-DHARY: Will the Minister of ENERGY be pleased to state:

- (a) the amount of Central financial assistance sanctioned for replacement of the Southern Generation Station of Calcutta Electricity Supply Corporation; and
- (b) when it was sanctioned and paid to the State Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). Government of India have approved the installation of 2 × 67.5 MW units by M/s Qalcutta Electric Supply Corporation

(CESC) at their Southern generating station. Out of the total estimated cost of Rs. 210.75 crores, the financing plan of the project envisages a loan of Rs. 135.79 crores from financial institutions. It is for M/s CESC to implement the project and avail of loan assistance.

Training to Telephone Operators

4875. DR. T. KALPANA DEVI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government are aware of the difficulty in booking trunk calls from Delhi and other cities to places in Andhra Pradesh, outside the STD system;
- (b) whether it is due to the fact that the operators are not themselves familiar with the places and their routes:
- (c) what training is being given to operators to improve their knowledge

about their jobs and also to be polite and duty conscious ; and

(d) the details of such training measures recently introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir, at times there are difficulties when trunk calls are booked for remote stations.

- (b) No. Sir. However, there about 36000 telephone exchanges and public telephones to which the trunk calls are booked and familiarity to all these is not expected from all the trunk operators. In such cases where the telephone operator is not aware about the place, he/she politely asks the customer about the details of Distt./Taluka in which the called station is situated. Knwoing this the destination is reached by consulting the routing chart.
- (c) and (d). Every operator is given induction training for three months before appointment. This covers some knowledge of geography of eact Telephone. Circle, general Operating procedure and manner of handling the subscribers' requirements.

A short term in-service course has been introduced in the year 1986-87 for improving customer interface. These courses are being progressively implemented in all the units.

Demand of Power of North Eastern Region

4876. SHRI AJOY BISWAS : Will the Minister of ENERGY be pleased to state :

- (a) the demand of power of different States in North Eastern Region, statewise :
- (b) what will be the demand of power of different States in North Eastern Region towards the end of the Seventh Five Year Plan; and
- (c) the manner in which the excess demand of power towards the end of Seventh Plan will be met ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). The energy requirement in the different States of the North-Eastern Region during the year 1986-87 and by the end of the 7th Five Year Plan is given below :

| All | ngur | es in | MI | U |
|-----|------|-------|----|---|
|-----|------|-------|----|---|

| | the second second | _ 1 |
|----------------------|-------------------|-----------------------------------------|
| | During 1986-87 | By the end of Seventh Plan period |
| Arunachal Pradesh | 35 | 51 |
| Assam | 1415 | 2539 |
| Manipur | 124 | 188 |
| Meghalaya | 156 | 213 |
| Mizoram | 35 | 120 |
| Nagaland | 75 | 68 |
| Tripura | 100 | 211 |
| | 1940 | 3390 |

(c) Even after meeting the shortages of the States and the Union Territories within the Region, the North Eastern Region is anticipated to have energy surplus of 1451 MU at the end of the Seventh Plan.

Reduction in Rates of Money Order Charges

4877. SHRI NARAYAN CHOUBEY: Will the Minister of COMMUNICATIONS be pleased to state whether Government propose to reduce the rates of remittance charges on money orders?

THE MINISTER OF STATE IN THE COMMUNICATIONS OF MINISTRY (SHRI SONTOSH MOHAN DEV): No such proposal is under consideration of the Government at present.

Expansion of Telephone Exchanges in Bihar, Madhya Pradesh and orissa

- 4878. SHRI SIMON TIGGA: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Government have taken any steps for the expansion and development of telephone exchanges in Bibar, Madhya Pradesh and Orissa;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV); (a) Yes, Sir.

(b) The circlewise details of allotments are given as under :

| Type | Bihar | M. P. | Orissa |
|---------|-------|-------|--------|
| MAX-I | 27100 | 29800 | 13400 |
| MAX-II | 12900 | 16900 | 9300 |
| MAX-III | 6000 | 12000 | 4500 |

(c) Does not arise in view of (b) above.

Distribution of imported edible oils to Vanaspati Units

- 4879. SHRI P. M. SAYEED: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) the stock of the imported edible oils available with his Ministry for distribution to Government owned and private vanaspati industrial units during the year 1986-87;
- (b) the quantum of oil allocated during the same period; and
- (c) whether the edible oils produced in the country and those imported are sufficient to meet the demand in full?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER
OF FOOD AND CIVIL SUPPLIES (SHRI
H. K L. BHAGAT): (a) The stock of
imported edible oil available with STC for
allocation to Vanaspati units was 1.47 lakh
tonnes on 1.3.1987. Actual lifting by
vanaspati units till 21.3.1987 during the
oil year 1986-87 has been 1.23 lakh
tonnes.

- (b) The quantum of oil allocated to Vanaspati units during November 1986 to March 1987 is 1.41 lakh tonnes.
 - (c) Yes, Sir.

[Translation]

Setting up Industries in Gadchiroll
Maharasthra

4880. SHRI VILAS MUTTEMWAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Gadchiroli district is the only 'no industry' district in Maharashtra;
- (b) the steps taken so far to bring it in the list of developed districts;
- (c) the names of industries set up there so far;
- (d) the names of industries proposed to be set up there during the Seventh Five Year Plan; and
- (e) if no industry has been set up there, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM):

- (a) Yes, Sir.
- (b) Industrialisation of specific districts/
 areas is primarily the responsibility of the
 State Government concerned. The Central
 Government supplements their efforts by
 providing various incentives and concessions. Entrepreneurs setting up industries
 in 'No-Industry Districts' are eligible for

over-riding priority in grant of licences Central Investment Subsidy at the highest rate i. c. 25% subject to a maximum of Rs. 25 lakhs, exemption from export obligation to MRTP/FERA Companies, concessional finance, Tax concessions, hire purchase of machinery by Small Scale Industries, etc Under the scheme of for development of Central Assistance infrastructuaral facilities in selected growth centres of the 'No-Industry Districts' the State Government has already initiated action to develop infrastructural facilities and have availed of the first instalment of Rs. 26 lakhs of Central Assistance.

- (c) A medium Scale industry viz; M/s Porwal Pulp and Paper Mills Ltd. Kampatee, Nagpur has been set up in this District.
- (d) The number of Letters of Intent, Industrial Licences and DGTD Registrations issued for setting up industries in Gadchiroli District are as under:

| Letters of Intent | Industrial Licences | DGTD Regn. |
|----------------------|------------------------|---------------|
| | - | 7,777 |
| _ | _ | - |
| | | Detters of |

The details regarding name of the undertaking etc. are published by Indian Investment Centre in their 'Monthly New Letter', copies of which are available in the Parliament Library.

(e) Does not arise.

[English]

Development of Telecommunication Facilities in Kerala

- 4881. SHRI K MOHANDAS: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the names of districts in Kerala which are backward in respect of communications;
- (b) whether there is any proposal to provide special funds for the development

of communication facilities in these districts:

- (c) if so, the details thereof; and
- (d) the details of the steps being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Taking into account the resources and limited availability of equipment and stores, all districts in Kerala are more or less at per in respect of communications facilities.

(b) to (d). Do not arise because of (a) above.

Power Crisis in Kerala

- 4882. SHRI K. KUNJAMBU: Will the Minister of ENERGY be pleased to state:
- (a) whether Government are aware of an impending power crisis in Kerala due to the drought condition in that State;
 - (b) if so, the facts thereof; and
- (c) the steps being taken to meet the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). During 1987-88, the power availability in Kerala is expected to be 5577 million units against the demand of 6170 million units, resulting in an overall shortage of about 10%.

(c) Assistance to the extent possible will be provided to Kerala from Central Stations in Southern region and from neighbouring systems to ease the power shortage. Commissioning of new generating capacity is also being expedited.

Supply of good quality of food articles by Super Bazar

4883. SHRI V.S. VIJAYA-RAGHAVAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether food articles, pulses etc. being supplied by the Super Bazar and consumer stores are properly tested to ensure their quality before they are purchased by these organisations;
- (b) whether any complaints have been received about poor quality of articles sold by them; and
- (c) if so, the steps taken to ensure the supply of articles of good quality ?

MINISTER PARLIA-THE OF MENTARY AFFAIRS AND MINISTER OF FOOD AND SUPPLIES (SHRI H. K. L. BHAGAT): (a) to (c) Super Bazar, Delhi has reported that food articles, such as, pulses, etc. are tested in their quality testing laboratory before these are purchased, that they procure goods from reputed manufacturers conforming to ISI, Agmark and PFA Specifications to ensure their quality.

It is reported that the complaints received from the customers about the quality are attended to promptly and necessary remedial action is taken.

Consumer stores are under the purview of the concerned State Cooperative Societies Act. Policies regarding purchases and sales are formulated by their management keeping in view the broad guidelines of the State Governments, if any.

High Power Committee on Hindi

- 4884. SHRI RAM DHAN: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred question No. 3000 on 17 March, 1987 regarding high power Committee on Hindi and state:
- (a) when did the Hindi training committee appointed in 1982 submit its report;
- (b) what were its specific recommendations and how many of them have been implemented so far; and
- (c) the reasons for not implementing the remaining recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) The Hindi Training Committee Report was reveived in March, 1985.

- (b) Summary of the recommendations are given in the statement below. The recommendation listed are in various stages of implementation.
 - (c) Does not arise.

Statement

Summary of Recommendations

- For all categories of staff who do dot have transfer liability beyond their respective Circle! District of recruitment no specific efforts may be required for imperting knowledge of Hindi to them. The existing Hindi Teaching Scheme of the Ministry of Home Affairs should take care of their requirements. However, in view of the specific needs of the Telephone Operaters specials course is being evolved. The Committee recommends its proparation and implementation as quickly as possible.
- 2. The Committee feel that it would be desirable to impart proficioncy in Hindi during the period of probation to direct recruits to the Indian Postal Service, Indian P&T Accounts and Finance Service, so that they can comprehend and Write notes, letters etc. in Hindi. It would, however not be desirable to link their confirmation with acquisition of proficiency in Hindi during the period of Probation. Provision should be made for such officers to undergo a residential in-service training course in Hindi designed by the Central Hindi Institute, the duration being 2 and 3 months respectively for those hailing from 'B' and 'C' regions. This should be

- In the case of officers promoted to Group 'B' cadres hailing from 'B' and 'C' regions the Principle enunciated in para 2 should apply. For those Promoted on the basis of seniority-cum-merit the Department should identify promotees 3 to 5 years in advance and subject them to the training course before promotion. Where promotion is through examination, the proposal made in the case of direct recruits in para 2 would apply Mutatis Mutandis. Their promotion however, would not depend on successful completion of this course.
- In all induction courses in the 4. P&T Department arrangement should be made to impart knowledge of the Officials Language Policy and provision of Official Language Act, Rules etc. and a minimum of 5 hours be alloted for this as is being done in the Postal Staff College, India. The Committee feel that the present arrangements regarding medium of instruction for job training Group 'C' cadre belonging to nonsuperivisory category the present arrangement should continue. however, feel The Committee that there is a scope for increasing the use of Hindi for supervisory cadres of the Postal Wing belonging to Group 'C' cotegory such as Inspectors, LSG Supervisors, etc. in the Training Centres located in 'A' and 'B' regions.
- 5. Junior Engineers mainly constitute the supervisory cadre Group 'C' on the Telecom. Wing. The medium of instruction in Telecom. Training Centres for the training of this category of staff is English at present. The committee feel that at this level also Hindi should be an alternative medium in due course. The Department, therefore, should

- take suitable steps for making smooth change over to Hindi in course of time. For the present they should make arrangement for training for specialised branches such as Strowger, Microwave, Crosslar etc. in Hindi also at some Centres. The recruits may be asked to choose either of he two languages-English or Hindi for their instruction and the Department should allot them to the training centres accordingly.
- 6. It will not be desirable to have parallel training in Hindi and English at present. The Committee recommends that English should continue as the medium of instruction in the Postal Staff College and the Advance Level Telecom. Training Centre for the present.
- 7. The Committee recommends adoption of the following action to speed up the use of Hindi as teaching medium for supervisory and lower specially in the training centres located in 'A' and 'B' regions:
 - (a) Speedier translation of departmental manulas, finanancial hand-books etc. in Hindi according to a time-bound programme.
 - (b) Standardisation of teaching materials/training aids and preparation, translation of such material in Hindi. The co-ordinating role in this this effort should be that of the ALTTC for Telecom. Wing and the Postal Staff College for the Postal Accounts and Finance Wings.
 - (c) Translation could be entrusted to serving retired personnel who command over both the lanuguages and wide experience of Working and teaching in the Department on payment of honorarium.

- (d) Provision of incentives should be made to serving retired officers for preparation of original material for use in training under the guidelines laid down by the co-ordinating institutions viz ALTTC and PSC.
- 8. Standard Books on technical or managerial subject required to be consulted by the probationers. teachers are generally the same which are being used as course and reference material in our Universities. Institutions and Managements etc. The Ministry of Education has a programme for translation of standard the reference books in Hindi for use in the Universities. The Committee recommends that special centres may be set up in the Postal Staff College and ALTTC under the Ministry of Education Scheme of preparation of Standard books to take care of our specialised needs.
- The Committee recommends that the Department should explore the feasibility of introducing a provision in the constract for supply of foreign technology and equipment to supply the operating both manuals etc., in languages namely : English and Hindi. In any case arrangement for translation of this material into Hindi must be made to ensure that this kind of literature is available in both the languages simultaneously.
- The Committee recommends that 10. technical terms already finalised by of Education Ministry published in the form of Dark Tar Hindi Shabdavali should accepted and used in all the publications of the Department as the base termingology. However, in view of fast growing technology being incorporated in both Postal and Telecommunication Wing this terminology has become insufficient

and obsolete. The Committee. therefore, recommends that the terminology should be given sufficicient scope and freedom to evole. The terms evolved by the Ministry of Education and published in Dak Tar Hindi Shabdavali should be accepted as the base and for the transition period both English and Hindi terminology evolved so far should be used side. Where Hindi terminology is used its equivalent English term should also be given in bracket, perferably in Roman Script. English symbels, sign and numerals etc. should be retained as such. technical and scientific terms are not available in Dak Tar Hindi Shabdavali English technical and 'scientific terms should be adopted.

[Translation]

Water in LPG Cylinders

4885. SHRI JAGANNATH CHOU-DHARY: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state :

- (a) whether it has come to the notice of Government that a large scale cheating to the consumers is being done by Gas agencies in the Captical by putting water in cylinders to increase their weight ;
- (b) what foolproof measures have been taken or are being taken to stop such malpractices to safeguard the interests of the consumers :
- (c) whether any investigation has been made and responsibility fixed for taking action against the culprits involved in such malpractices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND GAS AND MINISTER OF NATURAL STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) While no distributor has been caught in the act of filling water in LPG cylinders, some instances of the presence of water in LPG cylinders have come to the notice of the oil marketing companies.

- (b) The Oil Industry is stepping up use of pilfer-proof aluminium PVC seals on the cylinders. All cylinders are checked for correctness of weight through automatic mechines duly calibrated by Weights and Measures Departments at the time of filling of the cylinders Instructions exist from the oil marketing companies for the distributors to weigh each cylinder again before delivery to the customers.
- (c) and (d). Any complaints regarding under-weight cylinders or about the presence of water in filled cylinders are duly investigated and, if found true, suitable compensation is given to the consumers, in addition to action against distributors under the Marketing Discipline Guidelines.

[English]

Cases before MRTP Commission in respect of equity linked Debentures

- 4886. SHRI C. MADHAV REDDY: Will the Minister of INDUSTRY be pleased to state :
- (a) whether several cases have been launched before Monopolies and Restrictive Trade Practices Commission in respect of equity linked debentures after clearance from the concerned Ministry ;
- (b) if so, the number of such cases instituted so far ; and
- (c) the number out of them isunched on the basis of complaints from a consumer group of Ahmedabad?

THE MINISTER OF STATE IN THE -OF INDUSTRIAL DEPARTMENT DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Fifty two such cases have so far been instituted before 'the M. R. T. P.

Commission. Of these, thirty two have arisen out of complaints made by the Consumer Education and Research Centre. Ahmedabad.

Distribution of Foodgrains to States

4887. DR. V. VENKATESH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) the foodgrains distributed from the Central Pool during the years 1985-86 and 1986-87 (up-to-date) to the States affected by drought and flood, Statewise:
- (b) whether any assessment has been made of their requirements; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) A Statement indicating the required information is given bleow.

(b) and (c). The State Governments are required to intimate their requirements every month, and allocations from the Central Pool are issued on a month to month basis, taking into account the overall availability of stocks in the Central Pool. relative needs of various States, market availability and other related factors.

During the year 1986-87, the following allocations of wheat were made specifically for drought relief, over and above the normal monthly allocations for public distribution system :--

| Name of the State | Wheat alloted (in tonnes) |
|-------------------|------------------------------|
| Rajasthan | 3,00,000 |
| Madhya Pradesh | 18,750 |
| Maharashtra | 55,000 |

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Statement

Statement showing allotment and offiake of rice and wheat from the Central Pool for public distribu" tions system and drought floods to the States! Union Territories affected by drought and Roods during 1985-86 and 1986-87

(In thousand tonnes)

| STATE/U. Ts. | | 1985-86 | 98 | | | 1986 | 1986-87 | |
|-------------------|--------|-----------|---------|-------|--------|-----------|---------|-----------|
| | Allot | Allotment | Offtake | ıke | Allo | Allotment | Office | Offitak** |
| | Rice | Wheat | Rice | Wheat | Rice | Wheat | Rice | Wheat |
| - | 7 | 3 | 4 | \$ | 9 | 7 | | 6 |
| Andhra Pradesh | 1075.0 | 252.0 | 1082.6 | 9.96 | 1335.0 | 252.0 | 1228.8 | 73.7 |
| Arunachal Pradesh | 48.0 | 16.8 | 34.6 | 3.1 | 63.0 | 168 | 49.2 | 4.2 |
| Assem | 395.0 | 395.0 | 305.2 | 142.5 | 530.0 | 436.8 | 405.4 | 169.1 |
| Bihar | 258.0 | 864.0 | 23.3 | 228.3 | 300.0 | 864.0 | 53.4 | 323.3 |
| Oujerat | 182.5 | 410 0 | 123.6 | 192.3 | 320.0 | 580.0 | 253.7 | 340.3 |
| Harvana | 34.2 | 322 0 | 8.3 | 94.0 | 42.0 | 360.0 | 90 | 33.2 |

| 1 | 111 | Writt | en Ai | szwer: | ; | | MARC | H 31 | 1987 | 7 | | Welt | ten An | swers | 112 |
|---|-----|-------|-------|--------|--------|--------|-------|------|-------|------|-------|-------|--------|-------|------|
| | 6 | 33.8 | 57.3 | 138.1 | 94.3 | 176.3 | 644.8 | 6.2 | 19.1 | 3.3 | 31.0 | 48.3 | 1.4 | 388.0 | 3.0 |
| | 86 | 30.6 | 114.0 | 575.8 | 1472.2 | 169.5 | 512.0 | 28,3 | 92.6 | 66.2 | 6.7.9 | 53.2 | 2.2 | 10.6 | 35.2 |
| | 7 | 0.09 | 144.0 | 300.0 | 420.0 | *18.75 | 780.0 | 24.0 | 25.2 | 12.6 | 54.0 | 276.0 | 180.0 | 720.0 | 3.0 |
| | 9 | 78.0 | 258.0 | 610.3 | 1650.0 | 300.0 | 0.007 | 52.5 | 102.0 | 72.0 | 77.0 | 170.0 | 19.5 | 24.0 | 53.0 |
| | 'n | 54.7 | 58.8 | 83.2 | 110.7 | 2276 | 383.0 | 1.3 | 18.3 | 8.0 | 22.0 | 84.9 | 37.7 | 410.5 | 2.0 |
| | 4 | 36.5 | 88.9 | 433.1 | 1429.5 | 203.5 | 394.8 | 29.9 | 109.8 | 59.9 | 48.1 | 80.0 | 2.8 | 7.3 | 37.4 |
| | 3 | 53.0 | 144.0 | 210.0 | 420.0 | 415.0 | 720.2 | 24.0 | 25.2 | 12.6 | 18.0 | 276.0 | 124.0 | 446.0 | 3.0 |
| | 7 | 0.69 | 0.941 | 484.0 | 505.0 | 268.0 | 435.0 | 43.0 | 92.5 | 77.0 | 55.0 | 171.0 | 13.2 | 19.0 | 46.5 |

Himschal Pradesh Jammu and Kashmir

Karnstaka

Kerala

Madhya Pradesh

Maharashtra

Meghalaya

Mizoram

Nagaland

Rajasthan

Sikkim

Punjab

Orissa

Manipur

Neg- -Below 50 tonnes.

**Upto February 87.

Allotment of Foodgrains to States

4888. SHRI CHANDRA KISHORE PATHAK: Will the Minister of FOOD AND CIVIL SUPPLES be pleased to state the monthly allotment of foodgrains and the actual withdrawal by different States and Union Territories for the public distribution system during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): The required information is given in the statements I to VI

[Placed in Library. See LT No. 4168/871

Sickness in Soda Ash Industry

4889. SHRIMATI BASAVARAJE-SWARI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that the soda ash industry is passing through a severe crisis;
- (b) if so, the main reasons therefor; and
- (c) the steps being taken to assist this industry to improve its performance?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (5HRI R.K. JAI-CNANDRA SINGH): (a): No, Sir.

(b) and (c) : Do not arise.

Implementation of Maintenance Management system Developed by NTPC

4890. SHRI K. RAMAMURTHY: Will the Minister of ENERGY be pleased to state:

(a) the details of the implementation of the maintenance management system developed at a cost of rupees four crores during 1982-84 by the National Thermal

Power Corporation, after the successful implementation of the same in Singrauli Plant:

- (b) the recommendations made by the 15th National Convention of the Indian Institution of Plant Engineers held in Madras in January, 1987; and
- (c) the action proposed to be taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) The Maintenance Management System was developed by the National Thermal Power Corporation (NTPC) with the assistance of M/s. British Electricity International (BEI) of U.K. as one of seven work plans. The assistance was in terms of provision of expertise in man-months and services etc. Maintenace Management Systems have since been developed and implemented, apart from the Singrauli Super Thermal Power Station at the other three operating the NTPC at Korba. Stations of Tamagundam and Farakka, M/s. BE1 would also review the implementation.

(b) and (c). The 15th National Convention of the Indian Institution of Plant Engineers held in Madras in January 1987 stressed that Maintenance Manangement, in a broader sense, should adopt a management culture to cover management of all capital assets such as plant and machinery, building, services etc. so as to obtain optimal output in the form of availability, reliability, performance, capacity and life of power plants. It is expected that action to improve the existing system would be initiated by the participating delegates/undertakings to the convention in the light of the discussions which took place.

Video Conferences

4891 DR. C. P. THAKUR: Will the Minister of COMMUNICATIONS be pleased to state:

 (a) whether Government propose to provide the facility of video conferences through telecommunication network; and THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes Sir, in due course.

(b) Feasibility studies have been undertaken for providing Video Conferencing studios in the four metropolitan citles and interconnecting them over the microwave video channels. The implementation of such a project will depend upon availability of resources for Telecommunications.

Studies on Occupational Health Hazard by BHEL, Tiruchi

4892. SHRI V.S. KIRSHNA IYER: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of studies on Occupational Health hazards made by the Occupational Health Service Department of BHEL, Tiruchi:
 - (b) the results of such studies; and
- (c) the action taken by Government to implement the recommedations of such studies to eliminate the sources of health hazards?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) to (c) : Occupational Health Service, a UN aided Institute, is located at Tiruchi. It carries out studies relating to occupational health hazards in work invironment. In 1986, it carried out 225 studies for BHEL. Tiruchi. In most casses, the work environment was found to be statisfactory but in some casses, safe limit values in noise and exceeded. The hazards were recommendations given for BHEL, Tiruchi have been implemented.

Liberalisation of Licensing Policy

4893. SHRI K. RAMACHANDRA REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have taken a decision to further liberalise the licensing policy for industries;
 - (b) if so, the details thereof; and
- (c) in what way such a licensing policy would he'p the industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) : Liberalisation of the Licensing policy and procedure is a continuous process and in pursuance of this policy a number of measures have already been announced by Government such as delicensing of 27 groups of industries and 82 bulk drugs and formulations, broad banding of 32 industries, reendorsement of capacity with reference to minimum economic scales of operation, revision of Appendix-I industries, review of industries reserved for exclusive development in small scale sector, adoption of a simplified procedure for of capacity arising out of recognition modernisation/replacement/renovation plant and machinery etc. These measures are directed towards removing the irritants in achieving a rapid industrial through in the country.

Regional wood Energy Development Programme

4894. SHRIMATI D. K. BHANDARI: Will the Minister of ENERGY be pleased to state:

- (a) the details of Regional Wood Energy Development Programme,
- (b) in what way the said programme will improve the socioeconomic conditions of people of rural communities; and
- (c) the details of progress made in the initial stages of the implementation of the programme?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a): The Regional Wood Energy Development Programme (RWEDP) is aimed at promoting exchange of information, materials and expertise among the participating countries of the Asian and Pacific regions regarding development of wood energy including production of wood and its utilisations for energy purpose. The programme is of a purely technical nature.

- (h) The growing shortage of full wood is a common problem in all the participating countries. R.W.E.D.P. through supply of genetic material, information, exchange of visits, training programmes, study tours and pilot activities would help to accelerate the development of appropriate approaches and solutions to improve the supplies of fuel wood and its better utilisation and thereby contribute towards socio-economic uplift of the people of rural communities.
- (c) In the initial stages of the implementation of the programme, India has participated in the study tours and training programmes organised under the Regional Energy Development programme and this has helped gain valuable scientific and Technical information.

Production of battery operated rail engines by BHEL

4895. SHRI E. AYYAPPU REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Bharat Heavy Electricals Limited (BHEL), Bhopal has started production of battery operated rail engines for the narrow gauge line:
- (b) whether any trial run of the battery operated engine has been undertaken; and
- (c) if so, to what extent energy will be saved by the introduction of these engines?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY (PROF. K. K. TEWARY): (a) The prototype of battery operated rail engine has been developed at BHEL, Bhopal.

(b) Limited trial run has been carried out at Bhopal Works.

(c) Energy consumption in battery locomotive is estimated to be considerably less, in comparison with steam locomotive.

Law on Adoption of Children

4896. DR. KRUPASINDHU BHOI: SHRIMATI MEIRA KUMAR: SHRI M. RAGHUMA REDDI: SHRI MANIK REDDY: SHRI PRAKASH CHANRDA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a seminar organised by the Indian Council for Child Welfare held recently in New Delhi has urged for a comprehensive law on adoption of children by people of all castes, creed and nationality;
- (b) if so, the recommendations made and resolutions passed at the seminar in this regard;
- (c) the steps Government propose to take to bring forward a comprehensive legislation on the subject; and
- (d) the time by which it is likely to be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b). Yes, Sir, The Indian Council for Child Welfare had in the Seminar on Adoption organised by it on December, 10 to 12, 1-86, recommended that although the Saminar appreciated the difficulties involved in enacting such a legislation, yet uniform adoption law for the country is necessary in the larger interests of the destitute, orphans and unwanted children who have been declared as 'supreme asset' of the nation in the National Children's Policy.

(c) and (d). No proposal to amend the adoption laws is under the consideration of Government at present.

> Bonns and Education Allowance to workers of Maruti Udyog Ltd,

4897. SHRI CHIRANJI LAL SHARMA: Will the Minister of INDUS-TRY be pleased to state:

- (a) whether Government have considered the demands of Maruti Udyog Ltdworkers regarding bonus and education allowance etc; and
 - (b) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) and (b). While payment of bonus is governed by the provisions of the payment of Bonus Act 1965, no demand for an educations allowance has been raised by the recognised workers' union of Maruti Udyog Limited.

[Translation]

Indo-Nepal Talks on Power Projects

4898. SHRI KUNWAR RAM: Will the Minister of ENERGY be pleused to state:

- (a) the number of power projects in respect of which talks are being held with Nepal; and
- (b) whether/work is going-on on any project to utilise the Kosi river water for power generation?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) Talks with Nepal have been held mainly on four multipurpose projects viz. Karnali, Pancheshwar' Western Rapti (Bhalubhang) and Kosi High Dam, which also have power components

(b) No. Sir.

[English]

Demand for changes in Indian Divorce Act, 1869

4899. DR. DATTA SAMANT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) Whether the Catholic Women Conference along with other Catholic Organisations have sent a memorandum to Law Ministry demanding changes in the Indian Divorce Act, 1869; and

(b) if so, the changes suggested and the decision taken in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No. Sir.

(b) Does not arise.

Opening of Post offices in Andhra Pradesh

4900 SHRI V. TULSIRAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of post offices opened during the Sixth Five Year Plan period in Audhra Pradesh;
- (b) whether sufficient staff has been posted in such post offices; and
- (c) if not, the steps proposed to post the necessary staff in these post offices?

THT MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) 539 post offices were opened during the Sixth Five Year Plan period in Andhra Pradesh.

- (b) Yes, Sir.
- (c) Does not arise in view of reply to part (b) of the question.

Setting up of industries with Italian Collaboration

- 4901. SHRIMATI N. P. JHANSI LAKSHMI: Will the Minister of INDUS-TRY be pleased to state:
- (a) the number and names of Industries being set up in Andhra Pradesh, Karnataka, Kerala and Pondicherry with Italian collaboration; and
- (b) the total capital amount invested in these industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL. DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SH.J M. ARUNACHALAM): (a) and (b). During the period 1982-1986, 227 proposals for foreign collaboration with Italian collaboration were approved. Details of all approved foreign collaborations showing the names of Indian and foreign firms, item of manufacture and nature of collaboration are published on a monthly basis by the Indian Investment Centre as a supplement to its monthly newsletter. Copies of these publications are sent regularly to Parliament Library. Statistical information relating to location of Industries which may be set up in pursuance of foreign collaboration approvals or total capital invested thereon is not being maintained by Secretariat for Industria! Approvals.

Law Commission report on gram Nyayalaya

- 4902 SHR1 S JAIPAL REDDY: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given to Unstarred Question No. 1104 on 11 1986 regarding report November. judicial reforms and state :
- (a) whether any indepth study on the 114th Report of Law Commission on Gram Nyayalaya has been made; and
- (b) if so, the decision taken to implement the recommendations contained in the Report ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R BHAKDWAJ): (a) and (b). The Report is proposed to be discussed in the next Consultative Committee Meeting of the Ministry of Law and Justice and the nature of action to be taken will be decided thereafter.

Formation of cartel by tyre manufacturers

SATYENDRA 4903. SHRI NARAYAN SINHA: Will the Minister of INDUSTRY be pleased to state :

- (a) whether tyre manufacturers have formed a cartel to keep up prices of tyres :
- (b) if so, whether the Monopolies and Restrictive Trade Practices Commission has taken action in this matter; and

(c) if so, the results thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). On the basis of complaints relating mainly to the formation of a carrel and taking concerted action in fixing the prices of tyres and tubes by the manufacturers of tyres and tubes, submitted by the Association of State Road Transport Undertakings, the Monopolies and Restrictive Trade Practices Commission have instituted an enquiry under the Monopolies and Restrictive Trade Practices Act 1969. The Commission have yet to complete the inquiry.

Showing of Inflated Figures of Profits by Public Enterprises

4904. SHRI MUKUL WASNIK: SHRI BANWAR1 LAL PUROHIT :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether the attention of Government has been drawn to a news item captioned "Gross profit of public sector units inflated" as reported in the Hindustan Times of 8 March, 1987;
- (b) whether it is a fact that several public sector undertakings are showing inflated figure of profits than that actually earned by them in their accounts; and
- (c) the reaction of Government thereto and what further remedial measures Government propose to review the working of public sector undertakings ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-THE PRISES 1N MINISTRY INDUSTRY (PROF. K. K. TEWARY): (a) Yes, Sir.

- (b) No. Sir. The accounts of the enterprises are duly audited before they are laid on the Table of the House. The question of showing inflated profit figures, therefore, does not arise.
 - (c) Does not arise

Manufacture of 'Pay Phones'

4905. SHRI P. KOLANDAIVELU:
SHRI H B. PATIL:
SHRI JAGANNATH PATNAIK:
SHRI SHANTARAM NAIK:
SHRI PRAKASH V. PATIL:

Will the Minister of COMMUNICA-TIONS be pleased to state :

- (a) whether Government have authorised the private subscribers to operate public telephones with the hid of an accessory called 'pay Phones'
- (b) the details of the scheme and the number of subscribers so authorised;
- (c) whether private parties and State Electronic Development Corporations have been issued letters of intent for manufacturing 'Pay Phones', and
- (d) the role of the Department of Telecommunications in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). Pay Phones have been permitted for use as an attachment to subscriber's telephone No permission or licence is required for its use by a subscriber. The pay phone will be procured, installed and maintained by the subscriber. Local as well as STD/ISD calls are permitted from them.

(c) Two Public Sector Undertakings and four Private Sector companies have been issued letters of intent for manufacture of the pay phones. the Telecommunica-Department of tions also proposes to manufacture pay phones in collaboration with a foreign firm.

(d) The Department of Telecommunications encourages provision of a large number of public telephones for the use of public at public places.

[Translation]

Production of Molasses in States

- 4906. SHRI HARISH RAWAT: Will the Minister of INDUSTRY be pleased to state:
- (a) whether some States have produced molasses in excess of their requirement and they have surplus stock of molasses with them;
- (b) if so, the names of such States and the quantity of molasses available with them at present;
- (c) whether the surplus molasses has been allotted to the entrepreneurs of deficit States; and
- (d) if so, the time by which the molasses is likely to be received by them?

THE MINISTER OF STATE IN THE DEPARTMENT OF. CHEMICALS AND PETROCHEMICALS IN MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (d). At the last meeting of the Central Molasses Board on 2,1.1987, only Pondicherry had reported an estimated surplus of 13100 MT of malasses during current alcohol year. which was allocated to the deficit States and which is being lifted by the allottee States as per mutually convenient schedule.

Some sugar units in Uttar Pradesh are reported to have accumulated stocks of molasses due to poor lifting by distilleries.

U. P. Government has however not offered so far any quantity of molasses for allocation to other States.

[English]

Backdown on Generation by Badarpur Thermal Station

4907. SHRIMATI KISHORI SINHA: Will the Minister of ENERGY be pleased to state:

- (a) whether Badarpur Thermal Station has been asked backdown on generation due to excess generation in Northern Region :
 - (b) if so, the details thereof :
- (c) whether State Electricity Boards in the region refuse to reduce bydro generation as directed by the Northern Regional Electricity Board; and
- (d) if so, the steps being taken to rationalise energy generation in the region ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b) Even though the Northern Region has generally been experiencing power shortage, occasionally due to sudden fall in agricultural demand, there are times when available generation exceeds the demand existing at that time and backing down becomes During the period September necessary. 1986 to February. 1987. Badarpur Thermal Power Station had to back down on some occasions. However, the loss in generation at BTPS on this accounts was only 0.88% of the generation during this period.

(c) and (d). In the event of fall in demand, the procedure adopted bу Northern Regional Electricity Board is to minimise generation at the reservoir based hydro stations to the extent feasible and afford maximum load opportunities on the run of the river hydro stations. In case generation still exceeds the demand, backing down of thermal stations has to be and large, the State resorted to. By Electricity Boards Cooperate in the matter.

Power Generation by Private Companies

4908. SHRI BRAJAMOHAN MOHANTY: SHRI H. N. NANJE GOWDA: SHRI G. S. BASAVARAJU:

Will the Minister of ENERGY be pleased to state :

- (a) the number of power projects cleared in private sector and if so, the details thereof :
- (b) whether any exercise has been made relating to the impact on power of generation by public sector undertakings by allowing private companies to operate in power generation; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) to (c). Since 1984, approval has been accorded to the setting up of a 500 MW unit by M/s Tata Electric Companies at an estimated cost of Rs. 400 crores and installation of 2×67.5 MW replacement units by M/s Calcutta Electric Supply Corporation at an estimated cost of Rs. 211 crores. "In principle" approval has been accorded for the setting up of a 500 MW unit by M/s Bombay Electric Supply Company at an Suburban estimated cost of Rs. 471 crores.

The Industrial Policy Resolution of 1956 does not preclude private sector participation in power generation when the national interest so requires. Proposals from the private sector for power generation projects are examined on merits keeping in view, inter-alia, the requirements of the national power plan and the additionality of resources proposed to be brought in.

Cost Study of Caprolactum by BICP

- SHRI 4909. DAULATSINHJI JADEJA: Will the Minister of INDUSTRY be pleased to state :
- (a) when was the cost study of Caprolactum undertaken by the Bureau of Industrial Costs and Prices (BICP) :
- (b) whether the report of the Bureau has been received by Government.
- (c) if not, the reason for delay in completing the cost study; and

(d) the steps Government propose to take to bring down the price of Caprolactum to a reasonable level?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K JAICHANDRA SINGH): (a) and (b). BICP was asked to carry out a cost price study of indigenous caprolactam in July 1985. The report of BICP has been received in December 1986.

- (c) Does not arise.
- (d) There is no price control over caprolactum. However, suitable measures will be taken at the appropriate time if considered necessary.

Closure of Golden Tobacco Company

4911. SHRI DHARAM PAL SINGH MALIK: SHRI M. RAGHUMA REDDY: SHRI SUBHASH YADAV:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government's attention has been drawn to the news item appearing in the Indian Express dated 3rd March, 1987 wherein it has been stated that Golden Tobacco Company of India has announced a decision to close down its 16 units manufacturing cigarettes;
- (b) whether other cigarette manufacturing companies in India have also decided to follow Golden Tobacco Company;
 - (c) if so, the reasons thereof; and
- (d) its effect on the prices of cigarettes in the country and the steps taken to meet the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) Yes, Sir. However, GTC Industries

Limited have stated that none of their units was closed and that there is no plan to close any of their units.

- (b) The Government is not aware of any such decision.
 - (c) and (d). Do not arise.

Setting up of growth centres in backward areas

- 4912. SHRI V. KRISHNA RAO: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Union Government propose to set up 150 growth centres in backward areas to help generate more employment opportunities for the rural population; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM); (a) and (b). There is already a Scheme for development of growth centres in 'No Industry Districts' Details of the Scheme are contained in the Booklet on 'Incentives for Industries in Backward Areas' copies of which are available in the Parliament Library.

However, the Inter-Ministerial Committee constituted to review and revise the existing scheme for industrialisation of backward areas has also made some recommendations in this regard The report of the Committee is under active consideration of the Government.

Commissioning of new lines and Telephone Connections

- 4913. SHRI RADHAKANTA DIGAL: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Department of Telecommunications has exceeded its targets in commissioning of new lines and conrections during 1986-87.;

- (e) the total amount of revenue earned by the Department of Telecommunications in that year; and
 - (d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) The targets have not been exceeded upto February, 1987 The final acheivement for 1986-87 will be known in April 1987.

(b) The targets and achievements for the year 1986-87 are as under:

| | | Target | Achievement (upto Feb. 1987 |
|------|----------------------------------------------|-----------|--------------------------------|
| (i) | Commissioning of new lines (in lakhs) | 2.80 | 2.10 |
| (ii) | Provision of new connection (in lakhs) | 2.20 s | 2.17 |

- (c) The total amount of revenue earned by the Department excluding Mahanagar Telephone Nigam Limited upto February 1987 is Rs. 841.22 crores.
- (d) The details of above upto February 1987 are as follows:

| (i) | Receipts from | Rs. | 701.88 |
|-----|---------------|-----|--------|
| | telephone | | crores |
| | services. | | |

- (ii) Receipts from Rs. 69.88 ,, telegrams.
- (iii) Receipts from Rs. 69.56 ,, telest and other misc. receipts.

Total: Rs. 841.22 crores

Gas Turbine Project at Yelahauka, Karnataka

4914. SHRI S. M. OURADDI : SHRI H. N. NANJE GOWDA :

Will the Minister of ENERGY be pleased to state :

- (a) the total expenditure involved in setting up a gas turbine project at Yelahanka in Karnataka; and
- (b) whether any financial help will be made available to the State Government and the time by which this project is likely to be completed?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). The Karnataka Government's proposal to set up a liquid petroleum fuel based 120 MW power plant at Yelahanka, Bangalore has been approved, in principle. The estimated cost of the project is Rs. 59 crores. No central financial assistance for setting up the project is envisaged. It is for the State authorities to implement the project after satisfying the required conditions.

National Conference on Telecommunications Mission

4915. SHRI H. N. NANJE GOWDA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the National Conference on Telecommunications Mission has suggested a common network for the large users like Defence and Railway establishments; and
 - (b) if so, action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV)

(a) It was suggested in the Nationa: Conference on Telecom. Mission thetal Public long distance network should be planned and operated in the state sector by

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a single agency, to meet the demand of all users, Government and non-government to otimise national resources.

(b) The suggestion will be given due consideration in the planning of the public long distance network.

Second Mine Expansion Programme of Neyveli Lignite Corporation Limited

SHRI BANWARI LAL 4916. PUROHIT : DR. V. VENKATESH :

Will the Minister of ENERGY be pleased to state :

- (a) whether any target date has been fixed by Neyveli Lignite Corporation Ltd. to complete the Spreaders project of its Second Mine Expansion programme;
- (b) if so, the date by which it is likely to be achieved.
- (c) whether any protective measures have been ensured to determine that only reliable equipments are imported; and
 - (d) if so, the details thereof?

OF ENERGY THE MINISTER (SHRI VASANT SATHE): (a) and (b). The two 20000 T/Hr. speaders of the second mine expansion project of Neyveli Lignite Corporation Ltd . are scheduled to by 10.4.1989 and be commissioned 10.8.1989 respectively.

(c) and (d). To ensure the reliability of the equipment, quality assurance has been obtained from the supplier that the structural designs would be examined by NLC's Consultant and modifications, if any suggested by the Consultant would be carried out by the supplier free of cost.

Capacity utilisation in Engineering Industry

SRI-BHATTAM 4917. SHRI RAMAMURTY : Will the Minister of INDUSTRY be pleased to state :

- (a) the reasons for poor capacity utilisation in the engineering industry: and
- (b) the stops being taken to give a boost to the production in the engineering industry ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Capacity utilisation has been low in a few engineering industries due to various factors such as infrastructural and raw material constraints, demand bottlenecks, advers industrial relation, inadequate echnological upgradation, etc.

(b) Achievement of higher production continues to be one of the major objectives of Government's industrial policy. This is being secured, interalia, through suitable changes in industrial, licensing and import policies as well as through monetary and fiscal measures and improvement in infrastructure.

Allocation of rice to Karnataka

4918. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: SHRI NARSING SURYA-VANSHI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) the quantity of rice demanded by Government of Karnstaka out of Central pool to meet their requirement under Public Distribution System and for implementing Integrated Tribal Development Programme in 1985-86 and 1986-87;
- (b) the Central allocation of rice made to that State in these years; and
- (c) the total offtake of rice made by that State against the Central allocation ?

OF PARLIA-MINISTER THE MENTARY AFFAIRS AND MINISTER AND CIVIL SUPPLIES OF FOOD (SHRI H.K.L. BHAGAT) : (a) to (c). The demand, allotment and offtake of rice for public distribution system in respect of Karnataka during 1985-86 and 1986-87 is as under:—

| Year | Demand | (In thousar | |
|---------|--------|----------------------|---------------------|
| 1985-86 | 590.0 | 484.0 | 433.3 |
| 1986-87 | | 610.0 upto Februa | 575.8° arv. 1987 |

The requirements of foodgrains under the Integrated Tribal Development project scheme are also met from the allocation for the public distribution system.

> Loss to Telephones due to Floods and other Natural Calamities

- 4919. SHRI SHANTARAM NAIK: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the total loss caused to the telephone machanism, during the last five years (year-wise) due to floods and other natural calamities;
- (b) whether his Ministry have any proposal to do away with external cable or wiring system altogether, throughout the country for safe and convenient telephone network, and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV: (a) The information is being collected and will be laid on the Table of the House.

- (b) No. Sir.
- (c) Question does not arise in view of reply as at (b) above.

Shifting of Salt Commissioner's Office from Jaipur

4920. SHRI DIGVIJAY SINH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is a proposal to shift the Salt Commissioner's Office from Jaipur to Surendranagar;
 - (b) if so, the reasons therefor; and
- (c) whether Government propose to make an indepth study of the proposed before its implementation?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a): No Sir.

(b) and (c). Do not arise.

Setting up of Telephone Exchange in Bihar

- 4921. SHRIMATI PRABHAWATI GUPTA: Will the Minister of Communications be pleased to state:
- (a) the number of telephone exchanges set up in Bihar during 1985-86;
- (b) whether there is any proposal to set up more telephone exchanges in the current Five Year Plan; and
- (c) the additional facilities in the field of communication proposed to be extended to Bihar State?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) 18.

- (b) Yes Sir.
- (c) The information is given in the statement blow.

Statement

Additional facilities proposed in Bihar during 7th Plan subject to technical feasibility, availability of equipment and stores.

 Introduction of Integrated digital network scheme in Katihar— Purnea secondary area.

- Setting up of Digital TAX at Ranchi.
- Expansion of Patna (Rajender Nagar) Exchange (6000-10000).
- Expansion of Ranchi Exchange (8000-9000).
- Expansion of Gaya PRX exchange (3000-4000).
- Setting up of 20000 MAX 1 exchange at Bhagalpur.
- Expansion of Bhagalpur (2000-3000).
- Setting up 10000 lines electronic exchange at Patna.
- Setting up 2000 lines Electronic (RLU) exchange at Ranchi.
- Expansion of Muzzaffarpur exchange (3900 to 4500).
- Patna Unit 11 (1800 to 3600),
 Jamshedpur (6000 to 8700).
- 12. Jamshedpur (6000-8700).
- Telex exchanges 20 lines-9 subject to requisite demand.
- 14 Installation of Small capacity electronic Exchanges—Dumka, Hanipur, Madhubani, Nawadah, Purnea, Khagaria, Sitamarhi, Gulabchagh.
- 15. Addition of 8400 MAX II lines.
- Addition of about 6000 MAX III lives.
- 17. Introduction of transmission systems at :

MICROWAVE:

- (a) Ranchi—Jamshedpur wideband Microwave.
- (b) Patna—Bihar Shariff Narrow band Microwave.
- (c) Patna—Chapra-Siwan Narrow band Microwave (digital)

U.H.F.

- (a) Patna-Hazipur
- (b) Begusarti-Manghur
- (c) Motihar Bethah
- (d) Dhanbad-Sindri
- (e) Dharbhanga-Saharaa
- (f) Muzzaffarpur—Sitamarhi
- (g) Asansol-Dumka
- (h) Biharshariff-Nawada
- (i) Jamshedpur-Charibase
- (j: Gopalganj-Siwan
- (k) Katihar-Raiganj
- (I) Asansol-Giridh
- (m) Medhipur-Purnea
- (n) Aurangabad Gaya
- (o) Sahibaganj-Bhogalpur
- (p) Lohardaga-Ranchi
- (g) Gumla-Ranchi.

South Asian food Security Reserve

- 4922. SHRIMATI USHA CHOU-DHARY: Will the Minister of FOOD AND CIVID SUPPLIES be pleased to state:
- (a) whether India with involvement of six other South Asian countries have propo sed South Asian Food Security Reserve for use in meeting emergencies in the seven countries;
 - (b) if so, the details thereof; and
- (c) whether the UN Food and Agriculture Organisation would extend support to this plan and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GULAM NABI AZAD). (a) to (c). There is a proposal to establish a South Asian Food Security Reserve to meet emergency (sod requirements of the region. The proposal envisages participation of the countries of the region, viz, Bangladesh, Bhutan, India, Maldives, Nepal, Pakistan and Sri Lanka, Details in this regard are being worked out through discussion among the countries. The UN Food and Agriculture Organisation is assisting in these discussions.

Setting UP of power Finance Corporation

4923 SHRI SRIBALLAV PANIGRAHI: SHRI HN. NANJE GOWDA : SHRI G S BASAVARAJU:

Will the Minister of ENERGY be pleased to state :

- (a) whether the Power Finance Corporation will be set up in 1987;
- (b) if so, its likely composition and the main purpose and obj ctives, and
- (c) to what extent it will belp in increasing the power generation in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI-MATI SUSHILA ROHATGI): (a): The Power Finance Corporation has already been incorporated. The Chief Executive is expected to be appointed shortly.

(b) and (c): The Corporation, apart from having a Chairman and Managing Director, would have three full time Directors, one each for Thermal and Hydel Projects and Financial Operations. It would provide term finance to power projects and supplement the efforts of State Governments/State Electricity Boards. The Corporation would enable edequate funding and systematic and timely implementation of power projects.

[Translation]

Complaints Regarding over Billing of Telephones

4924. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMU-NICATIONS be pleased to state :

- (a) the number of complaints received during 1984-86 on account of over-billing of telephones and the number of such complaints received from Delhi, Patna and Darbhanga:
- (b) whether it is a fact that some officials of the Telephone Department in collusion with businessmen, meter the calls on others telephones by taking some monthly amount as illegal gratification from them resulting in bardships to other subscribers:
- (c) whether Government have made any enquiry into this corrupt practice and if so, the result thereof; and
- (d) the number of complaints disposed of so far in favour of Government or subscribers separately and the number of such consumers as have been repaid the amount charged in excess ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI SONTOSH MOHAN DEV) : (a) to (d): The information has been called for from all the units spread through out the country and will be laid on the Table of the House, as soon as it is collected.

Funds for welfare of coal mine workers

- 4925. DR. PRABHAT KUMAR MISHRA: Will the Minister of ENERGY be pleased to state :
- (a) whether funds are allotted separately for welfare of coal mine workers:
- (b) if so, the percentage of funds allotted therefor in 1986-87 :
- (c) the amount spent under this head by South Eastern Coalfields Limited in Bilaspur; and
 - (d) the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir.

(b) The annual Plan outlay for the Coal India Ltd. for the year 1986-87 is Rs. 966.28 crores. Out of this, an amount of Rs. 144.12 crores is earmarked to be spent on welfare activities of the coal miners. In terms of percentage, this comes to about 14.9%.

(c) and (d). The estimated expenditure for the year 1986-87 in respect of S E.C L. is Rs. 28 53 crores. Pigures of actual expenditure are available upto December, 1986 which are as follows :-

| | (Rs. | in crores |
|--------------|-------|-----------|
| Housing | - | 13 60 |
| Water Supply | _ | 1.57 |
| Medical | - | 0.31 |
| Education | - | 0 13 |
| Others | _ | 1.92 |
| | Total | 17.53 |

[English]

Telephone Facilities in Bidar District of Karnataka

NARSING SURYA-4926. SHRI VANSI: Will the Minister of COMMUNI-CATIONS be pleased to state :

- (a) the number of villages in Bidar district of Karnataka which have been provided with telephonic facilities and how many are yet to be provided; and
- (b) the time by which the remaining ones are likely to be covered/provided with telephone facilities ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) 402 villages of Bidar district of Karanataka have been provided with telephone facilities and 206 villages are without telephone facilities.

(b) The remaining villages are likely to be provided with telephone facility during the current and future plans depending upon the availability of material and financial resources.

New Technology for Production of Kerosene and High Speed Diesel

4927. SHRI PRATAPRAO BHOSALE : Will the Minister of PETRO-LIUM AND NATURAL GAS be pleased to state :

- (a) whether Government propose to adopt latest technologies to increase the domestic production of Kerosene and High Speed Diesel Oil; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE PETROLEUM AND MINISTRY OF NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) Yes, Sir.

(b) This is proposed to be achieved through the installation of middle distillate maximising hydrocrackers in an existing refinery and also in the proposed new refineries.

Storage of Foodgraing at than (Gujarat)

4928. SHRI ANOOPCHAND SHAH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state what was the storage of foodgrains at hired godowns at Than (Gujarat) on 31.7 86, 31 8.86, 30.9.86, 31.10,86, 30.11.86, 31.12.86 31.1.87 and 28.2.87 against full capacity of 24360 metric tonnes?

MINISTER OF PARLIA-THE MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L BHAGAT): Foodgrain stock stored by the Food Corporation of India in the hired godowns of 24.360 tonnes at Than (Gujarat) on these dates was as follows:

| As on | Goodgrain stock stored (Tonnes) |
|------------|------------------------------------|
| 31,7.1986 | 2,495 |
| 31.8.1986 | 10,447 |
| 30,9.1986 | 24,135 |
| 31.10.1986 | 28,355 |
| 30.11.1986 | 28,353 |
| 31.12 1986 | 28,631 |
| 31.1.1987 | 28,642 |
| 28.2.1987 | 28,642 |
| | |

Setting up of Telecommunication Factory in Dhule (Maharashtra)

4929. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of COMMUNI-CATIONS be pleased to state :

- (a) whether an inauguration function was held in 1983 to set up a telecom factory in Dhule (Maharashtra):
- (b) whether the work on the exchange has not yet been started and if so, the reasons thereof ;
- (c) whether Government propose to start the work on this project; and
- (d) if so, the time by which the work is likely to start ?

THE MINISTER OF STATE IN THE OF COMMUNICATIONS MINISTRY (SHRI SONTOSH MOHAN DFV); (a) A function was held in the year 1984 to lay the foundation stone for a Telecom Factory at Dhule.

(b) After careful consideration, it has been decided not to set up any more departmental telecommunications factories.

The work on the installation of 3500 lines Cross Bar exchange at Dhule is a separateproject. The exchange installation is inprogress,

- (c) No Sir.
- (d) Does not arise

Financial Crisis in small paper units

4930. SHRI VIJAY N. PATIL: Will the Minister of INDUSTRY be pleased to state :

- (a) the number of small papar units in the country today :
- (b) whether it is a fact that a number of small paper units have closed down recently resulting in the blocking of crores of rupees of financial institutions, and
- (c) the steps Government propose to take to save small paper units from financial and economic collapse ?

THE MINISTER OF STATE FOR INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) There are at present 288 paper units on the rolls of Directorate General of Technical Development, out of which 241 units each having a capacity of 10,000 tonnes per annum and below, can be considered as small units.

- (b) A few small paper mills in the country are laying closed at present on account of various problems faced by them, such as, management dificiencies, shortage of raw material and power, obsolescence of machinery, financial problems, etc.
- (c) Various reliefs and concessions have been extended to enable the Paper Industry to increase production and improve its capacity utilisation and financial viability. Among them, the following reliefs and concessions would benefit the small paper mills to a large extent :
 - (i) Import of pulp and waste paper have been placed on OGL. Import of pulp is allowed free of customs levies.
 - Manufacture of writing. Printing and kraft paper containing not

less than 75% by weight of pulp made from bagasse is exempted

from payment of excise duty.

- (iii) Paper and paper boards manufactured by small paper mills out of pulp containing not less than 50% by weight made from materials other than bamboo, hard wood, soft woods, reeds or rags are charged excise duty at concessional rates.
- (iv) The facility of payment of excise duty on incremental bassis for successive slabs extended to small paper mills from 1 4.86.
- (v) Flexibility allowed to the industry to manufacture all varieties of papar and paper grade pulp including paper board/straw board within the overall licensed Capacity.
- (vi) Requirement of Industrial Licence has been dispensed with in the case of manufacture of writing, printing and wrapping paper from agricultural residues, wastes and bagasse.

A Committee has also been set up under the Chairmanship of Secretary (Industrial Development) to look into the financial aspects of the Industry. The Committee has not concluded its deleberations.

Expansion of Telephone Exchanges in Idukki and Pathanamthitta Districts of Kerala

- 4931. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 576 on 22 July, 1986 regarding expansion of telephone exchanges in Idukki and Pathanamthitta districts of Kerala and state:
- (a) whether expansions have been made in the eleven telephone exchanges in Idukki district and nine in Pathanamthitta district;
 - (b) if so, the details thereof;

- (c) if not, the progress made so far in this respect; and
- (d) by what time the expansion work will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

- (b) Dses not arise in view of (a) above.
- (c) The details are given in the statement below.
- (d) The expansions are proposed to be completed progressively during 7th Plan subject to availability of equipment.

Statemant

Details of expansions work completed.

IDUKKI DISTRICT

- Arikuzha 9 to 45 lines.
- 2. Kaloor 35 to 45 lines.
- 3. Kodikulam 35 to 45 lines.
- 4. Elappara 45 to 70 lines.

Escalation in cost of Maruti cars

4932 PROF NIRMALA KUMARI SHAKTAWAT: SHRI K. PRADHANI:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of escalation in the cost of Maruti cares;
 - (b) if so, the reasons thereof;
- (c) whether the fresh delivery of cars has been stopped, and
- (d) the number of cars likely to be produced in the current year?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) and (b). Yes, Sir. The increase is occasioned by impact of budgetary levies and appreciation of US Dollar and Japanese Yen visa-vis rupce.

- (c) No. Sir.
- (d) The estimated production of cars in 1986-87 is about 50,000.

Recommendations to Discourage use of Industrial Alcohol

- 4933. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of INDUSTRY be pleased to state :
- (a) whether the committee headed by Dr. S. Ganguly has recommended that the use of industrial alcohol by industries should be discouraged :
- (b) if so, the reaction of Government thereto; and
 - (c) the decision taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): (a) The Expert Group under the Chairmanship of Dr. S. Ganguli, in its report submitted to Government recently has, inter-alia, recommended that in view of the uncertain availability of alcohol for industrial use, future growth in industries like Styrene Butadiene Rubber (SBR), Polyethylene, Acetic Acid, VAM, MEG etc. should be entirely based on Hydro carbon route and that the existing plants may be allowed to switch over to Hydrocorbons feedstock, if they so desire.

(b) and (c). Government has yet to take a view on the Report.

Development of Bio-Energy Education

4934. DR. B. L. SHAILESH : Will the Minister of ENERGY be pleased to state :

- (a) whether Government have formulated any integrated programme for the development and institutionalisation of bioenergy education at various levels, both at formal and non-formal streams of education;
- (b) if so, its broad outlines and relevance, status and strategies adopted :
- (c) the action being taken in consultation with Ministry of Human Resource Development to develop the curriculum in bio-energy as a vocational dicipline?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (c). A national workshop on bio-energy was organised at the Regional college of Aimer jointly by the Department of Non-Conventional Energy Sources (DNES), Bio-Energy Society of India (BESI) and National Council of Educational Research and Training (NCERT) in 1985. Later this subject was discussed as a focal theme in the third convention of the Bio-Energy Society of India in December, 1986. It was recommended that a programme for the development of Bio-Energy education at various levels be initiated. The Department of Non-Conventional Energy Sources has set up a National Committee for Education in various aspects of renewable energy at different levels both under the formal and non-formal streams of education. Representatives of the Ministry of Human Resource Development are members of this Committee. With the guidance of this National Committee courses in bio-energy, inter-alia, are being introduced alongwith the development of curricula. Teaching of bio-energy aspects has been started as part of courses in renewable energy at I. I. T. Delhi, I. I. T., Bombay ; Sardar Patel University (Vallabh Vidya Nagar); Gobind Ballabh Pant University of Agriculture and Technology, Pant Nagar : and I. I. T., Kharagpur. Also the National Council of Educational Research Training and (NCERT) has developed a curricula entitled Rural Engineering Technology of which Biogas Technology is a component. This vocational course is being conducted by the Board of Intermediate Education of Andhra Pradesh under the title "Rural Engineering Technicians".

Committee on wage Revisions in Public Undertakings

- 4935. SHRIMATI PATEL RAMA-BEN RAMJIBHAI MAVANI : Will the Minister of INDUSTRY be pleased to state :
- (a) whether it is a fact that under orders of the Supreme Court, Government had appointed a high power Pay Committee for looking into the wage revision problem of public sector undertakings following Central DA pattern :
- (b) if so, at what stage the work of this Committee has reached; and
- (c) whether the recommendations of the said Committee will be mandatory for the Government and the concerned public sector managements and their employees?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY) : (a) Yes, Sir.

(b) and (c). The Committee has submitted its interim report to the Government on 9.3.87 which has been accepted by Government. The Committee is expected to give its final report towards the end of November, 1987.

Use of Optical Fibres in providing Telecommunication Services

PROF. NARAIN CHAND 4936. PARASHAR: Will the Minister of COM-MUNICATIONS be pleased to state :

- (a) whether the Department of Telecommunications is making use of the optical fibres in providing telecom, services in the urban and rural areas of the country :
- (b) if so, brief outline of the programme implemented in this regards. for each Minor, Mahor and Metro (Telephone) Districts and Telecom Circles till date :
- (c) a brief outline of the programme in this regard for the remaining years of the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE COMMUNICATIONS MINISTRY OF (SHRI SONTOSH MOHAN DEV): (a) Presently the Department is using this type of systems in Urban areas only.

- (b) So far the department of Telecommunication has implemented experimental links of optical fibre in local network of Pune and Bombay Telephone Networks.
- (c) In the 7th Plan Department of Telecommunication has planned 6219 kms. of optical fibre system in long distance network and about 846 Kms. in local network. These schemes cover 140 Mb/S and 34 Mb/S optical fibre system. The tentative year-wise commissioning programme of the optical fibres schemes are given as under :

| S. No. | 87-88 | | 88- | 89 | 89-90 |
|-----------------------------|----------|----|------|-------|------------|
| Long Distance 6219 K. M. | 17.14 K. | M. | 2159 | К. М. | 2346 K, M. |
| Local Network 846 K. M. | 200 K. | M. | 420 | K. M. | 226 K. M. |

Downgradation of Post Offices in Himachal Pradesh

PROF. NARAIN CHAND 4937. PARASHAR: Will the Minister of COM-MUNICATIONS be pleased to refer to the reply given to Unstarred Question No.

941 on 3 March, 1987 regarding closing of Sub-Post Offices and State :

(a) the names of such Post Offices in Himachal Pradesh, district-wise, which were downgraded to the status of EDBOS from their status of EDSOs during the financial year, 1986-87;

32. Rajpur

2. Nabha Estate

| 51 Written Ar | nawera MARCH | 31, 1987 | Written Answers 15 |
|-------------------------------------|---------------------------------------------------------------|----------|--------------------|
| | any of them have since the status of EDSOs; | 1 | 2 |
| (c) if so, th | e details, district-wise ; and | Mandi | 3. Gopalpur |
| (4) the 10-1 | n dage t o only to the country | | 4. Kanaid |
| | y date by which the remain- d EDSOs would also be | | 5. Chail Chowk |
| restored to their | r original status? | | 6. Paddal |
| | STER OF STATE IN THE | | 500 B 255034 |
| MINISTRY (SHRI SONTO | OF COMMUNICATIONS OSH MOHAN DEV): (a) | | 7. Churag |
| Two separate o | rders have been issued in | Hamirpur | 8. Sadhial |
| | the Department. Under the | | 9. Mohin |
| departmental su | ab post offices in the country | Bilaspur | 10. Raghunathpura |
| offices on a s | elective basis. The orders | | 11. Kandraur |
| and applied to | 987 were on a general basis all the extra-departmental | Una | 12. Sohrra |
| sub post offices have since been | It is the later orders that n withdrawn. The names of | | 13. Badsali |
| extra-department were converte | ntal sub post offices which | | 14. Mardali |
| | esh during 1986-87 district- in statement 1 below. | | 15. Lankali |
| 550 Markon Joseph Markon (1970) | c). 19 extra-departmental | Kangra | 16. Dagoh |
| sub post offices | s which were converted as fices have since been restored | | 17. Ratti |
| | e furnished in statement II | | 18. Rajol |
| below. | e infinished in statement it | | 19. Kiroha |
| (d) The | remaining 13 post offices | | 20. Hassar |
| continue to fur | nction as branch post offices | | 21. Pathiar |
| | ange of status in their cases workload and other prescrib- | | 22. Bhalle |
| ed criteria. | These cases, therefore, are | | 23. Draman |
| not related to | the orders since withdrawn. | | 24. Rahlu |
| | Statement I | | 25. Bhaidapatt |
| | tra-departmental sub post converted as branch post | | 26. Khopa |
| | in Himachal Pradesh, | | 27. Mohtla |
| 00 | (1986-87) | | 28. Kangra Town |
| District | Name of EDSO | 27 | 29. Gummer |
| 1 | 3 | | 30. Barail |
| | | · i | 31. Dadh |
| Shimla | 1. Bhasari | | 32. Rainur |

.

Statement-II

List of Extra-departmental branch offices re-converted as EDSOS

| District | Na | me of post office |
|----------|-----|-------------------|
| Shimla | 1. | Bharasi |
| | 2. | Nabha Estate |
| Mandi | 3. | Kanaid |
| | 4. | Chai'chowk |
| | 5. | Paddal |
| | 6. | Churag |
| Hamirpur | 7. | Sudhial |
| Bilaspur | 8. | Raghunathpura |
| | ٧. | Kandraur |
| | 10. | Mandli |
| | 11. | Sunkali |
| Kangra | 12. | Bhalhi |
| | 13. | Draman |
| | 14. | Rahlu |
| | 15. | Bhaidapatt |
| | 16. | Khopa |
| | 17. | Mohtli |
| | 18. | Kangra Town |
| | 19. | Gummer. |

Foreign Collaboration for know how of Drilling Operations

4938. PROF. NARAIN CHAND PARASHAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the names of the countries with which India has been collaborating in getting technical know-how etc. for offshore and inland drilling operations for the location of oil natural gas ;

- (b) the results of this collaboration;
- would (c) whether India indigenous know-how to be self-dependent : and
- (d) if so, the likely date by which it would be done?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 BRAHMA DUTT) : (a) Apart from the Indo-Soviet Cooperation in oil exploration, foreign oil companies are also engaged by ONGC and OIL for drilling on contract basis.

The Government have also approved collaborations/jeing venture s between private Indian Companies and oil companies of USA, Canada, Romania, Spain, U. K. Hungary, France and West Germany for drilling services.

(b) to (d). Even though the ONGC and Oil India Limited possess considerable in-house drilling capabilities, association with foreign oil companies helps acquiring the latest technology and supplementing our own drilling efforts.

Expansion of Postal and Telecom Services in Rural Areas

- 4939. PROF. NARAIN CHAND PARASHAR : Will the Minister of COM-MUNICATIONS be pleased to state :
- (a) whether the Departments of Posts and Telecommunications have chalked out a specific programme for the extension and expansion of postal and telecommunication services in the rural areas during the Sevenih Plan ;
- (b) if so, the broad features of the programme ;
- (c) whether in practice, the Departments have reduced the availability of these services to the people of rural areas by closing down of downgrading a number of PCOs or Post Offices without achieving.

any tangible results in the nature of effecting economy; and

(d) if so, whether the whole programme would be reviewed and all downgradations and closures effected so far in the Seventh Plan restored?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) and (b). POSTAL-Initially, the Sixth Plan document envisaged opening of 6,000 new post offices besides appointment of 1200 additional delivery agents. These projections have been reviewed in the light of the continuing ban on creation of new establishment. The present indications are that during 1987-88 up to 1500 new rural post offices may be considered subject to the results of assessments being carried out by Heads of Circles with reference to the prescribed standards and also subject to approval by the Ministry of Finance.

TELECOM :

- (a) Yes, Sir.
- (b) As a long term objective the Department of Telecom. plants to provide telecommunication facility at one principal village in every inhabited geographical area bounded by a hexagon of 5 Kms side on fully subsidized basis. Accordingly, there is a plan to provide 9000 long distance public telephones in the rural areas in the country during the 7th Five Year Plan period.

(c) POSTAL:

No, Sir. The number of post offices in rural area which were discontinued since 1.4.1986 is only 103 and works out to 0.08% of the total rumber of rural post offices in the country as on 1.4.1986. A difference of such ingignificant proporation can hardly have an impact on the availability of postal services to the rural population. It is true that the amount saved is not substantial but this has to be viewed as part of the efforts towards a more productive use of the limited resources available to the D:partment.

TELECOM:

No. Sir.

(d) POSTAL:

No, Sir. Revision of status of post offices and extension/discontinuance of experimental post offices are part of the normal departmental procedures and there, fore a general revocation of the decisions taken by the field authorities with reference to prescribed procedures and standards is hardly called for.

TELECOM:

Does not a rise in view of reply to part (c) above.

Merging mining and allied Machinery Corporation Limited with Coal India Limited

- 4-40. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that the Arjun Sengupta Committee in their report have suggested for merger of Mining and Allied Machinery Corporation Limited, Durgapur with Coal India Limited:
- (b) whether Government have accepted the recommendation; and
- (c) if so, the decision taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY: (PROF. K. K. TEWARY): (a) No, Sir.

(b) and (c). Do not arise.

Supervision and Control on Public Sector Units

4941. SHRI JAGANNATH PATTNAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the nature of supervision and control exercised by Government on the working of public sector units under his Ministry;
- (b) whether this Ministry gets quarterly reports on the performance of these units, and
 - (c) If so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) Consistent with the autonomy of public sector undertakings, the nature of Government supervision and control consists of

- effective reporting system on targets, annual action plans, projects etc.
- (ii) quarterly appraisals of their performance by the Ministry jointly with the other concerned agencies like the planning Commission, Department of public Enterprises etc.
- (iii) suitable briefing of Government Directors on the management of public enterprises.
- (b) Yes, Sir,
- (c) The quarterly reports effectively and purposefully look into various elements of performance in relation to targets and goals including human resource development, welfare of weaker section and minorities, implementation of 20-point formula, etc.

Shortage of Petrol at Hyderabad and Secunderabad in Andhra Pradesh

- 4942. SHRI C. SAMBU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Government are aware of petrol shortage at Hyderabad and secunderabad (Andhra Pradesh); and

(b) if so, the action taken by Govern-

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) and (b). Temporary shortage of petrol was reported at Hyderabad and Secunderabad for a few days towards the end of February, 1987. Supplies were arranged immediately from Vishakhapatnam and Koyali. The position normalised by the first week of March, 1987.

Central Enforcement Machinery to License, Manufacture and Fix Prices of Drugs

4943. DR. B. L. SHAJLESH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Supreme Court has called for immediate setting up of a Central enforcement machinery to liceness and regulare manufacture, fix prices of drugs and carry out punitive measures against companies responsibly for defaults and lapses in drug manufacture,
- (b) whether the Court has also suggested adequate representation to the consumers in the Central Drugs Technical Advisor Board and the Drug Consultative Committee as also setting up of Regional Drug Laboratories in addition to the Central Laboratory;
- (c) if so, how the consumers will be represented in the above proposed Advisory Board; and
- (d) the action taken so far or proposed to be taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) The Supreme Court has in its judgement dated 3rd March, 1987 stated:

"It appears that there is an immediate need for a Central enforcement mechi-

in the interest of community at large. We hope and expect that every State Government would cooperate with the Central Government in this regard and the Central Covernment would take a lead to establish such an authority which would have jurisdiction all over the country with a view to regulating manufacture and punishing defaults and lapses. Licences manufacture should be centralised so that uniformity can be maintained."

(b) Yes, Sir.

(c) and (d). The Drugs Technical Advisory Board and the Drugs Consultative Committee are the Statutory Bodies under the provisions of the Drugs and Cosmetics Act and the possibility of giving repersentation to consumers on these bodies, and the other suggestions made in the judgement by the Supreme Court will be considered by the Ministry of Health and family Welfare in consultation with the Ministry of Law.

Raising of Prices of Partially-Oriented Yarn and Polyester Filament Yarn

4944. DR. B. L. SHAILESH: Will the Minister of INDUSTRY be pleased to state :

- (a) whether the cartel of manufacturers of Partially-Oriented Yarn (POY) Polyester Filament Yarn (PFY) has jointly escalated prices of POY by Rs. 4,000 per tonne from March 1987; and
- (b) if so, the action Government propose to take to ensure availability of POY PFY at reasonable prices ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY INDUSTRY (SHRI R. K. OF SINGH): (a) Precise JAICHANDRA data regarding prices of PFY and POY in the month of March 1987 has hot become available yet. However, as per preliminary information, prices have registered an increase.

(b) Situation is being kept under watch and suitable measures will be taken at the appropriate time if considered necessary.

Steps to Promote Pirstic Industry

- 4945. SHRI MULIAPPALLY RAMACHANDRAN: Will the Minister of INDUSTRY be pleased to state :
- (a) the number of plastic manufacturing units/industries sponsoerd/aided by the Union Government ;
- (b) their locations and the total outlay involved in each of them:
- (c) the total annual production of plastics in the Country and the corresponding annual demand during the years 1985-86 and 1986-87; and
- (d) the steps proposed to be taken by Government to modernise and promote the plastic industry ?

THE MINISTER OF STATE FOR CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHR1 R. K. JAICHANDRA SINGH) : (a) and (b). As a part of Maharashtra Gas Cracker Complex following units for the manufacture of plastics resins are being set up at Nagothane in Maharashtra in the Central Public sector :

| Name of the unit | Capacity (tonnes/annum) |
|------------------|----------------------------|
| LDPE | 80,000 |
| LLDPE/HDPE | 135,000 |
| Polypropylene | 60,000 |

The estimated capital cost of this complex is Rs. 1167 crores. In addition, the capacity of Polypropylene plant of IPCL (at Baroda in Gujarat), a Central Public Sector Undertaking is being expanded by 25,000 TPA at an estimated capital cost of Rs 69.36 crores.

(c) The current annual production of major plastics resins in the country is around 280,000 tonnes. The estimated demand in 1985-86 and 1986-87 was 490,000 tonnes and 530,000 respectively.

(d) These includes :

- Proposal to set up a Petrochemical Promotion and Development Authority for development of petrochemical industry including plastics.
- facilities available under the TDF scheme etc. for upgradation of technology.

Completion of Kadappa-Bangalore Power Line and Madora-Sabarigiri Line

- 4946, SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of ENERGY be pleased to state:
- (a) whether the Kadappa-Bangalore
 400 KV power line and the Madure-Shabarigiri 200 KV line have begun transmitting electricity;
- (b) if so, the regions served by these lines;
- (c) the percentage of work completed on the Bangalore-Salem line; and
- (d) to what extent these lines are expected to meet the power requirment of Kerala?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir.

- (b) These lines would asist essentially in the delivery of power to the states of Karnataka, Kerala and Tamilnadu in the Southern Region.
- (c) 32% of the foundation work and 15% of tower erection work had been completed on Bangalore-Salem line upto 17.3.1987.
- (d) Kerala has been supplied 428.5 million Units of Power from the Central Stations and adjoining States during the period from April, 1986 to February, 1987.

Commission on Recruitment Fee Stamps

4947. SHRI CHINTAMANI JENA: Will the Minister of COMMUNICATIONS be pleased to state the total amount of Commission paid to the postal department of the sale of Recruitment Fee Stamps so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): The total amount of commission realised by the Department of Posts on the sale of Recruitment Fee Stamps is Rs. 33259.38 till the end of February 1987.

Setting up of Paper Mills in Public sector

4248. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of paper factories in public sector and the annual production in each factory;
- (b) whether it is a fact that a large quantity of paper is being imported to meet the demand;
- (c) whether there is any proposal to establish more paper mills in public sector during the Seventh Five Year Plan to meet the increasing demand of the country and if so, the sites selected;
- (d) the number of applications pending for clearance of Government in public sector or in private sector in regard to establishing new paper units of expanding the production capacity in existing units; and
- (e) the action taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) There are four factories in Central Public Sector engaged in the production of paper:

| Unit | Installed Capacity |
|--------------------------------------------------|------------------------------|
| Mandya National Paper Mills Limited. | 16,500 tonnes per annum |
| Nagaland Pulp & Paper Company Limited. | 33,000 tonnes per annum |
| Nowgong Paper Project | 1,00,000 tonnes per annum |
| Cachar Paper Project (under Commissioning) | 1,00,000 tonnes per annum |

(b) The production of paper and paperboard in the country more or less matches the consumption. Import of paper is limited mainly to special types of papers, namely, art paper and industrial papers like filter paper, condenser and capacitor tissue papers. base paper for laminates, etc.

(c) No, Sir.

(d) and (e). Nine applications for grant of Licence under the Industries (Development and Regulation) Act, 1951, are in various stages of processing.

Public and Private Sector Units manufacturing Insectleides

4949. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have brought some changes in the Rules enforced by the Central Insecticides Board for the registration of new products after the incident of Union Carbide in Bhopal;

(b) if so, the details thereof;

- (c) the number of insecticides manufacturing units functioning in the country in public and private sectors;
- (d) whether any check is being made on the functioning of these units so that

Bhopal like incident may not occur in future; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICAL AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) and (b). The Government have not brought out any changes in the Rules governing the registration of insecticides. However, the Registration Committee set up under the Insecticides Act, 1968, has, after the Bhopal tragedy, laid down the following additional requirements for registration of any insecticide for indigenous manufacture;

- (i) Complete information on raw material used; and
- (ii) Detailed information on the process of manufacture, reaction steps involved and intermediate produced.
- (c) There are about 500 insecticides manufacturing units (Public Sector, Private Sector and Small Scale Sector) functioning in the country.
- (d) and (e). Various steps have been taken. These include:
 - (i) Issue of Press Notes by the Department of Industrial Development emphasizing the need for pollution control measures and environmental clearance of the new units;
 - (ii) Amendment of the Factories Act by the Ministry of Labour to ensure enforcement of safety measures;
 - (iii) Issue of guidelines for prevention of chemical disasters; and
 - (iv) Enactment of the Environment (Protection) Act, 1986, which Inter alia empowers the Government to lay down procedures and safeguards for the prevention of accidents which may cause

environmental pollution and remedial measures for such accidents.

Increase in sale by HMT Limited in North America

4950. CHAUDHARY RAM PARKASH: Will the Minister of INDUSTRY be pleased to state :

- (a) whether it is a fact that HMT Limited is contemplating to double its sale in North America; and
 - (b) if so, the details of the proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-IN THE MINISTRY PRISES INDUSTRY (PROF. K.K. TEWARY) : (a) and (b). The sales of HMT's products in North America, which were around Rs. -48 lakhs in 1986, are proposed to be increased to Rs. 75 lakhs in 1987, by enlarging the distributor network and also by introduction of CNC machines developed by HMT.

Linking of IOC Offices by Computer

4951. CHAUDHARY RAM PARKASH: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state :

- (a) whether Indian Oil Corporation is contemplating to go in for an in house computer shortly linking its offices in the four metropolitan cities; and
 - (b) if so, the details thereof?

THE MINISTRY OF STATE OF THE PETROLEUM AND MINISTRY OF NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY FINANCE (SHRI BRAHMA DUTT): (a) and (b). The Indian Oil Corporation has a proposal to install four mainframe computers at Bombay, Calcutta, Delhi and Madras with a view to improving the efficiency of its marketing operations in the country.

Hydro-Electronic project in Karnataka

- SHRI H.B. PATIL: Will the 4952. Minister of ENERGY be pleased to state :
- (a) the number of hydro-electric projects at present in existence in Karnataka; and
- (b) the power generation capacity of these projects ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) and (b). The existing hydro electric projects Karnataka and their capacity is indicated below :-

| Na | me of the H.E. Project | Capacity (MW) |
|----|------------------------|------------------|
| 1. | Sharavathy | 891.0 |
| 2. | Jog | 120.0 |
| 3. | Kalinadi | 810.0 |
| 4. | Kalinadi (Supa Dam) | 100.0 |
| 5. | Bhadra | 33.2 |
| 6. | Lingnamakki | 55.0 |
| 7. | Sivasamudram | 30.0 |
| 8. | Shimshapura | 16.0 |
| 9, | Munirabad | 27.0 |
| | Total : Karnataka | 2082.2 |
| | | - |

Thermal power stations in Karnataka

- 4953. SHRI H.B. PATIL: Will the Minister of ENERGY be pleased to state :
- (a) the number of thermal power stations at present working in Karnataka; and
- (b) the quantum of energy generated through these power stations?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) and (b). At present only one thermal power station at Raicbur with a capacity of 420 MW is working in Karnataka. The energy generated by this station during 1986-87 (upto February, 1987) was 1151 million units.

Opening of additional coal stockyards in low priority areas

- 4954. SHRI H. B. PATIL : Will the Minister of ENERGY be pleased to state :
- (a) whether Government propose to open additional coal stockyards in order to satisfy the small consumers of coal in the low priority areas; and
 - (b) if so, the details in this regard?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). In order to ensure timely, easy and regular supplies of coal to the small consumers. Coal India Limited, have already opened srockyards in various centres of the country. In addition to the existing stockyards, Coal India have plans to open additional stockyards in 31 different locations.

Petrenchment of Labour Employed by FCI at various ports

4955. DR. G. VIJAYA RAMA RAO: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to stated :

- (a) whether it is a fact that a Food Corporation of India, labour employed in Kandla, Bombay, Visakhapatnam and Madras ports is being retrenched since 1985;
 - (b) if so, the reasons thereof;
- (c) the steps proposed to be taken to give them alternative jobs; and
 - (d) it not, the reason thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI : No. H. K. L. BHAGAT) However, FCI had offered special voluntary retirement scheme to its workers at major ports and 5170 workers opted for the scheme and have since been retired.

- The scheme was offered to the (b) workers as FCI's workload at ports has considerably shrunk in size.
 - (c) and (d) : Do not arise.

Participation of rivate Sector in areas Reserved for public Sector

- 4956. SHR1 MOHANBHAI PATEL: Will the Minister of INDUSTRY be pleased to state :
- (a) whether there is any proposal under Government's consideration to throw open to the private sector certain new areas which were hitherto reserved for the public sector; and
- (b) if so, the new areas in which the private sector is proposed to be invited to participate?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM) : (a) Industrial Policy Resolution of 1956 which Inter also provides for a certain degree of flexibility in regard to manufacture in private sector of items reserved for public sector, continues to provide the basis framework of the policy of the Government in the industrial field.

(b) Does not arise.

Setting up of long Distance public call Offices in Gujarat

- 4957. SHRI MOHANBHAT PATEL . Will the Minister of COMMUNICATIONS be pleased to state :
- (a) whether there is any proposal under Government's consideration to set up long distance public call offices in Gujarat particularly in Saurashtra region during the Seventh Plan period;

- (b) if so, the details of the sites selected for this purpose;
- (c) the number of long distance public call offices likely to be set up; and
- (d) the details of funds, if any allocated so far this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

- (b) The details of sites are yet to be finalised.
- (c) About 420 Long Distance Public Call Offices are planned for Gujarat during Seventh Five Year Plan. Out of which 150 long distance public telephones are likely to be provided in Saureashtra region.
- (d) Funds for these works are not from the lump sum grant allocated to the Telecom Circle each year.

Thermal power stations in Maharashtra

- 4958. SHRI R.M. BHOYE: Will the Minister of ENERGY be pleased to state:
- (a) the number of thermal power stations at present working in Maharashtra;
- (b) the quantum of energy generated through these power stations; and
- (c) how many new thermal projects are proposed to be taken in hand in Maharashtra during the Seventh Five Year Plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) and (b). The required information for the period April, 1986 February, 1987 is given in the statement blow.

(c) The following thermal power stations are targetted for commissioning during the balance period of Seventh Five Year Plan:—

| Name of Station | Total Capacity (MW) |
|-------------------------------------------|------------------------|
| Khaparkheda Thermal Power Station Ext. | 2×210 |
| Parli Thermal power Station Ext. | 1 × 210 |

Statement

Station-wise thermal generation in Maharashtra during April 86 to Feb. 87.

| Name of the Thermal Station | Generation (MN) |
|--------------------------------|--------------------|
| Nasik | 4600 |
| Koradi | 3642 |
| Kheparkheda | 311 |
| Paras | 286 |
| Bhusawal | 1848 |
| Parli | 1724 |
| Chandrapur | 3037 |
| Uran (GT) | 2341 |
| Ballarshah and others | 38 |
| Total : MSEB | 17827 |
| Trombay | 4427 |
| Chala | 106 |

HBJ gas Pipeline Project

- 4959. DR. B. L. SHAILESH: Will the minister of PETROLEUM AND NAUTRAL GAS be pleased to states:
- (a) whethere the Ministry of Programme Implementation has suggested a separate indepth review of the Hazira-Bijai-pur Jagdishpur (HBJ) high pressure gagpipeline and associated projects;

- (b) if so, the reasons therefor; and
- (c) the ation taken or proposed to be taken to expedite the implementation of this project ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY FINANCE (SHRI BRAHMA DUTT) : (a) to (c). The Ministry of Programme Implementation had suggested an indepth review of the HBJ pipeline project in view of its importance. The progress of the project is being reviewed and monitored constantly by EIL/GAIT and Government.

Reorganisation of Telecommunication Circles and Telephone Districts

4960. SHRIMATI BASAVARA-JESWARI: SHRIMATI D K. BHANDARI:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the Department of Telecommunications has decided to reorganise all telecommunication circles and major minor telephone districts;
- (b) if so, time by which the same is likely to be reorganised and the main reasons for reorganisation; and
- (c) to what extent this reorganisation will help the communication system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

- (b) and (c). The Scheme is in the process of being implemented and will be completed during 1987-88. The Department of Telecommunications has decided to implement the new reorganisational scheme on the following considerations:
 - (i) The field organisation consists of Telecom. Circles, Major/Miner

Distric's and Telephone/Telegraph Engineering Divisions. These administrative units are subject to repeated sub-division, as the workload increases. This causes considerable dislocation to staff, whose transfer liabilities change, as well as creates many administrative problems.

- (ii) It is preferable to follow the natural administrative boundaries for the Telecom. field units, linking Telecom. Circles with States and the lower units with revenue districts. (These subsidiary Telecom formations are designated as Secondary Switching Areas (SSA's).
- (iii) More than 70% of Telecommunication Traffic originating within a Secondary Switching Area (SSA) terminates in the area itself and by making a management unit coterminus with Secondary Switching Area, problems of traffic routing, planning of future growth etc. can be tackled better
 - (iv) The Secondary Switching area forms the lowest unit of integrated development of Telecommunications and will constitute Telecom. District under the charge of a Telecom. District Engineer/ General Manager Manager depending upon the workload. This will lead to effective discharge of administrative, managerial and technical responsibilities thereby ensuring proper development of Telecommunication facilities in that area.

Demand for re-usable Plastic Syringes

- 4961. SHRI. A. CHARLES: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that there is a great demand for "re-usable plastic syringes" and whether there is a large scale import of this type of syringes at present;

- (b) whether a project for the manufacture of re-usable plastic syringes has been received from Government of Kerala: and
- (c) if so, the details thereof and the action taken to clear the same ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHR1 M. ARUNACHALAM): (a) Normally "plastic syringes' are not re-usable and these are known as disposable plastic syringes. These syringes are being manufactured in the country However, disposable syringes and needles are in the limited permissible import category and that disposable syringes for dental and special medical application are in the OGL.

- (b) No, Sir.
- (c) Does not arise.

Trade Talks with Maldives

4962. SHRI P. M. SAYEED : Will the Minister of INDUSTRY be pleased to state :

- (a) whether he has recently held talks with the Trade and Industry Minister of Maldives :
 - (b) if so, important points discussed :
- (c) whether Government have decided to offer assistance in setting up small scale industries in Maldives and also to meet their requirements of essential commodities ;
- (d) if so, whether formal agreements have been made in this regard; and
 - (e) if not, the schedule for the same ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY INDUSTRY (SHRI M. ARUNACHALAM): (a) No. Sir.

(b) to (e) In view of reply to part (a) above, does not arise.

Collaboration Talks with Austeria

4963. SHRI SOMNATH RATH: SHRI T. BALA GOUD :

Will the Minister of INDUSTRY be pleased to state :

- (a) whether it is a fact that collaboration talks were held in February, 1987 with the Industry and Trade delegation of Austria ; and
- (b) if so, the nature of discussions held with the visiting delegation and results thereof?

THE MINISTER OF STATE IN THE DEFARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) (a) and (b). A 22-member delegation represneting Business interests in Austria visited India in February, 1987. The visit of the delegation was coordinated by Austrian Trade Mission in India and meetings were organised in collaboration with Associated Chamber of Commerce and Industry. It is understood that the delegate held discussions and a number of individual meetings with their countet-parts in India with the objectives of promoting technology transfer, joint ventures and exports between the two countries.

Expansion of Sugar Factory at Aska (Orissa)

- 4964. SHRI SOMNATH RATH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :
- (a) whether Orissa Government has requested for permission to expand the Sugar Factory at Aska (Orissa) to increase crushing capacity from the one lakh tonne of sugarcane two lakh tonnes; and
- (b) if so, the decision taken in the matter ?

THE MINISTER OF PARLIA. MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) and (b). An

application for grant of an industrial licence to expand the existing sugar factory at Aska in Orissa from 1219 tonnes cane crushing capacity per day to 2000 tonnes cane crushing capacity per day was received on 19.1.1983. A Letter of Intent was granted on 21.11.83 for effecting the said expansion. The Letter of Intent has since been converted into an industrial licence.

New Coal Mining Projects

4965. SHR1 P. M. SAYEED: Will the Minister of ENERGY be pleased to state:

(a) whether Union Government have recently approved new coal mining projects;

- (b) if so, the details including their sites;
- (c) the total investment likely to be involved in these projects;
- (d) the estimated coal production in each of the projects; and
- (c) the approximate time by which the production is likely to start?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (e). During the year 1986-87 the Government approved 7 projects at an estimated capital investment of Rs. 388.50 crores. Out of these, 2 are non-mining projects and 2 are advance action proposals. The details of coal production projects approved and from which production is expected are as follows:

| Pro | ject location | Target capacity (mty.) | Capital cost (Rs. crs.) | Year from which production is expected |
|-----|----------------------------------------------------------------|------------------------------|-------------------------------|----------------------------------------------|
| 1. | Revised Project Report for Shobhapur Under- ground (WCL) | 0.60 | 20.72 | Production already started. |
| | -Betul Dist. (M. P.) | | | |
| 2, | Kalidaspur Underground (ECL) | 0.96 | 47.95 | 1987-88 |
| | -Bankura Dist. (W. B.) | | | |
| 3. | Ramagundam OCP—II (SCCL)—Karimnagar Dist. (A. P.) | 2.00 | 147.16 | 1988-89 |

Effect of Bombay High Drilling on Sea Water and Fish Catch

4966. SHRI D. B. PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

 (a) whether oil is being spilled on the surface of water during drilling at Bombay High and very poisonous gas is being emitted in these areas;

- (b) whether this has resulted in shortfall in fish catch thereby adversely affecting fishermen; and
- (c) if so, the remedial steps being taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTI): (a) No, Sir.

(b) and (c). Do not arise,

[Translation]

Financial Assistance for small and Minor Hydel Projects in Madhya Pradesh

4967. SHRI ASLAM SHER KHAN: Will the Minister of ENERGY be pleased to state :

- (a) whether Madbya Pradesh Government has sought any special financial assistance for small and minor hydel projects: and
- (b) the details thereof and Government's decision thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI ROHATGI): (a) No such SUSHILA request has been received.

(b) Does not arise.

Linking of Pench Thermal Power Station with Coal Mines

SHRI ASLAM SHER KHAN: Will the Minister of ENERGY be pleased to state :

- (a) the time by which the pench Thermal Power Station will be linked with the Pench Coal mines for supply of coal;
- (b) whether any efforts have been made by Government in this regards; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI) ; (a) to (c). Based on present assessment, coal in adequate quantity to sustain the proposed Pench thermal Power station (2×210 MW) is not available from Pench Kanhan coalfield. The proposed scheme can be considered for coal linkage after additional availability of coal is established.

[English]

Industrial Backwardness of Wynad. Kerala

- 4969. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of INDUSTRY be pleased to state :
- (a) whether any study has been made to determine the reasons for the continued industrial backwardness of Wynad district in Kerala inspite of incentives offered by Government:
- (b) if so, the details of such study : and
- (c) whether Government intent to take any immediate steps to overcome the obstacles to the industrial growth of this district ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Industrialisation survey of a specific district is, primarily the responsibility of the State Government concerned. Wynad district of Kerala has been identified as 'No Industry District' and concessions/incentives available for setting up industries in such districts are given in the booklet on 'Incentives for industries in Backward Areas', copies of which are available in Parliament Library.

During 1985-86, one Letter of Intent and one DGTD Registration have been issued for setting up industries in this District.

During 1984-85 and 1985-86 the no. of Small Scale Industries and Artisan Units set up under the District Industry Centre Programme is as follows:

| 1984-85 | | 1985-86 | |
|---------------|-----|---------|--|
| Artisan Units | 120 | 497 | |
| SSI Units | 56 | 152 | |

Operational and Exploration cost of

4970. SHRIMATI PATEL RAMA-BEN RAMJIBHAI MAVANI : SHRI SANAT KUMAR MANDAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the per barrel exploration and operational cost incurred by Oil and Natural Gas Commission (ONGC) and Oil India Limited in various oil fields of India:
- (b) how does the oil exploration cost in India compare with other oil production countries of the world, especially middleeast countries where the exploration conditions are more comparable with India;
- (c) the reasons for high cost of oil production by ONGC and Oil India Limited; and
- (d) the steps being taken to bring operational economy in ONGC an OIL?

THE MINISTER OF STATE. IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) The weighted average cost of exploration per barrel of recoverable reserves oil of and oil equivalent of gas during Sixth Plan of ONGC was Rs. 5.30 and that of Oil India Limited Rs. 6.06.

The cost of crude oil production per barrel in the terminal year of Sixth Plan for ONGC and OIL was as under:

| | (Rs./per barrel) Cost excluding statutory charges) |
|------|----------------------------------------------------|
| ONGC | 65.08 |
| OIL | 45.79 |

- (b) Cost comparisons, especially with middle-east countries are difficult because :
 - (i) Finding costs for middle-east countries are not available.
 - (ii) Exploratory conditions are different from India because of much larger size of hydrocarbon accumulations in the middle-cast countries.
 - (iii) there are wide cost variations from basin to basin within our own country.
 - (c) Does not arise.
 - (d) The steps include :
 - (i) Idcreasing production :
 - (ii) implementing cost control reduction measures.

Exploration in Kerala

4971. SHRI A. CHARLES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any attempt has been made during the last two years, for the exploration of oil resources in the Kerala coastal region, and
 - (b) if so, the results thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) and (b). Yes, Sir. Eight offshore blocks in Kerala-Konkon basin have been offered for bidding by international oil companies.

Several locations have been identified for drilling based on interpretation of seismic data in the last two years. One well in Cochin-High is planned for drilling by ONGC during 1987-\$8.

[Translation]

Applications for coal linkage by consumers.

SINGH 4072. SHRI DILEEP BHURIA: Will the Minister of ENERGY be pleased to state :

- (a) whether the applications for coal linkage made by actual consumers of B.P./ B.H. Hard Coke after the year 1978 been rejected by coal India have Limited; and
- (b) if so, the details and reasons thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). Linkage for new consumers of hard coke had been stopped since 10.10.1983 as the demand for hard coke exceeded the availability with Coal India Limited, However, the position regarding availability of hard coke has since improved and Coal India is now in a position to accept new consumers.

Development of auxiliary industries

- SINGH DILEEP SHRI 4973. BHURIA: Will the Minister of INDUS-TRY be pleased to state :
- (a) the number of auxiliary industries developed by Government so far to supply the spare parts of plant machinery, cement bags and several non-engineering articles required for the maintenance of more than twenty cement factories of small and big sizes in Madhya Pradesh; and
- (b) if not, the time by which this production group will be covered under auxiliary industry development ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Adequate capacity for the production of spare parts of plant and machinery and other components required by the cement manufacturing units is available within the country. Where a particular part or component is not

available and a specific proposal for import of the same is received by the Government, it is considered on merits in accordance with the provisisions of the Import Policy. Cement is packed in Jute or Jute-mixed with synthetic Adequate capacity for manufactring these types of bags in various parts of the country is available and no complaint about their shortage has been received from the cement factories. In particular, no complaint regarding the availability of above said items from factories in Madhya Pradesh has been received.

[English]

Public Telephones at Railway Stations

- 4974. SHRI S. G. GHOLAP: Will the Minister of COMMUNICATIONS be pleased to state :
- (a) whether public telephones are generally given out of turn and ; if so, the criteria for giving public telephones :
- (b) whether there is no public telephone at important Railway Stations such as Ulhasnagar, Ambernath, and Badalapur:
- (c) if so, when the facility will be made available there : and
- (d) whether there is a demand to have at least public telephones at Nilaje. Sonarpade villages near about Dombivall exchange where there is a long waiting list ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) Departmental Public Telephones are opened at the initiative of the Department at places where these will be safe and would be easily accessible to the general public. like Hospitals, Railway Stations, Airports, Bus stands, Government and Semi-Government offices, Schools, Colleges, markets, hotels and restaurants, cinema bouses, religious places, public libraries etc. Attended type P. C. Os are opened at busy places like Railway Stations, Airports, Bus Stands etc.

Private Public Telephones are sanctioned subject to availability of exchange capacity, suitability and feasibility. These telephones are generally provided at nonresidential premises which are easily accessible to the public. They can be sanctioned on out of turn priority after examining the requirements in the area.

- (b) Yes, Sir. Public telephones are not available at Railway Stations at Ulhasnagar, Ambernath and Badulapur at present.
- (c) Provision of Public telephones at Amberanath and Badalapur is not feasible at present. Action to provide a public telephone at Ulhasnagar Railway Station has been initiated.
- (d) Demands for provision of Guaranteed public telephones at Nilaje and Sonarpade villages have been received and they are under examination.

Advisory Council on Exploration Strategy

- 4975. SHRI YASHWANTRAO GADAKH PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Oil and Natural Gas Commission (ONGC) has set up an advisory council to advise the Chairman on exploration strategy;
 - (b) if so, the details thereof; and
- (c) the number of the meetings of the Council held so far and the achievements thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLIUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) and (b). ONGC has set up an Advisory Gouncil on 'Exploration strategy'. Its members are eminent good cientists, professionals and concerned senior serving and retired Government officers.

The Council will advise ONGC on longterm perspective plans and methods and

technologies to be adopted by ONGC. The Council will also indentify specific areas for detailed studies in respect of any region, business group, or sub-unit of the Commission.

(c) The Council has so far held one preliminary meeting which provided an opportunity for interaction amongst its Members.

Collection of Telephone Bills Through Indian Bank in Tamil Nadu.

4976. SHRI C. K. KUPPUSWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Indian Bank and its branches all over Tamil Nadu have been authorised to collect payment of telephone bills; and
- (b) if so, the reasons for selecting this particular nationalised bank only?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) (a): No, Sir.

(b) Does not arise.

Change of models by car manufacturers '

4977. SHRI R. S. MANE; Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of the frequent change of models by the established car manufactures in this country; and
- (b) if so the existing machinery in the Ministry that supervises the change of models introduced in passenger cars by the old and established manufactures?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM); (a) The established car manufactures have not changed models of their vehicles frequently. (b) The Department of Industrial Development in the Ministry of Industry examines all proposals, in consultation with technical authorities, regarding introduction of new models of cars involving import of technology.

Electrification Programme of Villages in Andhra Pradesh

4978. SHRI V. TULSIRAM : SHRI R. M. BHOYA :

Will the Minister of ENERGY be pleased to state:

- (a) the total number of villages in Andhra Pradesh where electrification programme has been taken up during the last three years;
- (b) the number of villages covered under the State schemes, Centrally assisted schemes and the assistance provided by the World Bank;
- (c) the perceentage of the Central financial assistance and the World Bank assistance released and utilised;
- (d) the guidelines issued by Union Government, if any, in this regard; and
- (e) whether Andhra Pradesh Government have approached Union Government to increase the financial assistance for the purpose; if so, by how much and the time by which necessary funds will be made available to the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). The targets and achievements of village electrification in Andhra Pradesh during the last 3 years under different schemes were as follows:

| Year | Target | Achievement | |
|---------|--------|-------------|--|
| 1983-84 | 1600 | 1000 | |
| 1984-85 | 1190 | 1193 | |
| 1985-86 | 800 | 826 | |

- (c) During the last 3 Years a sum of Rs. 7829 lakhs of Central assistance was disbursed to Andhra Pradesh which included a sum of Rs. 3254 lakhs (42%) of World Bank assistance.
- (d) Instructions have been issued by the Union Government from time to time to accelerate the pace of rural electrification and to fully utilise the Central assistance for this purpose.
- (e) Based on Annual Pian discussions, the Planning Commission has recommended an outlay of Rs. 20 crores (tentative) for the rural electrification Programme in Andhra Pradesh during 1987-88

Transport Subsidy to Andhra Pradesh

- 4979. SHRI V. TULSIRAM: Will the Minister of INDUSTRY he pleased to state:
- (a) the reasons for which the transport subsidy is not being given to Andhra Pradesh even though it is an industrially backward State;
- (b) whether Union Government propose to give this subsidy to Andhra Pradesh; and
- (c) if so, the time by which it would be given?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) to (c). The Transport Subsidy is given mainly to compensate the industrial units for the high transport costs prevailing in the hilly, remote and inaccessible areas.

There is no proposal at present to extend the scheme to Andhra Pradesh as it does not suffer from cost disadvantages in the matter of transport to the extent areas covered under the scheme do.

Post Offices in Mahboob Nagar, Andhra Pradesh

4980. SHRI V. TULSIRAM: Will the Minister of COMMUNICATIONS be pleased to state;

- (a) whether one post offices is functioning every Panchayat mandal in Mahoob Nagar district, Andhra Pradesh as per Government's policy;
- (b) if so, the total number of post office in Mahboob Nagar district in Andhra Pradesh;
- (c) whether there are less number of post offices in Andhra Pradesh than the number of post offices required for the specified public; and
- (d) if so, the steps taken to increase number of post office in Andhra Pradesh particularly in Mahboob Nagar district?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (2) Post offices exist at the headquarters of all the 64 mandal praja parishads in Mahboob Nagar district of Andhra Pradesh. As regards government policy, the criteria prescribed for opening of post offices are based on population, distance form the nearest existing post office and the percentage of expected income in relation to cost. Within these criteria due importance is given to villages where panchayat institution are located.

- (b) The total number of post offices in Mahboob Nagar district is 828.
- (c) No, Sir. On the contrary, post offices have been set up on a very liberal scale in the State. In the country as a whole, a post office serves, on average, an area of 22.76 sq kms, and a population of 4745. The corresponding figures for Andhra Pradesh 17 sq. kms and 3317 persons. There are, in all, 16,123 post offices in the State which pleaces the State second in the country next only to Uttar Pradesh, the most populous State.
- (d) In view of reply to (c) above, the question does not arise at presen'. However, the additional requirements if any, are being assessed, as part of a general exercise that is being carried out in other States/Union Territories as well.

Target for Telecommunication Research Center

- 4981. SHRI RAM DHAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the targets fixed for Telecommunication Research Centre for Sixth and Seventh Five Year Plan periods,
- (b) the achievements during the Sixth and Seventh Plans so far; and
- (c) the total expenditure incurred on the T. R. C during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF **COMMUNICATIONS** SONTOSH MOHAN DEV): Telecommunication Research Center (TRC) is the R and D unit of the Department of Telecommunications and is to assist the Department in introduction of new technologies in the telecommunication services and to keep it-self abreast of the advances the telecommunication technology. During the Sixth and Seventh Plans, the target has been one of self-reliance and introduction of digital technology in switching and transmission, stabilisation of existing analog technology, modernisation of trunk exchanges, modernisation of telegraph network, improvements in External Plant practices, development of Data Switching and development of Telematic services.

(b) During the Sixth Plan the objectives laid down in the S and T Plan havebeen broadly achieved. Development of computerised directory assistance, introduction of 128. lines Store and Forward Message Switching system, introduction of experimental packet Switching Data Network (PSDN) connecting Delhi, Bombay and Madras some of the other achievements.

| (c) | | (Expenditure in Rupees in crores) | |
|--------------|-------|-----------------------------------------|--|
| Sixth Plan | - | 17.81 | |
| Seventh Plan | - | 19.42 | |
| | Total | 37.23 crores | |

Licences/Letters of intent issued to ten top companies

- 4982. SHRI N. P. JHANSI LAKSHMI : Will the Minister of INDUSTRY be pleased to state :
- (a) the number of latters of intent/ industrial licences issued to ten top companies in the last three years;
- (b) how many of these projects have been completed so far:
- (c) the original cost of the projects and escalation in the cost due to delay in implementation, and
- (d) the reasons for delay in implementation?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Under the provisions of Industries (Development and Regulation) Act, a total of 36 letters of intent and 18 industrial licences were granted during the years 1984 to 1986 to the following first ten non-Government, non financial companies in the country ranked according to their assets in 1985 :-

- Reliance Inuustries Ltd.
- Tata Iron and Steel Co. Ltd.
- Southern Petrochemicals Industrial Corpn. Ltd.
- Tata Engg. and Locomotive Co. Ltd.
- Larsen and Toubro Ltd.
- 6. Associated Cement Co. Ltd.
- Century Spng. and Mfg. Co. Ltd. 7.
- Guiarat Narmada Valley Ferti-8. lizers Co. Ltd
- Ballarpur Industries Ltd.

- 10. Gwalior Rayon Silk Mfg. and Wvg. Co. Ltd.
- (b) to (d): Generally, it takes about 3 to 4 years for an industrial project to fructify. Actual gestation period, however varies from projects to project, Thus, the industrial projects for which letters of intent and industrial licences have been granted during the last 3 years would presently be at various stages of implementation.

The information regarding orginal investment cost and cost escalation etc. involved in individual projects for which letters of intent and industrial licences have been granted is not maintained centrally in the Secretariat for Industrial Approvals in the Ministry of Industry.

Consumer protection centres in Delhi

- 4983. SHRI S. JAIPAL REDDY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :
- (a) whether Government are aware of the reports that traders are attempting to obstruct functioning of the Consumer Protection Centers in Delhi; and
- (b) if so, the details thereof and the steps being taken or proposed to provide protection to these Centres ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) to (b) : Directorate of Consumer Affairs, Delhi Administration, Delhi received a complaint from the secretary, Mabila Dakshita Samiti, 2 Telegraph Kasturba Gandhi Marg, New Delhi on 7.4.1986 stating that the area surrounding a platfrom measuring 10' × 8' feet allotted to the Samiti at INA Market by the Government for installation of a Dharm Kanta, to provide facility to public/consumers to verify the weights of goods purchased was encroached upon by the traders The camplaint was sent to Dte. of Estates. Government of India, Nirman Bhavan, New Delhi for eviction by encroachers to enable the Samiti to instal a scale for the benefit of the consumers.

Wage structure for pbulic sector linking wages with Productivity

- 4984. SHRI S. JAIPAL REDDY : Will the Minister of INDUSVRY be pleased to refer to the reply given to Unstarred Ouestion No. 1089 on 11.11.1986 regarding new wage structure for public sector and state :
- (a) whether Government have taken any final decision with regard to a new wage sturucture for the public sector linking wages with productivity; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY) : (a) & (b). According to the wage policy approved by Govt., increase in wages should in no way affect the targets of internal resources generation and additional resource mobilisation and a substantial portion of wage increases should be absorbed in increases in productivity and other measure of cost reduction.

Power Generation target of national thermal power Corporation

- 4985. DR. T. KALPANA DEVI: Will the Minister of ENERGY be pleased to state :
- Thermal (a) whether the National able to Power Corporation has been achieve power generation targets during 1986-87; and
 - (b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI ROHTAGI) ; (a) Yes. SUSHILA

(b) Does not arise.

Authorised agents of HMT watches in Karnataka and Tamil Nadu

- 4986. SHRI V. S. KRISHNA: WIII the Minister of INDUSTRY be pleased to state .
- (a) the total number of authorised agents of HMT watches in Karanataka and Tamil Nadu:
- (b) whether it is a fact that there is great demand for appointing more authorised agents; and
- (c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY): (a) The number of authorised dealers and service agents in Karnataka and Tamil Nadu are 35 and 55 respectively.

(b) and (e). The present arrangements are considered satisfactory at the present level of trun-over. The Company continuously reviews the position and considers of additional authorised appointment dealers and service agents keeping in view the increased turn-over.

National policy on Slaughter

- 4987. SARI V. S. KRISHNA IYER: Will the Ninister of INDUSTRY be pleased to state :
- (a) whether there is any proposal before Government to evolve a national policy on slaughter with a view to ensure adequate and continuous supply of hides and skins for the leather industry:
- (b) whether any survey on the raw material potential for leather industry was made by the Central Leather Research Institute; and
- (c) if so, whether it has recommended the need for a national policy on slaughter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Slaughter of animals is a subject which falls within the purview of the State Governments. However, to assess the availability of raw material for the leather industry, the Central Leather Research Institute have been entrused with the task of carrying out, an All India survey for this purpose. Their report is awaited.

Commemorative Stamps of Late Kengal Hannmanthaiah and Magadi Kempa Gowda

4988. SHRI V. S. KRISHNA IYER : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether commemorative stamps of Late Kengal Hanumanthaiah and Megadi Kempa Gowda have been brought out; and
- (b) if not, whether there is any proposal to bring out commemorative stamps of Kengal Hanumanthaiah and Magadi Kempa Gowda ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) No. Sir.

(b) No. Sir.

Issue of letters of intent for vanaspati nnits in Orissa

SHRI CHINTAMNI JENA: 4989. Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) the number of vanaspati untis functioning in Orissa at present and their location and the production capacity of each plant;
- (b) whether it is a fact that these units are not in a position to meet the demand of that State, if so, whether Orissa Government have requested for issue of letters of intent for setting up more vanaspati units

at Bolangir, Kalahandi and Phulbani in

- (c) if so, the decision taken on their request; and
- (d) the Government's policy in regard to setting up new vanaspati units in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) to (c). One vanaspti units of 50 tonne per day (15,000 tonnes per annum) capacity is under installation in Orissa at Jagatpur, District Cuttack 88 consumption of about 13,000 MT per annum.

There are proposals for setting up vanaspati projects, both at Kalahandi and Phulbani in Joint Sector. These applications were reject prima-facie.

- (d) The following order/priorities are being observed for licensing of new vanaspati units :--
 - (i) Cooperatives of oilseeds growers. Agro-Industries, Ex-servicemen Cooperatives, SC and ST Cooperatives;
 - (ii) Public Sector;
 - (iii) Joint Sector; and
 - (iv) Priyate Sector.

[Translation]

Electronic Telephone Exchange at Maunato-Bhanjan in Azamgarh

4990. SHRI RAJ KUMAR RAI: Will the Minister of COMMUNICATIONS be pleased to state :

- (a) the progress made in regard to construction of electronic exchange at Maunath-Bhanjan in Azamgarh district of Uttar Pradesh; and
- (b) the time by which it is likely to start functioning?

THT MINISTER OF STATE IN THE OF COMMUNICATIONS MINISTRY (SHRI SONTOSH MOHAN DEV) : (a) There is no proposal to instal Electronic Exchange at Mau Nath Bhanjan Azamgarh District.

(h) Does not arise in view of (a).

New Telephone Exchange in Uttar Pradesh

4991. SHRI RAJ KUMAR RAI: Will the Minister of COMMUNICATIONS be pleased to state the details of those exchanges of Azamgarh, Jaunpur-Ghazipur, Ballia and Deoria districts of Uttar Pradesh where exchanges have been installed during the last ten years ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): The Districts are given in statement below.

Statement

The Details of New Exchanges opened in Districts of Uttar Pradesh during the last 10 years.

AZAMOARH

- 1. Ahiraura
- 2. Amiha
- 3. Atraura
- 4. Lartassar
- 5. Bindrahazar
- 6. Chiraiykot
- 7. Jahanganj
- 8. Jeanpur
- 9. Koilsa
- 10. Kaptanganj
- 11. Aadhuban
- 12. Maharaigani
- 13. Munhngar
- 14. Phariha
- 15. Pushpugar

- 16. Rankika Surai
- 17. Sardha
- 18. Suraincer
- 19. Surajpur
- 20. Tethekma
- 21. Nizambad
- 22, Chandpatti
- 23. Sumarayon

BALLIA

- 1. Garwan
- 2. Mariar
- 3. Nagra
- 4. Raisar.
- 5. Reoti
- 6. Ratappur
- 7. Sikendarur
- 8. Ujiar Bharuli
- 9. Bhimpuratotal
- 10. Phepnna

GHAZIPUR DISTRICT

- 1. Barsara
- 2. Bahadurganj
- 3. Dullahpur
- 4. Gahmar
- 5. Mardah
- 6. Sadar

JAUNPUR DISTRICT

- 1. Badlapur
- 2. Bibigani
- 3. Jalalpur
- 4. Khetasarai
- 5. Mugrabadshahpur
- 6. Muftigani
- 7. Purwa
- 8. Puth Narendranugar

8. Tamkuhiraj

9. Tarkulwa

10. Fazilnugar.

Telephones in Uttar Pradesh DEORIA

| 1. | Chitanni | |
|----|------------|--|
| 2. | Dudhahi | |
| 3. | Khadd | |
| 4. | Alaxmiganj | |
| 5. | Patherdewa | |
| 6. | Prutappur | |
| 7. | Budrapur | |

4992. SHRI RAJ KUMAR RAI: Will the Minister of COMMUNICATIONS be pleased to state the number of telephones functioning in each telephone division in Uttar Pradesh and the number of persons in waiting list there ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : The information regarding number of telephones functioning and number of persons in waiting in each Telephone District, Telegraph/Telephone Division in Uttar Pradesh as on 28.2.1987 is given in the statement below.

Statement

| SI. N | o | Unit | Telephones Working as on 28.2.87 | Waiting List as on 28.2,87 |
|-------|---------------|---------------|----------------------------------------|-------------------------------|
| 1 | 2 | | 3 | 4 |
| TEL | EPHONE DISTRI | стѕ | | |
| 1. | Kanpur | | 30557 | 4630 |
| 2. | Agra | | 14553 | 4814 |
| 3. | Allahabad | | 9463 | 2005 |
| 4. | Ghariabad | | 16555 | 12130 |
| 5. | Lucknow | | 28164 | 5028 |
| 6. | Varanasi | | 12972 | 3380 |
| TEL | EGRAPH TELEP | HONE DIVISION | S | |
| 1. | Agra | (Telegraph) | 4908 | 1012 |
| 2. | Allahabad | ., | 4020 | 296 |
| 3. | Aligarh | ,, | 6254 | 858 |
| 4. | Azamgarh | | 4166 | 150 |
| 5. | Bareilly | ** | 3532 | 148 |
| 6. | Bareilly | (Telephone) | 6451 | 124 |

| 1 | 2 | 7.F | 3 | 4 |
|-----|--------------------|-------------|--------|-------|
| 7. | Dehradun | (Telegraph) | 8459 | 2262 |
| 8. | Gorakhpur | | 7971 | 728 |
| 9. | Jhansi | 33 | 3354 | 404 |
| 10. | Kanpur | ,, | 3659 | 166 |
| 11. | Lucknow | •• | 4056 | 194 |
| 12. | Meerut | (Telephone) | 8800 | 7474 |
| 13. | Muradabad | (Telegraph) | 10852 | 759 |
| 14. | Muzaffarnagar | ., | 5649 | 1348 |
| 5. | Naioital | | 6997 | 511 |
| 16. | Saharanpur | • | 8311 | 1819 |
| 7. | Sitapur | | 5511 | 158 |
| 18. | Srinagar (Garhwal) | 39 | 2177 | - |
| 19. | Varanasi | ** | 3939 | 227 |
| | Total | | 216339 | 51745 |

LPG Agency at Thekma Bazar in Azamgah, U. P.

4993. SHRI RAJ KUMAR RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether Government propose to open a cooking gas agency at Thekma Bazar in Azamgarh district with a population of six thousand;
 - (b) if so, by what time; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF IN THE MINISTRY OF OF STATE FINANCE (SHRI BRAHMA DUIT): (a) No. Sir.

(b) Does not arise in view of (a) above.

(c) Only towns with a population of around 20,000 and above and offering sufficient potential for economically viable marketing of LPG are being taken up by the Oil Industry, for supply of LPG.

[English]

Revamping of Central Electricity Authority

4994. SHRI SOMNATH RATH: SHRI T. BALA GOUD :

Will the Minister of ENERGY be pleased to state :

- (a) whether Government propose to revamp Central Electricity Authority to make it objective oriented; and
 - (b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE

MINISTRY OF ENERGY (SHRIMATI ROHTAGI): SUSHILA (a) and (b). The Central (CEA) Electricity is the entrusted. inter-alia. with responsibility of developing a sound, adequate and uniform national power policy, formulation of plans for power development, coordination of the activities in relation to control and utilization of national resources, power rendering assistance for the timely completion of schemes sanctioned in the Power Sector and monitoring the implementation of these schemes. The CEA has been working towards fulfilment of its functions and responsibilities. With the expansion of the power programme of the country, the functions of CEA have increased. Governthe ment is considering question of expansion of some of the Wings of CEA.

Action on recommendations of Review Committee of Cement Corporation of India

4995. SHRI HARISH RAWAT: Will the Minister of INDUSTRY he pleased to state:

- (a) the action taken by Government on the hasis of the interim recommendations of the Review Committee set up in 1986 to look into the affairs of the Cement Corporation of India (CCI);
- (h) whether all the recommendations contained in the interim report of the said committee have been implemented and if not, the considerations is not implementing these;
- (c) whether the said committee has completed its investigations and submitted its final report and if so, what are the recommendations;
- (d) whether there has been any improvement in the working of the CCI compared to the last year when Government appointed the committee; and
- (e) further action Government propose to take to improve the working results of the Corporation?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER- PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) and (b). The Review Committee appointed by Government covered various aspects of the Working of the Coment Corporation of India and submitted its Interim Report containing its findings and recommendations, inter alia, on the following main points:

- Organisation and management aspects;
- 2. Financial and accounting aspects;
- 3. Technical and technological aspects;
- 4. Project planning and management ;
- 5. Capacity Utilisation;
- Maintenance of plant and equipment and dow-time analysis;
- 7. Inventory ;
- 8. Cost of production ;
- 9. Selling expenditure; and
- 10. Marketing in general, pricing etc.

Action has been initiated to implement most of the recommendations.

- (c) Final recommendations of the Review Committee have not yet been received.
- (d) Yes, Sir. The production and some other aspects are better in the second half of the current financial year compared to the first half.
- le) Government is laying greater thrust on modernisation, Research and Development, Human Resource Development hesides production to further improve the performance of CCI.

[Translation]

Construction of Dhanliganga Project

4996. SHRI HARISH RAWAT: Will the Minister of ENERGY be pleased to state:

- (a) the names of the hydel projects for construction of which funds are proposed to be provided during 1987-88:
- (b) whether Dhauliganga project is likely to be approved for construction during this year ;
- (c) if so, the details in this regard ; and
- (d) if not, the reasons for delay and the steps proposed to accord approval?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) A statement the names hydroindicating of electric projects for the construction of which funds are proposed to provided during 1987-88 is given below. Subject to the requisite approvals and clearances becoming available, funds may also be provided for certain new projects.

(b) to (d). The proposed Dhauliganga Hydro-electric Project, State-I is being techno-economically appraised by the Central Electricity Authority (CEA). The National Hydro-electric Power Corporation (NHPC) are, simultaneously, taking action in respect of obtaining clearances from the environmental and forestry angles. proposal could be processed further only after techno-economic approval is accorded by the CEA and clearances from the environmental and forestry angles are available.

Statement

Statement showing the names of Hydro electric Projects for construction of which funds are proposed to be provided during 1987-88

CENTRAL PROJECTS

- 1. Salal (NHPC).
- 2. Chamera (NHPC).
- 3. Panehet Hill (DVC)
- 4. Kopili (NEEPCO)

- 5. Dulhasti (NHPC)
- 6. Tanakpur (NHPC)
- 7. Koel Karo (NHPC)
- 8. Doyang (NEEPCO)
- Ranganadi (NEEPCO)
- 10. Tebri (Joint-venture)
- 11. Nathpa Jhakri (Joint-venture)

NORTHERN REGION

- 1. Upper Sindh (Jammu & Kashmir)
- 2. Stakna (Jammu & Kashmir)
- 3. Karnah (Jammu & Kashmir)
- 4. Western Yamuna Canal (Haryana)
- 5. Dadupur (Haryana)
- 6. Sanjay (Himachal Pradesh)
- 7. Andhra (Himachal Pradesh)
- 8. Thirot (Himachal Pradesh)
- 9. Rongtong (Himachal Pradesh)
- 10. Mahi Bajaj Sagar Ph. II (Raj.)
- 11. Anoopgarh PH I & II (Rai,)
- 12. Suratgarh (Rajasthan)
- 13 Charanwala (Rajasthan)
- Mangral RMC (Rajasthan)
- 15 Jakham (Rajasthan)
- Puggal (Rajasthan)
- 17. Anandpur Sahib (Punjab)
- 18. Mukerian (Punjab)
- 19. UBDC ST-II (Punjab)
- 20. Maneri Bhali ST-II (U. P.)
- 21. Thein Dam (Punjab)

- 22. Khara (U. P.)
- 25. Lakhwar Vyasi (U. P.)
- 24. Vishnu Prayag (U. P.)
- 25. Sripagar (U. P.)

WESTERN REGION

- 1. Kadana PSS (Guiarat)
- 2. Ukai LBC (Guiarat)
- 3. Bargi (M. P.)
- 4. Bansagar Tons PH-II (M. P.)
- 5. Hasdeo Bango (M. P.)
- 6. Tillari (Maharashtra)
- 7. Bhira Tail Race (Mah.)
- 8. Bhandurdara (Mah.)
- 9. Khandakwasla (Mah.)
- 10. Pawana (Mah.)
- 11. Uitaini PSS (Mah.)
- 12. Vaitarna Dam Toe (Mah.)
- 13. Bhatsa (Mab.)
- 14. Pench (M. P./Mah.)
- 15. Indira Sarovar (M. P.)
- 16. Bhandardara PH-II (Mah.)
- 17 Koyna ST-IV (Mah.)

SOURTHERN REGION

- 1. Nagarjunasagar PSS ST. II (A. P.)
- 2. Srisailam ST. II (A. P.)
- 3. A. P. PH at Balimela (A P.)
- 4. Pochampad (A. P.)
- 5. Penna Ahabilam (A. P.)
- 6. Nagar junasagar LBC (A. P.)
- 7. Nagar junasagar RBC Extn. (A. P.)

- 8. Kalinadi ST-I (Karn)
- 9. Varabi (Karp.)
- 10. Ghatprabha (Karn.)
- 11. Mallarpur (Karn.)
- 12. Maddur (Karn.)
- 13. Idukki St-II (Kerala)
- 14. Idamalayar (Kerala)
- 15. Kakkad (Kerala)
- 16. Kallada (Kerala)
- 17. Servalar (Tamil Nadu)
- 18. Kadamparai DSS (T. .N.)
- 19. Lower Mettur (T. N)
- 20. Kundah-V (T. N.)
- 21. Pykara (T. N.)

SOURTHERN REGION (Contd.)

- 22. Vaigai (Tamil Nadu)
- 23. Lower Bhavani (Tamil Nadu)
- 24. Upper Sileru St-II (A. P.)
- 25. Srisailam LBPH (A. P.)
- 26. Kalinadi St-II (Karnataka)
- 27. Gangavali (Karnataka)
- 28. Shivpur (Karpataka)
- 29. Lower Periyar (Kerala)
- 30. Puyankutty (Kerala)
- 31. Parson's Valley (T. N.)

EASTERN REGION

- 1. North Koel (Bihar)
- 2. Bastern Gandak Canal (Bibar)
- 3. Sone Eastern Canel (Bihan)

- 4. Sone Western Canal (Bihar)
- 5. Rengali (Orissa)
- 6. Rengali Extension (Orissa)
- 7. Upper Kolab (Orissa)
- 8. Hirakud Extn. 8th Unit (Orissa)
- 9. Potteru (Orissa)
- 10. Rammam St-11 (West Bengal)
- 11. Teesta Fall (West Bengal)
- 12. Upper Indravati (Orissa)
- 13. Upper Kolab Extn. (Orissa).

NORTH EASTERN REGION

- 1. Lower Borpani (Assam)
- 2. Dhansiri (Assam)
- 3. Tago (Arunachal Pradesh)
- 4. Umiam Umtru St-IV (Meghalaya)

Plant Load Factor in Thermal Power Plants

SHRI HARISH RAWAT : 4997. Will the Minister of ENERGY be pleased to state :

- (a) the State-wise average of plant load factor in thermal power plants in different States under the control of Union Government at present; and
- (b) the steps proposed to improve the condition of power plants of those States in which the plant load factor is less than national average ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN MINISTRY OF ENERGY (SHRIMATI ROHTAGI): (a) The SUSHILA required information is given in the statement below.

(b) The measures taken to improve the performance of thermal stations include periodic field visits by Roving Teams and Task Forces comprising engineers from C.E.A., BHEL and ILK when specific action plans are drawn up to help the power stations in overcoming their problems. A Centrally sponsored renovation and Modernisation scheme has been initiated in 33 thermal stations in the country to improve their performance. Assistance is also being provided to the State Electricity Boards in matters such as training of personnel, procuring of spare parts from foreign and indigenous sources. and in the supply of requisite quality and quantity of coal.

Statement

State-wish Plant Load Factor of Thermal Power Stations during 86-87

Thomas Dames Station

| Thermal Power Station | PLF (%) 1986-87 (upto Fab.,) 1986 | |
|---------------------------------|--------------------------------------------|--|
| 1 | 2 | |
| CENTRAL SECTOR | 64.3 | |
| Badarpur | 50.5 | |
| Singrauli STPS | 73.8 | |
| Korba STPS | 80.4 | |
| Ramagundem STPS | 81.4 | |
| Neyveli | 73.3 | |
| Chandrapura (DVC) | 39.6 | |
| Durgapur (DVC) | 53.3 | |
| Bokaro (DVC) | 49.1 | |
| Chola (Railways) | - | |
| PRIVATE SECTOR | 62.8 | |
| Ahmedabad Electric Co. | 64.0 | |
| Trombay (Tata Elec. Co.) | 66.5 | |
| Calcutta Elec. Supply Corpn, | 56.2 | |

| | 2 | | | - |
|----------------------|------|--------------|-----------|------|
| 1 | | 1 | (112) (2) | 2 |
| STATE ELECY. BOARDS | 49.3 | GT & Others | | _ |
| DESU | 55.3 | MSEB | | 50.4 |
| I. P. Station | 67.7 | Nasik | | 53.1 |
| Rajghat | - | Koradi | 4 | 41.8 |
| HSEB | 34.1 | Khaperkheda | | _ |
| Paridabad Exth. | 43.9 | Paras | 3 | 8.6 |
| Panipat | 27.5 | Chandrapur | 5 | 5.2 |
| RSEB | 51.5 | Bhusawal | 4 | 7.8 |
| Kota | 51 5 | Parli | 4 | 4.8 |
| PSEB | 68.1 | Uran (GT) | | - |
| Bhatinda | 56.1 | Others | | - |
| Ropar | 80 6 | MPEB | 5 | 2.8 |
| UPSEB | 39.8 | Satpura | 5 | 2.0 |
| Obra | 37.5 | Korba I | 4 | 7.5 |
| Panki | 53.1 | Korba II | 6 | 0.6 |
| Harduaganj 'A' | 14.1 | Korba III | 4 | 5.1 |
| Harduaganj 'B' & 'C' | 38.7 | Amarkantak | 6 | 0.8 |
| R. P. H. Kanpur | _ | Korba West | 5 | 1.6 |
| Paricha | 47.9 | APSEB | 6 | 8.8 |
| Anpara | 62.6 | Kothagudem A | 5 | 7,5 |
| Others (U.P.) | - | Kothagudem B | 4 | 2.3 |
| OEB (OIL) | 53,6 | Kothagudem C | 6 | 5.4 |
| | 63.8 | Vijayawada | 8 | 9.8 |
| Dhuvaran | | Ramagundem B | | 9.4 |
| Ukai | 50.3 | Nellore | 6 | 3.2 |
| Gandhi Nagar | 49.0 | Othere | | - |
| Wanakbori | 51.8 | KARNATAKA | 17 | 7.0 |
| Utran | _ | Raichur | 4 | 7 0 |

| 1 | i | (a) whether Government propose to et up an autometic telephone exchange n Bageshwar; district Almora, Uttar |
|--------------|-------------------|-------------------------------------------------------------------------------------------------------------------|
| INEB | 64.5 ^I | Pradesh in 1987; and |
| Ennore | 49.5 | (b) if not, the reasons therefor? |
| Tuticorin | 75.2 | THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS |
| Basin Bridge | - 1 | (SHRI SONTOSH MOHAN DEV): (a) |
| BSEB | 33.6 | (b) Due to financial and material con- |
| Patratu | 32.8 | straints, 7th plan objectives envisage Automatic exchanges at district head- |
| Sarauni | 30.3 | quarters and at places having higher capacities manual exchanges with large |
| Muzaffarpur | 44.1 | waiting lists. |
| OSEB | 30.6 | [English] |
| Talcher | 30.6 | Reduction in STD Tariff on Holidays |
| WBSEB | 39.9 | 4999. SHRIMATI KISHORI SINHA: Will the Minister of COMMUNICATIONS |
| Bandal | 55.2 | be pleased to state : |
| Santaldin | 27.2 | (a) whether Government propose reduction in STD tariff on holidays; |
| Kolaghat | 33.4 | (b) if so, the details thereof; and |
| Gouripore | - | (c) whether reduced charges will be |
| Gas Turbine | - | applicable to STD calls at night also 7 |
| DPL | 28.8 | THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS |
| ASED | 17.6 | (SHRI SONTOSH MOHAN DEV): (a) Reduction in tariff of STD calls during |
| Chandrapur | 58.6 | holidaysis already provided. |
| Namrup | 29.9 | (b) Question does not arise. |
| Songalgaon | 8.1 | (c) Reduction in charges for STD calls at night is also already provided. |
| Gas Turbines | - | Setting up of Wind Farms |
| ALL INDIA | 53,1 | 기가 중기 전에 가르는 그 전에 가는 것 같아요? |

Exchange at Bageshwar, Uttar Pradeab

4998. SHRI HARISH RAWAT : Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether wind farms have been found to be successful in the country;
- (b) if so, the details of their cost benefit ratio; and

(c) the number of wind farms proposed to be set up in the country ?

THE MINISTER OF ENERGY SHRI VASANT SATHE); (a) and (b). Yes, Sir. Five wind farm projects to produce electric power of aggregate capacity 3.6 MW bave so far been set up. Since their commissioning in 1986, 45 lakh units of electricity generated in these wind farms have already been fed to the respective State grids. The capital cost of these projects varies from Rs. 1.50-2.00 crores MW and the cost of power generation from Rs. 1.20-1.50/KWh depending the site. These costs will decline even further as the capacity is expanded.

(c) There is a vast potential, of several thousand megawatts in the country, for generation of electricity from wind. Three more wind farms of 0.5 MW capacity each are proposed to be set up in the next few months. A larger wind farm of about 10 MW capacity is also being considered. Additional wind farms can be established depending on the availability of financial resources.

SC/ST Employees in H.M.T. Ltd.

5001. CH. RAM PRAKASH: Will the Minister of INDUSTRY be pleased to state :

- (a) the number of employees belonging to Scheduled Castes and Scheduled Tribes and Backward Classes working in the H. M. T. Ltd. at various Places, category-
- (b) whether the percentage of the above categories is upto the required mark ;
 - (c) if not, the reasons, therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY INDUSTRY (PROF. K. K. TEWARY): (a) Information regarding Scheduled Castes and Scheduled Tribes is given in the statement annexed.

(b) and (c). The percentage of Scs/Sts in Groups C and D posts is satisfactory. Due to non-availability of suitable condidates, with the requisite qualification and experience, their representation in Groups A and B posts is not up to the mark.

Statement

| Category of Staff | нмт | HMT (International) | HMT (Bearing) |
|-------------------------|------|---------------------|---------------|
| Group A SC | 103 | 4 | 1 |
| ST | 24 | - | _ |
| Group B SC | 185 | _ | 2 |
| ST | 3 5 | _ | 2 |
| Group C SC | 3411 | 10 | 76 |
| ST | 717 | 1 | 2 |
| Group D SC | 344 | 2 | 10 |
| Others ST excluding | 75 | 1 | ~ |
| Sanitary Workers). | | | |
| Group D SC (Sanitary | 74 | - | 2 |
| Workers). ST | 9 | _ | - |

Commercial Finds by ONGC.

5002. CHAUDHARY RAM
PRAKASH: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased
to state:

- (a) whether the Oil and Natural Gas
 Commission (ONGC) has made any commercial finds during the last three year;
 and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND GAS AND MINISTER OF NATURAL STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) and (b). Normally it takes about five years between discovery of oil and commencement of commercial production (where feasible), as time is required for delineation of prospect, assessment of reserves potential, creation of infrastructure and downstream facilities for starting commercial production. For this reason, none of the discoveries made in the last three years have been so far put on commercial production. However, the ONGC expect that most of these would be capable of commercial production in due course. Some of the structures like Gandhar, Dahej, Changmaigoan, Limbodra, Narimanam have already been put on early production system.

> Conference to cansider measures to reduce litigation by Government agencies

5003. SHRI DAULATSINHJI JADEJA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any instructions have been issued to various departments of Government that they should go to a court of law only as a last alternative;
- (b) whether it is a fact that a large number of cases in the High Courts and the Supreme Court are due to litigation and appeals by public sector units, Government departments of Centre and States, etc: and

(c) whether any conference is proposed to be convened to consider measures to reduce litigation and crowding of courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) The bulk of the litigation in courts is at the instance of the private parties challenging the action of Government under statutes or rules. The question of issuing any instructions to Government Departments that they should go to a court of law only as a last alternative does not, therefore, arise.

- (b) while the pendency of cases in the High Courts and the Supreme Court is quite large, appeals are preferred to these Courts by the Government only after proper examination. Disputes between a Government Department and a Public Sector Enterprise and between Public Sector Enterprises inter se are settled by mutual consultation or arbitration under the existing instructions of the Government.
 - (c) There is no such proposal.

Servicing of Maruti Vehicles

5004. SHRI C. MADHAV REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the rates of servicing of Maruti Vehicles, are excessively higher than those for Ambassador, Fiat, etc.;
 - (b) if so, the reasons therefor ;
- (c) whether Maruti Udyog Ltd. propose to set up more service stations; and
- (d) the steps proposed to be taken to bring down the prices of Maruti cars?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) No, Sir.

- (b) Does not arise.
- (c) Yes, Sir.

(d) While there is no Government control over prices of passenger cars, every effort is made by Maruti Udyog I imited to contain prices of Maruti cars consistent with prices of inputs and fiscal levies.

> Plan to increase consumption of Energy in rural Households

- 5005. SHRI K. RAMACHANDRA REDDY: Will the Minister of ENERGY be pleased to state:
- (a) whether Union Government have any plans to increase the consumption of energy in rural households; and
 - (b) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Yes, Sir.

- (b) The Government has taken a number of steps to meet the energy requirements in rural areas. The rural Electrification Corporation of India is supporting programmes for providing electricity in the rural areas in order to meet the requirements of the Household Sector, Agriculture Sector and Industrial Sector. The Department of Non-Conventional Energy Sources also is associated in the Rural Electrification programme. A scheme for providing electricity through solar energy to remote villages is being implemented. Over 300 villages have been electrified so far through the efforts made by Department of Non-Conventional Energy Sources. Also, several hundred solar photovoltaic water pumps have been installed in the rural arcas.
- 2. A number of other schemes such as social forestry, energy plantations, and supply of diesel, kerosene and fuelwood are in operation in rural areas. In view of the constraints or conventional fuels, the Government is also harnessing renewable sources of energy to meet energy requirements of the rural areas. The activities of the Department of Non-Conventional Energy Sources, Ministry of Energy are specifically directed toward solving rural energy problems. Some of the main programmes of the Department are noted below.

- 3. The National Project on Biogas Development promotes establishment of Family Size Biogas Plants in rural households. National Programme on Improved Chulhas; Community Biog s Plants, Rural Electrification through Solar Photovoltais systems, solar desalination and crop drying systems, water pumping and power generating windmills, establishment of Urjagrams, are some of the other main programmes which are being implemented to increase the supply of energy and thereby its consumption in rural areas.
- 4. The Government has established a new public sector undertaking 'Indian Renewable Energy Developm at Agency Limited' to provide financial assistance on soft term basis to the institutiors and individuals engaged in the field of new and renewable sources of energy in rural and urban areas.

Dispersal of Industries

5006. SHRI K. RAMACHANDRA REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Union Government have taken a decision for dispersal of industries;
 and
- (b) if so, the details of the new policy?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Dispersal of industries is a part of the policy of the Government which is already being pursued. In order to prevent clustering of industries in metropolitan areas and municipal cities having a population of over 10 lakhs and 5 lakhs respectively, Government have already denied exemption from industrial licensing for locations in such areas. Further encouragement is also being given to the industries to move to areas away from metropolitan areas and municipal cities by way of delicensing of large number of industries for locations outside such areas. Some of the industries have been delicensed even for MRTP/FERA companies for locations in Centrally declared backward areas to

attract investment in these places. Incentives such as Central investment subsidy and transport subsidy are also being given to industries located in Centrally declared backward areas.

Setting up of Vanaspati units in Orlssa

5007. SHRIMATI JAYANTI PAT-NAIK: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

- (a) the number of applications pending for issue of letters of intent for setting up of new vanaspati units in Orissa; and
- (b) the time by which the letters of Intent will be issued to these units ?

MINISTER OF THE PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L BHAGAT): (a) Six applications received since 1984 for issue of letters of intent for setting up of new vanasp; ti units in Orissa were rejected Prima-facie.

(b) No specific time can be indicated.

Liberalisation of licensing policy

5008. JAYANTI SHRIMATI PATNAIK: Will the Minister of INDUS-TRY be pleased to state :

- (a) whether the process of liberalisa" tion of industrial licensing policy in the last two years has affected the flow of medium and large industries to industrially backward States:
- (b) if so, out of the total number of letters of intent/licences issued and registration with Diractorate General of Technical Develop nent, how many have gone to industrially backward States like Orissa. Assam and Bihar during 1986 and how does it compare with the previous year: and
- (c) the concrete steps proposed to be taken to ensure that liberalisation of the licensing policy does not affect industrialisation of the industrilly backward States ?

THE MINISTER OF STATE FOR INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) and (b). The number of industrial approvals granted (including registration under the scheme of delicensing) for setting up of capacity in centrally declared backward areas has gone up during the years 1985 and 1986 as compared to the previous year indicating the trend for setting up industrial capacities in backward areas. The details in regard to the States of Orissa, Assam and Bihar as compared with the all India position, are given below :-

Industrial approvals (Registration with SIA/DGTD, Letters of Intent Industrial licence).

| Name of State | | 1984 | 1985 | 19 | 86 |
|------------------|---|-------------|-------------|------|--------|
| Orissa | : | 59 (26) | 112 (54) | 84 | (32) |
| Assam | : | 35 (34) | 58 (52) | 125 | (123) |
| Bihar | : | 75 (25) | 99 (30) | 137 | (32) |
| All India | : | 3884 (2094) | 5570 (3022) | 5297 | (2992) |

(Figures in bracket indicate the Position in centrally declared backward areas).

(c) Government have already taken a number of steps towards industrial development of centrally declared backward areas by way of grant of incentives such as central investment subsidy, transport subsidy etc., delicensing of industries for locations in these areas and reduction in export obligation in centain categories of cases.

Generation of Additional hydel power

5009. SHRIMHTI JAYANTI PAT-NAIK: Will the Minister of ENERGY be pleased to state:

- (a) whether Government have drawn up a long term programme for generation of additional bydel power;
- (b) if so, the duration of that long term programme;
- (c) the amount earmarked for that programme and also for various programmes pertaing to the generation of additional hydel power during the Seventh Pive Year Plan; and

(d) the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) and (b). Yes. The Central Electricity Authority had prepared a National Power Plan during 1983 covering the period of 15 years up to 1994-95 to act as a guideline for the power development programme in the country, including the need for additional hydel power generation.

(c) and (d). Allocation of funds are decided at the time of the finalization of each Five Year Plan. The approved outlay for hydel generation projects in the Seventh Plan is about Rs. 6500 crores which will give an additional, hydel capacity of 5400 MW.

Consumption of fael Oil

5010. SHRI P. M. SAYEED ; Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

- (a) whether any study has been conducted to assess fuel oil consumption in India by the end of this century;
- (b) whether any definite plan has been drawn for the conservation of petroleum, particularly in the industrial sector and if so, the details thereof;
- (c) the steps taken by Government to achieve higher productivity and reduce consumption; and
- (d) the measures adopted to meet the increasing demand of petroleum in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) Yes, Sir The Advisory Board on Energy has made such an assessment.

- (b) to (d). Apart from fiscal measures, the other measures identified/taken to conserve the petroleum products and meet the increasing demand of the products include:
 - (i) Replacement of inefficient oil-fired boilers with efficient ones; fuel oil utilisation studies in industrial units; studies in State Transport Organisations for adopting more efficient practices; energy audit studies in major consuming industries, incentive by financial institutions to encourage conservation in petroleum products; development of fuel efficient equipment and devices viz. kerosene and LPG stoves; promotion of alternative fuel like soft coke, biogas, solar energy, etc., and impressing upon all Government Departments and Undertakings to cut down costs and consumption related to petroleum products.
 - (ii) Intensification of exploration efforts and increasing production of crude oil.

(iii) Increasing refining capacity and implementing conservation schemes to reduce fuel consumption within refineries.

Use of mustare/rapescedoil by Vanspati Industry

5011. SHRI P. M. SAYEED: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government has received any representation from Vanaspati Producers Association for permission to use indigenous expeller mustard/rapessed oil in the manufacture of Vanaspati to the extent of 30 per cent; and
- (b) if so, the details thereof and the decision taken in the matter?

MINISTER OF PARLIAMENTARY
AFFAIRS, AND MINISTER OF FOOD
AND CIVIL SUPPLIES (SHRI H. K. L.
BHAGAT): (a) and (b) The Vanaspati
Producers Association bad represented for
permission to use indigenous expeller
mustard/rapeseed oil in the manufacture of

vanaspati to the extent of 20 per cent. From 16th March, Government has allowed 10 per cent usage of expeller mustard/rapeseed oil in the manufacture of vanaspati. It has been eccided to enhance the usage to 20 per cent from 1st April 1987.

Supply of foodgrains to Orissa

5012. SHRI JAGANNATH PATNAIK: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the quantity of foodgrains supplied by Government of Orissa during the last three years as against their demand;
- (b) whether Union Government propose to supply foodgrains to Orissa as per its demand; and
 - (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) The demand, allotment and officake of foodgrains in respect of Orissa during the last three years was as under:—

| Year | DEN | IAND | A | (i. | 000 ton | nes) FFTAKB |
|------|-------|--------|-------|--------|---------|----------------|
| | Rice | Wheat | Rice | Wheat | Rice | Wheat |
| 1984 | 228.0 | 448.05 | 75.0 | 402.95 | 42.9 | 228.7 |
| 1985 | 540.0 | 781.53 | 157.0 | 595.26 | 92.5 | 298.7 |
| 1986 | 225.0 | 585.28 | 178.0 | 597.21 | 51.3 | 138.6 |

(b) and (c). The allocation of food-grains are made on a month to month basis taking into account the over all availability of stocks in the Central Pool, relative needs of various states, market availability and other related factors. The allocations are only supplemental to open market availability.

Additional Telegraph Offices in Orissa

5013. SHRI JAGANNATH PATNAIK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal unde Government's consideration to open additional telegraph offices in the State of Orissa during 1987-88; and
 - (b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) 90 Combined Post and Telegraph Offices to work on phoncom basis are

scheduled to be opened in Orissa during 1987-88.

Telephone Facilities at Every Five Kilometre

5014. SHRI V. KRISHNA RAO: Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether there would be telephone facilities at every 5 kilometre in the country by 1990; and
 - (b) if so, the details thereof ?

THE MINISTER OF STATE IN THE COMMUNICATIONS MINISTRY OF (SHRI SONTOSH MOHAN DEV): (a) No. Sir.

(b) Does not arise in view of (a) above.

Soviet Assistance for Thermal Power Projects

5015. SHRI V. KRISHNA RAO: Will the Minister of ENERGY be pleased to state :

- (a) whether Soviet assistance is being sought for more thermal power projects besides the Tehri hydro-electric power project and the Vindhyachal, the Bakreshwar and Kahalgaon thermal stations;
- (b) whether any of the new projects for which Soviet assistance is sought will be located in Karnataka State; and
 - (c) the details thereof ? 1

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) Whereas Soviet assistance for the Tehri Hydroelectric Project and Vindhvachal and Kahalgaon Thermal Projects is being availed of, no decision on the proposed Bakreshwar Project has so far been taken. The question of seeking further assistance is explored from time to time depending upon the extent to which such-co-operation would be of mutual benefit.

- (b) No. Sir.
- (c) Does not arise.

Licences to manufacture drugs

5016. SHRI RADHAKANTA DIGAL: Will the Minister of INDUSTRY be pleased to state :

- (a) whether some drug units have applied for licence to manufacture drugs;
- (b) if so, the names of these units and the details of the drugs proposed to be produced by these units; and
- (c) the places where these drugs are proposed to be manufactured ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. JAICHANDRA SINGH): (a) to (c), 17 Companies have applied for licences for the manufacture of bulk drugs, mediates and formulations during the year 1987 (upto middle of March). Details asked for are given in the statement below.

Statement

| S. | No. | Name of the Unit | Name of the drug to be produced | Location |
|----|----------|-------------------------------|------------------------------------|-----------------------------|
| 1 | | 2 | 3 | 4 |
| 1. | | Petrochemicals Corporation | Potassium Pencillin G | Tuticorin, Tamil- nadu |
| 2. | Cepham I | Medical Leasing | Penicillin G | Jabalpur, Madhya Pradesh |

| 1 | 2 | 3 | 4 |
|-----|-------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|--------------------------------|
| 3. | Dr. P. Ravindranath | Liver Extract formulations | Bidar, Karnataka |
| 4. | S. V. Narasimah Raju | Pancreatin | Bidar, Karnataka |
| 5. | G. Rama Raju | Penicillin G | Nalgonda, Andhra Pradesh |
| 6. | Indian Immunologicals | Rabies Vaccine | Ranga Reddy, Andhra pradesh |
| 7. | Rajasthan State Industrial Development Corporation | (i) Salicylic Acid (ii) Aspirin (iii) Sodium Salicylate | Alwar, Rajasthan |
| 8. | Daurala Sugar Works | Vitamin B6 and its Derivatives | Meerut, Uttar Pradesh |
| 9. | Dr. Reddy's Labs. Ltd. | Penicillin G | Medak, Andhra Pradesh |
| 10. | Atic Industries Ltd. | dustries Ltd. (i) 4,7 DCQ (ii) 4-Hyeroxy-7 Chloroquinolline (iii) 4-Hydroxy-7 Chloroquinolline-3 corboxylic Acid | |
| 11. | 1. A. Modi | Penicillin G | To be decided |
| 12. | Kesar Enterprises Ltd. | Cephalexin Monobydrate | Raigad, Maharashtra |
| 13. | Ranbaxy Labs. | Nalidixic Acid, | Ropar, Punjab |
| 14. | Ambalal Sarabhai Enterprises | Dictofenac Sodium | Ranoli, Baroda, Gujarat |
| 15. | Hermesctas of India Ltd. | (i) Artificial Sweeteners (ii) Sterile Gel Compound | 24 Parganas West Bengal |
| 16. | Kesar Enterprises Ltd. | Penicillin G | Baheri, Bareilly, U. P. |
| 17. | Kesar Enterprises Ltd. | (i) Ampicillin Tribydrate (ii) Sodium Ampicillin (iii) Amoxycillin Tribydrate | Raigarh, Maharashtra |

Rice Mills in Orissa

- 5017. SHRI RADHAKANTA DIGAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to State:
- (a) whether there is any proposal to set up four modern rice mills in Orissa; and
- (b) if so, the name of the places where these are proposed to be set up and the capacity of each?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT); (a) The Central Government has no such proposal.

(b) Does not arise.

Protection to Bombay High Oil Rigs

- 5018. SHRI RADHAKANTA DIGAL: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state:
- (a) whether there is a possibility of threat to the Bombay High Oil rigs both from above and under the sea;
- (b) if so, the steps being taken to protect the oil installations in that area from possible threat;
- (c) whether additional fund has been allocated for implementing security measures for the protection of Bombay High Oil rigs; and
- (d) the details of the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT); (a) to (d). Such installations are susceptible to threat. Measures have, however, been taken for safeguarding the installations.

It is not in the public interest to disclose details of the measures taken and funds allocated.

World bank fund for import of capative . power generating units

- 5019. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIAR: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government are considering proposals for import of capacity power generating units to meet the requirement of some State Governments;
- (b) if so, the States and the public sector companies which need such imported captive power generating units;
- (c) whether World Bank funds are available for importing such power generating units; and
- (d) if so, the steps taken to give early clearance to the import proposals?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). Proposals for import of captive power generation equipments from M/s Gujarat State Fertiliser Company, Assam State Electricity Board and M/s Indian Petro-chemical Corporation Ltd. have been received and these applications are being processed at present. While the proposal from M/s Indian Petro-chemical Corporation is a World Bank assisted project, the other two are proposed to be financed by the respective companies. All these proposals are at different stages of consideration by Government.

Standing Committee for major industrial sectors

- 5020. SHRI AJOY BISWAS: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Union Government propose to establish Standing Committees for major industrial sectors where sickness is widespread;
- (b) if so, how many Standing Committees have been established in different industrial sectors; and

(c) the preventive and remedial actions taken by these Standing Committees in relation to sickness in industrial sectors?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). There is no proposal under the Government's consideration to establish Standing Committees for major industrial sectors where sickness is widespread. However, the R. B. I., the banks and financial institutions have evolved a mechanism for monitoring industrial sickness. Government also take special measures for tackling the problems of major industrial sectors where sickness is widespread as in the case of the jute industry. The Government have, in addition, enacted "The Sick Industrial Companies Provisions) Act, 1985" which provides for setting up of a quasi-judicial body know as Board for Industrial and Financial Reconstruction (BIFR) to deal with problem of ir dustrial sickness in an effective manner. The BIFR has been constituted by the Government in January, 1987.

Exploitation of Power Potential in North-Eastern Region

- 5021. SHRI AJOY BISWAS : Will the Minister of ENERGY be pleased to state :
- (a) whether there is enormous power potential in the North-Eastern Region; and
- (b) if so, the steps proposed to exploit It ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI ROHTAGI): (a) Yes, Sir. SUSHILA The North Eastern Region is rich in hydroelectric power potential.

(b) A number of hydro-electric projects are under implementation in the North-Eastern Region, as a result of which, by the end of the Seventh Plan, the Region ts expected to be surplus in power. Several factors are involved in taking up hydroelectric schemes which include, inter alia, environmental and submergence considerations. Attention is being given to study of these aspects from the conception of the projects so as to facilitate expeditious exploitation of hydel resources.

Setting up of Industry in Sabarsa, Bihar

- 5022. SHRI CHANDRA KISHORE PATHAK: Will the Minister of INDUS-TRY be pleased to state :
- (a) whether Union Government have received any proposal from the Government of Bihar for setting up of any industry in Saharsa district in Bihar :
 - (b) if so, the details thereof; and
 - (c) the decision taken thereon?

THE MINISTER OF STATE IN THE OF DEPARTMENT INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Recently no application for Industrial Licence has been received under the provisions of Industries (Development and Regulation) Act, 1951 for setting up new industrial units in saharsa district of Bihar from the State Government.

(b) and (c). Do not arise.

Setting up of power Stations based on Solar Energy in Saharsa, Bihar

- 5023. SHRI CHANDRA KISHORE PATHAK: will the Minister of ENERGY be pleased to state :
- (a) whether Union Government have provided any assistance to the State Governments for setting up power stations based on solar energy; and
- (b) what efforts are being contemplated to encourage setting up of power plants based on solar energy in Saharsa district of Bihar ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The Union Government have assisted the State Government agencies for setting up of power units based on solar energy by way of providing financial and technical assistance, arranging for photovoltaic modules, survey and feasibility reports, etc.

(b) The feasibility of setting up such power units in suitable sites of the country, including Bihar is being explored.

Establishment of Petro chemical Complex in Bihar

- 5024. SHRI CHANDRA KISHORE PATHAK: Will the Minister of INDUS-TRY be pleased to state:
- (a) whether there is any proposal to establish a petrochemical complex in Bihar;
 - (b) if so, the details thereof; and
- (c) the time by which this complex will be established and the location thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (c). A Working Group has been constituted to examine the possibility of setting up of a petrochemical complex at Burauni in Bihar.

Leather processing unit in Karnataka

- 5025. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government have a proposal to set up a Leather Processing Unit in Bihar district, Karnataka in joint collaboration of Karnataka Leather Industry Development Corporation and a non-resident Indian of West Asia;
- (b) if so, the decision taken thereon; and
- (c) whether a letter of intent in this regard has been issued ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). A Letter of Intent issued on 31 10.85 in the name of M/s Karnataka Leather Industries Development Corporation Limited, a Govt. of Karnataka Enterprise, for manufacture of finished leather in Bidar district. The same is to be implemented by the said Corportion, who have informed the Ministry of Industry that they propose to establish the unit in collaboration with a private party : the full details with regard to the private party, have however, not yet been given.

Import of crude Petroleum and Petroleum products

5026. SHRI SYED SHAHABUDDIN: Will the Ministhr of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the break-up of the crude petroleum and petroleum product separately, imported during the last three years, country wise;
- (b) whether Government propose to diversify the cource of supply in order to curb dependance of a few sources;
- (c) the break-up of the petroleum products imported during this period, product-wise;
- (d) whether the composition of petroleum products imported has shown any change during the last three years; and
- (e) the degree of self-reliance in each of these petroleum products at present?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) The quantity of crude oil and petroleum products imported during the last three years is given below;

| | Oty: Miltion tonnes | | | | |
|-----------------------|---------------------|---------|---------|--|--|
| 1 | 983-84 | 1984-85 | 1985-86 | | |
| Crude Oil | 15 97 | 13.64 | 15.14 | | |
| Petroleum Products | 4.33 | 6.09 | 3.87 | | |

As a substantial quantity of crude oil and petroleum products are imported against spot tenders it would not be possible to specify the countries from which the specific quantities have been imported.

- (b) The imports of crude oil and petroleum products are already made from diversified sources, both against term contracts and on spot basis.
- (c) The product-wise break-up of petrolum products imported during the last three years is as under:

| | (Qty. in '000 M' | | | | |
|----------------------|------------------|----------|--------|--|--|
| 198 | 3-84 19 | 984-85 1 | 985-86 | | |
| Naphtha | 129 | 338 | | | |
| ATF | 169 | 128 | 150 | | |
| SKO | 2030 | 2611 | 2568 | | |
| HSD | 1806 | 2573 | 890 | | |
| LDO | 42 | - | - | | |
| FO/LSHS | _ | 175 | 20 | | |
| Other minor products | 152 | 207 | 237 | | |

- (d) No, Sir.
- (e) In 1985-86 the degree of self reliance for major products was as under :

| ATF | _ | 90% |
|---------|---|-----|
| SKO | _ | 59% |
| HSD/LDO | _ | 95% |

Completion of ongoing Power Projects

5027. SHRI AMARSINH RATHAWA: Will the Minister of ENERGY be pleased to state:

- (a) the estimated extent of power shortage in the country by the end of 1986 and how does it compare with the power shortage at the end of 1985;
- (b) the extent of utilisation of the existing power generating capacities and the measures taken to improve it and also to accelerate the process of completing and commissioning the ongoing power projects;
- (c) the estimated demand and targets of power supply during the Seventh Five Year Plan period; and
- (d) the Government's policy in regard to meeting the cent per cent power demand and by when it will be fulfilled?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a): The power shortage in the country during 1985-86 and 1986-87 (upto Feb. 1987) was 7.9% and 9.6% respectively.

- (b) The extent of utilisation of the hydro generating capacity mainly depends on reservoir levels. As regards thermal stations, the All Ihdia Plant Load Factor during April 1986 to February, 1987 was 53.1%. Various measures taken to further improve the thermal plant factor include implementation of centrally sponsored renovation and modernisation programme for some of the existing thermal power stations, arranging of required quality and quantity of coal, adoption of preventive maintenance techniques etc. To commissioning of non-going expedite projects, various measures such as extensive monitoring, expediting supply or equipment and material, visit to project sites by officers to identify and overcome the constraints etc. are also being taken. The need for effective monitoring is also being constantly emphasised on State Authorities.
 - (c) Against estimated demand of 269 Billion units, the availability is expec-

ted to be 255 billion units during the terminal year of the Seventh Plan.

(c) All efforts are being made to ameliorate the power supply position in the country subject to availability of funds. Various measures taken to improve the power availability include expediting commissioning of on-going projects, improving performance of the existing capacity, implementation of short-gestation projects, reduction of T and D losses, implementation of demand and energy conservation measures the these measures. With availability of power is expected to improve.

Telex Links between district Headquarters and State Capitals

5028. SHRI LAKSHMAN MALLICK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of district headquarters linked by Telex with State Capitals and New Delhi as on 1 April, 1987 :
- (b) the number not so linked as on 1 April, 1987 :
- (c) the number of district heudquarters likely to be so linked during the current Plan period ? and
- telex facilities are (d) whether the available only for official communication or for private/commercial use and for press communications also?

THE MINISTER OF STATE IN THE OF COMMUNICATIONS MINISTRY (SHRI SONTOSH MOHAN DEV): (a) 143.

- (b) 293.
- (c) 73.
- (d) Telex facilities are available for official as well as for Private/Commercial and Press Communications.

Establishment of Community Blogas Centres

5029. SHRI E. AYYAPPU REDDY: Will the Minister of ENERGY be pleased to state :

(a) whether any incentives are proposed to be given to popularise the establishment of community biogas centres by the Oram Panchayats; and

(b) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). Yes, Sir. The Department of Non-Conventional Energy Sources presently meets 90% of capital cost of the community biogas plants. The cost covers not only the cost of the biogas generation and distribution system but also the cost for electromechanical conversion system and water pumping, wherever feasible. Since Community biogas scheme is still at an experimental and demonstration stage, the plants are sanctioned only after examining the technical feasibility, economic viability and management of plants on case to case basis. The number of plants that can be built under this scheme would depend on the financial allocation available for nonconventional energy sources.

HBJ Pipeline Project

6030. SHRI E. AYYAPPU REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the details of the contracts awarded and their value in the execution of the HBJ pipeline project ?

THE MINISTER OF STATE OF THE PETROLEUM AND MINISTRY OF NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : GAIL have awarded a composite contract valued Rs. 722.5 Crs. to a consortium led by M/s Spie Capag of France with M/s NKK and Toyo Engineering Corporation, both of Japan, as other members, for execution of HBJ project on single responsibility basis.

GAIL has placed separate orders for line pipes and easing pipes on SAIL and four other foreign firms as given below :

- SAIL Rs. 18.53 crores
- 2. Japanese Rs. 114.55 crores Consortium

- 3. Interbras/ Rs. 84.25 crores
 Petrobras Brazil
- Bergrohr, West Rs. 70.98 crores Germany
- Sider Export, Rs. 39.06 crores Italy

Production of small cars by Maruti Udyog Limited

5031. SHRI E. AYYAAPU REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there are proposals to establish any other unit for the manufacturing of small cars other than Maruti Udyog Limited:
- (b) the estimated demand for small cars in India in the Seventh Five Year Plan period; and
- (c) the number of small cars produced by Maruti Udyog Limited in the year 1986 and the targeted number of small cars production of Maruti Udyog Limited for the year 1987 7

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

- (a) Some proposals for the manufacture of passenger cars upto 1000 cc engine capacity have been received by the Government.
- (b) A Sub-Group on Automobiles and Earthmoving Industry appointed by the Government had assessed in October 1984 a demand of 1,40,000 Nos. for passenger cars by 1989-90.
- (c) M/s Maruti Udyog Ltd. manufactured 45,403 nos. of cars during 1986-87 (upto 28.2.87). The company has planned a production of 68,000 nos. of cars during 1987-88.

Projects of Bhart Petroleum Corporation Limited

5032. SHRI E. AYYAPPU REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Bharat Petroleum Corporation Limited has sought approval of Government for four projects costing Rs. 523 crores:
 - (b) if so, the details thereof; and
- (c) the proposal of the Bharat Petroleum Corporation Limited to raise the capital required?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) While the Bharat Petroleum Corporation has not sought approval of Government for any four projects costing Rs. 523 crores. approval for individual projects is necessary only in cases where the estimated Cost exceeds the powers delegated to the Corporation.

- (b) Does not arise in view of (a).
- (c) The Corporation raises funds for projects through internal generation of resources, loans and debentures where necessary.

Indo-French collaboration in Renewable sources of Energy

- 5033. SHRIMATI BASAVA-RAJESWARI : Will the Minister of ENERGY be pleased to state :
- (a) whether the Indo-French Joint Business Council have discussed modalities of collaboration in renewable sources of energy, etc.;
- (b) whether the meeting of the Indo-French Joint Business council was held on 9 December, 1986; and
- (c) if so, the decisions arrived at and if any agreement was reached, the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (c). The 5th meeting of Indo-French Joint Business Council was held in New Delhi on 10th December, 1986. 'Alternate Energy system' was mentioned by the Indian side as one of the areas offering scope for joint

Statement issued at the conclusion of the meeting, mention was made of "Equipment for Energy" as one of the areas deserving attention for possible industrial collaboration between the two countries.

Indo-French Collaboration in Telecommunications

- 5034. SHRIMATI BASAVA-RAJESWARI : Will the Minister of COMMUNICATIONS be pleased to state:
- (a) wheter the Indo-French Joint Business Council have discussed modalities of collaboration in telecommunications:
- (b) whether the meeting of the Indo-French Joint Business Council was held on 9 December, 1986; and
- (c) if so, the decisions arrived at and if any agreement was reached, the details thereof?

THE MINISTER OF STATE IN THE COMMUNICATIONS MINISTRY OF MOHAN DEV): SONTOSH (SHRI (a) to (c). No official level meeting was held with Indo-French Joint Business Council to discuss any specific proposal.

Study by ONGE Engineers of Narimanam Il oil well in Tamil Nadu

- SHRI K. RAMAMURTHY : 5035. Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :
- (a) whether detailed study by Oil and Natural Gas Commission engineers of the Narimanam-II oil well in Madhiakudi village, Tamil Nadu has been completed; and
- (b) if so, when and the programme for tapping oil and gas from this well ?

THE MINISTER OF STATE OF THE PETROLEUM AND OF MINISTRY MINISTER OF NATURAL GAS AND MINISTRY OF THE IN STATE FINANCE (SHRI BRAHMA DUTT): (a) Detailed study of the well Narimanam-II would be undertaken by ONGC only after completion of drilling of well Narimanam-III.

(b) Does not arise at this stage.

Supply of coal to power Plants in Tamil Nada

- 5036. SHRI K. RAMAMURTY : Will the Minister of ENERGY be pleased to state:
- (a) whether there is short supply of coal to the coal-based power stations in Tamil Nadu than the minimum annual requirement:
 - (b) if so, the details thereof; and
- (c) whether any effort is being made to forge an agreement with the Australian Government for regular supply of coal for the power plants in Tamil Nadu?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI): (a) to (c). Requirements of coal to Tamil Nadu Electricity Board Power Stations could be met indigenously as coal in adequate quantity is available in the country.

Supply of Natural Gas

- 5037. SHRIMATI D. BHANDARI: Will the Minister of PETRO-LEUM AND NATURAL GAS be placed to state :
- (a) the quantity of natural gas supplied to various industries and State Electricity Boards during 1985-86 and upto December, 1986 and
- (b) the demand of natural gas anticipated during 1986-87 to 1989-90 by the industries and State Electricity Boards?

THE MINISTER OF STATE OF THE OF PETROLEUM AND MINISTRY NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): (a) During 1985-86 and upto December 1986 a quantity of about 4840 million cubic metrs of natural gas has been supplied to various industries including State Electricity Boards.

(b) Based on the firm commitments made to various co nsumers, the demand for natural gas is expected to be about 30,370 million cubic metres during 1986-87 to 1989-90, excluding the internal requirements by ONGC/OIL/GAIL.

Allocation of edible oil to States

5038. SHRI D. B. PATIL: Will the Minister of POOD AND CIVIL SUPPLIES be pleased to state:

(a) the monthly demand for edible oils by each State and Union Territory in 1985-86 and 1986-87; and (b) the details of allocation made and lifted by each State during these years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) and (b). Two Statements I and II indicating the demand, allocation and lifting of imported edible oils to/by States/UTs. for Public Distribution System during Oil years 1985-86 and 1986-87 (Nov. Oct.) state-wise are given below.

Statement

Statement showing demand, allocation, lifting of imported edible oils made to by State union territorie. Under Public Distribution system during the oil year 1985-86 (Nov. Oct.)

(Qty. in M. Tonnes)

| Name of States/ Union Territories | Demand entire Oil Year 1985- 86 | Allocation | Lifting |
|--------------------------------------|------------------------------------------|------------|---------|
| 1 | 2 | 3 | 4 |
| Andhra Pradesh | 195000 | 92400 | 83522 |
| Assam | 3600 | 2400 | 395 |
| Bibar | 30000 | 6550 | 6920 |
| Gujarat | 136800 | 121200 | 97356 |
| Haryana | 28800 | 8000 | 7134 |
| Himachal Pradesh | 24000 | 9320 | 632 |
| Jammu and Kashmir | 6000 | 4425 | 2359 |
| Karnataka | 65000 | 41500 | 3704 |
| Kerala | 120000 | 21750 | 1143 |
| Madbya Pradesh | 62000 | 20200 | 1357 |
| Maharashtra | 230000 | 126400 | 12617 |
| Manipor | 5760 | 5500 | 493 |
| Meghalaya | 7200 | 3975 | 345 |

| 1 | 2 | 3 | 7.0 |
|-------------------------------------------------------|--------------|--------|--------|
| Nagaland | 12000 | 4780 | 245 |
| Orissa | 28800 | 16900 | 11139 |
| Punjab | 19200 | 13900 | 13465 |
| Rajasthan | 30000 | 5250 | 3159 |
| Sikkim | 48000 | 1950 | 1947 |
| Tamil Nadu | 132000 | 49700 | 47600 |
| Tripura | 4800 | 2540 | 431 |
| Uttar Pradesh | 1 5600 | 12500 | 10012 |
| West Bengal | 186000 | 102000 | 80501 |
| A and N Islands | 600 | 380 | 205 |
| Arunachal Pradesh | 300 | 420 | 52 |
| Chandigarh | 720 | 660 | 480 |
| D and N Havali | 600 | 465 | 346 |
| Delhi | 30000 | 16500 | 15454 |
| Goa, Daman and Diu | 7200 | 4300 | 4476 |
| Lakshadweep | 180 | 255 | 150 |
| Mizoram | 3000 | 2460 | 1673 |
| Pondicherry | 6000 | 4350 | 3860 |
| Total : | 1439160 | 702930 | 597144 |
| | Statement II | | |
| Statement sowing Demand, under public Distribution | | | |

| Name of States/ Union Territories | Demand entire Oil year 1986-87 | (Qty. in Allocation (Nov. 86 to March, 87) | Lifting upto 28.2.87 | |
|--------------------------------------|-----------------------------------------|-----------------------------------------------------|----------------------------|--|
| 1 | 2 | 3 | 4 | |
| Andhra Pradesh | 201000 | 27000 | 35584 | |
| Assam | 7200 | 900 | 640 | |

| 247 | Written Answers | MARCH 31, 198 |
|-----|-----------------|---------------|
| 441 | Written Answers | MARCH 31, 19 |

| 4 | | 4 1 10 |
|----------|---------|--------|
| DV-leton | Answers | 240 |
| written | Answers | 248 |

| 1 | 2 | 3 | 4 | |
|-------------------|--------|-------|-------|--|
| Bihar | 17280 | 3000 | 2400 | |
| Gujarat | 208000 | 35700 | 42355 | |
| Haryana | 30000 | 3400 | 2984 | |
| Himachal Pradesh | 12000 | 3400 | 3605 | |
| Jammu and Kashmir | - | 1700 | 1593 | |
| Karnataka | 112500 | 15500 | 1622 | |
| Kerala | 57000 | 5500 | 5531 | |
| Madhya Pradesh | - | 11000 | 889 | |
| Maharashtra | 230000 | 36500 | 2915 | |
| Manipur | - | 3100 | 153 | |
| Meghalaya | 8400 | 1700 | 127 | |
| Nagaland | 12000 | 3500 | 322 | |
| Orissa | 72000 | 7700 | 548 | |
| Punjab | 21600 | 6100 | 355 | |
| Rajasthan | 14500 | 2250 | 188 | |
| Sikkim | 1800 | 510 | 25 | |
| Tamil Nadu | 132000 | 17000 | 1598 | |
| Tripura | 2736 | 1700 | 19 | |
| Uttar Pradesh | 19200 | 5100 | 401 | |
| West Bengal | 186000 | 39300 | 4054 | |
| A and N Islands | 1200 | 390 | 21 | |
| Arunachal Pradesh | 450 | 250 | 2 | |
| Chandigarh | 1200 | 350 | 17 | |
| D and N Haveli | 1080 | 250 | 14 | |

| 1 | 2 | 3 | 4 |
|--------------------|---------|--------|--------|
| Delhi | 35000 | 5800 | 6160 |
| Goa, Daman and Diu | 5640 | 2200 | 1724 |
| Lakshadweep | 200 | 200 | 159 |
| Mizoram | 3000 | 1000 | 1422 |
| Pondicharry | 7200 | 2800 | 2042 |
| Total : | 1390186 | 244800 | 238886 |

Allocation of wheat and rice to States

5039. SHRIMATI D. K. BHANDARI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the allocation of wheat and rice made during 1984-85 and 1986-87 (upto February, 87) state-wise;
- (b) the allocation of wheat and rice made during 1985-86 to 1986-87 (upto February, 87) under Rural Employment Programmes, State-wise; and
- (c) the current procurement and issue prices of wheat and rice as against the corresponding prices during 1985-86?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) A statement 1 indicating allocation of wheat and rice made from the Central Pool to the various States/Union Territories during 1984-85 to 1986 87 (upto February, 1987) is given below.

- (b) Statements 11 and 111 indicating allocations of wheat and rice made from the Central Pool the various State/Union Territories during 1985:86 and 1986-87 under the National Rural Employment programme and the Rural Landless Employment Guarantee Programme are given below.
- (c) The required information is as under:—

| | 1985-86 (Marketing seaso | (Rs. per quintal) 1986-87 (Marketing season | | |
|-------------|-----------------------------|---------------------------------------------------|----------------------|----------|
| Procurement | price-Wheat | 157/- | Wheat | 162/- |
| | Paddy (Common) | 142/- | Paddy (Common) | 146/- |
| | -do- (Fine) | 146/- | -do- (Fine) | 150/- |
| | -do- (Super Fine) | 150/- | -do- (Super Fine) | 154/- |
| Issue price | -Wheat | 172/- (w. e. f | Wheat . 1/2/86) | 190/- |
| | Rice (w. c. f. 10 | /11/85) | Rice (w. e f. | 1/10/86) |
| | (Common) | 217/- | (Common) | 239/ |
| | (Fine) | 229/- | (Fine) | 251/- |
| | (Superfine) | 244/- | (Superfine) | 266/- |
| | Rice (w. c. f. 1,2.86) | | | |
| | (Common) | 231/- | | |
| | (Fine) | 243/- | | |
| | (Superfine) | 258/- | | |

Statement-1

Statement showing Allotment of Rice and Wheat from Central Pool to various States|UTs. during 1084-85 to 1986-87 (upto Feb. 87)

| States/Uts. | 19 | 84-85 | 19 | 85-86 | | pto Feb. 986-87 |
|----------------------|--------|---------|--------|--------|--------|--------------------|
| | Rice | Wheat | Rice | Wheat | Rice | Wheat |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| Andhra Pradesh | 930.0 | 705.42 | 1075.0 | 856.95 | 1265.0 | 663.4 |
| Arunachal Pradesh | 43.2 | 19.05 | 48.0 | 22.2 | 58.5 | 18.1 |
| Assam | 235.0 | 677.3 | 395.0 | 937.31 | 490.0 | 754.5 |
| Bihar | 216.0 | 1356.27 | 258.0 | 1565.6 | 275.0 | 1287.5 |
| Gujarat | 90.0 | 483.98 | 182.5 | 774.45 | 285.0 | 444.1 |
| Haryana | 26.4 | 443.04 | 34.2 | 670.75 | 38.5 | 572 8 |
| Himacha Pradesh | 38.0 | 63.0 | 69.0 | 85.5 | 71.5 | 79.3 |
| Jammu and Kashmir | 156.0 | 361.68 | 176.0 | 463.8 | 234.0 | 353.4 |
| Karnataka | 245.0 | 637.77 | 484.0 | 819,28 | 560.0 | 711.9 |
| Kerala | 1360.0 | 550.82 | 1505.0 | 599.02 | 1525.0 | 511.2 |
| Madbya Pradesh | 216.0 | 436.56 | 268.0 | 589.92 | 275.0 | 667.6 |
| Maharashtra | 300.0 | 1439.75 | 435.0 | 1643.5 | 640.0 | 1314.9 |
| Manipur | 36.0 | 31.0 | 43.0 | 36.0 | 48.5 | 28.0 |
| Meghalaya | 78.0 | 40.0 | 92,5 | 44.7 | 93.5 | 33.6 |
| Mizoram | 61.0 | 18.0 | 77.0 | 18,0 | 70.5 | 14.2 |
| Nagaland | 48.0 | 52.0 | 55.0 | 68.36 | 64.0 | 79.7 |
| Orissa | 84.0 | 461.6 | 171.0 | 625.97 | 160.0 | 472.5 |
| Punjab | 6.0 | 485.4 | 13.2 | 637.11 | 18.0 | 515,5 |
| Rajasthan | 12.0 | 404.0 | 19.0 | 529.0 | 22.0 | 71 8.5 |

| 253 | Written Answers | CHAITRA 10, | 1909 (BAKA) | Written Answers | 254 |
|-----|-----------------|-------------|-------------|-----------------|-----|
|-----|-----------------|-------------|-------------|-----------------|-----|

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----------------|--------|---------|--------|---------|--------|---------|
| Sikkim | 42.5 | 10.52 | 46.5 | 12.76 | 48.5 | 9.53 |
| Tamilnadu | 300.0 | 1109.33 | 525.0 | 1492.78 | 655.0 | 1008.2 |
| Tripura | 91.0 | 62.0 | 115.0 | 75,47 | 145.5 | 56.72 |
| Uttar Pradesh | 320.0 | 1685.9 | 460.0 | 1998.71 | 550.0 | 1550.73 |
| West Bengal | 1320.0 | 2260.37 | 1420.4 | 2477.71 | 1375.0 | 2034.31 |
| Andamans and | | | | | | |
| Nicobar Island | 12.3 | 6,6 | 14.5 | 9.2 | 12.0 | 8,4 |
| Chandigarh | 3.0 | 52.8 | 3.05 | 76.46 | 4.7 | 54.9 |
| Dadra and Nag | ar | | | | | |
| Haveli | 1.2 | 0.24 | 1.2 | 0.25 | 1.6 | 0.53 |
| Delhi | 180.0 | 950.0 | 245.0 | 1082.19 | 275.0 | 848.4 |
| Goa, Daman a | nd | | | | | |
| Diu | 36.0 | 52.4 | 49.0 | 56.84 | 49.5 | 45,52 |
| Lakshadweep | 5.5 | 0.48 | 5.5 | 0.43 | 5.5 | 0.07 |
| Pondicherry | 20.0 | 10.24 | 23.5 | 18.79 | 20.5 | 16.64 |

Statement-II

Statement showing allocation of foodgrains under National Rural Employment Programme to various States/UTs. during 1985-86 and 1986-87.

| | | | | 000. al) | tonnes) |
|-------|-------------------|------|--------|----------|---------|
| S. No | . State/UTS. | 5-86 | 198 | 6-87 | |
| | | Rice | Wheat | Rice | Wheat |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 18,3 | 49.6 | 60 28 | 60.28 |
| 2. | Arunachal pradesh | 0.16 | _ | 0.78 | - |
| 3. | Assam | 4.0 | 10.85 | 5.02 | 5.02 |
| 4. | Bihar | - | 103.15 | 0.06 | 220.94 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-------------------|------|-------|-------|--------|
| 5. | Gujarat | _ | 23.7 | _ | 109.42 |
| 6. | Haryana | - | 5.45 | _ | 9.32 |
| 7. | Himachal Pradesh | _ | 2.3 | 3 0 | 3.0 |
| 8. | Jammu & Kashmir | 1.6 | 10.25 | 18.05 | 14.35 |
| 9. | Karnataka | 15.7 | 23.6 | 41.45 | 41.45 |
| 10. | Kerala | 6.7 | 23.15 | 18.84 | 18.84 |
| 11. | Madhya Pradesh | 5.0 | 64.2 | 30.33 | 197.63 |
| 12. | Maharashtra | - | 10,55 | - | 11.45 |
| 13. | Manipur | 0.23 | _ | 1.08 | _ |
| 14. | Meghalya | 0.26 | - | 0.76 | - |
| 15. | Mizoram | 0.09 | _ | 0.78 | _ |
| 16. | Nagaland | 0.15 | 0.55 | 1.22 | _ |
| 17. | Orissa | 13.0 | 22.7 | 22.02 | 22.02 |
| 18. | Punjab | _ | 6.95 | _ | 9.92 |
| 19. | Rajasthan | _ | 202.6 | _ | 238.60 |
| 20. | Sikkim | 0.19 | 0,4 | 0.86 | 0.2 |
| 21. | Tamilnadu | 24.5 | 44.8 | 47.4 | 47.4 |
| 22. | Tripura | 0.7 | 6.7 | 0.82 | 0.82 |
| 23. | Uttar Pradesh | - | 174.8 | _ | 276.34 |
| 24. | West Bengal | _ | 52.9 | - | 75.34 |
| 25. | A & N Islands | 0.16 | - | 0.78 | - |
| 26. | Chandigarh | - | 0.04 | | 0.22 |
| 27. | D&N Haveli | 0.2 | 0.05 | 0.2 | 0.2 |
| 28. | Delhi | - | 0.06 | - | 0.35 |
| 29. | Goa, Daman & Diu. | 0.12 | - | 0.9 | - |
| 30. | Lakshadweep | 0.05 | _ | 0.36 | - |
| 31. | Pondicherry | 0.17 | - | 0.78 | 121 |

Statement-III

Statement showing allocation of foodgrains under Rural Landless Employment Guaranttee Programme to various States/Union Territories during 1985-86 and 1986-87.

| s. No. | State/U.T. | | 1985-86 | | d tonnes) 5-87 Wheat |
|--------|-------------------|-------|---------|-------|----------------------------|
| :==:: | | Rich | Wheat | Rice | Wheat |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andhra Pradesh | 16,30 | 49.60 | 47.78 | 47.78 |
| 2. | Arunachal Pradesh | 0.14 | - | 0.78 | - |
| 3. | Assam | 3.57 | 10.85 | 5.02 | 5.02 |
| 4. | Bihar | - | 99.65 | 2.58 | 138.08 |
| 5. | Gujarat | _ | 23.24 | - | 16.46 |
| 6. | Haryana | - | 5.33 | - | 9.32 |
| 7. | Himachal Pradesh | - | 1.68 | 3.00 | 3.00 |
| 8. | Jammu & Kashmir | 1.46 | 5.75 | 7.40 | - |
| 9. | Karnataka | 14.20 | 23.60 | 31.81 | 31.81 |
| 10. | Kerala | 6.10 | 23.15 | 31.34 | 31.34 |
| 11. | Madhya Pradesh | 5.00 | 62.29 | 20.70 | 62.26 |
| 12. | Maharashtra | - | 18.93 | - | 22.80 |
| 13. | Manipur | 0.21 | | 0.54 | - |
| 14. | Meghalya | 0.26 | - | 0.76 | _ |
| 15. | Mizoram | 0.13 | 777 | 0.78 | |
| 16. | Nagaland | 0.14 | 0.55 | 1.22 | - |
| 17. | Orissa | 14.63 | 22.70 | 18.13 | 18.13 |
| 18. | Punjab | - | 6.95 | - | 9.92 |
| 19. | Rajasthan | | 52,30 | - | 38.80 |
| 20. | Sikkim | 0.17 | 0.40 | 0.42 | 0.20 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-------------------|-------|--------|-------|--------|
| 21. | Tamil Nadu | 22.00 | 44.80 | 39.97 | 39.97 |
| 22. | Tripura | 0.65 | 6.70 | 0.82 | 0.82 |
| 23. | Uttar Pradesh | - | 193.50 | _ | 276.34 |
| 24. | West Bengal | _ | 51.53 | _ | 62,38 |
| 25. | A & N Islands | 0.15 | | 0.78 | - |
| 26. | Chandigarh | - | 0.03 | - | 0 22 |
| 27. | D & N Haveli | 0.42 | 0.05 | 0.20 | 0 20 |
| 28. | Delhi | - | 0.06 | - | 0.35 |
| 29. | Gos, Daman & Diu. | 0.20 | - | 0.90 | _ |
| 30. | Lakshadweep | 0.04 | - | 0.22 | - |
| 31. | Pondicherry | 0.16 | - | 0.78 | _ |

MARCH 31, 1987

Growth centres in Place of 'No Industry Districts'

249 Written Answers

5040. SHRI D. B. PATIL: Will the Minister of INDUSTRY be pleased to state:

- (a) whether 'No Industry Districts' introduced in 1983 have not achieved the desired results in spite of several incentives offered under the scheme;
- (b) whether it is a fact that for reasons stated above, a scheme of growth centres in place of 'No Industry Districts' is likely to be introduced; and
- (c) if so, the salient features of the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):
(a) During the years 1983-86, the following numbers of Letters of Intent

(L.I.S.) and Industrial Licences (I.L.s have issued for lucation of industries in the No-Industry Districts of the country:

Written Answers 260

| YEAR | L.Is | ILs | |
|------|------|-----|--|
| 1983 | 111 | 13 | |
| 1984 | 84 | 27 | |
| 1985 | 114 | 33 | |
| 1986 | 94 | 29 | |
| | | | |

The above statement shows that the incentives offered by the Government for encouraging entrepreneurs to set up industries in No-Industry Districts are showing results.

(b) and (c). There is already a Scheme for development of growth centres in No-Industry Districts. The details of the Scheme are contained in the Book-let on 'Incentives for Industries in backward areas Copies of the Book-let are available in the Parliament Library.

However the Inter-Ministerial Committee constituted to review and revise the existing schemes for industrialisation of backward area, has also made some recommendations in this regard.

Use of Silos for Storage of Foodgrains

5041. SHRI DHARAM PAL SINGH MALIK: SHRI SUBHASH YADAV:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government have considered the efficacy of making silos to store the foodgrains as is done in many western countries; and
- (b) if so, the details thereof and if not, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTRY OF CIVIL SUPPLIES FOOD AND BHAGAT): H. K. L. (SHRI (a) and (b). The proposal for construction of silos has not been considered feasible mainly on account of high cost of construction and resource constraint. The Food Corporation of India is, however, examining the feasibility of silo construction for export of foodgrains,

Installation of Computer Systems at Trunk Telephone Exchanges

5042. SHRI K. PRADHANI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the installation of computer system at trunk telephone exchanges will result in rendering staff surplus; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a)

No Sir, it is not expected that staff will become surplus.

(b) Due to quicker response and faster putting through the trunk calls through the computerised Trunk exchanges, the trunk traffic is expected to increase. The surplus staff, if any, will be utilised to meet the additional demand and other allied services in the Department.

Amendment to Indian Evidence Act

5043. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government have made any study as to how far the provisions contained in 'be Indian Evidence Act lead to the delay in disposing of litigation at the trial stage;
- (b) whether the Indian Evidence Act is proposed to be amended to provide for the recognition of modern methods of recording of evidence; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) and (c). No such proposal is under consideration of the Government at present, However as and when the need arises, the Government will take up the amendment of the Indian Evidence Act.

Opening of Sorting Office at Bidar in Karanataka

5044. SHRI NARSING SURYA-VANSI: Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether Government propose to open a sorting office at Bidar, Karnataka;and
 - (b) if not, reasons therof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) The opening of a sorting office at Bider is not justified by departmental standards.

> Demand of Karnataka State for Additional Quota of Kerosene

5045. SHRI NARSING SURYA-VANS1: Will the Minister of PETRO-1EUM AND NATURAL GAS be pleased to state:

- (a) whether Karnataka Government has requested Union Government for an additional quota of kerosene for public distribution; and
- (b) if so, the staps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE. SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) An additional allocation of 1005 tonnes of kerosene has been made to Karnataka State for the month of March, 1987.

Post offices facility in villages of Bidar District

5046. SHRI NARSING SURYA-VANSI: Will the Minister of COMMUNI. CATIONS be pleased to state:

- (a) the number of villages in Bidar district of Karnataka which are yet to be provided with post office facilities; and
- (b) the time by which the remaining areas are likely to be provided with post offices?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV):
(a) there are 281 rural post offices in Bidar

district which provide adequate postal services to all the 598 villages in the district.

(b) In view of reply to part (a) above the question does not arise. However, a fresh assessment is being made in all areas, including Bidar district, and depending on the results of the assessment, further action in this respect can be considered.

Location of Central Offices of public Sector undertakings in Bihar

5047. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state:

- (a) the names of public sector industrial plants located in Bihar during the last three years;
- (b) the names of public sector undertakings whose major activity is presently located in Bihar, with the location of their central offices;
- (c) the criteria followed in locating central offices of public sector undertakings;
- (d) whether it is proposed to locate the offices of public sector undertakings within the State where their major activity takes places?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROF. K. K. TEWARY) : (a) and and (b). 26 enterprises as listed in the statement given below are having their units/plants/offices located in Bihar with investment of more than Rs. 5 crores in the State of Bihar. Out of these, the enterprises listed at S. No. 1 to S. No. 11 are having their major activity presently located in Bihar (judged from their investment in Bihar as compared to their total investment in terms of gross block). Of these 11 enterprises the first 10 enterprises are having their registered offices in Bihar. The remaining enterprise, namely Pyrites, Phosphates and Chemicals Ltd. is having its registered office at Delhi.

1

(c) and (d). Preference is given for establishment of registered offices pear the major area of operation of the enterprise concerned. However, it might not be always possible to stick to this principle due to various reasons such as the enterprise having a number of units situated in different regions, administrative convenience etc.

Statemnet

Names of Central Public Enterprises having their units plants offices with an investment of more than Rs. 5 crores located in Bihar as on 31.3.1986

S. Name of the Enter-No. prise

2

ı

- 1. Bharat Coking Coal Ltd.*
- 2. Central Coalfields Ltd.*
- 3. Heavy Engineering Corpn. Ltd.*
- 4. Uranium Corporation of India Ltd.*
- 5. Metallurgical and Engg. Consultants (I) Ltd.*
- 6. Projects and Development India Ltd.*
- 7. Central Mine Planning and Design Institute Ltd.
- 8. India Firebricks and Insulation Co. Ltd.*
- 9. Bharat Wagon and Engg. Co. Ltd.*
- 10. The Mica Trading Corpn. of India Ltd.
- 11. Pyrites, Phosphates and Chemicals Ltd.
- 12. Steel Authority of India Ltd.
- 13. The Fertilizer Corpn. of India Ltd.
- 14. Indian Oil Corporation Ltd.

- 2
- 15. Eastern Coalfields Ltd.
- 16. Hindustan Fertilizer Corpn. Ltd.
- 17. Hindustan Copper Ltd.
- 18. The Indian Iron and Steel Co. Ltd.
- 19. Oil and Natural Gas Commission.
- 20. Indian Drugs and Pharmaceuticals Ltd.
- 21. Hindustan Steel Works Consn. Ltd.
- 22. Oil India Ltd
- 23. National Thermal Power Corpn. Ltd.
- 24. Food Corpn. of India.
- 25. Garden Reach Shipbuilder and Engineers Ltd.
- Bharat Refractories Ltd. * 26.
- *Registered Office situation in Bihar.

Import of Sugar

- DR. KRUPASINDHU BHOI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :
- (a) whether any assessment has been made regarding requirement of imported sugar during 1987-89; and
 - (b) if so, the details thereof ?

MINISTER OF PARLIA-THE MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : (a) and (b). Assessment regarding requirement of imported sugar during 1987-89 would depend on the total sugar production as well as consumption expected during the sugar Years 1986-87 to 1988-89. As the crushing season of the current sugur year is continuing in full swing and it is too early to predict production trends in respect of the other years, it is not possible to make a clear estimate of our import requirements at present.

Additional LPG Cylinder to Consumers

5049. SHRI V. S. VIJAYARAGHA-VAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the practice of supplying an additional LPG cylinder to the consumers has been stopped;
 - (b) if so, the reasons thereof; and
- (c) whether it is likely to be re-started in the near future?

THE MINISTER OF STATE OF THE AND MINISTRY OF PETROLEUM NATURAL GAS AND MINISTER OF STATE IN MINISTRY OF THE FINANCE (SHRI BRAHMA DUTT) : (a) and (b). Release of the second cylinder to LPG consumers was temporarily suspended during the last few months due to increased winter demand for LPG and the backlog in supplies which had developed in some parts of the country.

(c) It has already been resumed in a number of places.

Telex Ecchanges in Indukki and Pathanamthitta

5050. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether any demand has been made for a telex exchange in Pathanamthitta and Idukki districts of Kerala;
- (b) if so, whether any steps has been taken to instal these exchanges; and
 - (c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No. Sir.

(b) and (c). Do not arise in view of (a).

Pending applications for Telephone Connections in Idukki and Pathanamthitta Districts of Kerala

5051. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total number of applications pending for telephone connections in Idukki and Pathanamthitta districts of Kerala, district-wise break-up; and
- (b) the steps taken to clear the backlog?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS SHRI SONTOSH MOHAN DEV): (a) As on 30 9.1986 the district-wise break up of pending applications is:

Idukki - 1967

Pathanamthitta - 38866 (3866)

(b) It is proposed to expand 7 exchanges in Idukki and 9 in Pathanamthitta to clear some of the backlog. Details are given in the statement below.

Statement

Names of the exchanges proposed to be expanded during 7th Plan, subject to availability of equipment Technical feasibility etc.

IDUKKI DISTRICT

- Kattappana
- 2. Thodupuzha
- 3. Vandiparier
- 4. Cholachuvadu
- 5. Anchiri
- 6. Chittirapuram
- 7. Upputhara.

PATHANAMTHITTA

1. Adoor

- 2. Konni
- 3. Kumbanad
- 4. Kunnamthannam
- 5. Pandalam
- 6. Pathanamthitta
- 7. Ranni
- 8. Tiruvalla
- 9. Thannithoda

Automatisation of Telephone Exchange at Kozhencherry

- 5052. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether there is a proposal to automatise the telephone exchange at Kozhencherry in the Pathanamthitta district of Kerala; and
- (b) if so, when it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV,: (a) Yes, Sir.

(b) The exchange is proposed to be automatised during 1989-90 subject to availability of Equipment and exchange building.

Divisional Office (Telephone) in Pathanamathitta district of Kerala

- 5053. PROF. P. J. KURIEN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether a demand has been made for the establishment of a Divisional Office of the telephone in Pathanamthitta district of Kerala; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) Separate Telecom. District for Pathanamthitta is not yet justified.

Introduction of Television Type Telephones

- 5054. SHRI HUSSAIN DALWAI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether in developed countries, television type telephones are introduced;
- (b) whether these new telephones work
 on the same basis as television works;
- (c) whether it is a fact that no underground cables are required for such telephones;
- (d) whether it is proposed to introduce this new type of telephones in metropolitan cities of India; and

(e) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No, Sir. In developed countries also television type telephones, called Video or Picture Phones, have been tried only experimentally.

- (b) No, Sir. There are significant differences in their working.
- (c) No, Sir. Underground cables are also required for such telephones.
 - (d) No, Sir.
- (e) Does not arise in view of reply to Part (d) above.

Committee for Laying Norms for Manufacture of Drugs

5055. SHRI P R. S. VENKATESAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether an official committee has (b) if so, the details thereof; and
- been set up for laying norms for phased manufacturing programme for drugs with import content and for drugs for which technology is well established in the country :
 - (b) if so, the details thereof ;
- (c) whether the committee has submitted its report; and
- (d) if so, the main recommendations thereof and action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH) : (a) Yes, Sir.

- (b) The composition of the Committee is as under :
 - (i) Dr. S. Ramaswamy, Dy. DG, DGTD..... Chairman
 - (ii) Representative of the Department of Science and Technology..... Member
 - (iii) Representative from the Department of Industrial Development (SIA) ... Member
 - (iv) Shri P. M. Mehta, Project Officer, Department of Chemicals and Petrochemicals Member Convenor.
 - (c) No. Sir.
 - (d) Does not arise.

Theft of Platinum in Karol Bagh Tele-Phone Exchange

5056. SHRI SIMON TIGGA: Will the Minister of COMMUNICATIONS be pleesed to state :

(a) whether some theft of platinum in Kirol Bagh telephone exchange in New Delhi was reported in 1986;

- (c) the steps taken to trace culprints to prevent such thefts in future ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

- (b) In August 1986, during routine maintenance check of Karol Bagh Telephone Exchange, cutting of one tip of twin contacts of a number of relays having platinum tip were found cut and stolen.
- investigation (c) Despite thorough through police and department, the Culprits could not be traced. Vigil in the exchange has been increased.

Exploration of Oil at Ravalasemma in Andhra Pradesh

5057. SHRI S. PALAKONDRA-YUDU: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state :

- (a) the efforts so far made in the Rayalaseema region of Andhra Pradesh (Kurnool, Cuddapah, Chittoor and Ananthapur districts) for the exploration of oil:
- (b) whether there is any possibility of oil being found in this region; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE BRAHMA DUTT) : (a) to (c). (SHRI These areas are not considered to be prospective for any meaningful exploratory effort.

Purchase of Rise by Kerala from other States

5058. SHRI K. MOHANDAS: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

- (a) whether the Government of Kerala was allowed to buy rice directly from the producing States during the last three Years; and
- (b) if so, the names of States from where the purchases were made, and the quantity and price?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) No, Sir. No permission to purchase rice from producing States was given to Kerala Government from 1984-85 kharif marketing season onwards.

(b) Does not arise.

New Telephone Connections from Chanakyapuri Telephone Exchange in New Delhi

5059. SHRI S. G. GHOLAP: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether sanctioning of new telephone connections has been frozen since long in the areas covered by Chanakyapuri Exchange, New Delhi; and
- (b), if so, the number of applications undar OYT Scheme still pending in this exchange and how much time it will take to clear the backlog?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): (a) No, Sir. 100 telephone connections were released during March, 1986.

(b) There are 661 OYT applications pending in the waiting list in Chanakyapuri telephone exchange as on 1.3.1987. These are expected to be re'eased after the commissioning of a new Telephone Exchange during 1989-90.

[Translation]

Purchase of Plot by Khadi Gramodyog Bhawan, New Delhi

5060. SHRIMATI VIDYAVATI CHATURVEDI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Khadi Gramodyog Bhawan, New Delhi, has purchased a plot from D.D.A. in Okhla industrial area;
- (b) if so, the price of the plot and the date on which possession of this plot was taken from D.D.A. by Khadi Gramodyog Bhawan; and
- (c) the reasons for not starting any construction work on that plot for such a long time and by what time the construction work is likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

- (b) An amount of about Rs. 12.00 lakbs was paid to the DDA, and the possession of the plot was taken on 24,9,1976.
- (c) The construction work could not start as the plot was under unauthorised occupation. It is proposed to take up construction work as soon as the plot is vacated by unauthorised occupants.

[English]

Infrastructural facilities at Delhi Administration's Electronics Complex

5061. SHRI KAMAL NATH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware that for the last one year several enterepreneurs including non-resident Indians are facing difficulties due to lack of infrastructural facilities like electricity and water at Delhi Administration's electronica complex in Okhla Industrial Estate Phase II; and
- (b) if so, what measures are being taken to improve the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF

INDUSTRY (SHRI M. ARUNACHALAM):
(a) and (b). According to Delhi Administration, the main difficulties regarding provision of infrastructural facilities in the
Industrial Estate for Electronics at Okhla
Phase II are due to lack of constructed
factory buildings of the entrepreneurs who
were given possession in November, 1983.
Out of 101 such plots, only 8 factory
buildings have come up.

Delhi Electric Supply Undertaking bave constructed a Sub-Station and installed machinery also. They are in the process of laying under-ground cables by manual digging as blasting cannot be done due to existence of other buildings in the near by industrial area. In the mean-While, temporary connections are being provided to the entrepreneurs.

Water line has been properly laid as per plan and it is in the process of being connected with the main line.

Representation by persons not fulfilling qualifications under Advocates Act

- 5062. SHRI N. DENNIS: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether under the Advocates Act, 1961, no one other than an advocate can practise befor any authority or person;
- (b) whether persons other than advocates are allowed by the authorities and persons in Government service to make such representations;
 - (c) if so, the reasons therefor; and
- (d) the steps taken by Government to enforce provisions of the Advocates Act in regard to representation before the authorities and persons in Government service?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (b). According to Section 30 of the Advocates Act every Advocate whose name is entered in the State roll shall be entitled as of right sto practise throughout aut the territories to which the Act extends—

- (i) in all courts including the Supreme Court :
- before any tribunal or person legally authorised to take evidence, and
- (iii) before any other authority or person before whom such advocate is by or under any law for the time being in force entitled to practise.

The above Section has not yet been brought into force. A writ Petition on this is pending in the orissa High Court.

There are special laws in force which prohibit or restrict the appearance of legal practitioners as of right before Tribunals or other authorities. There has been diversity in the views expressed in several quarters with regard to bringing into force of Section 30 of the Advocates Act and therefore the Government has not taken a decision on the matter.

Tidal Power Projects

- 5063. SHRIMATI MADHUREE SINGH: Will the Minister of ENERGY be pleased to state:
- (a) whether techno-economic feasibility study of tidal power projects in different areas had been conducted; and
- (b) if so, the coasts and areas identified for this purpose with details of power potential and estimated cost?

THE MINISTER OF STATE IN THE OF POWER IN THE DEPARTMENT MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) and (b). The techno-economic feasibility study on a tidal power project in the Gulf of Kachch on the West coast is under progress at a cost of Rs. 531.22 lakhs. The studies carried out so far indicate that a capacity of 850 MW would be established. The cost of the project would be after detailed techno-economic only The studies are completed, other areas identified are Gulf of Cambay on the west coast, with a power potential in the range of 7000-8000 MW, and

Sunderbans on the east coast, with a potential of about 100 MW. Detailed feasibility studies in these two areas are not proposed at present.

D. A. to F. C. I. Employees

- 5064. SHRIMATI PATIL RAMABEN RAMJIBHAI MAVANI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) whether it is a fact that the management of Food Corporation of India (FCI) has not so far paid Dearness Allowance to its employees as allowed to the Central Government employees despite the Supreme Court orders recently.
- (b) if so, the reasons therefor and the date by which the payment of Dearness Allowance instalments will be made;
- (c) whether it is also a fact that the employees of FCI have demanded payment of thirty per cent additional Interim Relief (IIIrd instalment) at par with Central Government employees pending final decision on their wage revision, and
- (d) if so, the reaction of Government thereon?

PARLIA-THE MINISTER OF MENTARY **AFFAIRS** AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L BHAGAT) : with the (a) and (b). In accordance directives of the Supreme Court and the interim recommendations of the High Power Pay Committee accepted by the Government, FCI have issued orders for payment of further instalments of Additional D. A. to its employees on 20th March, 1987.

- (c) FCI employees have been demanding payment of additional instalment of Interim Relief.
- (d) Recommendations in this regard, if any, are to be made by the High Power Pay Committee.

Modernisation of Mining and Allied Machinery Corporation

5065. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUS-TRY be pleased to state:

- (a) the amount earmarked in the Seventh Five Year Plan period for modernisation of Mining and Allied Machinery Corporation;
- (b) the amount earmarked for 1985-86 and 1986-87 budget; and
- (c) the extent to which the company has become viable after utilising these amounts

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) An amount of Rs. 500 lakhs has been earmarked in the Seventh Five Year Flan period for modernisation scheme of Mining and Allied Machinery Corporation.

- (b) The amounts earmarked for 1985-86 and 1986-87 were Rs. 50 lakhs and Rs 152 lakhs respectively.
- (c) The replacement/renewal/modernisation was envisaged to enhance the productive capacity of the existing machineries and to develop manufacturing capability for new and sophisticated items. The productivity of the company has already started showing improvements.

Amonat advanced to Mining and Allied Machinery Corporation

- 5066. SHRI PURNA CHANDRA MALIK: Will the Minister of INDUSTRY be pleased to state:
- (a) the amount advanced by Govrrnment to Mining and Allied Machinery Corporation Limited, Durgapur on short and long term basis as on date;
- (b) the amount of loan advanced by different financial institutions including Nationalised Bank as on date;
- (c) the amount of interest being paid by Mining and Allied Machinery Corporation against advance and loan respectively per annum; and
- (d) the measures Government propose to take to give relief in respect of payment

of interest to enable the company to generate its own working capital?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K.K. TEWARY): (a) The total loans given by the Government to Mining and Allied Machinery Corporation upto 31.3.86 were Rs. 114.74 crores.

- (b) The amount of loan advanced by different financial institutions including nationalised banks as on date is about Rs. 22.30 crores.
- (c) The amount of interest being paid by MAMC against such advances and loans is Rs. 4.04 crores per annum.
- (d) Government have decided to give the following financial relief to MAMC in sespect of payment of interest:
 - (i) Writing off of all outstanding loans as on 31.3.1985.
 - (ii) Writting off of outstanding interest, including penal interest thereon on the loans granted to the Company from September, 1982 to March, 1985.
 - (iii) Interest holiday on non-plan loans released during 1985-86 to 1987-88 for a period upto 31.3.1990.
 - (iv) One time non-plan assistance during 1986-87 and 1987-88 to enable them to reduce the cash credit limit with the Bank and the interest payable thereon.

Companies facing Enquiries conducted by M. R. T. P. Commission

5067. SHRI K, RAMAMURTHY: SHRI SHANTI DHARIWAL:

Will the Minister of INDUSTRY be pleasand to state :

(a) the names of big, medium and small companies, which have entered the

market to raise money either in the form of shares or debentures and are facing enquiry on charges of misleading claims or unfair trade practices by the MRTP Commission; and

(b) the action taken or proposed against these companies?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM):
(a) The names of the Companies against whom the MRTP Commission has instituted such enquiries are given in the statement below.

(b) The enquiries are at different stages of consideration. The Commission is empowered to take necessary action in such cases as per the relevant provisions of the Monopolies and Restrictive Trade Practices Act, 1969.

Statement

- S. No. Name of the company
 - 1. Nagarjuna Fertilizers.
 - 2. Surya Proteins.
 - 3. Continental Chemicals.
 - 4. Modi Threads.
 - 5. Gloria Leasing.
 - 6. Prashant Proteins.
- 7. Aravalli Leasing.
- 8. United Leasing.
- 9. Ankur Electronics.
- 10. Hazi Manzoor Alam
- 11. Modi Alkalies.
- 12. Modi Carpets.
- 13. Shree Rajasthan Syntex.

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| 1 | 2 | down | any | criteria | for |
| | | - identi | fving | new inc | Instria |

- 14. Rama Fibres.
- 15. Magna Hardtemp.
- 16. Usha Rectifier.
- 17. Assam Brook.
- 18. Dugal Construction.
- 19. Ajay Paper.
- 20. Vinod Paper.
- 21. Shreetron (Ghaziabad).
- 22. Mushroom Ltd.
- 23. Nagarjuna Signode.
- 24 Punjab Ceramics.
- 25. Lakshmi Precision.
- 26. Khaitan Chemicals and Fertilisers Ltd.
- 27. Kothari General Foods Corporation Ltd.
- 28. Indian Rayon Corporation Ltd.
- 29 Universal Luggage Manufacturing Co. Ltd.
- 30. M's Shirmour Sud Burg Auto Ltd.
- 31. M/s Ommi (India) Ltd.
- 32. M/s Modern Suitings Ltd.
- 33. M/s Modern Woollens Ltd.
- 34, M/s Apple Leasing and Industries Level of employment Ltd.
- 35. M/s A. L. B. Share Trading Co. Ltd.
- 36. M/s Mansarover Bottling Co. Ltd.

Criteria for identifying new industrial growth centres

5068. SHRI SHANTARAM NAIK: Will the Minister of INDUSTRY be pleased to etate :

- nment have laid the purpose of w industrial growth centres :
 - (b) if so, their details; and
- (c) the reaction, if any, of the Planning Commission to the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM): (a) to (c) Guidelines for implementation of Scheme of Central assistance for development of infrastructural facilities in identified growth centres in 'No-Industry Districts' were finalised in consultation with Planning Commission. The following criteria as elaborated in the NCDBA report on 'Industrial Dispersal were laid down for selection of a growth centre in a 'No-Industry District :

- (i) They should have population of 50,000 or more as per 1971 census.
- (ii) They should have less than 10,000 workers in non-household manufacturing as per the 1971 census.
- (iii) They should not be near existing centres.

Existing Centres, have been defined, as all centres with a level of employment in non-household manufacturing exceeding 10,000. Nearness has been defined in terms of the following cut-off distance from each category of existing centres;

Cut off distance

| in non-household manufacturing in exist- ing centres | beyond which new centres should be chosen. |
|------------------------------------------------------------|-----------------------------------------------------|
| Over 150 thousand | 150 kms |
| 50-150 thousand | 100 kms |
| 25- 50 thousand | 75 kms |
| 10- 25 thousand | 50 kms |

The State Governments have, however, been allowed to exercise their discretion in selecting the growth centres in case it is not strictly possible for them to adhere to the guidelines/criteria outlined by NCDBA, with the concurrence of the Union Government.

[Translation]

Illegal mining in collieries

5069. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of ENERGY he pleased to state :

- (a) whether illegal mining is going on rapidly in various collieries :
- (b) if so, whether some labourers have died this year due to illegal mining :
- (c) if so, whether any enquiry into the accident has been conducted; and
- (d) if so, the outcome of the enquiry and if no enquiry has been made, the reasons therefor ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (d). There is no organised illegal coal mining in the lease-hold areas of the coal companies. However, as the coal belt in the country is vast, certain persons at times violate the provisions of Law and indulge in illegal extraction of coal, sporadically and stealthily and the nature of the activi ies is such that no authentic reports about accidents if any, in such operations will be forthcoming.

The Coal Mines Nationalisation Acts were amended in 1976 making illegal coal mining a cognizable offence punishable with imprisonment extending upto 3 years and fine extending upto Rs. 20,000. The vires of these amendments have already been upheld by the Supreme Court in 1980.

The State Governments have been asked to take both punitive and preventive action against the offenders in terms of the Nationalisation Acts read with provisions Code The State of the Indian Penal Governments in turn had already issued instructions to the District Authorities. The

coal companies have been directed to report the cases of illegal extraction of coal as and when detected by them to the law enforcing authorities in the States. Besides, the coal companies in conjunction with the State Governments law enforcing authorities in the States conduct regular raids to apprehend offenders. Regular patrolling and surprise checks are also conducted by the coal companies.

[English]

Violation of Limits for wage settlements in Public undertakings

5070. SHKIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of INDUSTRY be pleased to state :

- (a) whether Bureau of Public Enterprises has laid down any limits for wage settlement in public sector enterprises ;
 - (b) if so, their details ;
- (c) whether violation of such limits has been noticed by Government in many public sector undertakings ;
- (d) if so, the details of such violations during the last three years ;
- (e) whether any proposal to revise the rate of Industrial DA is under consideration of Government; and
- (f) if so, the time by which decision in this regard is expected to be taken 7

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (SHRI K. K. TEWARY): (a) and (b). According to wage policy approved by Govt., wage settlements should be for a period of 4 years limiting wage increases to 10% which may go up to 15% in enterprises having comparatively low wage structure but in no way affecting the targets of internal resources generation and additional resource mobilisation and a substantial portion of wage increases should be absorbed in increases in productivity and other measures of cost reduction.

- (c) and (d). These parameters for wage settlement were laid down in January, 1987 and do not have any retrospective effect, and, as such the question of earlier settlements violating the parameters does not arise. After these parameters were laid down, no settlement has so far been concluded.
- (e) At present there is no proposal under consideration to revise the rate of D. A. neutralisation.
 - (f) Does not arise.

Indo-Soviet Joint Ventures

5071. SHRI H N, NANJE GOWDA: SHRI S. M. GURADDI:

Will the Minister of ENERGY be pleased to state :

- (a) whether Indian and Soviet firms have identified five of the six joint ventures that will be set up in India for meeting domestic demands and export to third countries;
- (b) when will the sixth venture be identified;
- (c) the details of the five ventures to be jointly set up; and
- (d) the time by which the final decision in this regard will be taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): (a) The Department of Power is not aware of the joint venture mentioned in the question.

(b) to (d). Do not arise.

Profit/loss incurred by Eastern Coalfields Limited

5072. SHRI V. SOBHANADREE-SWARA RAO: Will the Minister of ENERGY be pleased to state:

- (a) the targets fixed and production achieved in Eastern Coalfields Limited during the last three years;
- (b) the net profit/loss incurred by Eastern Coalfields in 1986-87 and the last two years;
- (c) whether Eastern Coalfields Limited has become a sick unit;
- (d) the reasons for the poor performance; and
- (e) the steps proposed for putting this unit on sound lines?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Target and achievement of production during the last three years in ECL are given below:

| | 1984-85 | | 1985-86 | | (Figures in mil 1986-87 (April | |
|-----|---------|--------|---------|--------|-----------------------------------|--------|
| | Target | Actual | Target | Actual | Target | Actual |
| BCL | 25.10 | 23-11 | 24.0 | 24.03 | 22.75. | 22.44 |

(b) The losses incurred by the Eastern Coalfields Limited during the last three years were as under :

Year Loss incurred (Rs. in crores)

1983-84 127.88

1984-85 13.66

1985-86 69.97

The accounts for the year 1986-87 have not been finalised.

(c) to (e). The Eastern Coalfields Limited, have been suffering losses mainly due to difficult geo-mining conditions, deep and old gassy mines which have become highly uneconomic, continued problems of law and order, inadequate and erratic power supply, large labour force, delry in opening of new projects due to problems

of land acquisition and obstruction by local youths waiting employment etc.

Various measures being adopted to increase production and productivity in Eastern Coalfields Limited include opening of new mires, fuller utilisation of mining capacity already created, more efficient use and better maintenance of equipment, stricter control of inventory and economy in the use of stores, better use of man power by controlling absenteelsm and enforcing discipline and identification of surplus workers and their redeployment after suitable training, better availability of inputs like explosives, timber etc., expeditious and timely completion of new projects and improvement in law and order situation.

Committee for Development of Petrochemical Industries

CHIRANJI 5073. SHRI LAL SHARMA: Will the Minister of INDUS-TRY be pleased to state :

- (a) whether it is a fact that a committee has been set up to prepare a detailed blue print for development of petrochemieal industries for the country as a whole in the next fifteen year .
- (b) if so, the progress made so far in preparation of the blue print; and
- (c) by what time the work will be completed?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) to (c). report of the Committee set up for Perspective Planning of Petrochemical Industry has already been prepared.

Writing off of loans given to Mining and Allied Machinery Corporation

- 5074. SHRIMATI JAYANTI PATNAIK : Will the Minister of INDUS-TRY be pleased to state :
- (a) whether Government have written off all outstanding plan and non-plan

loans of the Mining and Allied Machinery Corporation :

- (b) whether Government have also decided to write off all outstanding interest on Government loans granted to the above company ;
- (c) if so, the reasons of writing off such loans and interest :
- (d) the period up to which such loans and interest have been written off; and

(e) the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUPLIC ENTER-PRISES IN THE MINISTRY OF INDUS-TRY (PROP. K. K. TEWARY): (a) to (e). As M. A. M. C have been incurring heavy losses over the past few years and have; therefore, not been able to generate internal resources for working and for repayment of loan and interest thereon, Govt, have decided to write-off all the outstanding plan and non-plan loans as on 31.3.1985 amounting to 6.65 crores and Rs. 102.29 crores respectively and outstanding interest on all Government loans granted to the Corporation from September, 1982 31.3.1985, and waiver of interest and penal interest thereon.

Advance Money to WMI and M/s. MAN against letter of intent for second mine expansion Project of Neyvell Lignite Corporation

- 5075. SHRI v. SREENIVASA PRASAD : Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 4503 on December 1986 regarding advance money to WMI and M/s. MAN against letter of intent for second mine expansion project of Neyveli Lignite Corporation state :
- (a) the details of terms and Conditions of the letter of intent :
- (b) what security has been obtained from WMI (Craves) Ltd. against 10 per cent advance ; and

(c) whether it is a bank quarantee and if so, on which bank?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The letter of intent contains clauses dealing with the percentage of payments to be made at various stages for different portions of the contract, delivery period, warranty period. performance (es's and other standard clauses.

(a) and (c). M/s WMI Cranes Ltd.. have furnished a bank guarantee equivalent to the amount of advance from Hongkong Banking Corporation. Shanghai and Bombay.

Notification of District Newspapers as Small Scale Industry in Maharashtra

5076 PROF. MADHU DANDAVATE: Will the Minister of INDUSTRY be pleased to state :

- (a) whether Maharashtra Government has recommended for notification district newspapers as small-scale industry;
- (b) whether the Reserve Bank of India has already accepted in principle the categorisation of district newspapers as small scale industry, and
- (c) if so, the action taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY INDUSTRY (SHRI M. ARUNACHALAM): (a) and (c). A reference has been received from Government of Maharashtra recently requesting to grant permission for registering printing presses engaged in printing and publishing of newspapers either on job basis or on ownership basis as small scale industrial units which is under consideration.

(b) Guidelines have been issued to all scheduled commercial banks by Reserve Bank of India advising that banks may treat advances granted to small and medium newspaper units which satisfy the investment criteria laid down for SSI units as priority sector advances.

Under-Utilization of Manufacturing Capacity of Methylene Chloride

5077. SHRI JANAK RAJ GUPTA: Will the Minister of INDUSTRY be pleased to state :

- (a) whether it is a fact that indigenous manufacturers of Mathylene Chloride (MC) have claimed under-utilization of their capacity to pressurise Government to ban imports:
- (b) whether Government have verified their claim : and
- (c) if so, the details thereof and if not the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY INDUSTRY (SHRI R. K. OF JAI-CHANDRA SINGH): (a) and (c). The from two manufacturers of Methylene Chloride, namely, M/s. Gujarat Alkalies and Chemicals Ltd. and M/s. Mettur Chemicals and Industrial Corporatoin Ltd. for a change of import policy from OGL to the list of limited permissible items on the ground of sufficient indigenous production are under concideration of the Government.

Decline in sale of Polyester Staple Fibre

- 5078 SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUS-TRY be pleased to state :
- (a) whether it is a fact that the Polyester Staple Fibre (PSF) manufacturing units have in the recent months been facing a sharp decline in sale and mounting inventories; and
- (b) if so, the steps taken to check the present trend?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. CNANDRA SINGH): (a) Representations 291 Re : Question of Privilege

MARCH 31, 1987

Re: Question of 292 Privilege

to this effect have been received from the Association of Polyester Staple Fibre Manufacturers.

(b) The situation is being kept under watch and suitable measures will be taken at the appropriate time.

RE : QUESTION OF PRIVILEGE

12.00 hrs.

(Interruptions)

SHRI SHAN (ARAM NAIK (Panaji): I have given a privilege motion against the Statesman for publishing the report about the No Confidence Motion. Again they are playing a trick. They are using the language "understood to have been given". In this manner flouting Rule 334A.

(Interruptions)

[Translation]

SHRI PRATAP BHANU SHARMA (Vidisha): Mr. Speaker, Sir, it is against the Parliamentry conventions. This is a serious matter and it should be taken seriously.

MR. SPEAKER : Let me reply first.

(Interruptions)

MR. SPEAKER: Let me reply. What are you doing.

(Interruptions)

[English]

MR. SPEAKER: How can I listen to you?

(Interruptions)

[Translations]

MR. SPEAKER: Why are you indulging in nutual discussion in this way?

(Interruptions)

MR. SPEAKER: What are you doins in this way.

(Interruptions)

MR. SPEAKER: Mr. Amal Datta, you are an educated lawyer. Sometimes you should go through this Rules Book.

(Interruptions)

[English]

MR. SPEAKER: You should raad the Rules Book at least.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour): Yes, I have read it.

(Interruptions)

[Translation]

MR. SPEAKER: What is the use of all this?

(Interruptions)

[English]

MR. SPEAKER: Will it make any sense?

(Interruptions)

[Translation]

MR. SPEAKER: Will you not let me reply? Can I not reply to any point?

(Interruptions)

[English]

MR. SPEAKER; Can I answer him?

(Interruptions)

[Translations]

MR. SPEAKER: No body is listening to me. What are you doing? I am not following anything.

(Interruptions)

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CHAITRA 10, 1909 (SAKA)

Re: Question of 294 Privilege

[English]

MR. SPEAKER: Why are you doing like this ?

(Interruptions)

[Translations]

MR. SPEAKER: You are a sensible person. All of you start shouting.

SHRI BASUDEB ACHARIA (Bankura) : They do not understand.

MR. SPEAKER: You are also like them.

(Interruptions)

MR SPEAKER: I have received your notice. Let me see, I will talk to you tomorrow.

[English]

SHRI RAM SINGH YADAV (Alwar) : Sir. I have also given notice.

(Interruptions)

[Translation]

SHRI PRATAP BHANU SHARMA (Vidisha): We have also given you the notice.

MR. SPEAKER: First I will see. then I will talk to you. Unless I come to know the position, how can I speak about the matter.

[English]

SHRI AMAL DATTA: They wanted to find out from you whether you have got the notice. That was exactly their motive. Otherwise there was no motive.

(Interruptions)

[Translation]

MR. SPEAKER: Mr. Amal Datta, why do you speak unnecessarily?

[English]

There is no reason at all.

(Interruptions)

[English]

MR. SPEAKER: You are unnecessarily adding fuel to the fire. There is no reason.

(Interruptions)

MR. SPEAKER: I have replied to them. The matter is settled.

(Interruption.)

SHRI AMAL DUTTA : If there is a clear-cut violation, you are here to take care of it.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati) The ruling party Members want confirmation.....

(Interruptions)

SHRI P. R. KUMARAMANGALAM (Salem): They cannot go on violatiog the rules.

(Interrnptions)

[Translation]

MR. SPEAKER: If you one to give verdict you are free to dosa.

SHRI BASUDEB ACHARIA: No. you give your ruling.

[English]

MR. SPEAKER: I am still to study that.

(Interruptions)

[Translation]

MR. SPEAKER: He has given his notice and I will go through it.

[English]

SHRI DINESH GOSWAMI : Sir. you please listen to both the sides

MR. SPEAKER: For what ?

295 Re: Question of MARCH 31, 1987 Privilege

Re : Question of 296 Privilege

SHRI DINESH GOSWAMI: Before deciding whether there is violation or not.

(Interruptions)

(Interruptions)

MR SPEAKER: It is my job.

(Interruptions)

SHRI DINESH GOSWAMI : We will convince you that there is no violation,

(Interruptions)

[Translation]

MR. SPEAKER : I will see. If there is no violation, I will not admit it and if it violates the rules, I will admit it.

(Interruptions)

MR. SPEAKER: If I need your advice, I shall also seek it.

(Interruptions)

MR. SPEAKER: If all of you speak at a time, it serves no purpose. So many Members of the same party are speaking at the same time. Does it serve any purpose ? If one Member speaks, his point could be understood.

(Interruptions)

SHRI HARISH RAWAT (Almora): It is a contempt of the House. This is a very serious matter. Before sending notice to your office, it has been published in the newspapers.

(Interruptions)

[English]

MADHU DANDAVATE PROF. (Rajapur): Sir, he is talking of warning. Please tell him, this is not a police station, this is Lok Sabha.

(Interruptions)

MR. SPEAKER : I have not warned.

[Translation]

Why do you worry.

[English]

MR. SPEAKER: Please sit down.

(Interruptions)

[Translation]

MR. SPEAKER : Kindly listen to me. What are you doing? I don't understand as to why you are wasting time? Neither you are following anything nor anybody else. Kindly listen to me. Kumaramangalam ji, please be seated patiently. You have given notice and everyone has a right to give notice. I have also a night to go through it. First I shall go through it, then I shall give my ruling. I have not seen it yet. I shall give my ruling after going through it. I shall know about it only when I go through it.

(Interruptions)

[English]

SHRI SHANTARAM NAIK: It is a clear case of privilege, Sir.

(Interruptions)

SHRI S. JAIPAL REDDY (Mahboob nagar): No attempt should be made in the House to browbeat the press.

(Interruptions)

Translation

MR. SPEAKER : One thing more. You are getting agitated unnecessarily, It is not against you.

(Interruptions)

MR. SPEAKER: Why are you doing this? Please resume your seat. Have some patience. It is not against you.

[English]

SHRI DINESH GOSWAMI : They are making the insinuations.

297 Re: Que tion of Privilege

CHAITRA 10, 1909 (SAKA)

Re: Question of 298

[Translation]

MR. SPEAKER: Please resume your seat. It is not against you.

(Interruptions)

[English]

SHRI DINESH GOSWAMI: They are making the insinuations.

(Interruptions)

SHRI P. R KUMARAMAHGALAM: Did they leak it or did the newspaperman draft it and they signed it?

(Interruptions)

SHRI SHANTARAM NAIK: The language used is "Understood to have been given".

(Interruptions)

AN HON, MEMBER: They want to become Ministers, Sir.

(Interruptions)

SHRI DINESH GOSWAMI: I take the responsibility of saying that I have given this information.

(Interruptions)**

MR. SPEAKER: Nothing goes on record.

(Interruptions)**

MR. SPEAKER: Not allowed.

(Interruptions)**

SHRI BASUDEB ACHARIA: Sir, the Babri Masjid...

(Interruptions)**

MR. SPEAKER: Not allowed, no ermission.

(Interruption) **

SHRI BASUDEB ACHARIA: The issue has not been resolved. The Government should take initiative.

[Translation]

MR. SPEAKER: Mr. Acharia, why do not you come in the House after going through the rules?

SHRI BASUDEB ACHARIA : We come here after going through the rules.

MR. SPEAKER: The House is discussing the Demards of the Home Ministry. You may speak whatever you want to speak during the discussion on these demands.

[English]

So simple it is.

[Translation]

SHRI HARISH RAWAT : Threat has been held out to you in the newspapers.

(Interruptions)

MR. SPEAKER : 1 shall see.

(Interruptions)**

MR. SPEAKER: I have not allowed.

(Interruptions)**

MR. SPEAKER : Not allowed at all.

(Interruptions)**

SHRI S. JAIPAL REDDY: Sir, I am on a different issue. I have tabled a motion.

[Translation]

MR. SPEAKER: It is a matter which comes under the State Government. If you want to speak about Ministry of Home Affairs, then the Demands of the Home Ministry are being taken up from today. You can make your submission then.

^{**}Not recoreded.

[English]

DR. DATTA SAMANT: Hundreds of people from Beigaum have demonstrated....

[Translations]

MR. SPEAKER: The demands of the Ministry of Home Affairs are being taken up today and whatever you want to speak, you may speak under discussion on these demands. Why have you been supplied with the booklet on Rules of Procedure? It has been supplied to you so that you could go through it. Whatever issue you want to raise you may do so during the discussion on demands which are being taken up today

[English]

MR. SPEAKER: Mr. Samant, not allowed. Not permitted.

(Interruptions)*

[Translation]

MR. SPEAKER: You may raise this issue under the demands of the Home Ministry.

(Interruptions)

MR. SPEAKER: I have asked you, because these demands are being discussed today. You may speak under these demands.

(Interruptions)

PAPERS LAID ON THE TABLE

[English]

Notification under Customs Act, 1962 regarding exemption to vessels and other floting structures when imported to India from whole of basic duties of customs.

12.10 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg

- (1) G. S. R. 295 (E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum regarding exemption to vessels and other floating structures when imported into India from the whole of the basic and additional duties of customs leviable thereon.
- (2) G. S. R. 296 (E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 113/87-Customs dated the 1st March, 1987 so as to exempt goods covered by Notification No. 133/87-Customs dated the 19th March, 1987 from the whole of the auxiliary duty of customs leviable thereon.

[Placed in Library Sec No. LT. 4097/87]

Notifications under Essential Commodities Act, 1955

THE MINISTRY OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVE-LOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The General Service Electric Lamps (Quality Control) Order, 1986 published in Notification No. G. S. R. 1230 (E) in Gazette of India dated the 27th November, 1986.
- (2) The Dry Batteries for Flash Lights (Quality Control) Orders, 1986 published in Notification No.

to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

[&]quot;Not recorded.

G. S. R. 1270 (E) in Gazette of India dated the 9th December. 1986.

(3) The Dry Batterries for Transistor Radio Receivers (Quality Control) Order, 1986 published in Notification No. G. S. R. (E) in Gazette of India dated the 9th December, 1986.

[Placed in Library See No. LT. 4098/87]

statement showing reasons for delay in laying the annual report and Audited Accounts of the Bengal Immuinty Ltd for 1985-86 within stipulated period.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRR (SHRI R. K. CHANDRA SINGH) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Immunity Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. Sec no LT 4000/87]

Annual Report and Review on the working of Central government Employees Consumer Cooperative Society limited for 1985-86.

THE MINISTER OF STATE IN THE MINISTRR OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTRY OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table-

- A copy of the Annual Report (1) (Hindi and English Versions) of the Central Government Emplo-Consumer Cooperative Society Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Emplo-

yees Consumer Cooperative Society Limited, New Dethi, for the year 1985-86.

[Placed in Library, See No LT 4099/87]

Annual Report and Review on the working of the Hindustan Teleprinters Limited Act 1985-86 and a statement showing reasons for delay in laying there papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act; 1956 :--
- (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1985-86.
- (ii) Annual Report of the Hindustan Teleprinters Limited Madras, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Aindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No LT 4101/87]

12.14 hrs

COMMITTEE ON PUBLIC UNDER TAKINGS

Nineteenth Report

[English]

SHRI K. RAMAMURTY (Krishnagiri): I beg to present the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Tenth Report on Hotel Corporation of India Ltd.

12.12 brs.

STATEMENT RE: STEPS TAKEN BY GOVERNMENT FOR IMPROVING THE EFFECTIVENESS AND EFFI-CIENCY OF TELECOMMUNICATION SERVICES.

THE MINISTER OF COMMUNICA-TIONS (SHR1 ARJUN SINGH): Hon'ble Members will recall that the Prime Minister in his Budget Speech had mentioned: "Our principal objectives are the elimination of poverty and building of a strong, modern self-reliant and independent economy". He had further said; "Efficiency and productivity have to be increased".

I believe that the Department of Telecommunications has a very important contribution to make in these objectives through effective and efficient communication services.

The Department of Telecommunications has drawn up plans to improve the effectiveness and efficiency of its services and is working hard towards this. Whole-hearted cooperation and dedication of all categories of staff is a prerequisite in this regard.

The Hon'ble Members will recall that some time back we had a series of agitations in the Department of Telecommunication arising from the dissatisfaction with the pay-scales etc. and the rcommendations of the 4th Pay Commission. In particular, in October/November 1986, there had been a serious deterioration in services due to the agitation launched by the Junior Engineer Telecommunications. I am happy to report that the matter has been resolved satisfactorily I am happy to inform the House that the employees have themselves come forward with a detailed Action Plan to improve the quality of service. have promised that they will take special steps to bring down the fault rates, from the present 35 to 20 faults per hundred telephones per month by December, 1987 and to 5 faults per hundred telephones per month by 1990. They have also undertaken to improve the local call and STD call completion rates and the trunk efficiency. Some of the targets they have proposed are

an improvement on what we were hoping to achieve during the 7th Five Year Plan.

They have also undertaken to build up a team spirit with their colleagues down the line in achieving the above objectives.

It is not only the JEs but all other staff and the trade unions who have pledged their support and cooperation to our efforts for improving the quality of service. I have held discussions with the Secretaries-General of the three Federations of the Staff Unions in the Department of Telecommunications. All of them assured me unequivocally that they will work towards improvement of the telecommunication services. As a result of the discussions, we have consitituted Quality Circles of officers and staff at the grassroots levels which have started functioning. On our part, we are looking at the genuine problems and grievances of staff of all categories and plan to settle them amicably.

The Hon'ble Members will recall that we had recently organised a National Conference on the Telecommunications Mission. As a follow-up action we have constituted 31 Task Forces, each consiting of 6 to 8 people, officials and non-officials, having expertise in various fields, including consumer activities, trade union leaders management experts, businessmen, industrialists, etc. We have requested these Task Forces to draw up action plan in each of their areas to improve the quality of service. We have requested them to make their recommendations by the middle of April, 1987.

We intend to promptly follow up the action plans drawn up by these Task Porces to give better satisfaction to the customers.

Some of the State Governments have been concerned about the prompt provision of telecommunication services to the new industrial estates and townships being established by then in the suburbs of major cities and towns. I have started a dialogue with the Chief Ministers to exchange views on the steps necessary and our effort will be to meet these requirements in a reasonable time frame.

Rule 377

MATTERS UNDER RULE 377

The task of bringing about "Better Communication", as entrusted to us by the Prime Minister shall be attended to at all levels in the Department, with dedication and commitment. I shall report to this august House the progress made in this regard.

12.15 hrs.

ELECTION TO COMMITTEE

[English]

THE MINISTER OF DEFENCE (SHRI VSHWANATH PRATAP SINGH): Sir, I beg to move :

"That in pursuance of section 12 (1) of the Nanional Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder".

MR. SPEAKER : The question is :

"That in pursuance of section 12 (1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a of the Central Advisory member Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

MR. SPEAKER : Now, we shall take up Matters under Rule 377.

[English] (i) Need to take necessary measures to

improve rail facilities in Bihar.

SHRI C. P. THAKUR (Patna) : Sir. Bihar is an economically backward state. To improve its economy, it is essential that rail facilities are improved :

- Rall bridge on the river Ganges at Patna: This bridge will connect North and South Bihar and will greatly facilitate the movement of goods from one part to another. Many a time assurances have been given that this bridge will be taken for consideration by the Government, Unfortunately; nothing has been done so far. The matter has been raised by many Members in Parliament. Some of the districts of the North Bihar will be immensely benefited by this bridge.
- 2. Dbubling the single line between Patna and Gaya: This line again carries heavy load of traffic. Its doubling is over-due and it should be done without any delay.

[Translation]

(II) Need to take necessary measures to prevent theft of precious antiques in Bihar.

SHRIMATI MADHUREE SINGH (Purnea): Bihar is an important state of India, having old traditions. Every Indian is proud of historical and religious traditions of Bihar. Bihar has also been an old Centre of various religions and knowledge as also birth place of tenth guru of sikhs and field of activities of Muslim Saints and Lord Buddha and Jain Tirthankars. Mithila is considered to be the "birth place of Sita". Bihar has been a land of temples and various stories of It has made a special contribution in the integration of the country. At present, precious antiques and rare pieces of art, statues and paintings are being stolen and smuggled out of the country. [Shrimati Madhuree Singh]

The smugglers are indulging in the theft of antiques located in various parts of the country. If our pieces of art are smuggled out of the country in this manner, our precious antiques would vanish from our country. There are a large number of entiques in Bihar. Theft of rare antiques taking place at Rajgir, Bodhgava, Nalanda, Patna, Bhagalpur, Katihar and Darbhanga etc Effective steps are required to be taken urgently for the protection of rare antiques. Recently, a rare antique of Chaturbhuji Saraswati has been stolen. It has also been reported that the idol of Lord Vishnu has been defiled. Idols of Shiv Parvati have been stolen in Vajirganj, idol of Ganeshji of old black stone weighing approx three qunitals has been stolen in Jamnava and many idols of Ashtdhatu (an alloy of eight metals) have been stolen from Bhagalpur museum. Some of them beloeg to eighth or nineth century and are I request the valued at crores of rupees. Government to take urgent steps to protect these idols of artistic value Connected with old culture of Bihar so that these antiques presenting old heritage of our country could be protected.

> (iii) Need to give unemployment allowance to the unemployed wouth of the country.

SHRI SHANTI DHARIWAL (Kota) : unemployment problem The increasing among the educated, skilled and unskilled youths of the country is a matter of serious concern. Lakhs of youths are facing the problem of unemployment. There is a ban on recruitment in different services and the youths are not hopeful of getting employment in future also. Due to shortage of electricity, slow pace of industrial development, maximum use of automatic machines and expansion of higher education, unemployment among the youths is increasing. There seems to be little hope for its solution. Cottage industries are not being expanded to the desired level and efforts of the Government are not adequate and the loans provided by the nationalised banks are discriminatory and these loans are provided to the youths belonging to the rich and well-to-do families and not to the needy persons. In such a situation, un-

employment allowance should be provided by the Government to the unemployed youths with a view to removing their difficulties.

[English]

(iv) Need to direct the Commercial 1 anks in Orissa to help the Scheduled Casts and Scheduled Tribes Development Finance Cooperative Corporation in disbursement and recovery of loans.

SHRI RADHAKANTA DIGAL (Phulbani): The Scheduled Castes and Sch:duled Tribes Development Finance Co-operative Corporation, Orissa is assisting SC and ST pensons in taking up economically viable schemes with provision of margin money upto 25% of the Unit cost of the scheme. The Corporation not having a network of field organisation which involved high operational cost, the margin money is to be routed through the Commercial The Commercial Banks are to Banks. agree for disbursement and recovery of margin money loan on behalf of the Corporation along with the Bank loan, as otherwise adequate benefits cannot flow for the rapid economic development of SCs and STs. Some of the Commercial Banks and Regional Rural Banks have made necessary tie-up arrangements with the Corporation. But there are other commercial banks and regional rural banks who are still unwilling for recovery of margin money loan along with the bank loan. As such, I request the Finance Minister to direct the Reserve Bank of India to send instructions to all commercial banks functioning in Orissa in this regard.

12.20 brs.

[SHRI SHARAD DIGHE in the Chair]

[Translation]

(v) Need to take steps to ensure compliance of direction issued in regard to appointment of SC and ST candidates to varisus Government posts.

SHRI K. D. SULTANPURI (Simla):

Mr. Chairman, Sir, the reservation
provided for scheduled castes and scheduled
Tribes in various services under the
Constitution as also directions of the

President in this regard are not being implemented properly. The officers show an indifferent attitute towards them by saying that these persons are not deserving and therefore, they do not appoint them. Our leaders like Pt. Jawahar Lal Nehru and Shrimati Indira Gandhi always made efforts to extend full benefits to the people of these categories, and as a result the people of these communities were benefited very much. I can say that even today, our Hon. Prime Minister, Shri Rajiv Gandhi, is undertaking welfare measures for the poor by meeting them in far flung areas so that these poor people could march forward.

I would like to urge the Government of India that stringent action [should be taken against those officers who do not comply with the instructions of the Ministry and a survey should be conducted to find out the backlog in all the Corporations and Undertakings whether it is under the State Governments or the Central Government and the backlog should be cleared within six months. I hope the Government of India would take immediate action in the matter so that the persons of these Communities could derive the benefits which have been guaranted to them under the Constitution.

[English]

(vi) Need to formulate a scheme for laying pipeline for natural gas in Assam and make provision for adequate funds.

SHRI M. R. SAIKIA (Nowgong): Large quantities of Natural Gas are being flared up in the Oil India Ltd. and Natural Gas Commission's oil fields in Assam. This is a wastage of natural assets. A scheme should be formulated to lay a natural gas pipeline from Duliajan via Moran Galeky, Nazira, Sibsagar, Jorhat, Nagaon, Guwahati, Goulpara and Dhubri along the National Highways. This life-fine would cater for a refinery-cum-petrochemical complex at Mezenga and a fertilizer plant each at Jorhat, Nagaon, Goalpara and Dhubri. There could be one petrochemical complex and a fertilizer factory at suitable site in Kamrup, Nalberi and Barbeta districts. Again, from Jakhalabandha (in Nagaon District) a branch line can be taken to the

North Bank though the Bhomoraguri Bridge over Brahmaputra. Another fertilizer plant could be set up in the jute areas of Mongoldoi and a stripping (LPG) plant at Bangia. Therefore, I urge upon the Union Government to formulate a scheme and make provision for adequate funds for its implementation.

(vii) Need to have a separate division for proper management of Coalfields in Orissa State.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir. Orissa produced 6.6 million tonnes of coal from the two coalfields of the State, viz., Talcher and Ib This is rather low valley during 1986. when one considers the large reserves of coal located in these two coalfields. With the full commissioning of the captive power plants of NALCO and Rourkela Steel Plant, and increase in the supply of coal from Talcher field to the power plants in South, the total production of coal will exceed 10 million tonnes annually by the end of the 7th Plan period. In view of the dispersed locations of the two coalfields. for better control, it would be desirable to set up a separate Divisions of South Eastern Coalfields Ltd for the two coalfields of Orissa without further delay. The interests of the State were not being adequately safeguarded by the crstwhile Western Coalfields Ltd. which was looking after Ib Valley and by Central Coalfields Ltd. which was administering the Talcher Coalfields By creating a new coal company (S.E. Coalfields Ltd.) with headquarters at Bilaspur in M. P., these has been no spectacular progress yet as far as integrated development of the coal coalfields of Orissa is concerned. It is, therefore, of paramount importance to have a separate Division, in Orissa for administration, supervision and expansion of activities of the two coalfields of the State.

(viii) Need to provide sufficient funds to the State Government of Assam for undertaking permanent flood control measurs.

SHRI PARAG CHALIHA (Jorhat): Recurring floods and erosion by the Brahmaputra have resulted on one hand, in extensive areas getting very thickly silted [Shri Parag Chaliba]

up making cultivation of the reason's main crop paddy impossible thereon, and on the other, large chunks of inhabited and cultivable land all along the two banks of the mighty river as also of its numerous tributaries almost annually eastern-up.

All flood control works so far have been mostly on ad hoc basis—permanent measures not being possible to be undertaken because of financial constraints. Even normal protective and flood-relief measures like repairing breaches (in bunds), constructing sluice-gate at vulnerable points all along the vast riverine tracts continue to go by default, due to prunning of the non-Plan allocations for the 7th Plan period for Assam under this head.

With the onsetting of the monosoons, the urgency of undertaking such protective works becomes more pronounced.

Resultant upon extensive erosion, besides other areas, a large populous area known as Deoghariya in Sibsargar (Assam), including an ancient Hindu temple, known as Ramkha Peeth, was recently swallowed by the Brahmhputra and a rearby muslim shrine, known as Hajrat Ajan Peer Sahib Dargah is facing a similar fate, if necessary protective measures are not immediately uncertaken.

It is, therefore, to urge upon the Ministry of Water Resources to make available sufficient funds for works proposed by the Government of Assam so as to ensure that adequate protective mesasure are taken before it is too late.

12.30 brs.

[English]

DEMANDS FOR GRANST 1987-88 — CONTD

Ministry of Home Affairs

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 39 to 43 and 88 to 92 relating to the Ministry of Home Affairs for which 8 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be treated as moved.

A list showing the serial numbers of cut motions moved will be put up on the Notice Board shortly. In case any member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1988, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 39 to 43 and 88 to 92 relating to the Ministry of Home Affairs."

Demands for grants in respect of Ministry of Home Affairs for the year 1987-88 submitted to the vote of the Lok Sabha

| No. of Demand | Name of Demand | Amount of Deman account voted by th 13th March, 1987 | Amount of Demand for Grant on account voted by the House on 13th March, 1987 | Amount of Demand for Grant to be submitted to the vote of the House | to the |
|------------------|------------------------------------------------------|------------------------------------------------------------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------|----------------|
| - | 2 | 3 | | | 4 |
| | | Revenuc Rs. | Capital Rs. | Revenue Rs. | Capital Rs. |
| MINI | MINISTRY OF HOME AFFAIRS | | | | |
| 39. | Ministry of Home Affairs | 21,84,00,000 | i | 1,09,18,00,000 | |
| 40. | Cabinet | 1,91,00,000 | | 9,52,00,000 | |
| 17 | Police | 1,64,70,00,000 | 13,18,00,000 | 8,21,49,00,000 | 65,92,00,000 |
| 43. | Other Expenditure of the Ministry of Home Affairs | 36,66,00,000 | 18,01,00,000 | 1,50,28,00,000 | 55,40,00,000 |
| 43. | Transfers to Union Territory Governments | 21,43,00,000 | 18,49,00,000 | 1,07,13,' 0,000 | 92,44,00,000 |

| NISTRY OF HOME AFFAIRS UNION TERRITORIES (Without Legislature) 88. Delbi 89. Andaman and Nicobar Islands 90. Dadra and Nagar Haveli 91. Lakshadweep |
|-----------------------------------------------------------------------------------------------------------------------------------------------------|
|-----------------------------------------------------------------------------------------------------------------------------------------------------|

MR. DEPUTY SPEAKER: Now, Shri Papi Reddy.

SHRI BEZAWADA PAPI REDDY (Ongole): Mr. Chairman, Sir, yesterday, was our Telugu New Year's Day. So, I would like to extend my best wishes to the Congress Party.

According to yesterday's Hindu, number seven is not good for the Congress because, in 1967, they lost Tamil Nadu to a regional party. In 1977, they lost the Central Government to the Opposition Party. And in 1987, I do not know what is going to happen. But, then I wish the Prime Minis er a lot of luck because 1987 has started very badly. They have almost lost so many States, especially the whole south of Vindhyas. Formerly, their slogan was "Workers of the world unite." And they have nothing to lose, but to to change Now, the latest slogan is "Rice consumers of the country unite." So, there is nothing to lose but to accept the diktats of Delhi. So. Sir, that way, I am sorry for the Prime Minister who said in his Congress Centenary address that he will get rid of the power brokers But now it seems as though he is prisoner of those brokers.

MR. CHAIRMAN: Why don't you speak on the Demands of the Home Ministry? Please confine yourself to the subject.

(Interruptions)

SHRI BEZAWADA PAPI REDDY: I suppose the Prime Minister comes under the Home Ministry because they are responsible for his protection.

(Interruptions)

MR. CHAIRMAN: Casual reference here and there, I can understand, but the major portion of the speech should not be outside the scope of the demand.

SHRI BEZAWADA PAPI REDDY: I do not know whether we can discuss the Governor here or not in the memorandum

submitted by the Andhra Pradesh State Government to the Sarkaria Commission they have asked for the removal of the institution of Governor because earlier we had a very bad experience of

THE MINISTRY OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): No names of the Governors should be mentioned here.

SHRI BEZAWADA PAPI REDDY; All right. Can I discuss about the Governors?

MR. CHAIRMAN :You can discuss ...

(Interruptions)

SHRI BEZAWADA PAPI REDDY: We are not supposed to discuss about the President; we are not supposed to discuss about the Governors here, then what are we to discuss? Are we to discuss small mala in Delhi?

MR. CHAIRMAN: If there is anything objectionable, I will expunge it.

SHRI BEZAWADA PAPI REDDY : Yes, Sir. You can remove it.

SHRI DINESH GOSWAMI (Gowahati): Mr. Chairman, are you removing the Governor or are you removing his part of the speech?

AN HON. MEMBER : You remove both.

MR. CHAIRMAN: 1 would not remove anything. I will expunge.

SHRI BEZAWADA PAPI REDDY: It does not matter. Ever since the formation of this Parliament, you will agree that there were fourteen reshuffles. It is a record. Maybe, the Prime Minister would get into Guinnes Book for the number of reshuffles? We had in the past few months, fourteen reshuffles.

^{**}Expunged as ordered by the Chair,

[Shri Bezawada Papi Reddy]

Comming to the subject, I will try to talk about the I. A. S. cadre. Regarding IAS, you know that after the 10 plus 2 stage, all the brilliant boys go to professional courses-medicine, engineering and, if possible, the veterinary course also. They go by merit. Those who do not make the grade, go as graduates. And finally, these graduates appear for the I. A. S. and they came into the I. A. S. Now, once a person becomes an IAS officer, he is almost the son-in-law of the Government. He becomes omnipotent. Again, he is the jack of all trades and master of none. He goes about changing from Corporation to Corporation. Once he would be the Managing Director of a Leather Corporation; and after getting training on leather and all that, he shifts to Fisheries Corporation; and so on he would be shifting, at the expense of the departmental people who ultimately get frustrated, because they cannot reach the top. They do not have the incentive to This is the way they man the corporations.

Actually, agriculture is an important subject; and in agriculture, you find IAS officers being made Directors of Agriculture.

MR. CHAIRMAN: Why are you speaking about agriculture, I do not understand.

SHRI BEZAWADA PAPI REDDY: I am speaking about IAS officers, Sir. If I am not clear, I think I will have to speak in Telugu.

(Interruptions)

Now I would like to speak about Hindi. (Interruptions) About Hindi, I do not know ultimately where we are going to end. I am told that there was an enquiry from the Home Secretary of Bihar to the Home Secretary of Karnataka, He wrote in Hindi. The Karnataka Home Secretary replied in Kannada. So, I do not know where this is going to end.

I do not know whether I can speak on these things also; there is a very serious resentment about the selection of High Court Jadges from Hyderabad, i. e. from Andhra Pradesh. Sir, I suppose this is a function of the Hom: Minsstry. I do not think you will object to it, because we were told—may be the Minister can enquire from his office—that the recommendations sent by the Chief Justice of Andhra some three years back, are still pending. The explanation given is that **. I do not know how it is.....(Interruptions)

[Hindi]

SHRI BAPULAL MALVIYA (Shajapur): Mr. Chairman, Sir, the hon. Member is not speaking on concerned demads and he is digressing from the main subject.

[Translations]

MR CHAIRMAN: You please go shead, Mr. Reddy. (Interruptions) I am there to check him if he speaks anything irrelevant.

SHRI BEZAWADA PAPI REDDY: I want to bring this to the notice of the Home Ministry i.e. about the injustice done to Andhra Pradesh in all walks of life.

Finally, I think Mr. Chidambaram is getting bored. (Interruptions)

SHRI AMAL DATTA: Are you going to shorten your speech because he is being bored?

SHRI BEZAWADA PAPI REDDY:

SHRI AMAL DATTA: How cooperative is the opposition ?

MR. CHAIRMAN: Shall I call the next speaker—Shri Amarsinh Rathawa?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I think it is 377 which is going on.

^{**}Expunged as ordred by the Chief.

SHRI MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Is the speech over?

MR. CHAIRMAN : Yes.

SHRI P. CHIDAMBARAM: I think it is the briefest opening speech by the opposition on the Demands for Grants under the control of the Ministry of Home Affairs.

S BUTTA SINGH: I thought it was still 377 which was being read out. I have taken note of all the points being sent to the Ministry concerned.

SHRI P. CHIDAMBARAM: That shows the sense of seriousness with which the opposition members take the Ministry of Home Affairs

AN HON. MEMBER: The opening batsman was out at zero run. What has happened?

MR. CHAIRMAN: The speech is over. Shri Amarsinh Rathawa.

[Translation]

SHRI AMARSINH RATHAWA: (Chhota Udaipur): Mr. Chairman, Sir, I rise to support the demands of the Ministry of Home Affi irs.

There are a large number of tribal areas and hilly areas in our country. There are very few police stations in these areas. As a result, the people of tribal and hilly areas facing a lot of difficulties. The police system continues to be same as it was earlier. Therefore, the police is not working as efficiently as it should. I would, therefore, like to demand that steps should be taken to increase the facility of police in tribal and hilly areas. In the absence of adequate police arrangements, people are feeling very insecure. They are burnt alive, they are beaten and robbed of their belongings. Therefore, there must be some facility for the people living in hilly areas and tribal areas. The facility of police is very essential for the development of these areas. Due to inadequate arrangement of police, people are unable to reach their destination. Therefore, the responsibility

of police increases even more. The strength of Police Porce should be increased there. The Government should increase the aliocation for providing these facilities.

There are two castes-Rathawa and Rathawa Koli-in our Gujarat, I am Rathawa and my uncle is called Rathawa Koli. Rathawa are tribals and Rathawa Koli are called Bakshi Panch. I have fought a case in Supreme Court to remove this difference. During the last session, I was paid neither the salary nor daily allowance. Leter on judgement was delivered in my favour, but due to these two words, I had to suffer a lot for five years. This point has to be taken note of. Some officer had made a mistake about Rathawa and Rathawa Koli and my senior Member Shri Harubhai Mehta had to work to remove this misunderstanding, but we won the case in the Supreme Court. The prominent leader, the Home Minister, Shri Buta Singh, has always been the leader of Adivasis and workers and has always been thinking of their welfar, and he has been a torch bearer for us. I request that Rathawa community should also be recognised as Adivasis and he should give directions to this effect.

Our Government is doing a lot for the development of the Adivasis and it is because of these efforts that we have reached here. Otherwise we would have remained bakward. I do not agree that Gujarat Government and Central Government are doing nothing, but they are not doing to the desired extent. We have certain schemes like 20 Point Programme for the tribal development, but these are not succeeding. Police arrangements are required for them. I would, therefore, request the hon. Minister that with a view to ensure that the benefits of the on-going programmes reach the beueficiaries for whom they are meant, we should seek the help of the police also.

I would like to thank the hon. Minister and the young Prime Minister for solving the country's problems with foresightedness. Elections were held in Punjab, Assam Accord was signed and Mizoram and Arunachal were gived statchood, Kudal Commission and Rangnath Commission and Rangnath Commission.

[Shri Amarsinh Rathawa]

ssion were also consitituted. The biggest achievement was that not only efficiency of the police and other regiments was increased, women of the country were given due respect and honour in them. This is our biggest success. Women battalion in police regiment has been organised. It is a matter of pride for our women; folk. This women battalion will be able to deal with those anti-social elements who are bent upon destroying the country.

One thing more. In some of the peaceful States, undemocratic activities are going on; the terrorists and communalists are indulging in disruptive activities. should think of enacting stringent laws so that they do not succeed in disintegrating the country and destroying the democratic system. Gujarat is a peaceful State. At present, an agitation is going on there in the name of farmers. It is an excuse. In the recent elections all Congress (I) candidates had won. The Congress Party has gained majority in Zila Panchayats, Taluka Panchayats and Councils. They are unable to swallow this. Therefore, an agitation has been started in Qujarat in the name of the farmers. The agitation is not being run by Gujarat leaders. Rather it is in the hands of outside leaders. This has become clear and this has been reported in the newspapers also. Certain innocent people have been killed in it. Further programmes are being chalked out in this respect and terrorists have reached at different places in the groups of 50 and they are planning to create disruption and disturbances. It is all pre-planned. Therefore, a very stringent law should be enacted there so that the rural folk are able to move at different places without any hindrance For the present, all the routes have been blocked including roads. Train tracks are being uprooted and bridges are being damaged. In such circumstances, Government will have to find out some way to deal with these people before they infiltrate into the rural areas. Therefore, I will request the hon. Minister to enact very stringent laws so that the unity of the country and our culture is not destroyed.

Sir, I want to say one thing more. You have provided many facilities to the free-

dom fighters, but there are freedom fighters in the villages who are not aware of facilities being provided by the Government. You should, therefore, conduct a survey and find out those freedom fighters who have been left out. They should be provided the facilities being given to other freedom fighters. I also suggest that one member from each of the families of the freedom fighters should be given service so that their families are able to get some financial assistance. I have seen such freedom fighters who have been forced to work as labourers. Therefore, it will be better if one member from each of the freedom fighters families is given service and simultaneously other facilities are also provided to them.

That is all I want to say.

SHRI SHIV PRASAD SAHU (Ranchi): Mr. Chairman, Sir, I support the Demands for Grants of the Ministry of Home Affairs presented by the hon. Home Minister. Our young Prime Minister and the Home Minister have done very good work during the last few months. Punjab and Assam Accords were signed and Mizoram and Arunachal Pradesh were given statehood. In addition to these, several other significant achievements were made by the Prime Minister and the Home Minister. I may tell you that keeping in view the circumstances prevailing in the country at present, the biggest task before us is to create an atmosphere of national integration. Presently, certain foreign powers are spreading, particularly in Adivasi areas, the feeling of separatism and people are being imparted training in violence and killing. Home Ministry should become cautious about this.

A lot of atrocities are being committed in our country on women. We read daily in the newspapers that they are being burnt alive and hanged on the excuse of not bringing enough dowry. The Government should make the concerned laws more stringent so that this evil is eradicated and the women get relief. When the people in the foreign countries read news that the women are burnt alive for not bringing TV or motor cycle or money, they feel surprised.

This brings bad name to the country. The Home Ministry should, therefore, keep

a strict eye on such incidents. I come from Bihar and a very difficult situation is arising there. In our State refugees are spreading all over. There is need to understand seriously as to what is happening in the five districts of Chhota Nagpur region, nemely, Ranchi, Palamu, Hazari Bagh, Chaibasa and Dhanbad. The hon. Home Minister should pay special attention towards it Resentment and dissatisfaction is brewing in Chhota Nagpur area. This needs consideration as to why our Adivasi brethern are annoyed Moreover, even non-Adivasis are also showing the signs of annoyance. Some bad elements are endeavouring to provoke the local people for demanding States in B.S.F. and C.R.P.F.] (5) a separate State. That is why the demands for a separate Jharkhand State and separation of Chhota Nagpur are being raised there. Such demands are made because Chhota Nagpur has the richest mineral deposits in Asia where coal, iron, copper, uranium and bauxite are available in abundance and there are Tata's Steel Plants, Bokaro Steel Plant and a Plant at Hatia. This State is Playing an important role in our national economy and that is why some foreign powers are instigating the illiterate and ignorant local people with a motive to create disturbance there. The hon. Home Minister should be cautious about it, Besides public undertakings, land is being purchased in Chhota Nagpur for setting up new industries and factories under Private Sector. Under the Koelkaro Project in Ranchi district 650 MW of power will be generated and for this purpose 70,000 acres of land of some adivasis and non-Similarly, adivasis is being acquired. 52,000 acres of land is being acquired in Chandil Block of Chaibasa district for the construction of Swarn Rekha Dam under which 92 villages will be submerged in water.

SHRI V. S. KRISHNA IYER (Banglore South) : I beg to move :

"That the Demand under the Head Ministry of Home Affairs be reduced by Rs. 100."

[Nead for banning of communal political parties.] (2)

"That the Demand under the Head Ministry of Home Affairs be reduced by Rs. 100"

[Need for streamlining the working of Intelligence Department in the country.1 (3)

"That the Demand under the Head Police be reduced by Rs. 100."

[Need for adequate welfare measures for the families of B. S. F. C.R.P.F.] (4)

"That the Demand under the Head Police be reduced by Rs. 100."

Need for proper representation of all

"That the Demand under the Head Police be reduced by Rs. 100."

Need for implementation recommendations of Dharamaveera Commission on Police Reforms.] (6)

MR. CHAIRMAN: You will continue your speech afterwards.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

130.0 hrs.

The Lok Sabha reassembled after lunch at Foutteen of the Clock.

[MR. SPEAKER in the Chair]

MR. SPEAKER; Shri Brahma Dutt.

[English]

STATMENT ON CHANGE IN INTEREST RATES AND RELATED MATTERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : Mr. Speaker Sir, In order to reduce the cost of money and to impart flexibility in the interest rate policy, the Reserve Bank of India is today announcing certain changes in the interest rate structure, with effect from 1 4.1987. I am taking this opportunity to inform the

[Shri Brahma Dutt]

House about these and certain other changes.

The important changes being announced by the Reserve Bank of India in regard to bank deposits and lending rates are as follows:

- (i) All bank lending rates above 15% are being reduced by 1 percentage point This will benefit agriculture, certain public sector procurement agencies and industry, including small scale industry.
- (ii) The rate of interest on bank deposits (made or renewed on or after 1.4.1987) of two year maturity is being increased by I percentage point to 10% rate will a so apply to deposits of maturity of more than 2 years. The rate of interest on deposits of maturity of one year and above (but less than two years) is being increased from 8-1/2 to 9 percent. The separate category of deposits of 5 years, which earlier carrid interest of 11%, is being abolished As a result of these measures, the structure of bank deposits will, over time, move in favour of shorter maturities, thus permitting greater flexibitity in the use of the interest rate instrument.
- (iii) There will be no change in respect of interest rates payable on Non-Resident External (Rupee) Accounts and Foreign Currency Non Resident Accounts. In respect of these deposits, which are received in foreign exchange, the existing structure of interest rates and the maturity pattern will remain unchanged.

The Statutory Liquidity Ratio is being increased from 37 percent to 37.5 percent. This will facilitate subscription by banks to the market borrowing programme

Consequent on these changes, and in consultation with the Reserve Bank of

India, the Government is making the following changes in interest rates applicable to other financial instruments with effect from 1.4.1987:

- (i) The maximum interest rate payable on issues of convertible and non-convertible debentures opening on or after 1.4.1987, as well as company deposits, is being reduced by 1 percentage point. Similarly, the maximum interest rate payable on tax-free and other public sector bonds is also being reduced by 1 percentage point.
- (ii) The interest rate on National Savings Certificates (VI and VII Issues), purchased on or after 1.4.1987; is being reduced by I percentage point.
- (iii) So far as the purchases of National Saving Certificates by Non-resident Indians in forign exchange is concerned, the present interest rate of 13% will continue.
- (iv) The maturity period of Indira Vikas Patra, whose value doubles in 5 years at present, is being extended to 5½ years for all sales on or after 1.4.1987. Henceforth its value will double in 5½ years.
- (v) In respect of Post Office Time Deposits, the existing rates of interest of 9.5%, 10% and 10.5% for deposits of 1.2 and 3 years respectively, will continue. The rate of interest on 5 Year Deposits, including recurring deposits, made or renewed on or after 1.4.1987 is however, being reduced from 11.5% to 11%.
- (vi) There will be no change in the rate of interest being paid by Government on deposits of Provident Funds.

In order to allow time for the various Post Offices to make necessary arrangements for effecting the above changes, the sale of National Savings Certificates, Indira Vikas Patra and acceptance of 5-Year deposit accounts are being suspended for a few days from 1.4.1987. These will be resum d as early as possible in different parts of the country, and in any case not later than 15th April, 1987.

14.05 hrs.

[English]

DISCUSSION RE: ENGAGING OF US ECONOMIC INTELLIGENCE AGENCY FAIRFAX GROUP BY MINISTRY OF FINANCE FOR INVESTIGATION OF CASES OF INDIANS HAVING HUGE ILLEGAL FUNDS ABROAD

MR. SPEAKER: We now take up discussion on the engaging of the U. S. economic intelligence agency Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad.

Prof. Madhu Dandavate.

SHRI B.R. BHAGAT (Arrah): Before my esteemed colleague begins...

(Interruptions)

SHRI BRAJAMOHAN MOHANTY (Puri): I am on a point of order.

(Interruptions)

MR. SPEAKER: What is your point of order?

SHRI BRAJAMOHAN MOHANTY:
Under Rule 193 you have to fix up one
hour before. Rule has not yet been
amended. The Rules Committee is
examining and going into details. Let the
rule be suspended and than discussion
may be taken up.

MR, SPEAKER: With the permission of the House we have always done. We have never done without the permission of the House.

SHRI BRAJAMOHAN MOHANTY: You get permission of the House.

MR. SPEAKER: Do I have the permission of the House to relax that rule?

(Interruptions)

MR. SPEAKER: Mr. Bhagat, are you on a point of order?

SHRI B. R. BHAGAT: No It is to appeal to the hon. Members. Very appropriate.

This is a very important debate concerning the accumulation of funds to alleged violation.....

MR SPEAKER: That is what he is going to say.

SHRI B. R. BHAGAT: I will appeal to the hon. Members who raise it, do not bring in partisan views.....

(Interruptions)

MR. SPEAKER: There is nothing that they will do.....

SHRI S. JAIPAL REDDY (Mehboob nagar): What is this ? I do not think we are in need of your advice, Mr. Bhagat.

(Interruptions)

SHRI S. JAIPAL REDDY: What is the partisan view about it?

(Interruptions)

MR. SPEAKER: There is no point of order.

I have over-ruled you. It is over-ruled.

SHRI S. JAIPAL REDDY: Why do you not hear me? You do not even hear me:

MR. SPEAKER: There is no point of order.

(Interruptions) **

MR- SPEAKER: I have already overruled. There is nothing going on record.

SHRI KAMAL NATH (Chhindwara):
But has the House agreed?

(Interruptions)

SHRI KAMAL NATH: The House has not agreed.

For the suspension of the rule you put it to the vote of the House.

MR. SPEAKER: Let this be discussed.

SHRI KAMAL NATH: We may agree. But let it be put to vote. Let us follow the procedure.

MR. SPEAKER: We have been doing it. Let us disscuss it now. When we amond the rules, we will sec.

SHRI KAMAL NATH: The permission of the House must be sought.

MR. SPEAKER: That is what I have asked for. I am only asking the House in view of the precedents that we have been having for full discussion. May I have the permission of the House?

(Interruptions)

MR. SPEAKER: We cannot do justice in one hour to this suject. So, it is better that we may do it.

SHRI KAMAL NATH: We must follow the procedure.

[Translation]

SHRI NARAYAN CHOUBEY (Midnapur): I fail to understand is to what is troubling him.

MR. SPEAKER: Choubeyji, it is your effect.

[English]

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L BHAGAT): I have to make a submission. We leave it to your souse of discretion and judgment to conduct this discussion for as much time as it is considered necessary. We do not run away from it.

(Interruptions)

MR. SPEAKER : Prof. Dandavate.

PROF. MADHU DANDAVATE (Rajapur): 1 am raising a discusion on the engaging of the U.S. economic intelligence Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad. Sir, befor I express my vicws on the subject, I must refer to the hon. Members who have made an appeal to me and others also that let this discussion be carried on an non-partisan plane. At the very outset, let me tell you that really the only two sides that are involved are those who have actually illegal accounts cutside India and those who are trying to detect it and between these two parties I am not partisan. I am committed to join those who want to unearth blackmoney in the country and outside the country.

SHRI B. R. BHAGAT: Let the whole House discuss it.

PROF. MADHU DANDAVATE: You have got my point. You are intelligent and you are an ex-Speaker.

SHRI SOMNATH CHATTERJEE (Bolepur): He is an ex-Finance Minister and Foreign Minister.

PROF. MADHU DANDAVATE: Sir, as far as this problem is concerned, a great debate is going on throughout the country. There are three issues and three questions that are uppermost in the minds of those who are debating these issues.

^{**}Not recorded.

The one is that some feel that there is failure on the part of the Government to use its internal machinery in order to effectively apply its own economic intelligence and find out who are the economic offenders. Then, the second question that arises is whether it is proper to appoint the US Agency or for that matter any foreign agency to probe into such matters, whether there were any compulsions to do that. The third problem that has cropped up is the coordination between the Finance Ministry and the Prime Minister, that is, whether there is any mutual coordination or mutual confidence. These are some of the preliminary problems that have come up.

Sir, I will take up the problem of Internal investigating machinery. Sir, as far as such probings are concerned. I do not think that any rigid attitude can be taken by any Government. In this very House, I debated the NRI problem, the investment by non-residential Indians and at that time I had pointed out to this House how our internal machinery had failed to undertake certain basic things in relation to these transactions in India. For instance, one of the rules stated that those companies abroad and those nonresident Indians abroad who want to have investment in Indian companies muct have 60% Indian equity in these Companies. The then Finance Minister said that it was beyond our capacity to undertake this work and for that we had to rely on the machinery of that country and we cannot do it on our own. I remember very rightly that on that occassion I had raised the question. I had placed before this House some of the statements of accounts of certain companies which were trying to invest money in the companies here. I had also said that if their statements of accounts and balance-sheets did not indicate any huge profits nor those statements and balance of accounts indicated that they had borrowed huge amounts in order to invest in companies and if both these options are closed and in spite of that they are having investment in Indian companies-the only inference that we can draw is that some blackmoney belonging to someone must have travelled from India to that country and that black money after having the 'Ganga Jal' must have become white and it must have returned to our country in that from of investment.

Sir. now, this particular point ought to have been investigated. But somehow or other our machinery has failed to do that. Sir, there was also a doubt that probably black money either belonging to industrialists or belonging to some dignitaries might have gone out and it has come back and whether this was properly probed into. But this could not be done. So, in the past also we have observed that our internal investigating machinery is not always adequate to perform their operations that they are expected to perform. And therefore, under compulsions of the situation sometimes to probe into certain irregularities and aberrations there has been a need to take up certain foreign intelligence machineries also. So, I may like to point out to this House that in the year 1975 when Shrimati Indira Gandhi was the Prime Minister of the country and when a complaint was lodged with her Government, of Mrs. Gayatri Devi ... (Interruptions) allegation...that some of jewellery was stolen in the United States, then in that case when Mrs. Gandhi was the Prime Minister of the country, a foreign detective agency was employed to inquire in depth about the assets of Mrs. Gayatri Devi, and at that time I do not think anybody raised the question why the foreign agency was used. of course, we were in jail, but those who were outside, I do not think they raised it in the parliament and outside; and fortunately we have in this House the Emergency Speaker, Sir, He will be able to tell us that at that time nobody had raised that question at all. Therefore, this question did not arise then. There are a number of missions abroad which are supposed to have certain purchases from foreign countries. For instance the Railways have a Mission in Paris, they have a Mission in London, they have a Mission in Germany. They are required to purchase certain equipment from abroad and Sometimes there are financial transactions. Sometimes we find that in collusion with someone in those respective countries, sometimes lot of manipulations go on and practices take place. If every time our machinery is there to investigate into that. [Prof. Madbu Dandavate]

probably that might not be adequate. As far as possible, I agree that our internal machinery should undertake the probe, but if we find that sometimes the assistance of other economic intelligence might be of help, there have been occasions on which such help has been accepted.

Sir, there is a lot of controversy about the payments that are made to this particular Fairfax Agency, and I hope and trust that that point also will be clarified by whoever be the Minister or if the Prime Minister is going to reply to the debate. Our information from general knowledge gathered through the press is that as it is done in the case of other private agencies, when certain amounts are probed into and detected, for instance, there are FERA violations. Whatever the amount that has been detected, a definite percentage of that will go to that agency as the fees. That seems to be the general information. We would like to have the reply as to how that is to be sorted out

The third unfortunate question that comes up is: How the Prime Minister remained uninformed about the appointment of Fairfax agency to probe into the matter? Sir, there are two possibilities. One possibility is that this Government, as many other governments, sometimes takes it for granted that whenever such probe were to be done, in that case the Finance Ministry to keep the matters quite confidential would like to probe into the matters and when some Prima facie case is built up, in that case report to the Prime Minister that these are the preliminary findings and take the instructions either from the Cabinet of the Prime Minister as to how further probing is to be done As far as the payment is concerned, the Finance Secretary has certain jurisdiction to make the payments upto a particular amount. Then, if they exceed a particular amount, it is actually the Finance Minister who is supposed to take the decision and if it is found to be an extremely in ricate problem, in that case the matter can be taken up to the Cabinet. Was there any doubt that there might be obstructions from the Prime Minister,

that is why the Finance Minister did not consult the Prime Minister, did not take it to the Cabinet? Or, because there may be any embarrassment to the persons close to the Prime Minister, they being involved in this, probably the Finance Minister felt that 'let us not create an embarrassment at this stage, later on when I get the information, I may put it before the Prime Minister' or whether the routine course was followed.

I think these questions which I raised must be categorically replied. Unfortunately, in the entire episode of probing, as far as CBI is concerned, it has also come under the cloud. For instance, when in that famous case where Shri Gurumurthy was produced before the court and he has sought the bail, his lawyer has sought the bail, some letters were quoted and they were supposed to be the letters written by Vice-President of Fairfax Mr. Gordon Andrean Mckay and, in that letter, lot of information was given and the whole issue was made to appear so intricate that if Shri Gurumurthy is allowed to be released on bail, in that case, further probing will extremely difficult and these documents were produced at the instance of the CBI. It was the argument of the Government on the basis of the CBI report and the document that they produced.

Mr. Miachel Hirshman, President of the Fairfax group in an interview to 'India Abroad' which is also partly published in the 'Sunday Mail' in Delhi has catergorically said:

"They are absolute forgeries, we did not see them, we did not write them. We are prepared to swear by that."

This has appeared in almost all the important national newspapers on 23rd March, 1987.

It is very strange 'hat agency outside the country has to expose the CBI and that matter has to be placed before the court of law saying that this document that has been produced by the CBI is a forged document. If such forged documents are used for the petty purposes of either accepting or rejecting the bail, in that case, we will be setting up a very bad precedent and that will also destroy the credibility of the progress. I think this particular issue

I would like to go to the investigations and their scope.

was brought in only to side-track the issue.

Was the scope of investigation restricted only to enquire into the affairs of the Reliance Company?

Did the investigations include probe into the FERA violations of various companies and also influential individuals?

Whether huge illegal funds deposited in the Swiss bank and were they also to be investigated?

It is also an important aspect. Reports had come. For instance, I may quote a simple instance in which allegations are not there. 'Sunday' of 29th of March to April, 1987 issue on p. 42 says:

"Nevertheless, Bhure Lal spent over two weeks in the US during and before the last Christmas, ostensibly looking for evidence against Reliance. But. was Reliance his only target? Some highly placed sources in the Government believe that he could be hiding something when he told his interrogators that his sole objective in the US trip was to find out details about Reliance. In fact, it is now widely believed that Bhure Lal got the help of Fairfax to crack open the secrets of Macny Adol Brothers, a pharmaceutical company registered in Switzerland and owned jointly by Amitabh Bachchan claimed by his brother. Amitabh to be an NRI helding an Indian passport and some Italian nationals with strong Indian connections."

This particular news item, that is agency, is a very serious one. It does not cast aspersions on anyone. But this needs to be probed into and whoever may be the Minister who will be replying to the debate, I have pinpointed on a specific instance and he should be able to give the necessary clarification in this respect.

I would like to say something which on the face of it is very sensitive. That is Finance Minister's report to the Prime Minister and the chronology in which the reports were reported to be submitted to the Prime Minister and the time at which the Finance portfolio was shifted and certain officers were also transferred from the initial postings.

Sir, when the report, which I pointed out to you earlier, when that was published, then the news report appeared; "Bachchan was not available for comments. But even his close friends confirm that Shri V. P. Singh and his men had been planning to raid his houses in Allahabad, Bombay and Delhi for quite sometime, presumably to find some more clues as to where Mr. Bachchans Swiss operations are, the time-around which the enforcement Directorate had used a foreign ploy serving a notice demanding information in respect of foreign trips from several film personalities who had participated."

SHRI H. K. L. BHAGAT : Sir, I am on a Point or Order...

MR. SPEAKER: What is your Point of Order?

SHRI H K. L. BHAGAT: The rules are very clear. Professor Madhu Dandavate knows them vary well. He says, by implication, he is not casting aspersions on anybody, I want to know from him: Is he casting—as a Member of Parliament—aspersions on anybody or not? He cannot do it under the rules 352 and 353 bar him completely. He cannot do it. I express that if you are making any reflection on anybody, a Member of this House, you are not correct. This is a very clever device. You are casting aspersions when you are saying that you don't cast aspersions. You cannot do it under the rules.....

(Interruptions)

MR. SPEAKER : Order, order.

[Shri H.K.L. Bhagat]

(Interruptions)

MR. SPEAKER : Do't shout.

[Translation]

Windly listen with patience. They have committed their point and I have listened to their submission.

[English]

I will just say for the information. Professor Dandavate also knows everything about this You know the rules, Professor. We do not have to cast aspersions without any foundation, without any basis, without giving any prior information...

PROF. MADHU DANDAVATE: That is right. Even with foundation, why should aspersion be cast ?

MR. SPEAKER : That can be done, If you want to do. If you want it, I can just spell it out for you. I have got it ...

(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : Please. don't go by the magazine reports...

(Interruptions)

SPEAKER : Don't get heated MR. up.....

(Interruptians)

MR. SPEKER: We can quote from the papers. We have just only to see that allegatory or incriminatory remarks cannot be made.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Under the guise of quoting from a newspaper or magazine report, allegations against the hon. Member of this House or against somebody if he is not a Member of this House, cannot be raised.

(Interruptions)

MR. SPEAKER: That is what I am saying.

[Translation]

Do not interrupt.

[English]

I know what I am doing. I have got it. For your information, may I say Look here...If things which are required ...

(Interruptions)

MR. SPEAKER: Mr. Vasant Sathe.

[Translation]

You sit down, do not interrupt,

[English]

You are not supposed to intervene. I must say. Things required are (1) the Member should give adequate, advance notice to the Speaker and the Minister concerned ; (ii) the details of the charges sought to be levelled should be spelt out in precise terms and should be supported by the requisite documents which should be autenticated by the member ; (iti) the Member should, before making the allegation in the House, satisfy himself after making enquires that there is a basis for the allegation ; (iv) the Member should be prepared to accept responsibility for the allegation and (v) the 'Member should be prepared to substantiate the allegations. This is the thing which can be done. I dont't object to quoting from the papers because that is already there ...

(Interruptions)

MR. SFEAKER: You must also know you cannot quote, you cannot same anybody. So simple it is.

[Translation]

MR. SPEAKER : If you less temper, that will be of an use. I have to decide it.

[Ehglish]

(Interruptions)

Allegatory or incriminatory remarks [Translation] should not be made.

(Interruptions)

(Interruptions)

MR. SPEAKER : What will be the use

[Translation]

if all of you speak at a time? All of you are speaking at a time and I am not getting anything.

MR. SPEAKER: What will be the use if all of you speak at a time? All are speaking at a time and I am not getting anything.

[English]

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa): How did he come to know that he was referring to a Member of this House ?

I will do it according to the rules.

MR. SPEAKER : That, I am to decide. not you. Please sit down.

(Interruptions)

(Interruptions)

[English]

SHRI H. K. L. BHAGAT : The rule is very clear. Rule 352 says that a Member shall not make a personal charge or allegation against a member even by quoting from newspapers unless he takes responsibility ...

MR. SPEAKER : Please keep in mind that whatever in defamatory or incriminatory or allegatory against any hon. Member of the House shall not form part of the record.

SPEAKER: No question of ruling. This is a question of interpretation of the rules which I am trying to place before you. When the time comes for ruling, then I will give you.

SHRI VASANT SATHE: Not only Members but citizens also. They have a greater right to be protected. He cannot make any allegation against anybody who is not a Member of the House unless it is authenticated ...

(Interruptions)

[Translation]

SHRI S. JAIPAL REDDY (Mabhoobnagar) : We know the rules.

MR. SPEAKER: You should not point out the name of any outsider who cannot defend himself in the House.

(Interruptions)

[English]

But we do not know the accounts ...

PROF. MADHU DANDAVATE : Before I proceed further, I may bring to your notice that, before you brought his rule to my notice, I myself had read it. You will recall... (Interruptions) He will bear me out what I have done, knowing fully well. Please inform the House, Sir, that I had already, as required by Rule 353, sent a

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : How he come to knew that you are referring to the Mmeber of the House ?

[Prof Madhu Dandavate]

letter to you in writing that I might refer to the following individuals...(Interruptions)

[Translation]

MR. SPEAKER: I have to go through it. You please become your seats.

[English]

PROF. MADHU DANDAVATE: I am only standing what I have done. All that I am stating is what I have done procedurally. I have sent a letter. I have mentioned certain names. Then I also received a letter from your Secretariat saying that the following things must be done. I have again sent another letter, ten minutes before we started the discussion and in that I have said, if at all I make allegations, if at all, in that case, I will take the responsibility.

MR. SPEAKER: You should satisfy all the requirements...

(Interruptions)

PROF. MADHU DANDAVATE: I will keep in mind whatever you have stated.

(Interruptions)

PROF. MADHU DANDAVATE: Why do you anticipate allegations? Mr. Home Minister, do not anticipate defamation.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): You referred. That is why we are saying.

(Interruptions)

[Translation]

MR. SPEAKER: 1 will look into it when it happens.

[English]

PROF. MADHU DANDAVATE : Now, Sir, something which is not an allegation

but which actually vindicates a clean attitude. Directorate sources confirm that Mithun Chakravarty was the only one to respond having declared that all his expenses were borne by Bachchan. He admitted. No allegation.

(Interruptions)

SHRI H. K. L. BHAGAT: He cannot do it. It connot come on record.

(Interruptions)

PROF. MADHU DANDAVATE : Sir, protect me from both sides,

SHRI H. K. L. BHAGAT: Prof. Madhu Dandavate, you say you know the rules. You say that you follow the rules, but you actually break them. You do not want to take the responsibility. You say that you are making no charges, but you are making charges.

(Interruptions)

SHRI ARIF MOHAMMAD KHAN (Bahraich): Whom are you defending?

(Interruptions)

SHRI S. JAIPAL REDDY: One question put by Mr. Arif Mohammad Khan needs to be answered by Mr. Bhagat.

[Interruptions)

[Translation]

MR. SPEAKER: When there are move interruptions, then there is trouble.

[English]

PROF. MADHU DANDAVATE: Now let us come to the factual parts without allegations.

On 22nd January 1987, the Finance Minister—I mean the former Finance Minister—brought some file to the Prime Minister.

AN HON, MEMBER: How do you know?

PROF. MADHU DANDAVATE : I I take the responsibility. I have given in writing. (Interruptions)... Is it an allegation? The Finance Minister taking a file to the Prime Minister-is there any allegation, Sir ?

The then Finance Minister carried a file regarding the preliminatry investigations and report to the Prime Minister and he wanted-I am not naming-he wanted from the Prime Minister permission to raid certain houses, certain houses-certain is not a name, Sir. But that permission was refused and the former Finance Minister returned back from the Prime Minister's office.

AN HON. MEMBER : How do you know?

PROF. MADHU DANDAVATE: have taken the responsibility. (Interruptions) ...Sir, what is the allegation ? What is the defamation ? Sir, you declare 'Prime Minister' is unparliamentary, I will not use the word 'Prime Minister.'

(Interruptions)

[Translations]

MR. SPEAKER: You one talking of yourself.

PROF. MADHU DANDAVATE : I can only talk of myself. How would I tak of them ?

[English]

It is impossible for me.

(Interruptions)

MR. SPEAKER : It is a free country, he can conjecture anything.

(Interruptions)

PROF. MADHU DANDAVATE: Is there any runing by which even the imagination can be taken away ?

MR. SPEAKER: You can have a flight of imagination.

(Interruptions)

PROF. MADHU DANDAVATE: This happened on 22nd January 1987. The Finance Minister returned back without any direction to raid; and on 24th, the Finance Minister loses his portfolio... (Interruptions)... I don't establish connection between the two. There is no cause-effect relationship These are two independent phenomena in space and time and therefore 1 am not linking up any cause-effect relationship between the two.

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE RAJENDRA KUMARI BAJPAI): What is the basis for that ?

[English]

PROF. MADHU DANDAVATE: You please see me in my chamber.

(Interruptions)

I would like to make certain simple queries from the Minister of State for Finance. Is it not a fact that at the end of January and beginning of February, Shri Brahma Dutt, the Minister of State for Finance-this is not an allegation Sir-is it not a fact that he undertook a secret trip to Switzerland and Italy ?

(Interruptions)

SHRI BRAHMA DUTT : Sir, I am on a point of clarification.

(Interruptions)

[Translation]

MR. SPEAKER: You reply to all the points, to gether.

(Inter-uptions)

MR. SPEAKER: You reply to all the points to gether you note down the points and them reply to all the points together.

[English]

PROF. MADHU DANDAVATE: According to the parliamentary etiquette, the moment the Minister was on his legs I sat down because in this House we cannot be on the four legs simultaneously. I yieldsd.

MR. SPEAKER: I agree. There, you are very nice.

SHRI SOMNATH CHATTERJEE: But he was made to sit down Has he got the freedom to say?

PROF. MADHU DANDAVATE: I will now come to the crucial point. It is the question of a file which the Finance Minister takes to the prime Minister which contains important inferences regarding the probing that have been done. I will also quote a precedent and I will also quote the ruling in the 5th Lok Sabha and who fortunately happens to be a Member of this House even today.

Sir, in the Fifth Lok Sabha there was a stormy debate for days together on the import licence scandal. I myself had participated in that. We were demanding that this our information. We were told that "you are incorrect." We said it is our information that the file contained this and there are certain jottings of the Minister. We insisted that if the file cannot be laid on the Table of the House at least the Speaker should ask for the file.

MR. SPEAKER: Or the Minister should be laid on the Table.

PROF. MADHU DANDAVATE: If the Minister is laid on the Table of the House the Table may break. (Intercuptions) Therefore, in the Fifth Lok Sabha we said if possible have the summary of that and lay it on the Table of the House. If that is not acceptable—the Opposition was

extremely accommodative as it is today-Oppisition suggested to the Speaker, Dr. Dhillon that we suggest as a via media you ask for the file; you ask the Minister to come to your Chamber and then we will come to the Chamber and we should be allowed to examine the file and the jottings and the remarks". And, Sir, in all fairness the then Speaker, Dr. Dhillon, gave the ruling that the Minister may confidentially in my presence share those files with the Leaders of the Opposition. They may look into it. Nobody should take down the notes. You can only examine the files. You can see all the papers but do not take down any But some of the Opposition members who only examined the file had unfortunately very sharp memory and those who were able to examine the file very clearly built up a clear case and it was established that really there were many skeletons in the cup-board. I am not saying that today in the file there are many skeletons. I am talking of the past and not the present. Therefore, my request to you is that you can direct the hon. Minister of the Prime Minister to bring that file which V P Singh ji had brought to his chamber. Let it come to your chamber and please invite us -Leaders of the Opposition. Be hospitable. Sir, and we will try to examine.

MR. SPEAKER: I have been always requesting you but it is only you who rejected this.

PROF. MADHU DANDAVATE: I cannot have access to the file directly. There is also precedent and there is a Speaker's ruling and in this House when you have given rulings umpteen times you have quoted the rulings of the Speakers in the past. Probably you might not be remembering this ruling and, therefore, I just pointed out to you that such and such ruling was given in the Fifth Lok Sabha by the then Speaker, Dr. Dhillon and it is exactly appropriate for this occasion and if this file is brought to your chamber I tell you that you will be doing a yeoman's job to democaracy and economic life of the country.

SHRI VASANT SATHB; First, he was having an imaginary flight and now he wants you should get the imaginary file also. CHAITRA 10, 1909 (SAKA)

Disc. re: Engaging 350 of Fairfax group

SHRI SOMONATH CHATTERJEE : How do you know ?

PROF. MADHU DANDAVATE : I accept whatever you offer.

[Translation]

SHRI VASANT SATHE: There is a saying in Marathi.

Bola chich Bhat Bola chich Khadi.

[English]

PROF. MADHU DANDAVATE : Shall I translate what he has said ?

[Translation]

MR. SPEAKER: No, it was between both of you.

[English]

PROF. MADHU DANDAVATE: This being the precedent, I think, there should be no difficulty at all in going through these problems. I know, Sir, that you have been trying to restrain me that I am taking time but let me tell you these problems are important not from partisan angle at all. In the past on such occasions we sat together and tried to find out a solution. Therefore, this particular solution which I am proposing if it is accepted-no matter whoever be the person or company or an individual who has got Swiss account-probably we will be able to get the correct picture and that will give the image of this Lok Sabha as 'Mr. Clean'. I want that image for this House not only for the individual. In this context I want one information. Probably I collected from the newspapers and it might be wrong. Once I read in the newspapers that a new legislation has been brought in Switzerland. And there they had declared that if the Government of any country asked for the total kitty of the accounts in that particular bank from that country, they would be prepared to share the information.

SHRI SOMANTH CHATTERJEE : Brahma Duttji went there and found out. THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): The leader of the opposition can go to assist them...

PROF. MADHU DANDVATE : It would be very good. It is non-partners.

If such a legislation has been brought about, I would only like to seek a clarification whether in that case only the total kitty of the Indians in the Swiss Bank will be available or further break-up of that kitty—companywise and individual—wise—also will be available.

SHRI BRAHMA DUTT: You must be having a copy of that legislation.

PROF. MADHU DANDAVATE : These are my notes.

MR. SPEAKER: He is suggesting. You can take note of the suggestion.

SHRI BRAHMA DUTT: I am saying it with all humility. If you have a copy, I want it. Otherwise I will get it.

PROF. MADHU DANDAVATE: If at all that is the new legislation in Switzerland that if any Government were to ask for the total kitty of the accounts along with the accounts in the particular country, they would be made available, I only want a further clarification whether further break-up individual wise and companywise will be available. If that is available, Government should secure that information, so that we would know as to what is exactly happpening.

[Translation]

MR. SPEAKER : That will definitely be done.

[English]

PROF. MADHU DANDVATE: Sir, I will conclude with one appeal on hehalf of the entire House and if it comes through

[Prof. Madhu Dandavate]

you, it will be wonderfull. Unfortunately, economic offenders from different parts of the country are accumulating their illgotten wealth and black wealth as deposits in the Switzerland bank. Let this House raise its unanimous voice and convey that voice to the world that we do not want the beautiful land of Switzerland to become the refuge for the ugly economic offenders not only of this country hut any part of the world. And if we can persuade the Switzerland Government to bring the necessary legislation to throw away this ugliness of economic offenders, it will be a great contribution. I hope on that score at least, the entire House will be united and we will give authority to the Speaker to convery our voice with full strength ..

MR. SPEAKER: I think the whole House will never disagree with this.

[Translation]

THE MINISTER OF STATE OF THE OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT): Mr. Speaker, Sir, I rise not to reply to debate. I would like to give clarification regarding one thing which has been said about me. I do not consider it as allegation. Perhaps it has been said unknowingly. In January I visited Italy on the invitation of the Minister of Italian Government. I did not go to Switzerland and even did not touch it (Interruptions) I will present my passport and visa tomarrow to Prof. Madhu Dandavate.

[English]

PROF. MADHU DANDAVATE : I accept his word that he did not go to Switzerland at all.

SHRI H. K. L. BHAGAT : He said that. With what sense of responsibility such allegations are made here;

(Interruptions)

SHRI A. CHARLES (Trivandrum) : He said that. He should appologis for it.

(Interruptions)

PROF. MADHU DANDAVATE : I said that he went to Italy and ...

(Interruptions)

SHRI H. K. L. BHAGAT : Prof. Dandavate is a very generous and sportive person. I hope he shall apologis ...

(Interruptions)

PROF. MADHU DANDAVATE : Sir. I asked him a question whether he went to Italy or Switzerland? He has told me the time table and he has said that he went to Italy and he did not go to Switzerland. I said, all right. What is there?

(Interruptions)

SHRI VASANT SATHE : You made a most undignified aspersion sying that, it was a 'Secret Mission'.

(Interruptions)

SHRI H K. L. BHAGAT : He called it a 'Secret Trip'. He said, he went to Switzerland. In this context, it was an aspersion. He must unconditionally apologisc.

(Interruptions)

[Translation]

SHRI H. K. L. BHAGAT : It only shows as to how much responsible you are in your talks.

[English]

SHRI A. CHARLES : He should not be allowed to escape.

(Interruption)

MR. SPEAKER : Jaipal Ji, what are you doing, everybody is imitating you today.

MR. SPEAKER: If somebody allows, then only we can listen anything. To-day, everybody is behaving like a lion.

SHRI H. K. L. BHAGAT: He is not apologising for what he had said about the secret mission to switzerland. If he does not want to apologise, let him withdraw it and apologise indirectly.

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER: Please sit down, let me, listen to him.

(Interruptions)

MR. SPEAKER: Let one man speak at a time. It is not possible to listen to all of you at a time.

(Interruptions)

[English]

PROF. MADHU DANDAVATE: I said, he went to Italy and Switzerland. He said, that I went to Italy only. That is all right.

[Translation]

MR. SPEAKER : You may please withdraw it.

[English]

PROF. MADHU DANDAVATE: Sir, I am not charging him ticket for Switzerland.

[Translations]

MR. SPEAKER: You had said that he had gone on a secret mission. You please say that you are withdrawing it.

[English]

Do you withdraw?

(Interruptions)

[Translation]

MR. SPEAKER : Let him speak.

[English]

Will you sit down, the Home Minister would like to say something? Nobody will like to listen any blackmarketeer here.

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINOH): Mr. Speaker, Sir, when Professor Saheb was making this sort of allegations, I had said only this much that allegations should be made with responsibility. I had said at that time that responsibility should be fixed.

[Translation]

SHRI BASUDEV ACHARIA (Bankura); So what happened.

S BUTA SINGH: Please, Just listen to me. You speak for the entire day in this House. You may please listen to me also. The hon. Minister has given his clarification. As regards other evidences, he is going to present the passport etc. tomorrow.

PROF. MADHU DANDAVATE: It is not required.

(Interruptions)

PROF. MADHU DANDAVATE: It is not necessary.

[English]

I do not want his passport. I accept his word.

[Translation]

MR. SPEAKER: Please, listen to me. Do not create a pandemonium. Please sit down.

[English]

Will you withdraw that "to Secret Mission"?

[Translation]

You have said that "He had gone on a secret mission."

[English]

PROF. MADHU DANDAVATE: Secret Mission? What is there in that?

MR. SPEAKER: All right withdrawn. Okay.

[Translation]

S. BUTA SINGH: Mr. Speaker, Sir, I have not yet completed my submission.

MR. SPEAKER: It is already completed.

S. BUTA SINGH: Let me complete my sentence please. I had said that allegations should be made with responsibility. Then, Professor Saheb said that he is making allegations with responsibility. Now, responsibility demands that after the reply of the hon. Minister, Professor Saheb should withdraw his allegation.

MR. SPEAKER: It has already been withdrawn.

[English]

PROF. MADHU DANDAVATE: I say he has not gone. I do not want to see his passport. When he says he had not gone to Switzerland, I accept it.

[Translation]

MR. SPEAKER: Why do you shout? Why do you notallow me to listen?

[English]

PROF. MADHU DANDAVATE: I am not charging him the air journey fare to Switzerland. I have noted that he has gone only to Itlay. That is all.

SHRI VASANT SATHE: This is wrong. What does he say? He makes a wild allegation. Let me explain.

MR. SPEAKER: Now he has withdrawn the words 'secret mission'.

SHRI VASANT SATHE: No, Sir. He accepts the word of the Minister. Who is he to see the passport?

PROF. MADHU DANDAVATE: I do not want you, Sir, to be disciplined by him. He is asking you to do that; he is asking you to do something......

MR. SPEAKER: You said 'secret mission'.....

PROF. MADHU DANDAVATE: That is all right; that is my contention. That can be the interpretation. I do not think 'secretly' means clandestinely, without a passport. That is not the political connotation of the word 'secret'. It means without tomtomning, and all that. For what purpose they are going, is announced, generally when people go. It is so, when any Minister goes. I was a Minister. When I went, for instance, to a foreign country for the funeral of the President of a country, it was announced that I was going for that particular purpose.

MR. SPEAKER: It is all a question of insinuation, Mr. Professor.

SHRI VASANT SATHE: He has made an allegation against the hon. Minister. Now, he should, like a gentleman, withdraw it.

MR. SPEAKER: One minute; Mr. Professor...

PROF. MADHU DANDAVATE: No withdrawal.

SHRI VASANT SATHE: Like a sportsman, he should.....

MR. SPEAKER: Mr. Professor, one minute.

PROF. MADHU DANDAVATE: I am not; excepting the fact that I accept that he has not gone to Switzerland I am not going to withdraw a single word of what I had said. (Interruptions) I am not going to withdraw a single line.

MR. SPEAKER: Mr. Professor, I am asking you one thing.

[Translation]

We do not gain anything by doing so. Why do all of you speak together?

[English]

It is unnecessarily wasting the time of the House.

MR. SPEAKER: Mr. Professor, do you mean to say that you did not make any insinuation?

PROF. MADHU DANDAVATE : No.

[Translation]

SHRI BRAHMA DUTT: The bon. Member is quite senior to me. I have great regards for him...(Interruptions)

MR. SAEAKER: Why do you interrupt?

SHRI BRAHMA DUTT: He has said that the visit was a secret one and I had gone to Switzerland, I shall present the entire programme before you tomorrow... (Interruptions).

MR. SPEAKER: That he has already withdrawn.

SHRI BRAHMA DUTT: Please listen to me fully. I am sending the whole programme, my passport and visa to you and you may please decide if all these things which have been said here just now were justified or not. If these things have been said wrongly and if I actually do not have any document, what will be my position under these circumstances then. I depend on you and entrust the charge of protecting my honour to you.

(Interruptions)

[English]

PROF. MADHU DANDAVATE : Sir, did I say that he went without a passport ?

[Translation]

MR. SPEAKER: Let him have his say. You are doing quite a wrong thing.

[English]

It is among us three: the professor, the Minister and myself. I am listening to him. On this side we have the hon. Minister, on the other we have Professor Dandavate. Let us decide the matter.

SHRI BASUDEB ACHARIA: There is no question of an insinuation.

15.00 hrs.

(Interruptions)

SHRI PRATAP BHANU SHARMA (Vidisha): What are we going to discuss here? He should prove those things. We have to decide about it here. (Interruptions) SHRI S. JAIPAL REDDY: What is happening in the House?

(Interruptions)

[Translation]

MR. SPEAKER: If you please resume your seat, we will be able to decide.

(Interruptions)

MR. SPEAKER: I said one thing that no insinuation against the hon Minister can be tolerated, whosoever makes such an insinuation. Please listen to me, and you may please resume your seat.

[English]

PROF. MADHU DANDAVATE: No insinuation. I wast to give a clarification.

[Translation]

MR. SPEAKER: You may please listen to me.

[English]

You did not mean (Interruptions)

SHRI VASANT SATHE: He said, be went as a Minister on a secret mission. If it cannot be an insinuation, what else is it?

(Interruptions)

[Translations]

MR. SPEAKER: You colleagues do not allow me to listen to your views. What can I do.

(nterruptions)

MR. SPEAKER: Shri Bhanu Pratap, you may please sit down.

English]

SHRI BASUDEB ACHARIA: Was bis visit secret or not?

(Interruptions)

PROF. MADHU DANDAVATE: I still hold that his visit was a secret one and it was not announced by the political circle. That is no insinuation. (Interruptions)

SHRI SOMNATH CHATTERJEE:
They want to scuttle the discussion.

[Translation]

MR. SPEAKER: Please look, am I interrupting? You are interrupting.

[English]

SHRI S. JAIPAL REDDY: Will the time of the House be not wasted like this?

MR. SPEAKER: It will not be wasted like this.

SHRI S. JAIPAL REDDY: They do not want a discussion.

MR. SPEAKER: The only thing which I wanted earlier also and I want it again is this. I will also draw the attention of the hon. member Prof. Dandavate to this fact that whatever facts they have and they

are sure of them, they should state them. By stating that he bad gone there...... (Interruptions) Order please.

PROF. MADHU DANDAVATE: If it is an incriminating remark or an alleg action of a defamation...(Interruptions)

MR. SPEAKER: Please listen to me. I am soying this Better if you are on a firm wicket when you say something. We know that something has happened. It might be an observation. (Interruptions)

[Translation]

Please do not mistake my words to be an abuse. It is not a good thing.

[English]

If somebody takes it like that, I will not allow that.

AN HON. MEMBER: It may be a general observation.

MR, SPEAKER: There is no question of a general observation. Some people feet offended at a general observation.

[Translation]

Whatever you want to do, please do it in a proper way. Please do not talk in this manner. It is a bad thing. It is not a right thing.

[English]

MR. SPEAKER: It is all right, Don't shout.

[Translation]

He will say that allegation is made on one or the other. If somebody feels bad about it, then why should you say this thing.

[English]

I will not approve of this and also I warn other members that want they are saying should be true. I am also asking Prof. Dandavate that until and unless he

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is sure, he should not say anything. It might be untrue. I will not approve of that.

(Interruptions)

THE MINISTER OF AGRICULTURE (DR. G. S. DHILLON) : Prof. Dandavate, while speaking, quoted me as having allowed some files to be called by me and then asking the opposition parties to examine it. I very well remember that so many things have happened. But as a former Speaker, 1 dtd not express my opinion any time in this House. But I remember that in the case of Tul Mohan's case or L. N. Mishra's case

PROF. MADHU DANDAVATE : Tul Mohan Ram's case.

DR. G.S. DHILLON: Yes, Tul Mohan Ram's case There was some controversy about a C. B. I. report and I asked both the leaders of the Houseand the opposition it happened to be Shri Morarji Desai at that time and on this side Shrimati Indira Gandhi for a meeting in any chamber we discussed the matter and both of them agreed to a certain procedure that the particular point in C. B. I. file could be examined in my presence.

PROF. MADHU DANDAVATE: That is right.

DR. G. S. DHILLON: That was only on agreement on both the sides.

(Interruptions)

[Translation]

MR. SPEAKER: What is there to shout about in it? What is haspening? (Intertuptions) What is happening to you people ?

[English]

order. Please sit down. Professor Sahib, do you not remember ? I did the same. Prof. Dandavate came to me.

[Translation]

I did the same in the Bombay case, I remember it.

(Interruptions)

Please sit down.

[English]

MR. SPEAKER: Mr. Dinesh Singh.

[Translation]

It is nothing new.

[English]

PROF. MADHU DANDAVATE: I fully support what Dr. Dhillon has said.

(Interruptions)

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir ...

MR. SPEAKER: Remain within bounds, all of you. I will not allow anything to go on record.

(Interruptions)

SHRI DINESH SINGH : Mr. Speaker, Sir, for soms months now an impression is sought to be created that there was some kind of an investigation going on, initiated by the Ministry of Finance which touched upon some sensitive nerves and certain consequential actions were taken.

Now, I am very glad that Prof. Madhu Dandavate has brought this Motion before the House and given an opportunity to state the facts so that this kind of wrong information must come to an end and the effort that is made to create a credibility gap about the Government must be stopped. To that extent, we should all think Prof. Madhu Dandavate and Mr. Jaipal Reddy.

PROF. MADHU DANDAVATE; Thank you,

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SHRI DINESH SINGH: If you would have a look..... (Interruttions) Do you have any objection, Professor?

PROF. MADHU DANDAVATE: I scknowledge with thanks.

[Translation]

S. BUTA SINGH: He will apologise to you.

PROF. MADHU DANDAVATE: He will never ask for it. It is the difference between you and him.

[English]

S. BUTA SINGH: I am sure, you will do it. You are very honest.

(Interruptions)

SHRI DINESH SINGH: The discussion today, listed in the Order Paper under Rule 193 reads as follows:

"To raise a discussion on the engaging of the U. S. economic intelligence agency Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad."

I had expected the distinguished Professor to bring certain information before the House both about the agency employed and about the possible cases so that this House would have had more information and Government would have had greater opportunity to look into these cases. It is a matter of some regret that, and I hold the Professor in high esteem and always looked forward to getting information from him, but ...

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour): Do not confuse him with Fairfax case.

(Interruptions)

SHRI S. JAIPAL REDDY : He is not Fuirfax.

SHRI DINESH SINGH: I must say I am considerably disappointed.

(Interruptions)

SHRI AMAL DATTA: The file has not been disappointing.

MR. SPEAKER: Mr. Amal Datta. Do not disturb. Order, order.

SHRI DINESH SINGH : I must say that I am considerably disappointed that the Professor threw no light on the agency coucerned, whether the appointment of this agency was desirable or undesirable : whether this agency was competent to undertake this kind of investigation or not. who are the people involved in this agency. Nor was he able to quote any instance, give any lead which the Government could follow He talked of some file over which there have been some exchanges on both sides of the House. I do not think that there was any serious information in it because if there was any Information ... (Interruptions) I am merely saying that if there was such a file, if there was some information in it and if the Professor had got to know of the file, I am sure, he would have got to know of the information also. (Interruptions)

SHRI S. JAIPAL REDDY: Then Mr. Dandavate would have been prosecuted under the Official Secrets Act.

(Interruptions)

SHRI DINESH SINGH: I do not regard Prof. Madhu Dandavate as a light Member of this House, who would merely go for something printed in some innocuous magazine or newspaper of somewhere else...(Interruptions) I feel that when he comes before this House, he comes with his personal prestige and dignity. But I am sorry to say that that has been lacking this afternoon.

The Professor made out a case that the Indian investigative machinery was not adequate to inquire into the affairs of foreign companies and, therefore, a foreign investigative agency had to be appointed. He quoted some case of Maharani Gayatri Devi's theft being investigated. I do not think the two link up at all. It is all right for a detective agency to go into the question of theft. But it is entirely a difference question of some agency being asked to go into economic investigation of certain serious matters.

PROF. MADHU DANDAVATE: Just to correct, not only theft but following that her assets abroad were also investigated.

SHRI DINESH SINGH: I have no knowledge, no information of any investigation of any assets. And if the professor has, then he will, no doubt, inform the House in greater details.

It is customary to undertake these inquiries as the professor himself has said under some Indian agency. I can understand that the CBI or Revenue Intelligence may wish to find out something in any other country for which they may not have adequate machinery. But it should be inquired into by an Indian investigative agency through an outside agency. I think that it is extremely strange that the Ministry itself should appoint an agency without going through an Indian investigative agency. And I would like the hon Minister to clarify this position whether the Ministry had asked a foreign investigative agency to look into the matter through an Indian investigative agency. the CBI of revenue intelligence or whatever other machinery the Government have or whether the Ministry had gone direct to that Agency, I think, it is a serious matter.

SHRI SOMNATH CHATTERJEE: I am in agreement with you.

SHR1 DINESH SINGH: I am glad that the hon. Member agrees with me. I have certain fears in cases of inquiry by foreign investigative agencies. Once it is done through our agency, they have an expertise to find out what part of the report that they are getting has credibility. What part of it is disinformation. I do not think the Ministry has this expertise to do so and, therefore, if the Ministry has taken

this step, I would regard it as a very dengerous step and I hope the Government would clarify and assure the House that such steps would not be taken in the future. Why do I say this? Let us look at the picture of Fairfax. What is the Fairfax company? I would like the Government to clarify whether they looked into background of the Fairfax investigative group, whether they found out that it has the requisite competence to go the economic matters. From what has appeared in the newspapers-and Professor has, no doubt, read that-this agency was more of a kind of a political investigative agency which had gone into the Watergate and other scandals. This is where my fear comes that all these agencies are linked with their intelligence agencies in their own country. I do not know. would not wish to make any allegation against any company outside or here, but I would like to know whether their background was looked into, whether some kind of an assurance was sought and obtained that it did not have links with the CIA. If it had links with the CIA. there was serious danger of disinformation heing passed on to us which could seriously affect the reputation of important people in this country, including the people on the Treasury Benches...(Interruptions)

SHR1 DINESH GOSWAM1; Mr. Singh, why a man who really brought this agency, has now been put in the Defence Ministry?...

(Interruptions)

PROF. MADHU DANDAVATE: If he does that in Defence, there, would be more danger to the stability of the country

(Interruptions)

SHRI DINESH GOSWAMI: Why that man has now been put in the Defence? Will you kindly explain? ...(Interruptions).

SHRI DINESH SINGH: Sir, I thought that this discussion was a non-partison discussion ... (Interruptions).

PROF. MADHU DANDAVATE: I agree, Sir, that it is a non-partisan discussion because though their Finance Ministry took the decision, he is criticising. I think it is really non-pertisan.

SHRI DINESH SINGH: Now, Sir, the difficulty is that Prof. Dandavate, when in Government, regards the Ministry as his own and now he tells me that it is my Finance Ministry. I do not make any claim to any agency of the Government to be mine. I believe, it belongs to the country—as much to the professor as to us or to the Government. It is merely a question of who has the opportunity to work it, and we have all, from time to time, had that to time, had that opportunity.

The point that I was raising was that-I am not making any allegation...(Interruptions)

SHRIS JAIPAL REDDY: He is making insinuations.

SHRI DINESH SINGH: I am not even making a submission. I am merely stating my fear and I hope Mr. Jaipal Reddy would also only express his fear and not make allegations.

Now, the point is that if a delicate matter of investigation into the affairs of companies, of individuals; is entrusted directly to foreign agencies whose own backgrounds are not quite clear, then what we might get is a set of disinformation engineered by somebody from outside. And what will be the result? ...

(Interruptions)

SHRI NARAYAN CHAUBEY: What are those delicate matters, will he kindly quote 7

[Translation]

SHRI DINESH SINGH: The problem of hon. Shri Choubey is this that they have got big success in elections. He is thinking of there and not of here.

SHRI SOMNATH CHATTERJEE: That is already over.

SHRI DINESH SINGH: He is still worried because he does not think that it is over.

[English]

SHRI DINESH SINGH: I would like the Government to examine this matter very carefully. Why? Because certain statements have been made by the Chairman of this Company which worries me.

SHRI SOMNATH CHATTERJEE: Which is that paper?

SHRI DINESH SINGH: This is the stateman published from your part of the world.

SHRI SOMNATH CHATTERJEE: You accept it.

SHR1 DINESH SINGH: I am not accepting. I am accepting the quotations that they have made and I hope responsible paper with Headquarters in Calcutta would also...(Interruptions)

SHRI SOMNATH CHATTERJEE: Which is more acceptable then the others.

SHRI DINESH SINGH: "Our mission was given to us by the Government through Mr. Bhure Lal and I understand was cleared at the highest level by the Finance Ministry."

Now, this shows that this was not processed through the normal investigative agency of the country.

Then, the agency goes into certain value judgment and this is what creates doubt in my mind, It says-

"A terrible injustice seems to have been done not only to Mr. Gurumurthy but to Mr. Goenka and also to Mr, Bhure Lal".

He has already decided that some injustice has been done to them. This is the economic investigation that the ageecy has undertaken.

I believe Mr. Bhure Lai to be the extremely honest and dedicated law enforcement official. In this country it would be incenceivable that the senior law enforcement official would be removed from his post for doing his job.

He has come to certain political conclusions for which it was not, I hope, employed and yet it has gone into that and it does not stop there. It makes allegation against the Prime Minister and against others. This is what worries me whether the purpose of this egency was to go into any kind of economic investigation or prepare a political case against the Government, against the Prime Minister, against various other people?

(Interruptions)

SHRI S. JAIPAL REDDY: What a wonderful conclusion;

(interruptions)

PROF. MADHU DANDAVATE: This is an oblique insinuation against Shri V. P. Singh.

SHRI DINESH SINGH: Unlike the Professor I make no insinuation. Mine is a simple query and a simple statement and I hope Professor will not read more into it than what I have said.

(Intertuptions)

PROF. MADHU DANDAVATE: 1 accept your contention but the Chair must accept your contention.

SHRI DINESH SINGH: Professor has then said—why was the Prime Minister not consulted? I think that is also a serious matter.

PROF. MADHU DANDAVATE: I said-whether he was consulted and if not, why was he not consulted?

SHRI DINESH SINGH: In his usual manner he said something in a different way. I am only picking up the point where he left it. You do not realise in how much admiration I hold the Professor.

SHRI SOMNATH CHATTERJEE: Then you will be divulging secrets, although I know you have been told.

SHRI DINESH SINGH: Professor asked questions in his usual insinuating manner that the Prime Minister was not codsulted, possibly because it would be embarrassing for him. Now this in itself is a very serious insinuation that he is making. That means that the Finance Minister was doing something behind the back of the Prime Minister which would embarrass the Prime Minister and he would not divulge it at that time but cook up a story at the end and present it to the Prime Minister as a kind of blackmail.

(Interruptions)

SHRI DINESH SINGH: This is a very serious insinuation. I hope that it will be adequately cleared up that there was no such attempt because the Cabinet works as one team. Professor, you know it yourself. although unfortunately. breaks up at times. But it does function with one voice while it lasts and the Prime Minister is the head and the captain of the team. (Interruptions) No member of the capined would wish to do a thing like that because the Prime Minister is the captain. He must be kept fully informed of all action that is taken by any member which is of consequence. His Permmission should be sought when it is required - the rules for Government's functioning. But whatever the rules of functioning, the Prime Minister must be kept fully informed because each Minister holds his job.

SHRI SOMNATH CHATTERJEE: At the pleasure of the Prime Minister...

SHRI DINESH SINGH: At the pleasure of the President on the recommendation of the Prime Minister (Interruptions) In a serious discussion like this, I am not bringing in any pleasure at all. I am bringing to the notice the duty and obligation and therefore, Sir, I think this kind of allegation is unfortunate and serious and I hope that it will be adequa-

SHRIS. JAIPAL REDDY. Allegations against whom? (Interraptions)

SHRI DINESH SINGH : If I am not able to explain this position to the House in the last few minutes. I am sorry for the hon. Member, Shri Jaipal Reddy. I could not take up the time of the House again to repeat it. Perhaps you could read it tomorrow when the proceedings come to you. (Interruptions) Why I am afraid about this is that Mr. Hirshman who is apparantly the President Fairfax Group Limited has said that they were also certain letters which were supposed to have been written by the Fairfax, were forged by the CBI. Sir, this is my fear whether the letters were forged by the CBI or whether this Company passed on information to the CBI. This is the kind of fear that one has about.

PROF. MADHU DANDAVATE:
They were not saying that they had done
so.

SHRI DINESH SINGH: 1 am only referring to what appeared in the newspapers (Interruptions)

SHRI S. JAIPAL REDDY; Let them show the letters where the Fairfax quoted.

(Intersuptions)

SHEI DINESH SINGH: I am not yielding and I do not know why Mr. Jaipal Reddy is taking upon himself to defend the company what connection do you have with Fairfax?

SHRI S. JAIPAL REDDY: Sir, on a point of order. (Interruptions)

SHRI DINESH SINGH: I am not yielding, Mr. Jaipal Reddy. He will have his own time to explain, (nnterruptions). Mr. Speaker, Sir. I would not wish to take up the time of the House any longer. My fears have been expressed before this House and before you and I feel that the Government will have an opportunity to explain the position. I have only wanted this House to bear in mind that it is very easy to destroy people's reputation and

people's position by such a kind of careless entrustment of responsibility to unknown agency. It is very difficult to rebuild it, Sir. It is very easy to produce any kind of a statement of account from a bank about any hon. Member. All that is necessary is to put his name on a piece of paper over the name of the person whose account it may be, photostat it, and it will take the hon. Member his life time to explain that it is not his account. So these kinds of things happen because disinformation is a part of the foreign Intelligence patently determined to destabilise the Government in other countries and therefore, we should be cereful about it. Thank you.

MR. SPEAKER: Shri Madhav Reddi. You take only 12 minutes, Sir. Now I will go by the time.

PROF. MADHU DANDAVATE: Vishwanath Pratap Singh will lose Defence portfolio also.

SHRI SOMNATH CHATTERJEE: Bhure Lal will be arrested.

(Interruptions)

[Translation]

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH): Your case is being pleaded.

(Intertuptions)

[English]

SHRI BRAHMA DUTT: After that he will join your party;

(Interruptions)

SHRI C. MADHAV REDDI (Adilabad): Sir, I will not refer to any documents or even newspaper reports which have been very extensively quoted here. Sir, what emerges out of the discussion is.. (Interruptions). Pleased let me speak....the typical style of functioning of our Government. I do not make any distinction between the Finance Minister and the Prime Minister.

(Interruptions)

MR. SPEAKER : Order please. Order in the House.

SHRI C. MADHAV REDDI : For me both are same.

(Interruptions)

MR. SPEAKER: If anybody wants to leave, please leave. Otherwise, sit quietly.

SHRI C. MADHAV REDDI : It is their collective responsibility. If something happens which is wrong in the Ministry of Finance, the Prime Minister is equally responsible for this.

Sir, I was listening to the speech of the esteemed Member of this House, Mr. Dinesh Singh. It was more a selfcondemnation. He was accusing the Finace Ministry of the Enforcement Directorate, means, the Ministry. If something wrong has happened, the Ministry is responsible. Now it is the Ministry, it is the Government that has appointed the Peirfax Company. Now, today he says, that was wrong. If the Pairfax Company is not trusted because they had connections with the CIA and others and with the American Intelligence firms, then who is responsible for it? Why was it done in the first instance? I do not refer to the so-called file which was taken by the Finance Minister to the Prime Minister. the file may exist or it may not exist we are not concerned with that, but I feel that if the Finance Minister has taken some action or his officers have taken some action, the Prime Minister is equally responsible.

(Interruptions)

Panika, this MR SPEAKER: Mr. is no conclave time here. Don't irresponsible.

SHRI C. MADHAV REDDI: If the American agency today is being suspected and if they are talking of the Watergate scandal, I have seen a statement that another Watergate scandal is going to be uncarthed in India. That is the statement given from the fairfax United States. Now, if that happens, who is responsible for this ? I feel that there is something wrong with the functioning of the Enforcement Directorate, I say this, because.

[Translation]

In Hindi there is a saying which means that one should not befriend a thief to catch a thief.

AN HON. MEMBER: That has to be done.

SHRI C. MADHAV REDDI: No. you take help and not make friendship.

MR. SPEAKER: He is acquainted with the Police since a long time. He know it.

(Interruptions)

[English]

SHRI C. MADHAV REDDI: Now this Enforcement Directorate which was handling this affair for the last two years. people think that there was no secrecy at all maintained. All manner of people were associated with the investigation. I do not want to take the names Why should I take the names ? The names have already come on record At on point of time. one set of people, another point of time another set of people were there. What is this? Why should you have any privete people, whether Pressmen or any other associated with any businessmen or type of enquiry of such a sensitive nature. I am simply surprised. What is this type of functioning? Now the point is that these things have happened. Now, we want that whatever investigation has been done by this agency, the record should be placed on the Table of the House. We should know what has happened. should know who are those persons who have taken the capital from India and converted it into foreign exchange violating the foreign exchange rules by various means, by receiving kickback or by or under-invoicing. All over-invoicing types of malpractices have been indulged in by several people in this country and this is going on for a number of years and today a lot of our capital is in the foreign country. The flight of capital from this country is a very very big drain on the economy and we are all concerned about it, when these matters were discussed.

The intention of the Finance Ministry was perfectly right. But then, how to achieve that objective? It is because for a good objective, you must also employ good means. You cannot adopt certain irregular and qustionable methods for achieving the same objective, For punishing a person for the violation of FERA, you should not indulge in FERA violation yourself.

Now, a mention has been made about the payment to the agency. Some hon. Members have been telling that the agency was not made any payment at all in foreign exchange, we do not know that, It is surprising that without any payment, the agency was working for the last one and a half years to two years I do not know how they were meeting their own expenditure. If any payment has been made in foreign exchange, than certainly it is a violation of the foreign exchange regulations unless it has been brought to the notice of the Ministry, unless the Finance Secretary or the Finance Minister has approved the sanctioning of the foreign exchange or the Reserve Bank of India has done so. As far as my knowledge goes, no such permission was given. No payment has been made officially It means, somebody has made the payment. Who is that man? Why should he make the payment? If such a payment has been made, then naturally, there must be some purpose behind this. These are the points which have to be investigated thoroughly and the Government as a whole and the Prime Minister, should take the responsibility today he cannot say, "I was not responsible for this; the Finance Ministry was doing this without my knowledge." No. I am not prepared to accept this. It is a collective responsibility. The entire responsibility has to be borne by Minister. And the Prime thorough investigation must be made and the report of this agency must be placed on the Table of the House. We would like to know who are those people who are maintaining secret accounts in Swiss banks. It is said that about Rs. 1700 crores worth of foreign exchange is there in the Swiss Banks. Another account -xys that it would go even to Rs. 30,000 crores worth of foreign exchange. I do not know. If that is the case, if we go by these reports, then it is an alarming situation and I feel that the House has got the right to know as to who are those people who have violated the foreign exchange rules.

Now, regarding this agency still being in service, I do not know whether they are still in service, whether they are still doing the job. They have not been dismissed so far. They are claiming, "We are their clients". Are we their clients even today, I would like to know. What is the Government doing, if as Mr. Singh says, these are the people not to be trusted because of their shady background etc. ? I do not know. case, where is the case continue to engage them ? I do not think that there is anything wrong in engaging a foreign agency. There is nothing wrong in that. We do not have our own people there. Certainly, a foreign agency ean do a better job in a foreign country. But there must be proper job specifications. There should be proper terms and conditions worked out and they should know what are their limitations. They should also know how to keep the secrets and so on and so forth.

I am sure the new Finance Minister is going to look into all these matters and see that nothing wrong is going to happen and there is not going to be any future complication because of this episode and the information collected by these agencies is kept secret and it is not divulged so that we may keep secret the information in our possession.

SHRI B. R. BHAGAT (Arrah): Sir, I had expected the debate to follow the noble objective contained in the subject matter, the subject being to unearth, to find out the huge funds which escaped the law of the FERA and were illegally accumulated outside. This was the subject. I had appealed right at the beginning that the tone should be such that the attention of the entire House should be directed and the hon. Members agreed with it. I have been saying in this House again and again that this Parliament always allows all questions where national interest is involved and on all such question we rise as one

party. Why then today, I ask my friend Prof. Madhu Dandavate, for whom I have a special regard, raised the issues whether the investigating machinery is adequate or not, did we hire the foreign agencies and was it in order or not. But he did not go into it except that he mentioned some Swiss law. But if he had given the details, he would have found the answer himself. I would give the details.

The third aspect is coordination and correlation between the Prime Minister and the Finance Minister. He entirely dwelt on this and I was shocked to find that he has even exceeded the limits.

He is the greatest champion for docorum, for observance of rules and regulations, But today he has departed. Why is there insinuation? One thing he said about the Minister There is a tradition between Members. We are all hon. Members. When a Minister denies things, he says "You made a secret." I am glad that he has withdrawn it

PROF. MADHU DANDAVATE: I have withdrawn Switzerland, not secret.

MR SPEAKER: Have you withdrawn Switzerland from the Atlas map?

SHRI B. R. BHAGAT : He mainly on the aspect of coordination or correlation between the Prime Minister and the Finance Ministry. But there again he departed, I am sorry, from the high norms which he always followed. He said on a particular date, in January or so, that the Finance Minister took a file and the file was not endorsed, approved, and then, next day, the Finance Minister was removed. He follows logic. He must have read it. If the major premise of a logical system is wrong, the conclusion is also wrong. Now, Mr. Sathe has said that it is a wild imagination. He has accepted it. He cannot prove it. There is no file, as it has heen horne out. There was no meeting. There was no record (Interruptions)

Therefore, now he says that the Prime Minister's removal of him is related to the non-endorsement of his proposals on this matter. You cannot see what is what if you go astray. I only feel about what my colleague Shri Dinesh Singh said about—Prof. Madhu Dandavate for once—I say for once—he is always very particular, careful marshalls his facts so nicely, comes to conclusion carefully and always follows the national interest, for which he is known now. But today, I am sorry to say be may have some interest to damage some-hody's reputation. But in the process, his own reputation for probity his high standards were damaged.....

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): He should sympathise with Shri Madhu Dandavete.

(Interruptions)

PROF. MADHU DANDAVATE: I would say that all should stand in silence for one minute.

MR. SPEAKER: I want this for that date...

(Interruptions)

SHRI B. R. BHAGAT: What has happened is this as Shri Dinesh Singh has said that he is a victim of the massive disinformation going in on this matter. If you take any aspect of this matter of disinformation...

SHRI S. JAIPAL REDDY (Mahbubnagar): Mr. Bhagat himself is a victim of disinformation...

(Interruptions)

SHRI B. R. BHAGAT : I cannot reply to what I have not followed.

SHRI S. JAIPAL REDDY: He is standing victim of international disinformation...

SHRI B. R. BHAGAT : Many of us can be victims of disinformation. But we should not use disinformation to bring up charges which are nothing to prove. This is what happened in this case. The major issue is, you know, that there are certain issues about which the whole country want to know, the House want to know about the details. Why a private foreign agency, an investigating agency was appointed? Was it in order or not ? That is the point. If you follow the practice, if you see the practice that it has been done-the hon. Member has said that it has been done in the past-even by the Janata Government of which Mr. Madhu Dandavate was a part. I think there is per se noting wrong in hiring a private detective agency follows the guidelines indicated by our official agency. Our agencies, the CBI or the IB agencies appointed by the House by the Parliament. They have the constitutional stand. If you know it, I had the honour of bringing this Foreign Exchange Act. Under this, he is the investigating officer. Usually, in the beginning when he was a senior police officer of the highest rank, he was appoin ed as Director. Therefore, under the guidelines, per se, it is done.

(Interruptions)

He has raised an important question. It needs to be clarified. The Investigating Officer, under the Foreign Exchange Regulation Act, passed by this Parliament, amended and improved, renovated by this Parliament repeatedly since the 1950s, the Director has the power-You may call the Central Bureau of Investigation or the IB, he has got the power. May be it is the Directorate of Economic Offences. Under the direction, which is authorised by law, by Parliament here, if any private agency is asked to investigate, supporting the investigating help in machinery, there is nothing wrong, per se, against it. What has happened in this case is : how he was appointed ? It is for the Government to say. I do not know. He has said that it was done in the past. I quote that it was done by the Janata Government. It has been done so. These should be absolutely made clear that there is nothing wrong in merely appointing a private detective agency or an investigating agency. It is done under the frame-work of our laws and regulations. This is one point.

Secondly. about who was this man, Mr. Dinesh Singh has gone into this. He has said so many things. But I will say only one thing Prof. Dandayate quoted Mr. Hirshman. The other aspect. he has not quoted. Interruptions) He has not quoted him in full. Mr Hirshman has made certain remarks which are insulting to this country and to which every Indian must object. Prof. Dandavate just ignores it. He says that there will be Watergate in this country, this particular thing should be done or should not be done. He comes from a country where it is the habit to interfere into how the affairs of the Government should be run, how the law should be administered. Will not Prof. Dandavate object to that? Is it in or Jer? I say, it is insulting, it should be totally repudiated. What does he mean when he says that there will be Watergate in this country ? Can there be Watergate here ? I ask the hon. Members here. So long as we follow our system of Government or for that matter, the system of government in the United Kingdom, can there be Watergate in this country or, for that matter, in the United Kingdom? There can be Watergate in the United States of America. There, the Executive is separated from the Legislature, but not in India. not in the United Kingdom. (Interrutions) Yes, come on, if you have the facts, if you have understood the process (Interrutions) Nothing can be done here so as to create a condi ion of Watergate in our system. That is the point I am making. You take the history. We have Prime Minister. Watergate is related to the Chief Executive. It is related to no one else. When he said Watergate, he means the Prime Minister of this country. Watergate is related to President Nixon. There can be a President Nixon to face it. But we have Prime Ministers here, including Shri Morarji Desai, not all of the Congress-Jawaharlal Nehru, Shri Lai Pandit Bahadur Shastri, Shrimati Indira Gandhi, Shri Morarji Desai. Now we have Prime Minister Shri Rajiv Gandhi. Can you say or can anybody in the whole world say any such thing about our Prime Ministers ? Our Prime Ministers have highest standards. They never speak

the untruth, they cannot do anything wrong. Why? Because we have vigilant Parliament where the accountability is not remote. I am sorry, this is one point on which I differ from Mr. He is advocating the Vasant Sathe. Presidential system, but I am not because in the Presidential system the accountability is remote and, therefore, a situation like that of Watergate can be created there. But here the accountability to Parliament is not monthly or weekly, but daily, every hour : the Prime Minister is accountable to Parliament and to the people every day, every hour. Even if he makes a wrong move, he will be caught, he will be hauled up. Imagine in a country...

SHRI VASANT SATHE : Sir. I am on a personal explanation. I have never advocated presidential form of Government. I don't know where my good Hon. friend Mr. B. R. Bhagat got that;

SHRI B. R. BHAGAT : This is one of the disinformation.

SHRI VASANT SATHE: I have only said that we should have a directly elected chief executive within the framework of our Constitution.

(Interruptions)

SHRI BASUDEB ACHARIA: What does it mean?

MR. SPEAKER: I will not allow a constitutional debate here.

(Interruptions)

SHRI B. R. BHAGAT : My advice to my friends on the other side is that they should reject, repudiate, the remark of the Chairman of the Fairfax that there will be Watergate here. They have business to interfere in our administrative system as to which is good here or which can take care of us. Our record is second to none in the world. Therefore, nobody need advise us...(Interruptions)

Mr. Madhu Dandavate made a reference that now the House should consider seriously the law passed by the Switzerland Government. Earlier there was a law. I know, during the Janata Government period, when they wanted to investigate certain accounts, they sent their emissary to that country, Mr. Madhu Dandavata also knows it, but they said nothing. These people said that you give us the details : but they said that they cannot give it ; our law is such that we have no control over This is what the Swise Governour banks. ment told them. They should have known But ignorant as they were they sent their man there; but they said that who are you, we don't have any control over our banks, they don't function under us and we cannot force them.

PROF. MADHU DANDAVATE : That is why he did not go to Switzerland :

SHRI B. R. BHAGAT : Since then it is a fact that law has been changed : but changed for what? This is what we should This has been changed merely to give information where there is a specific case of a large-scale defraud indulged by a group. The Government will be able to tell you more. For example, the mafla group operating in the US with links elsewhere were collecting huge funds as a criminal activity. They allowed information to be given to the U.S. Government. The second case on a request the former President Marco's funds which were frozen. Whatever funds were there, they were frozen. If the Swiss Government allows all this, all the money will fly away out of the Swiss bank and they will be bankrupt.

The point I want to focus is that it is economic matter, although economics has turned today political economy and it is not pure economics. So. I don't segregate the politics from economics. But it should not be made, as I earlier began, a partisan politics. It is much too serious a matter on facts. The insinuation that has been brought against high personalities-direct or indirectthey are not true and they should not be indulged in.

Let us emphasize, let us ask the Government as to what are they soing to do. This is a fact. Rs. 30000 crores and [Shri B. R. Bhagat]

all that is a wishful thinking. But there is a solid report by the International Monetary Eund which speaks very carefully of fiduciary deposits—not the other deposits—to the extent of Rs. 1325 crores or something in the Swiss accounts.

16.00 hrs.

They have said so. That is one base. There may be other basis, other money and other deposits. Let the House direct the Government or let us all together say that this is a matter of huge proportion and one who indulges in black-market or black money here the House is one in pursuing them whoever he may be. If they are indulging in serious offences let us pursue them but do not bring in all. This is not an issue on which to raise all the insinuations or mud. Let us not indulge in a mud slinging match amongst ourselves Let us together pin-point how the matter helps the Government in pursuing this so that this matter can be settled boldly and effectively.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I am unhappy that the Government has not responded with the seriousness which this subject relates to because according to me the debate raises very important questions and serious questions concerning the method of functioning of the Government and also the integrity and security of this country.

Now it is admitted that the Government of India engaged a foreign investigative agency for discharging some function of the Government. There is no dispute on that. But what is of concern to us very much is that a country has been chosen and a concern has been chosen from a country whose imperialist designs are very well known. USA in keen to destabilise the security and integrity of this country. It is very well established and inspite thereof it appears now from Shri Dinesh Singh's speech and Shri Bhagat's speech that there was really no investigation about that investigating agency itself. Whether it was a fit and proper concern or what are its connections with the American agencies like CIA

and FBI, it appears, nobody knows. Now, therefore, a concern from an imperialist country like America has been chosen to investigate into very serious matters concerning our economy—economy in the sense that crores and crores of rupees which should be here in our country are being kept elsewhere.

Unfortunately, it seems that Government of India after 40 years of Independence and with so many Ministeries, so many Directorates, so many ministers-threequarter ministers, full ministers and half ministers-have been unable to find out any agency in India for the purpose of making investigation under an Indian law. This is very important. Today we are being told in 1987 that if we go to a foreign country what does it matter. So there is a clear admission that we have not been able to build up the minimum infrastructure to find out violation of our law by Indians or non-resident Indians in foreign countries. Therefore, I submit, this is a matter of a serious nature and instead of trying to find out whether Prof. Madhu Dandavate has been trying to sling mud at others why don't you search your own heart and put your own house in order and make it clear to the people of this country. For six weeks or ten weeks everyday responsible newspapers, responsible magazines and journals have been publishing stories about this. I use the word 'story' but what is the reaction of this Government? People have been fed on that and I should have thought Government would have welcomed this opportunity to come with concrete evidence and take the people of this country into confidence. You do not do that and try to make Prof. Dandavate the scape goat.

AN HON. MEMBER: We are not making a scapegoat of him.

(Interruptions)

SHRI H. K. L. BHAGAT: We have the highest regard for Prof Madhu Dandavate. There is no question of making him a scapegoat...(Interruptions)

SHR1 SOMNATH CHATTERJEE: Sir, I very strongly express our opposition to the selection of this type of an agency and for that matter an agency from a country whose ability to destabilise through diverse means, governments and systems in other countries, specially like ours is well-known. Therefore, this is my emphatic protest against this attempt.

Now comes the second question. You have selected an agency and you have given it an appointment. I would like to know as to when such appointment was made. What were the methodologies of that appointment? Which Ministry decided to make that appointed? Before making that appointment, what attempt was made to find out the credentials of that agency? Has it got the expertise for making investigations into economic offences ? Mr. Dinesh Singh pertinently raised this point, It is supposed to be an expert in making political investigations, of Watergate type Well we do not know whether there are many Watergates in our cupboards in this country too; Many skeletons may come out of it.

(Interruptions)

SHRI SOMNATH CHATTERJEE: Do not feel so touchy. I only said, 'may come'.

Secondly, I would like to know as to what was the actual job assigned to it. At the time of assignment of the job, were they asked to make inquires with regard to named individuals or concerns and not generally finding out about blackmoney elsewhere? What were the terms and conditions for making payment for the job to be done? Immediately out of this arises a question as to whether any payment has been made and if so how much, how and when. And 'how' should also included 'by whom'. It is a very important matter. I am sure, you are taking it seriously Brahma Duttji. Placse take it seriously. Don't be flippant.

SHRI BRAHMA DUTT: I take everything coming from you in all seriousness.

SHRI SOMNATH CHATTRJEE: I would like to know as to the level of the government at which the decision to appoint the agency was taken. Was it at the bureaucratic—Secretaries' level? Or was it taken at the Minister's level? In

the Finance Ministry, was it at the Minister of State's level or at the Union Finance Minister's level? Or, was it at the Prime Minister's level—in the sense, was it a Cabinet decision? Or was there any particular Sub-Committee which appointed this agency? I would like to know all this because it is very important to take the country into confidence. Who were the persons who happened to be the privies with regard to this appointment? At what level of the Government are they functioning?

I would like to know if it was not known to the Government at the highest level, about this appointment until they have started their forays and made considerable progress. I mention this because some publications stated that the appointment was made in September 1985. When was it known to the highest level of the Government in this country? Was the Prime Minister's Secretariat consulated about it? If they did not know about it initially, when did they come to know of it?

Sir, I would like to know whether any information was given by this country, by our Government, to these agencies to make further probe on that basis? Was any classified information given to them to make futher enquiries? I would like to know whether I hope, you will please answer this—I am not exhausted as yet, you don't get excited...

SHRI BRAHMA DUTT : I don't get excited.

SHRI SOMNATH CHATTERJEE: I would like to know whether any report has been given by this agency to the Government of India, till date? If any report has been given, I would like to know from you, when and to whom that report was given? May I know whether any person—I am sure, you will shield them—or the concern has been named, who has or have hoarded blackmoney in foreign countries? I hope, you will please take this House into confidence and tell us, what is this report about? If the matter rested these, the country would not have been so perturbed as what had happened subsequently. It is

[Shri Somnath Chatterjee]

well-known that in this country large sum of blackmoney is circulating and nobody is disputing that. Not only Rs. 40,000 crores have been said to be circulating with in this country but also the moneys which should have been here, are now being hoarded or utilised for various purposes, say, for, under-invoicing, over-invoicing, purchasing property, giving bribes to officers of outsiders. I do not know, for what purpose. But this is all said to be the purpose and also in clandestine accounts-numbered accounts-in Switzerland. It is well known. As a matter of fact, when the Amnesty scheme was announced by the former Finance Minister for these hoarders of blackmoney, we said, we oppose the amensty part of it. I say, it is the job of the Government to find out, who is hoarning the money outside and that amnesty should not be there. This is nothing but the Government going with bended knees to give relief by way of charitable disposition

(Interruptions)

Sir, from Shri Brahm Dutt, we would lkie to know, if that was there, then would he have been less unhappy? What is the situation? We find suddenly that a residence at Sunder Nagar was searched. This search was connected to this enquiry and not connected to that celebrated letter. Therefore, we are proceeding, on the basis, as C. B. I. has said in its Press report ...

(Interruptions)

You want to be specific ...

SHRI BRAHMA DUTT : I just want to know whether have you certified it?

PROF. MADHU DANDAVATE : Sir Mr. Buta Singh want to describe that letter.

SHRI SOMNATH CHATTERJEE : This investigation by FAIRFAX agency has resulted supposedly in search of a premises in Sunder Nagar in Delhi and also a house in Madras and some office in Bombay. Some persons have been arrested. For what purpose, you have arrested then? They are supposedly connected with the

purpose of engaging this FAIRFAX groups for investigating these accounts in foreign countries. Who are these persons, who are arrested? They are private individuals. They are not Government officers Gurumurty and Mr Janakiraman were arrested for this. They are not Government officers. What is this nexus? Nexus is supposed to be through these individuals, but the Government of India had engaged the foreign concern. Just look at the seriousness C. B. I. is opposing the bail of this case application and demanding remand of these two accused on the ground that they were-Government of India and the foreign investigating agency-were are the go-between for their appointment and payment. A letter is produced before the court of law, relying on which the remand was asked for. The bail was opposed During this process, a report came from abroad, that this FAIRFAX letter produced by C. B. I. is a forgery. This is bizarre drama going on. Then, what happens? Another version is produced, of this Letter-"We never wrote this letter."

Mr. Brahma Dutt, please answer how did CBI get that letter which is alleged to be a forgery. Mr Buta Singh, pleased don't stop him. He is making a note. You are stopping him from making a note. No: let him note.

How and when did CBI come to possess that letter which is alleged to be a forgery? This is a very serious matter. If CBI is using it for the purpose of the remand of an accused, and relying on that document they are opposing that bail application, when did they get this letter, and from whom? Now, if that is not so, if the contents of that letter are not correct-if they are correct, then it is a more serious matter, when the Government of India is taking the help of individuals for engaging certain persons and making payments through them-and if that letter is not correct, all the questions remain unanswered.

Now what has happened? Why are people becoming very seriously concerned about this? What has happened? On the 24th of January, if the then Finance Minister was supposed to have committed

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an indiscretion in appointing Pairfax, be is sent to a more sensitive Department. viz. Defence. Suddenly he is sent to a more sensitive department. And then, something more interesting happens. The Director of Enforcement ...

SHRI A. CHARLES: That is all your interpretation.

[Tranlsation]

SHRI SOMNATH CHATTERJEE: Why have you kept so many ministers tham ?

[Engli-h]

So many Ministers are there to hold your fort. Mostly incompetent...(Interruptions)

I am coming to the end. What has happened? The Director of Enforcement is peremptorily despatched to the position of total inconsequentiality, as if a midnight coup had taken place. One of the topmost enforcement officers of this country is asked to give up charge, at 8 o'clok in the morning, i.e. the next day. Even a grade 'D' employee is entitled to more respect and concern.

SHRI BRAHMA DUTT: What is the proper time for it?

SHRI SOMNATH CHATTERJEE: Is it 10 o' clock at night? Do you function only at night? you function in day-time ? (Interruptions)

MR. SPEAKER : Order, order.

SHRI SOMNATH CHATTERJEE: And the Secretary of that concerned department becomes a cipher.

DANDAVATE: PROF. MADHU Mr. Somnath Chatterjee, you have forgotten about the midnight orders, to which they are accustomed.

SHKI SOMNATH CHATTERJEE: We thought those days had gone. there are certain things inherited, more

than others. What we are worried about is this. Mr. Vishwanath Pratap Singh was doing something for which he was getting accolades from the country as a whole, viz his concern to find out black money. bring the guilty persons to book; and the spate of confessions and apologies tendered by big business, showed that Mr. V. P. Singh was right in most of the cases. supported it. We did not support his amnesty scheme, but we supported his move to unearth black money, to proceed against the financial manipulators who are holding our country to ransom, Crores and crores of rupees which should here, utilized for our developmental purposes, are being utilized for all sorts of nefarious games by certain business house and some super-stars. country was all along keeping silent. mistake of Mr. V. P. Singh, it appears now, is that he had taken the help of an American concern ; he should have done it through his own agency. But what we are apprehending is that his transfer, this change of department of the Finance Minister is all to scuttle the future, i.e. the further investigation into black money and foreign holdings. (Interruptions) I would like to know (Interruptions)

MR. SPEAKER: Order, order. What is this?

SHRI SOMNATH CHATTERJEB: I would like to know from the hon Minister, Shri Brahma Dutt, if he is permitted to say by his senior Finance Minister, since Mr. Vishwanath Pratap Singh shifted to Defence Ministry, has any raid been conducted anywhere in India? So far as the investigation to unearth black money in foreign countries sepecially Switzerland is concerned, has any attempt been made again by your ewn agency to find out who are the per sons guilty of this ? Will you please take the country into confidence and tell us in detail ?

SHRI P. R. KUMARAMANGALAM (Salem) : I think, at the outset, Mr. Somnath Charterjee should be told that even those who belong to the Congress Party and are in Parliament whould definitely join him to say that black-Money will be unearthed and the movement to [Shri P. R. Kumaramangalam]

unearth blackmoney cannot be stopped; and every single person in this country will support that move and that move is obvious. Let not an attempt be made to be little or reduce the efforts

I am grateful to Mr. Somnath Chatterjee that he has raised certain questions for once after a long time which are relevant.

SHRI AMAL DATTA: Why are you...
(Interruptions)

SHRI P. R. KUMARAMANGALAM; I did not at all refer to Shri Amal Datta; I did not even refer to him.

(Interruptions)

MR. SPEAKER; Why are you unnecessarily antagonising him? He is trying to give some facts; It is a good thing What is wrong in it? (Interruptions)

SHRI P. R. KUMARAMANGALAM: The first question that arises is whether the Fairfax have been appointed by any authority empowered by law to appoint such an investigating private agency; whether this appointment was in writing or whether it was oral and in what way? The main reason is that the discussion itself is raised on the question of appointment of US agency called 'Fairfax'. Was there an appointment at all is the question; if so, when and by whom? The person who did this appointment, was he empoweed to do it? That I think is the fundamental question which unfortunately has not been raised till now, and I think the Finrace Minister will be kind enough to inform this House about it. (Interruptions)

AN HON. MEMBER : Mr. Somnath Chatterjee bad raised it.

SHRI P. R. KUMARAMANGALAM: There is another very imporatant question that arises and it is this. If an appointment was made, was it not made by a person who did not have the authority to do it? Was it made by a person who overstepped his jurisdiction? if so, under what authorisation? That is another question

which is very important. The reason for the importance is that, it is after a long time, to my knowledge, I think it is for the first time that US foreign investigating agency has been engaged to lock into economic offences; an agency that is known to us has been only involved in the political investigation and not in economic investigatoin; also an agency whose connection with the intelligence agency, the Central Intelligence Agency of America is in question now. How close is their connection, what is their access is an important question raised in this House?

16.25 hrs

[SHRI VAKKOM PURSHOTHAMAN in the Chair]

Mr. Chairmar, Sir, if I may say that, another question that arises is whether this agency Fairfax has been appointed to investigate—the hon. Minister of State for Finance may be kind enough to note that the Members of the ruling party also can ask certain relevant questions.

SHRI G. G. SWELL: He does not bother. You are irrelevant here,

SHRI DINESH GOSWAMI : He does not listen to you.

SHRI P. R. KUMARAMANGALAM: Brahma Duttji, may I draw your attention for a minute here, if you do not mind?

(Interruptions)

SHRI P. R. KUMARAMANGALAM: The second Question that arises is whether the Fairfax appointment was to squash certain investigations into specific offences and offenders or whether they were engaged through an external arm of the Directorate of Enforcement.

AN HON. MEMBER: Whether they were engaged at all.

SHRI P. R. KUMARAMANGALAM: Whether they were engaged at all has already been raised. I have already raised it.

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SHRI S. JAIPAL REDDY: The poor Minister cannot answer.

(Interruptions)

SHRI P. R. KUMARAMANGALAM:
Another important issue that arises is whether there has been a method in the collection of information, or whether the Fairfax was the only agency that was considered, if that was so, who introduced the Fairfax to the Directorate of Enforcement, if the Directorate of Enforcement was the authority which appointed it ultimately?

Mr. Chairman, it is rumoured— I do not know how far it is true— it has come out in certain publications; that a certain investigative journalist was the person who was involved in introducing the Pairfax agency to the Directorate of Enforcement and on this basis if the Directorate of Enforcement and the Government of India and the Ministry of Finance, etc., have engaged, then one is really afraid about the situation that is liable to come into being in the future.

The question of disinformation has been raised and re-stressed in this House already. The beginning of disinformation is available in the Statesman newspaper and in other publications. But, Mr. Chairman, the issue is also whether any report at all has been made available to the Government by Fairfax, If so what is the information that is available with the Government? The House would like to know this.

SHRI S. JAIPAL REDDY: Wonderful.

SHRI P. R. KUMARAMANGALAM:
Or, is this information only available with
Prof Madhu Dandavate, or whether this
information about Fairfax is available
only with Jaipalji or Prof. Madhu
Dandavate, or whether it is available
with the Government?

(Interruptions)

Another very important issue is, whether in December 1986 the services of Fairfax were uesd, officially engaged by a private textile concern in India and whether that company was responsible for bringing the Chairman of Fairfax to India and through this investigative reporter introduced (Interrutions) I do not believe in blaming people—I am asking; let the Finance Minister reply.

(Interruptions)

MR. CHAIRMAN: No running commentary.

(Interruptions)

SHRI P. R. KUMARAMANGALAM: He wants to become the Minister of Finance,

(Interrup ions)

SHRI S. JAIPAL REDDY; We are supporting him.

MR. CHAIRMAN: Do not support him.

(Interruptions)

SHRI P. R. KUMARAMANGALAM:
Another very important issue is whether thare was any Probe,—inter-change of probes—in this matter, whether the Finance Ministry have withdrawn cases against the offenders who through using the services of certain people introduced Fairfax to the Directorate of Enforcement, This is a very straight question which I would like to be replied.

I would like to know whether the cases against certain publishing companies were dropped or withdrawn in return for Fairfax having been introduced to the Directorate of Enforcement. I would like to know this, (Interruptions)

Another important question is when Mr. Gurumurthy was searched, was he searched in a case-it came out in the newspapers, it is a well known fact-relating to a missing file of DGTD or was he searched

in connection with this particular Fairfax investigation? This is also important and it is critical because Mr. Somnath Chatterjee has raised this point. The Government should come forward and clarify this.

Enough dis-in-formation has been spread through the madia half-truths have been stated, allegations have been made in this House which are baseless for which the responsibility they are willing to take, but no consequence in case found untrue. Insinuations, left, right and centre, have been thrown across the table. But then it is done by very senior people. So one is restrained from making any further comments.

A very fundamental issue arises whether the Fairfax is only a vip of the iceberg. It is true that there is a lot of black money outside. It is true that FERA violations are taking place. They are all aware. But none of us really know what is the magnitude We do feel that the Government of India should take stronger steps and definitely not go through the process of engaging private agencies like Fairfax. The Government agencies should move and move fast to investigate on this matter. But the point is whether this is part of a global strategy to destabilise our nation. Various angles are on. The Fairfax is known to be connected with international ietelligence agencies. Is this organisation, if it is a private investigative agency, going to give its services free of cost ? To the best of my knowledge, the information that is available in publications and newspapers, the Fairfax has not been paid a paisa or a rupee or a cent. The hon. Minister may clarify whether they have been paid-of course, whether they have been engaged and whether they have been paid. If they have not been paid, then arises : is there any question private institution, detective or otherwise, which is willing to spend money from its pocket before being paid anything without any motive? What is the motive that Fairfax had? That is the major question. The statement that has been made by the Chairman of Fairfax to the effect that a Watergate is possible indicates that it is not economic offence which he was after political he is searching for He wants to become an instrument or is an insfrument or a tool in the hands of certain de-stabilising forces abroad and in our country. It is time that we seriously, in teis country, take note of the fact that the media should not be used-I am not suggesting any sort of curb. I think, it is for the media itself which is very responsible set up in our country to realise that national interest demands that before they start casting aspersions and allegations in their publications, they understand (InterruPtions)

MR. CHAIRMAN: He is not yielding (Interruptions)

SHRI P. R. KUMARAMANGALAM: All I am saying is that a section of the press; I am not saying the whole media. The media is a very responsible media. Undoubtedly they have done their job ... (Interruptions) But the question that arises is in such cases there are sections of the media, there are certain people in the media who wish to utilise this powerful tool to destabilise the nation. They are part of vested interests. Let it be know a that the people of India would not forgive them. They cannot be under an illusion that they can use the power of the news. paper or a publication to destabilise this nation. The people will not forgive them. This very clear indication the nation has given more than once and let it not be a situation where again the nation will have to take appropriate steps.

I would like to end by saying that it is important for this House to know the whole picture. It is not at all proper for either the Government or the opposition to keep information away from all of us.

It is quite obvious that Prof. Dandavate has a lot of information at his disposal which he has not been kind enough to show to us. And it is quite obvious that the Government has some information. This is a matter of national interest. I would personally like to suggest to this House that all of us who have information in this matter, should put our heads together and

solve this problem as this a part of a global strategy. This is only a type of the leeberg that we are seeing. The arms case is nothing in comparison to this when one gone lower down. Let us really apply our mind and go into this issue. It ts simple of economic offenders it is at all. It is a much deeper. a much bigger issue. It is, in fact, a collusive strategy which many forces put together have adopted to try and bring down the image of the nation, bring down the leaders of our nation and destabilise the Thank you, Mr. Chairman, for nation giving me the opportunity.

GEETA MUKHERJEE SHRIMATI (Panskura): Hon Chairman, Sir, when the debate began, the tremendous uproar from the Treasury Benches reminded me of a Bengali saying. I am sorry, I have to speak in Bengali and then translate it :

> Thakur ghate ke Ami to kala khaini

Thakur ghare ke means who is there in the temple. That is the question. From inside the temple comes the answer :

"I did not take bananas" because the bananas are inside and the person is also inside. Somebody from outsid is asking who is there in the temple. The person inside first comes out with this expression : "No, no, I did not take the bananas" to absolve himself of the crime that he has stolen the bananas and eaten them. That seems to be the atmosphere ...

(Interruptions)

SHRIMATI GEETA MDKHERJEE : This is a Bengali saying. Ask your mother, Ask my dear (Interruptions). mother, Mr. Kumaramangalam that you have not learnt enough.

So, Sir, this is the situation ... (Interruptions)

SHRI HAROOBHAI MEHTA: Sir. every Member is taking edvantage of the absence of Mamata Banerjee.

SHRI S. JAIPAL REDDY : Mamata Banerjee has since become very quiet, Sir.

MR. CHAIRMAN : Order, order. please continue.

SHRIMATI GEETA MUKHERJEE: Sir, I am saying this because points have been raised here as to who is making insinuation, what rules are being observed. whether this can be said, wnether that can be said. Yes, Parliamentary procedures eave to be observed I agree But then. Sir, the fact remains that in the country today-whether our friends here like it or not-many questions have been raised through powerful media, million of copies have been circulated but it has not been replied to. If our Treasury Benches friends would seal our lips, that will not answer that doubt here, of the millions of the people. Therefore, they have to take the responsibility seriously.

Many of the questions which I wanted to put have already been put by my hon. colleague, Shri Somnath Chatterice. I will not repeat all that. I will only emphasise some of those. Firstly, I fully agree that employing this American agency is not to the best interest of our country as it transpires. I do not want to go into the details of it, it has been gone into by many. My question is who really emyloyed this agency. This has created a cloud of mystery around. Would anybody believe that just some officers did it? Nobody did it. Surely without the knowledge of the Minister of Pinance it would not be done.

It has also been said in many papers that the Cabinet cleared the employment of the foreign agency. The Cabinet may, or the head of the Cabinet may latter on take some other decision, due to the dust that has been picked up by that agency or somebody else. So, this has appeared in the news paper. That has to be clarified.

I am very much surprised-that such an important national debate is going on, dust has been kicked up all over the country and that two principal dramatican persons are not here-neither the former Pinance Minister not the present Finance Minister. This is really funniest thing how seriously is this entire thing being taken up-that will be douted by the countrymen or that there is something under cover which reeds [Shrimati Geeta Mukherjee]

to be covered, so, both the persons in the dramma should be out. That will convince nobody. Hon Brahma Dutt will bear the brunt. But then this question will remain what ever you may say.

So much is being said about some Swiss Bank Account of some individual who happens to be the relative of an bon. Member of the House, etc. etc. Had I been that hon. Member of the House, I would have been the first to come and say on my own behalf that this is the situation. I would have apprised the House. I really do not understand why an hon. Member of the House though so much dust has been picked up does not come himself and lay things before the House, to all of us, through all of us to the country—that his brother has no Swiss bank account.

[Translation]

SHRI NARAYAN CHOUBEY: There is something wrong.

[English]

SHRIMATI GEETA MUKHERJEE : Unless that is done, whatever may be said. I am sure this cloud cannot be really shifted. That is my feeling. You may be Somebody may be glad. There are very many currents going on, internal currents inside the ruling party. I can see that, We are not blind people. Therefore, somebody may be angry. Some may be But the fact remains that happy. unless these things done, really nobody will seriously take up all these hullah here. Therefore, I would like to know how this appointment of fairfax was made, Mr. Gurumurthy's arrest is also very peculiar. If that was for secret files relating to Reliance Company, if that was the matter, then he should have been arrested in December/it self.

(Interruptions)

AN. HON. MEMBER: He was interrogated and not arrested.

SHRIMATI GEETA MUKHERJEE: He was interrogated and not arrested.

MR. CHAIRMAN: Pleace address the Chair.

SHRIMATI GEETA MUKHERJEE; Normally I look at you all the time.

SHRI S. JAIPAL REDDY: The Chair has its own charm.

SHRI NARAYAN CHOUBEY : You are a charming Chair.

SHRIMATI GEETA MUKHERJEE: If at that time he was interrogated—then it is very—after the quick sequence of events that is taking place in the Finance Ministry, slifting of the Minister to Defence port folio. removing Mr Bhure Lai, then Mr. Pandey, Economic Affairts taking up Enforcement Department, then Reliance Company long standing things cleared—permission and the raw materials, in the Bombay Port etc. After all this arrest takes place. That creates naliral suspicion in people's minds.

I do not know what the antecedents of Mr. Gurumurthy are. What is his earlier action? How did he seem to be go between Government of India and the Fuirfax? I do not know how all this thing happened? These are very objectionable things if those thing have happened. Now, keeping all these things in the background, a suspicion is created. Therefore, the entire thing has to be looked into as to how this has pappened, who fixed up this agency, what was the mode of payment, whether it was cleared was that at the Cabinet level, etc. All these things should be clearly brought out before this House.

Then, Sir, if the Government decided to engage this agency, whatever information have been gathered in this regard by the Government along with their comments, should be laid on the House. Now it is nobody's property. It is being talked about in the whole country. Therefore, a fair procedure should be established. Otherwise, it will be taken other way round, that is, what is being said now will definitely be believed. This is my point. The mode of payment made looks very strange. It seems that one industrial house wants to take cudgel against another industrial house

who is made to pay foreigen agency, etc. We do not know all that. We want to know clearly what was the mode of payment, etc. and how Mr. Gurumurthy was connected in this deal and we should know his antecedents.

Now, what happens to the entire investigation? It seems that this investigation was started against a number of houses like Tata house, Reliance Company, Goenka's House and Mr. Chabaria and Mr. Vijayamulia of the United Group Companies. What information have you got with regard to them? What actions have been taken in this regard? So, all these have to be very clearly stated. Otherwise, we would not really understand what dealings these people have got. The top executive must clear this. They must make their own statement clearly here to dispel all the doubts in the minds of the Members Otherwise, suspicion wilk remain and suspicion remains in my mind it will remain in the minds of millions of countrymen. You should allay their doubts. I hope an attempt will be made to answer all the points raised by me as also my friend, Mr. Somnath Chatterjee, and others Thank you.

PROF. NARAIN CHAND PARASHAR (Hamirpur) : Sir, this is a welcome opportunity to the House to discuss an issue that has surcharged the atmosphere and created a lot of confusion. I hope the friends on the other side will keep in focus the main point, that is, eradication of corruption and not shifting the emphasis. very beginning, Prof. Madhu In the Dandavate outlined three objectives of his approach. One was the failure of the Government to guide its own effective machinery for investigation, and the second was whether it was proper or is proper to employ and US or foreign agency and the third is the coordination between the Finance Minister and the Prime Minister. What appeare to me is that the main emphasis is shifting now more to the role of the Finance Minister and process is rather not to the main focus, that is, the removal of corruption. Sir, the Fairfax was employed and the Minister of State who is in charge of the discussion at the moment will be able to tell us the circumstances and the persons through whom this Pairfax was employed.

And about what has been the outcome, he will take the House into confidence. But the moot point here is that the Fairfax instead of pointing out the economic side of the situation or the case has shifted its own investigations and given it a slant to the political aspect of the situation which they perceive is likely to happen. We are aware of an earlier attempt when one book was written in U.S.A. which sought to project chaos in India and threat to the life of important leaders. I think this is an attempt in this direction. When words like 'Watergate' are being used, the only thrust is : What is their wishful thinking regarding this country ? Sir, I am told, and the nation is told that this will not happen because just as our friend, Mr. Bhagat was saying that in a parliamentary system of Government, the Government and the Parliament are coordinating their activities, they are helping each other in the task of running the Government, in the Presidential from of Government, it is the otherway round, the Congress is keeping a watch on the Government, the executive is totally outside, and here the executive is in side. So, his vital difference being here in our two systems, on Watergate can be here and no Irangate can be here and no bad gate. there will be only good gates, Sir, because these are the gates of democracy which are open to the Opposition, which are open to the Ruling Party ...

AN HON. MEMBER: India Gate is there.

PROF. NARAIN CHAND PARASHAR:
There is India Gate and Dethi Gate, Sir.
So, we have all the opportunities to discuss
the situation like this. (Interruptions). In
the U. S. Governmen, it is not possible to
have a similar situatioon, there coordination is possible, confrontation is possible,
and the Chief Executive may come here
from there as an accused. Here we have
to see the very system provides the
safeguards, the safty valves, so that the
system marches on and does not track. So,
the various questions which have been
asked by Mrs. Geeta Mukherjee and other

[Prof. Narain Chand Parashar]

friends regarding the Fairfax have to be answered by the Minister. But we have to keep a note that a foreign agency was also sought for during 197 on the copmlaint of Mrs. Gayatri Devi when her jewels were stolen. So, when was it done? It was done during the Janata Party Government. So, if the effective ness of foreign agencies was utilised and considered proper in those days, what has happened now? I am not defending the appointment of the Fairfax, but I am pointing out the relative situation. It was done earlier, it is being done now, and it is better if it is not done and our old process is developed so as to enable us to investigate these matters.

Sir, the very press reports have appeared, but we are not to go by the press reports. If a certain person is arrested for certain violations of Official Secrets Act. why should that be linked with the investigation of Fairfax? It should not be connected. There are actions of the Government which are done on specific occasions. Then they ask: Why was it not done in December ? Why was it done later on? Sir, the answer to this is that first we investigate. If we do it immediately, you say it has been done without unvestigation, it has been done without any kind of examination, and if we do it after examination, after investigation, after a month or so, then you are accusing us stating that 'this is not because of that, but it is because of the later situation." this is not the case. The case of the Government is that there is the situation in which we find that black money has to be unearthed, and some raids have to be conducted, and it goes to the credit of Mr. Vishwanawath Pratap Singh that he conducted the raids. You have asked a specific question from Mr. Brahma Dutt as to whether raids have continued or not thereafter. He will give you instance where raids have continued. I say, this is the commitment of the Prime Minister Rajiv Gandhi's Government that all sorts of corruption are to be rooted out. We are the first in this Parliament, when the Parliament began its life; he rooted out political sorruption by passing the Anti-Defection Bill and now he is determined to root out the financial corruption also. Let the Opposition cooperate in this. The attempt of the whole House, of all the sides would be to root out corruption in all its aspects. in all its dimensions, whether some foreigners are in between or whether some Swiss accounts are there. Let nobody be spared. I say. But in this task let us be sure that our country stands united, that would not harm our own system, that would not invite the foreigners who have degraded us, who have slanted us. We do not allow this, we do not tolerate this. Therefore, we want that this action of the Fairfax in giving a political slant to the whole question could be checked effectively.

I would call upon the Minister of State for Finance to give an effective reply to this kind of slant. What is the businees of Fairfex ? When they were asked to do something specific, why are they departing from that procedure? Why are they doing something which was not assigned to them ? And the President of the Fairfex has no business to say that in such a situation in the transfer of such an officer, such a thing would have happened in the U.S.A. In U. S. A., many things happened. I am aware of what happened in the U.S.A. The U.S. Government paid 2 billion dollars to the Contras to overthrow the Nicaraguan Government. But the U.S. Government is not the U.S. people. The U. S. people rose to the occasion; they rose in full amount to fight out the Government of U. S. A. Therefore, if you look to one side of U. S. A., you must also look to the other side of the U.S. A.

I am sure democratic opinion in this great country is very healthy and strong. We will close not only Fairfex but other designs of C. I A., if they have any in order to bestabilise this great country. We will march forward and the commitment of Shri Rajiv Gandi to root out corruption politically through anti-defection, financially through anti-corruption will be successful one day and the whole House should join in this and laud this attempt.

MR. CHAIRMAN : Shri Amitabb Bechachan. 16.56, hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI AMITABH BACHCHAN (Allahabad): Sir, under rule 357, may I have your permission, to make a personal explanation?

MR. CHAIRMAN : Yes, you can speak.

SHRI V. KISHORE CHANDRA S. DEO: It is not in the course of the debate.

SHRI DINESH GOSWAMI: Sir, I am on a point of order.

(Interruptions)

MR. CHAIRMAN : Mr. Amitabh, you speak.

SHRI DENESH GOSWAMI; I am on a point of order. (Interruptions)

MR. CHAIRMAN : Order, order. I hear you. Please resume your seat.

(interruptions)

SHRI DINESH GOSWAMI: Sir, I am on a point of order. Shri Amitabh Bachchan has the full right to speak. He is an hon. Member of this House and he has full right to speak. We welcome if he speaks. But there are certain rules of procedure. If he wants to participate in the debate, then of course, he can speak now. But if he wants to make a personal exp'anation.

MR. CHAIRMAN : That also is permissible.

(Interruptions)

MR. CHAIRMAN: As per rules, a Member can give a personal explanation. There is nothing wrong in it.

SHRI BASUDEB ACHARIA : Not in the course of the debate.

MR. CHAIRMAN: At any time, a Member can give a personal explanation, as per rules. (Interruptions)

SHRI AMITABH BACHCHAN: Hon. Chairman, I was quoted in a certain magazine where insinuations and allegations have been made towards me and 1 want to quote what Mr. Madhu Dandavate has said:

"That Bhoure Lal with the help of Fairfex to crack open the secrets of Macny Adol Brothers, a pharmaceutical company registered in Switzerland and owned jointly by Amitabh Bachehan claimed by his brother. Amitabh to be an NRI holding an Indian passport and some Italian nationals with strong Indian connections."

The other thing he said was :

"This is something not an allegation but actually which vindicates a clean attitude."

I want to tell him, how unclean this is. "That Mr. Mithun Chakraborty was the only one who responds having declared that all his expenses were borne by Bachchan." I want to say, as a Member of this House and I want to go on record that both these reports are totally false. Nor my brother owned any such company by this name in Switzerland, neither have I paid any expenses for Mr. Mithun Chakraborty abroad. These reports by the Press are malicious. They have been printed to defame me and if I may use some verbal jargon, they are verbal callisthenics with reck of garlie from every pore—they stink.

(Interruptions)

MR. CHAIRMAN : Order, order.

(Interruptions)

17.00 hrs.

MR. CHAIRMAN : Order, order.

SHRI S. JAIPAL REDDY: Whether he is prepared to face a House Committiee?

Disc. re: Engaging 408 of Fairfax group

MR. CHAIRMAN : Order, order. Home Minister is about to talk. The Home Minister is on his legs.

SHRI S. JAIPAL REDDY : I am on a point of order.

SHRI S. BUTA SINGH : I am sorry that for the second time I have to remind Prof. Madhu Dandavate for owning the responsibility for what he has said on the floor of the House. (Interruptions). If he has any moral strength or he has any political dignity and if he holds the parliamentary democracy in any esteem, he should rise up in his seat and apologise for being wrong on the floor of the House.

SHRIS, JAIPAL REDDY: I am on a point of order.

SHR1 S. BUTA SINGH: There cannot be a more handsome burial to the debate which Mr. Dandavate has started today, by the denial of Mr. Amitabh Bachchan.

SHRI S. JAIPAL REDDY : I am on a point of order.

MR. CHAIRMAN: What is your point of order.

SHRI S. JAIPAL REDDY : I am on a point of order (Interruptions). The Chair has permitted me.

My point of order is this. Whether a blaned contradiction is the same as personal explanation. Secondly, whether Amitabh Bachchan is ready to face an inquiry by the House Committee.

MR. CHAIRMAN: Shri Dinesh Goswami.

SHRI BHAGWAT JHA AZAD (Bhagal pur): What for a House Committee inquiry? You have been contradicted already. Now you say House Committee and all that.

MR. CHAIRMAN: Order, order, Shri Dinesh Goswomi,

17.4 hrs.

DISCUSSION RE: ENGAGING OF INTELLIGENCE U.S. ECONOMIC AGENCY FAIRFAX GROUP BY FOR FINANCE MINISTRY OF OF CASES OF INVESTIGATION INDIANS HAVING HUGE ILLEGAL Abroad-Contd. FUNDS

GOSWAMI: Mr. SHRI DINESH Narain Chand Parashar who preceded me spoke in emphatic tones that this Government is determined to wage a war against black money and economic offences. this connection, I am reminded that on 14-2-85, the Prime Minister of this country in an election rally at Jodhpur said that black money will be wiped out from this country and when he was speaking, he knew about the difficulties becouse according Rajnekar Committee, there estimated amount of Rs. 18,241 crores of black money and today according to the black money report of 1985, the amount of black money is Rs. 34,740 crores to Rs. 40.530 crores. I congratulate the Prime Minister because 1 think he has become successful in this was. How a general becomes successful in a war? When you send your enemy out of this country, you become successful in a work and the Prime Minister had become successful**

SHRI SHANTARAM NAIK: [am on a point or order.

SHRI DINESH GOSWAMI: 1 am not yielding.

MR. CHAIRMAN: What is your Point of Order ?

(Interruptions)

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : Sir, I invite your attention to Rule 352 of the Rules of Procedure and Conduct of Business in Lok Sabha, to the last point which says :

^{**}Expunged as ordered by the Chair.

"Nobody can reflect on the conduct of a person in high authority unless the discussion is based on a substantive motion drown in proper terms"...

(Interruptions)

We are not, here, expected to talk on suspicions nature of case He cannot say against the Prime Minister. He cannot say that under the rules. The thing is that you can bring a substantive motion. Therefore, it must be expunged.

(Interruptions)

MR. CHAIRMAN: We will examine it. If it is necessary, we will expunge.

(Interruptions)

SHRI DINESH GOSWAMI: This is the weapon which every Parliamentarian has got. He is entitled to know these things If they cannot relish it, I take it that it is their lack of knowledge.

Sir, the Expert Committee of IMF has reported, only in the last year Rs. 393 crores of money have gone out of this country and have been deposited in the coffers of Zurich, Geneva, Hong Kong, New Jersey, Manhatian and Bermuda. Therefore, is it not a fact that you are able to sent out Rs- 393 crores of our black money from this country? If I give credit to the Prime Minister, they should be happy. I do not know why they are shouting...

(Interruptions)

In spite of the fact that I am totally with the Prime Minister on this. People sometimes ask me. People ask me Some inconvenient questions. I would like to answer them.

(Interruptions)

I want to argue with the people: Look here, the Prime Minister is right. But the people put some inconvenient questions to meI have told the people that all the allegations that are comming out in the Press is a global strategy to destabilise the nation. This is all a part of the right reaction. But the people then ask: What is this right reaction? I say I do not know that Whenever there is an argument or a case put forth by the Opposition to which the ruling party has no answer, always the argument is that this is a right reaction. Therefor, there must be something in it.

The first question I would like to put is this. I am happy that the former Finance Minister Shri V. P. Singh is here. Shri Dinesh Singhji, our esteemed Member of this House, while initiating the debate on behalf of his party has said that the engagement of this foreign agency has been wrong. Therefore, I would like to know about it. It is not that Mr. Madhu Dandavate has engaged this, If Mr. Madhu Dandavate of the opposition would have engaged. The agency it would be a different thing. It is the Government of this country which has engaged this foreign firm. I would like to know from Shri V. P. Singh one thing: Did he do it on his own or did he do it in consultation with the Prime Minister of this country? And, if he did onhis own without consultation of the Prime Minister of this country, then is he prepared to take the responsibility for engaging such an organisation, which according to both the sides of this House, seems to be of a dubious character.

THE MINISTER OF DEFENCE (SHRI VISHWANATH PRATAP SINGH): I do share the responsibility.

SHRI DINESH GOSWAMI: Therefore, I congratulate the formar Finance Minister of this country, Shri V. P. Singh.

(Interruptions)

I congratulate Mr. V. P. Singh who, for the last one year showed admirable courage to wipe out the blackmoney and deal with the economic offences He has owned the responsibility.

[Shri Dinesh Goswami]

What has he achieved for having tried to unearth blackmoney? The result is that he has been shunted out and removed from the Finance Ministry, I would like to know as to what is the opinion of the Minister of State of Finance Shri Brahma Dutt. Do you consider that the engagement of this foreign firm by Mr. V. P. Singh. according to the Government, was the correct decision or not ? Mr. V. P. Singh has owned his responsibility. We would like to know as to what is the stand of this Government, There are certain points about which I would like to know the details For the first time Mr. Malgaonkar, the Editorial Adviser of Indian Express, wrote two write ups on 23rd July 1986 and 27th July 1986-for the first time in a doubtful paper, by a doubtful character, according to the ruling party, it has appeared.

(Interruptions)

This appeared on 23rd July, 1986. If fairfax was such an organisation which cannot b: trusted, why was no action taken from July 1986 to February or March 1987 to correct the situation? Who is prepared to take the responsibility for the default of the Government for not talking action in spite of the fact that a journalist who according to them is a suspect journalist but who according to us is one of the most reputad editors of this country wrote in July, 1986? In this case a lot has been said about a file. On 23rd July, 1986 a write-up had appeared about the file and an hon. Member of the ruling Party, of this Parliament, on 2nd December 1986 took the responsibility saying 'The file is in his possession'. He made that categorical statement in Parliament that the file was in his possession. In spite of the fact that an hon. Member of the ruling party made a statement categorically that the file was in his possession, why was no effort made to trace the file and take it from him if in the opinion of the Government it was such a serious matter? I would like to know this categorically from the Government. This U.S. economic intelligence agency, the employment of which I do not know whether it was correct or not- I am not the person to judge it; it is for the Government to decide-had this to say:

"No one, including myself or on behalf of the Fairfax Group ever corresponded with your client, Mr. S. Gurumurthy : if any correspondence purports to be from us, it is a forgery."

I would like to know, in spite of this specific denial or specific statement by Mr. C. A Mackay or somebody that it is a forgery, what is the position of the Government. Can the Government stand up and say, "No: it was not a forgery and the statement of Mr. Mackay is wrong"? Unfortunately, uptill now, the Government has not given any contradiction. I would like to know why, in spite of the fact that Mr. Malgaonkar wrote this on 23rd July 1986 and followed it up on 27-7-1986, no F. I. R. was registered till 16-12-1986-Five months were allowed to pass. I would like to know why, in spite of the fact that the entira matter appeared in July 1986, Mr. Gurumurthy and Mr. Janakiraman were not arrested till the letter appeared in the Indian Express, a letter which we cannot discuss today because if we discuss ...

SHRI H. K. L. BHAGAT : It is a case where the proceedings are pending ...

SHRI DINESH GOSWAMI: This is not pending. (Interruptions)

SHRI H. K. L. BHAGAT: He is referring to a case where it is a matter for the court to decide ... (Interruptions)

MR. CHAIRMAN : If it is sub judice you cannot mention.

SHRI DINESH GOSWAMI: I want to know why, in spite of the fact that the F I R. was filed in December, 1986, Mr. Gurumurthy was not arrested till the data on which the letter appeared in the Indian Express, a letter which we cannot discuss today in Parliament because if we discuss it, the entire democracy of our country which is so brittle that it would collapse.

These are some of the questions to which the House is entitled to have answers. Is it not a fact that on the bail application while giving the order the judge has said that the information does not relate to any defence or sensitive matter? In fact, because the matters come out in the press, Government could really save enough money because according to some reports-the Minister will please clarify that there were a series of unauthorised loans amounting to Rs. 67 crores resulting in withdrawals and floating by a Company of debentures and stock and Government could ban conversion debentures worth Rs. 360 crores. This poor gentleman, Mr. Malgaonkar, who, according to the ruling Party, is of a dubious character seems to have helped this country in the saving of this amount. Is it a fact or not ? Will the Minister clarify this ?

Therefor, I congratulate the Prime Minister for once. I cannot support my friend, dubious friend, Prof. Dandavate, for bringing this motion. I am sure the hon. Minister will give replies to all these questions so that I can clear some of the doubts which the people are having-because they are raising some in convencement queries and I want to clear their doubts.

PROF. MADHU DANDAVATE: I do not call that a defamation because sarcastically be has given me a compliment.

SHRI JAGAN NATH (Chandigarh): Mr. Chairman Sir, I had no idea to participate in this debate. But after listening to the speeches on both the sides, I thought that I should also share my thoughts and views with the House.

It is a very strange spectacle that we are debating a subject without knowing full facts. As a lawyer, having a standing of about half a century, a firm feeling has developed in me that whenever we argue without full facts, then we tread a very dangerous zone. It is proved by the events which have happened in this House,

Two of the Hon Members-one Minister and another Mr. Amitabh Bachchan-had to give their personal explantions.

stated that whatever allegations or insinuations have been made against them are totally false. This has been demonstrated.

From the very beginning I thought that we are treading a dangerous path reason is this. Even the opposition members did state that only one fact is known, all other facts are not known, all other facts bave to be established either by them or by the Government if they can tell them and if they are in possession of full facts.

17.17 hrs.

[MR. SPEAKER in the Chair]

The only fact known is that one foreign agency has been engaged for the purpose of finding out illegal funds which are deposited in the foreign lands in the name of some companies. They said beyond this we know nothing because whatever else has appeared in the Press that we can understand are either half truths or unbaked facts. And unfortunately while we debate such a serious issue in this House, I beg of the House and I beg of the Members on both the sides to be very very careful because so many insinuations and so many inuendoes are uttered by the Hon speakers.

AN HON. MEMBER : Not by he Speaker ... (Interruptions)

SHRI JAGAN NATH KAUSHAL: Hon, speakers who have been speaking from both sides excluding the Hon. Speaker in the Chair.

PROF. MADHU DANDAVATE: When you refer to us, you say speakers from the floor.

SHRI JAGAN NATH KAUSHAL : I stand corrected.

What bas actually transpired from the speeches of both the sides is this. Some members have said that this agency which was employed was not a proper agency. Prof. Dandavate from the beginning of his speech raised one question, namely, is it proper for the country to employ forcism [Shri Jagen Nath Kaushal]

detective agencies? This is the first question that he raised and I categorically say that we should not. There is a danger. And danger has again come before the country. We are doubting the agency itself. We are doubting how this agency came in contact with us. We are again doubting the capability of the company. We are doubting the motives of the agency and ultimately we cannot depend on the report which is submitted to us by such an agency more so when allegations have been made by hon. Members from the Opposition that that agency has its links with the CIA. So, therefore, I would request the Government to refrain from employing foreign agencies for such purpose. If some agency is employed in the past well surely two mistakes may not make one right and I would beg of the Government to develop our own agency because we can depend on that agency, that agency wiil be answerable to us and that agency will be more responsible and free from bias and motive.

Now this is one query which Prof. Dandavate raised. The other query which he raised was whether this agency was employed by the Finance Ministry. Has anything been paid to that agency? Has that agency produced a report ? Well surely I also ask these questions from the Government because we are not in the know of it. Now fortunately Mr. Vishwanath Pretap Singh was here and he said, "Yes, I take the resposibility." So at least we know one thing that he did it. The other thing which is still to be told to us is whether the agency produced a report. We would like to know from the hon. Minister has the agency produced a report and has the agency been paid any remuneration till now? (Interruptions)

These are the questions which arise in our mind. Then the other thing which we want to know, is it all fair for the Chairman or Vice-Chairman of those agencies to go on giving statements regarding our own affairs. Have they any right of talkingwhat they are talking and have we here the right to say since that party says it is a forgery, the other party says it is a dependable

document surely can the Parliament debate on such matters? I very respectfully submit in this case that Prof. Dandavate should have waited for more facts to be established. This unfortunate debate has only resulted in insinuations.

(Interruptions)

What I am submitting is that any debate which takes place in this House must have a firm base and unless there is a firm base it is not fruitful to have a debate of such a serious character which ultimately may result in the character assasination of people in high authority. Now, if Mr. Amitabh was not in the House well surely the character assasination had taken place.

Character assassination has taken place. But it is really fortunate that he was here and he had come forward to have his say. Otherwise, an impression has been given to the world because he is so and so, because he is close to so and so, a number of things have happened and so on. So, I would beg of the hon, members on both sides not to draw too many inferences...

(Interruptions)

The point for the consideration of the House is ultimately to see as to what the policy of the Government is. Well, the policy of the Government, to which it stands committed is to unearth black money. And that policy will continue. The drive will continue. I implore the Government not to relent their effort and Government has assured more than once that the efforts will not be relented.

SHRI NARAYAN CHOUBEY: But they are doing it only selectively.

SHRI JAGAN NATH KAUSHAL: I am afraid, hon members of the opposite take contradictory stands on more than one occasion. On the one side, they praise the Government saying that a very good job has been done by Shri Vishwanath Pratap Singh and that he has done a great service to the nation.

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SHRI S. JAIPAL REDDY: We stand by that.

SHRI JAGAN NATH KAUSHAL: Now, they say again that raids should not be conducted selectively...

(Interruptions)

SHRI JAGAN NATH KAUSHAL:
Mr. Speaker Sir, on one side we say that
raids should not be resorted to indiscriminately. Raids should only be resorted
to when there is *Prima facle* believable
evidence. On the other side, he says that
we select people against whom there is
evidence...(*Interruptions*)

I am thankful to the House that the hon, members are listening to me rather patiently. I support the policy of the Government that raids should be conducted after having preliminary investigations and after obtaining some tangible prima facte evidence. I stand by this policy of the Government because no Government can indiscriminately resort to raids. We know the disastrous consequence of such action.

I, therefore, would appeal to the Government to continue their policy. This is a laudable policy and there is no doubt in my mind that it is not going to be relented.

So far as the insinuations that have been made and contradictory statements that have been made, I feel that it is a very unfortunate situation. And I did not expect that highly responsible leaders like Prof. Madhu Dandavate and Shri Somnath Chatterjee would indulge in insituations and in contradictory statements.

SHRI V. KISHORE CHANDRA
S. DEO (Parvathipuram): Mr. Speaker,
Sir, I rise to speak on this debate. To me,
it seems that it is a continuation of the
earlier debate that we had in the earlier
Session of Parliament, regarding the
unaccounted Swiss money which this House
had discussed at that particular moment of
time. Sir, then Finance Minister, Shri
V. P. Singh had then assured the House
that he will also...

THE MINISTER OF PARLIA-MENTARY **AFFAIRS** AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : We said we would go by your judgement. There are enough discussions So many people would like to speak from this side and from that side. My own feeling is that we started at 2 O'clock and we should finish that.

MR. SPEAKER: After his speech, the Minister will reply.

(Interruptions)

SHRI V. KISHORE CHANDRA S. DEO : Sir, it was, when we discussed this issue of unaccounted money, in the Swiss Bank at that moment of time, the then Finance Minister, Shri V. P. Singh, had promised this House that he will inquire into these accounts that exist and bring to book those culprits. Today, we are again discussing the same subject, but today, there is a different kind of cloud that has enveloped this issue of unaccounted money. Friends from the other side that this should not be have stated politicised because it is an economic offence and it is an economic matter. The offenc is economic, but, -if due to political pressures and political reason, inquiring into or unearthing these economic offence is going to be scuttled or stopped, naturally, we will have to raise it in political forms. If you want to speak the truth and bring the reality to the floor of this House it is ineritable and if there are any political implications or pressures behind it, they will also have to unveil themselves

Mr. Speaker, Sir, I recall reading a report in one of the newspapers, just a couple of days ago, when the Prime Minister—the Leader of this House—addressing his Parliamentary Party Meeting had stated that he will have to unearth the vested interests, the multi-nationals, who are interfering with this country and the money that has been coming here over the years to destablise the democracy in our country. Now, it is unfortunate that, when efforts are being made to find out, who these multi-nationals were; whom money belong to; and whether they were

[Shri V. Kishore Chandra S. Deo]

actually being used to destablise this country; the entire process has almost come to a grinding halt. At least this is the impression that we get and we would like the Minister of State for Finance, while answering, to state whether this inquiry which was started regarding the Swiss Bank Accounts belonging to Indians, are you continuing with that or you will stop it? You will have to mention that clearly to us.

SHRI BRAHMA DUTT : Belonging to whom ?

SHRI V. KISHORE CHANDRA S. DEO: Belonging to people of Indian origin.

Mr. Speaker, Sir, then I would like to mention, that several Members on the other side had stated that it was not proper to have engaged this FAIRFAX agency and also several other implications and insinuations have been made. If Members on the other side have not understood what Cabinet functioning is all about, then I would like to remind them that the Prime Minister is the first among the equals. He is not the boss of the bunch of servants. And just by passing the buck to the then Finance Minister by jettisoning him out, don't think that the Government gan get away from it. The Prime Minister will have to own the entire responsibility of what the friends have said from the other side.

AN. HON. MEMBER: Have you made any attempt?

SHRI V. KISHORE CHANDRA 5. DEO: If at all there is any attempt made, it has been made from your side and not by us.

PROF. MADHU DANDAVATE: It is more than a quarrel.

3HRI V. KISHORE CHANDRA S. DEO: It is more then a quarrel. It is not just like that. So, let us be very clear about that and if as, many Members have said from the other side that, it was a wrong decision that was taken by the then Finance Minister Shri V. P. Singh, then why was it that Shri V. P. Singh was shifted to a more sensitive portfolio like Defence, if he was irresponsible?

Then, I would also like to know from the Government now whether they are continuing to have the raids, after the former Finance Minister has left ? But, I would like to know, whether they are pursuing on the raids which had taken place then, after the Prime Minister had taken over this portfolio or after you have started dealing with it? I would like to know, how far, you have pursued it on the raids which had taken place, when Shri V. P. Singh was the Finance Minister? like to know whether you I would have abandoned any of them or have you initiated any action. charge sheeted. booked? What is the position, pertaining to those cases which were taken up during his tenure ? That is what I am interested about.

It has been said that it is a kind of dis-information that has been sought to be brought by the international agencies. Disinformation about what? Can we not verify it? Cen we not contrudict? Why is it that there has not been a single contradiction from the Government? Disinformation can be spread only when there is no contradiction All of us have that faith in our Government. We have always had,

Some friends said: 'why don't you make use of our intelligence agencies like the CBI?' Use them for what? For harassing officials who go into this kind of a case? This will demoralize the entire backbone of our administrative service. This is not the way to act and behave. After all, Shri Bhure Lal or Shri Vinod Pandey also belong to a particular investigating agency. He was the bead of one investigating agency or authority under a particular Ministry Now, you have the CBI people to go after him, interrogate him and harass him. Is this the way any civilized Government can, and should function? He is also known to be one of the most upright and sincere officers.

AN HON, MEMBER: Only now you are saying that.

SHRI V KISHORE CHANDRA S. DEO: Right from the beginning we have thought so and we think so now.

MADHU DANDAVATE : PROF. They are subjected to surveillance.

SHRI V. KISHORE CHANDRA S. DEO: Another thing I would like to mention, It is unfortunate that the Prime Minister who is also the Minister of Finance, is not here. Another thing is the misuse of the Official Secrets Act. outmoded, antique Act was passed during the British days to protect their interests in our country. We have found this even earlier in this very House when one of my colleagues had raised the issue regarding Thal Vaishet. Several people were harassed in that connection. Even now this Official Secrets Act is being used to harass our own officers, and people who were trying to unearth black money and obeying their seniors-may be Ministers or Secretaries So, it is high time that the Official Secrets Act was amended; or in any case certainly not allowed to be misused in the manner that it is today, as one of the reminiscences that the British had probably left. only to be misused. It is very very unfortunate. I hope the Prime Minister would have the vision to assure us that the Act is not applicable here.

MR. SPEAKER : We should changed it.

SHRI V. KISHORE CHANDRA S. DEO : I have finished, and there is nothing more that I have to say. All that I would like to say before I end, is that there is another point raised by several Members, that we have not had full facts. What more facts do you need, than the information published by IMF several thousands of crores of rupees worth dollars have been tecked away after being syphoned in various ways? What more proof do you want, Sir ? In fact, there was an article which stated that this has increased by some Rs. 2.000 crores of some such staggering figure during the last few years. That itself was the basis of the

discussion we had, last time. You wer wise enougo to allow it. That is the bas on which it was raised. Now that th investigation has started, the whole thin is being secuttled, So, I would like th Minister of State for Finance to answe these specific questions.

DR. A. K. PATEL (Mehsana): Siz I had expected friends from the treasur benches to congratulate Prof. Madh Dandavate, (Interruptions) Unjuckily the have resorted to shouting. (Interruptions

MR. SPEAKER : Order, order.

DR. A. K. PATEL: Our Young. enthusiastie Prime Minister has assured us and also told the public that he is ber upon driving out corruption and blac money also. Unluckily, our friends in th treasury benches, instead of helping t driving out and rooting out corruption are behaving in a different way.

I will not take more time. I will pu only two questions to the hon. Ministe of State for Finance to reply to me. I have also heard some friends from the treasur benches, blaming the then Finance Minis ter, saying that he has done nothing Actually, he has done the proper thing. to investigate into the black money which i hoarded in Swiss banks.

I will ask the hon. Finance Ministe whether his attension has been drawn to a report in the Hindustan Times of th 29th March about the statement of th Chief of the U.S. Economic Intelligenc Agency, Fairfax that perhaps the wides pread public controversy in India was duto their getting too close with a ray nerve'.

I want to know from the hon, Ministe which are the account holders? Also theother day, in the organiser, it had been published-April 5, 1987-that 31 account of the dignitaries have been found in the Swiss Bank. I would like to know from the hon. Minister whether he has enquired about this.

SHRI S. JAIPAL REDDY . I may be permitted to put some questions. I wil not refer to any points already covered,

[Translation]

MR. SPEAKER: Why do you do this? Why are you becoming stubborn without any reasons? If we are doing something new, then you can complain.

[English]

SHRI S. JAIPAL REDDY: I was among those who had tabled the motion. I will put questions; I will not make a speech.

[Translation]

MR. SPEAKER: From among the two seconders the hor Members who are at number. Two also stand up. They do not have to go for Kathak Dance practice.

(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY FINANCE (SHRI BRAHMA DUTT): Mr. Speaker, Sir, I will divide my answers into two parts. The first part will be in regard to the Fairfax affair which has been a matter of much discussion. The second will be in regard to certain points which have been raised by some hon. Members and in this connection I want to clarify that the entire discussion is based on a very grave misunderstanding. The Fairfax group, which is a detective agency in the United States of America, has not been entrusted with any investigative work. I want to tell you about its status as well. Its position is just that of an informer which gives information and in case that is useful to the Government, then the informer is paid his or her share ... (Interruptions) you should understand the situation first.

SHRI BASUDEB ACHARIA: What are you saying?

SHRI BRAHMA DUTT: What I am saying is based on the information and the records which are true and not imaginery (Interruptions) Secondly, the Fairfax has not provided any information to the Ministry of Finance of the Government of

India or to any other Agency which may be considered authentic or significant...

(Interruptions)

SHRI ARIF MOHAMMAD KHAN: Has any non-authentic information been given by them (Interruptions)

SHRI BRAHMA DUTT: Shri Arif Sahib, even non-authentic information has not been given.

(Interruptions)

SHRI NARAYAN CHOUBEY: May 1 know whether they have given some information or not? If they have given some information, what are the details thereof... (Interruptions)

MR. SPEAKER: If the information is wrong, he will be responsible for it. He is speaking in the House, He is not speaking in closed room.

(Interruptions)

SHRI BRAHMA DUTT: Choubeyji, they have given you the power of imagination and there is no reason for it with us

(Interruptions)

SHRI NARAYAN CHOUBBY: May I know whether they have supplied you any information or not ?

MR. SPEAKER: You kindly resume your sent. It is a very bad thing. You are on your legs after every one minute.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY: I am on a point of order.

(Interruptions)

MR. SPEAKER: Why are you trying to be funny?

(Interruptions)

SHRI S- JAIPAL REDDY: The Minister made a conflicting statement...

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(Interruptions)

MR. SPEAKER: Nothing doing, overruled.

(Interruptions)

SHRI S. JAIPAL REDDY: Has he a rigat to fight with imagination?

(Interruptions)

MR. SPEAKER: There is no point of order at all.

(Interruptions)

[Translation]

SHRI BRAHMA DUTT : I would like to tell their status. Their status was that of the informer only. If an ordinery person gives us any information, we would make him payment- But no information was supplied in this case. Our officers had sought information from some companies and they supplied us with a copy directly and another copy was sent through a courier. It is not our responsibility to make them payment for this. I would like to make it clear that none of our officers. Ministers or the department of Government made any and payment neither granted to any one the authority to make payment. (Interruptions)

SHRI BRAHMA DUTT: I am junior to all of you.

[English]

SHRI SOMNATH CHATTERJEE : What a story.

SHRI V. KISHORE CHANDRA S. DEO: It was illegally done.

[Translation]

MR. SPEAKER: What has happend to you are in you legs after every minute, [English]

SHRI S. JAIPAL REDDY: Now this Minister says that they were never engaged;

(Interruptions)

You pleased refer it to a House Committee.

MR. SPEAKER: Mr. Jaipal Reddy, why do you not have the patience to listen, first? One minute you are sitting, and in another minute you are standing.

(Interruptions)

MR. SPEAKER : Let the whole speach

[Translation]

I am observing it ... (nterruptions)

[English]

(Interruptions)*

MR. SPEAKER: Nothing goes on record, whatever the hon. Members have said. I have not allowed any of them. It is very irresponsible.

(Interruption:)*

MR, SPEAKER : Mr. Amal Datta, we will discuts this later on.

(Interruptions)*

MR. SPEAKER: Not allowed. I have not allowed this gentleman.

(Interruptions)*

[Trans|ation]

MR. SPEAKER: I fail to understand as to what he is saying, but you should.

(Interruptions)

MR. SPEAKER: Kindly listen to me Jaipal Reddyji; you are giving your judgement without listening to him.

SHRI BRAHMA DUTT: If you have right to speak in the House, you should also have patience to listen to us. You should have enough patience to listen to us. You will come to know what will take place here now. My submission is that the hon. Members of the opposition should have courage to listen to us. I would like to create that feeling of courage in them

(Interruptions)

[English]

(Interruptions)

SHRI BRAHMA DUTT: You should learn how to listen. You are supposed to listen to us.

You will have to listen.

MR. SPEAKER: Mr. Amal Dutta, if you are to behave like this ...

(Interruptions)

[Translations]

SHRI BRAHMA DUTT: The proceedings of the House can not be conducted in this noisy situation.

[English]

MR SPEAKER: Mr. Amal Datta, are you thinking that you are the only person who has something to say?

(Interrupti ns)

MR. SPEAKER: Do you what a statement tailored to your liking? please sit down. Listen.

(Interruptions)

MR. SPEAKER: Nothing.

(Interruptions)

SHRI BRAHMA DUTT: I am speaking with all the authority of the Government. I am speaking with the whole authority of the Government. If you want to listen, it is all right.

(Interruptions)

PROF. MADHU DANDAVATE: I will raise a point of order.

MR. SPEAKER: I can listen to a very sensible point of order, but I cannot listen to something (Interruptions)

PROF. MADHU DANDAVATE: Under rule 376 I want to raise a point of order. My point of order is that the former

Finance Minister and the present Minister of State have made contradictory statements. Mr. Singh says: "I own the responsibility of appointment." And he says... (Interruptions)

SHRI BRAHMA DUTT: They do not have the capacity to listen...(Interruptions)

[Translation]

MR. SPEAKER: It is a very bad thing.

(Interruptions)

If you do not resume your seat, I will have to asks the leave of the House, You cansee rule 115 of Directions by the Speaker. If some point is not taken up, you can resort to that rule. You can raise the matter under that rule. No Purpose will be served by making such noise in this manner...(Interruptions)

Mr. Amal Dutta, if you suffer hear: attack, what shall I do. I shall have to carry you out of the House.

SHRI BRAHMA DUTT: Have some patience (Interruptions)

[English]

Have some patience. You cannot drown my voice by shouting (Interruptions)

MR. SPEAKER: If you do not behave I will have no other recourse. Let him finish. If there is any discrepency...

(Interruptions)

[Translation]

MR. SPEAKER: This is no way

(Interruptions)

[English]

SHRI SAIFUDDIN CHOWDHARY: What is your ruling?

[Translation]

MR. SPEAKER: My ruling is that you should listen to him. It you think that there is something wrong you can raise the matter under rule 115.

[English]

SHRI S. JAIPAL REDDY . You call the Prime Minister ... (Interruptions)

MR. SPEAKER: Who are you to say that?

[Translation]

Kindly resume your seat. Listen to him. If you donot like it you can give notice under rule 115.

(Interruptions)

[English]

SHRI BRAHMA DUTT; Choubeyji, you will have to listen to the truth. Have you got the courage? They do not have the courage to listen to the truth. This is sheer cowardice. You cannot drawn my voice in the shorgul. You will have to listen to me(Interruptions)

[Translation]

MR. SPEAKER: It is a bad thing that you are adopting such a wrong course.

[English]

It is deplorable by and any description.

[Translation]

Let us listen to him. This is no way.

[English]

It is beyond description. It is deplorable. (Interruptions)

SHRI H. K. L. BHAGAT: Mr. Speaker, Brahma Duttji had himself been an opposition leader who can cow him down.

[Translation]

SHRI BRAHMA DUTT : I have more experience of that field.

MR. SPEAKER: Brahma Duttji, do not get excited.

SHRI BRAHMA DUTT: My submission is that my point may kindly be listened patiently and you will understand the position. If you have any doubt, I am here to remove it. I am not leaving the House.

MR. SPEAKER : Do not get excited,

SHRI BRAHMA DUTT: I am speaking without getting excuted, (Interruptions) Please listen to me patiently. I would like to repeat that the Government....

(Interruptions)

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE): They are finding an excuse to walk out.

[Translation]

SHRI BRAHMA DUTT : Do not stage a walk out.

I would like to tell under which capacity the services of Fairfax had been asked for. Their status was only that of an informer. Their status was neither at par with our C. B. I and nor at par with RAW. When an ordinary informer tells that so and so person has indulged in evasion of income tax and we apprehend the guilty person and give prize to the informer, this type of arrangement was with them.

(Interruptions)

I would like to reiterate that the Fairfax group has not supplied any such information to our Government, Finance department or to any agency as would have necessiated any payment to be made to them.

I would like to say that we sent some questions to the companies of foreign [Shri Brahma Dutt]

countries. We received replies direct from them and also throug Fairfax But they are not entitled for any payment for that service. I would further like to say that we have strong objection to the statements of the Chairman of the Fairfax Group that have been issued now. If it is true, we will teach them a lesson.

(Interruptions)

You may listen or make noise, but you will have to listen.

We have strong objection to the statements being issued now. They are trying to interfere in the affairs of our country. Since they could not supply any information to us, no payment has been made to them from our side.

When I first came in the House, I thought that I would learn something from such an able person.

(Interruptions)

I am prepared to become your disciple. Why should you have any objection to it.

[English]

SHRI SOMNATH CHATTERJEE: In that company you cannot learn anything.

[Translation]

SHRI BRAHMA DUTT: We are your class mates and not disciples. We studied in the same school in which you had studied. You and I know this fact.

I am sorry to say that hon. Prof. Dandavateji submitted three points. The first point is that I went to Switzerland on a secret mission. I would like to repeat again.

SHRI BASUDEB ACHARIA: That is already over.

SHRI BRAHMA DUTT: It is not over. You would come to know whenver it is over. I will submit my passport and full authority to you and to Prof. Dandavateji. If I am at fault at any stage, I am prepared to face the punishment,

[English]

I can send you my personal diary, Mr. Amal Datta. Do not worry.

PROF. MADHU DANDAVATE: We do not want the secrets.

[Translation]

SHRI BRAHMA DUTT: Secondly, on the basis of a magazine, he read out something which concerned a Member, which we have already contradicted. But I would like to clarify that we have not made any enquiry about those Members of their relatives from Fairfax, nor they have furnished any information to us. Whatever has been published in "Sunday' magazine or any other journal may mislead you, but it can not milsead us..... (Interruptions) You kindly listen to us. Thirdly, if you have some humanity left in you, you would have to repent throughout your life for all that you have said. (Interruptions)

You have said one thing about the former Finance Minister who is sitting on my right hand side.

PROF. MADHU DANDAVATE: Is he still sitting there?

SHRI BRAHMA DUTT : Yes, he is still sitting there and he would always continue to sit there. You might not be there, but he would always be here and as a result you are going to face the difficulty. It is totally beseless that he had gone to the Hon. Prime Minister with a file in which he wanted to seek information about some persons and the Prime Minister did not grant the permission. He had never gone to the hon. Prime Minister with a file and the hon. Prime Minister has never declined to grant the premission. I am saying this in his presence and I do not want to trouble him. I am saying this with full responsibility.

[English]

SHRI VISHWANATH PRATAP SINGH: May I state on this point that the Prime Minister has never refused any investigation.

(Interruptions)

[Translations]

MR. SPEAKER: You kindly keep quiet. What are you doing?

(Interruption:)

SHRI BRAHMA DUTT: Sir, hon. Madhu Dandavate wanted to construct the building on three pillars and all the pillars have fallen. Now he has to think about himself.

[English]

PROF. MADHU DANDAVATE : I am on the floor.

SHRI BRAHMA DUTT: You are not on the floor.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, he has spoken about the building. I would like to submit to Madhu Dandavateji:—

> Jis Makan ki neev ye Balu se Bharenge. Us makan men khwab inke yun he marenge".

SHRI BRAHMA DUTT : Two more points have also been said. About a former · lady Member of this House it was said that some agency was engaged against her, but we have no information about it. I would like to state a very important thing here. One allegation was made that certain cases were withdrawn. In the history of this country one case was withrawn and it was withdrawn in 1979. Whatever information I have, I would like to furnish it to you. Whenever I will have full information, I will furnish it to you. One person who calls himself owner of a newspaper and has other professions also had set up a

fake company and Income Tax officers had filed a case against that fake firm and C. B. I. had also filed a cases of forgery againts it. But what happend ? That person submitted an application before the Income Tax Settlement Commission and it was told that he has been grandted immu-But C. B. I. told that this immunity could be applicable in the matter of income tax and not in the case of forgery. But it is our misfortune that such a person was appointed solicitor general. I am referring to 1979. Hon, Home Minister, it is not concerned with you, it is concerned with the other side. (Interruptions) He gave this opinion at that time and this immunity was granted in the matter of income tax as well as in the case of forgery. We have never seen such a bungling Such a bungling has never taken place in the past, nor would it heppen in furture. Such a bungling had taken place only in 1977 to 1979 has not been one such bungling, but there had been many cases of bungling.

(Interruptions)

PROF. MADHU DANDAVATE:
There was much light in emergancy.

SHRI BRAHMA DUIT: A point has been repeated have again and again that Mithun Chakravarty furnished some information to us we are fully in the know of it. It is baseless and there is no substance in the case to proceed further and no body has got full right about it.

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore): What was the reply of Mithun Chakravarty?

SHRI BRAHMA DUTT: He had not given any reply. (Interruptions) You have to reply to it. (Interruptions)

Shri Madhav Reddy has said some very important things- He has asked as to what is the method of Government's functioning? I would like to submit only this much that the method of Government functioning is same which a Government's should have in the Parliamentry democracy. All of us have joint responsibility.

[Shri Brahma Dutt]

He has also asked as to who has made the payment to Fairfax and if no payment was made, how was it working then? I have already told you in the beginning that no payment is made to the informer in advance. But I would like to tell you that in the mean time (Interruptions) The Chairman or the President or whatever he is, Mr. Hershman came here and a Taxtile company of the country booked the accommodation for his stay. Payment was made by him in dollars, but it is a fact that the owner of that textiles company had also steyed in Hotel Oberoi when Mr. Hershman was in India. This is a definite connection If we get any further information, we would furnish it to you.....(Interruptions) Why are you in so much of haste?

DR. DATTA SAMANT (Bombay South Central): What in his name?

SHRI BRAHMA DUTT: Look, Datta Samantji, I am not going to give an opportunity to you to our rawe me. If I disclose his name, you would get the change. You should use your imagination.

[English]

DR. DATTA SAMANT: You please give the name.

SHRI BRAHMA DUTT: Mr. Datta Samant, use your imagination.

(Interruptions)

SHRI BRAHMA DUTT: I will tell the name when I get the full facts. But in the mean time, you use your imagination.

[Translation]

MR. SPEAKER: You continue your speech. You kindly address me.

(Interruptions)

Choubeyji, you kindly resume your seat. This is mother tongue and it is not a foreign language.

(Interruptions)

SHRI BRAHMA DUTT: Shri Somnath Chatterjee had asked as to what are the credentials of Fairfax, what are their traditions and experience? Sir, these things are asked only when we appoint someone as our servant; we have not appointed them as our servents. We do not ask all these things from an informer. If one furnishes the information, one will get the payment. Therefore, nothing was asked from them. But I would like to repeat that they are crossing the limits, because they did not get any money or any incentive from here. But they will not be allowed to cross the limits.

Then it was asked as to what is the position of Income Tax raids. I would like to make it clear that no leniency would be shown to the persons indulging in the invasion of income tax, custom or excise or the persons depositing the money in foreign countries clandestinely. The most stringent actions would like continue to be taken and these are continuing. I would like to tell you that in January, 1987, 677 surveys were conducted by Income Tax Department...

(Interruptions)

[English]

If you do not understand Hindi, I will let you know in English. Otherwise, I can understand Bengali also, but can not speak. I can only understand Bengali.

[Translations]

677 surveys were conducted by Income Tax Department in January, 1987 and 566 survery were undertaken in February, 1987. You are against amnesty being granted, but I agree with the then Finance Minister in principle that he had provided an opportunity to one and all to reform themselves, provided one is prepared to be reformed. It is very unfortunate that people did not make use of the opportunity given to them. Therefore, the time limit for amnesty is expiring today i. e. on 31st Marc, 1987 at 12 mid-night.

(Interruptions)

I am trying very hard to reform the hon. Member, but when I am not succed-

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ding in my efforts, how could Shri V. P. Singh have succeeded? (Interruptions) A reference has been made here about the law in Switzerland. Hon, Bhagat has air eady reptied to it. We had contacted Sw'tzerland. They have said that according to the old law, if any such money is deposited there which concerns any crime, thes information could be furnished about that But if the bon. Members use their good offices in the Parliament of Switzerland and get their law amended, I would be grateful to them. (Interruptions) I will not take any more time of the House, but I would like to make one thing clear. It has been said sgain and again that C. B. I. searched some one or harassed some one in the case of Fairfax. C. B. I. had filed a case perhaps in December, 1986...(Interruptions) You could also be interrogated

(Interruptions)

PROF MADHU DANDAVATE: You should be interrogated, but we should not be interrogated. (Interruptions)

SHRI BRAHMA DUTT: Everybody is equal before law. The some case is pending with C. B. I., but C. B. I. felt later on that at some places very secrety information is collected and it is sent abroad They conducted raids in this regard. As this case is under investigation at present, I therefore, do not want to say anything about it appears that at a particular place, some activities are going on which are not in the interest of the country. (Interruptions) One day information was received that some documents are being burnt in a buil-Therefore, that bulding was ding in Delhi. searched and nobody Was harassed. But when the mystery would be unveirled, it would come to light that activities of sending documents outside the country in a clandestine manner were going on there. It is very vnfortunate that all of you raise issuse here believing such people. You raise imaginery things here. The points on which you had raised the discussion, have been clarified now.

(Interruptions)

[English]

SHRI SOMNATH CHATFB#JEB : 8ir, are you satisfied ?

SHRI S. JAIPAL REDDY . Are you satisfied, Str.

(Interruptions)

MR. SPEAKER: Put it before the House. (Intersuptions)

[Translation]

SHRI BRAHMA OUTF: I am satisfied with the arrangement. (Interruptions) The permission which was given by the former Finance Minister was absolutely correct. There was no obstacle.

(English)

SHRI AMAL DATTA: Permission for what?

SHRI BRAHMA DUTT: Permission to get information from somebody and if he gives that information, they can make some payment to him. That is all, nothing more and nothing less.

[Translation]

Sir, I would like to submit that this discussion has been raised on the basis of imaginary things. One thing has been repeated again and again to which I object.

(Interruptions)

[English]

SHRI VASANT SATHE: Mr. Amal, you could also have been an informer.

SHRI BRAHMA DUTT: No. How do you know, he is or he is not. We cannot disclose the name of informer, anybody he may be. We cannot call anybody as informer.

PROF. K. K. TEWARY: But there are people...(Interruptions).

SHRI BRAHMA DUTT: No, no. I do not attribute any motive to anybody.

(Intercuptions)

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PROF. MADHU DANDAVATE:
Don't take advice from K. K. Tewary. He
has misguided many and he will land you
yourself into trouble.

SHRI BRAHMA DUTT: Sir, I could not be misguided by a more senior member like you. I could not be misguided by them, what to talk of Mr. K. K. Tewary. I am not a man to be misguided by anybody. Even if you try, I cannot be misguided. But I have succeeded in 'guiding' so many. Once I remember, in this very House, Mr. Somnath Chatterjee was there I decided to put Mr. Somnath off tha track and simply by saying two or three sentences, I put him off the track;

[Translations]

In the end, I would like to submit that this discussion has been raised on the basis of imaginary and baseless things. No change is being effected in the policy of the Government and Government would continue to take strong against the black money and the persons who keep money in foreign countries.

MR. SPEAKER: The House stands adjourned to meet tomorrow at 11.00 am.

18.17 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 1, 1987/Chatira (11, 1909 (Saka).